

Tenth Series, Vol. XI No. 22

Thursday, May 4, 1995  
Vaisakha, 14, 1995/1917 (Saka)

# LOK SABHA DEBATES

## (English Version)

Thirteenth Session  
(Tenth Lok Sabha)



सत्यमेव जयते

LOK SABHA SECRETARIAT  
NEW DELHI

Price: Rs., 50,00

Corrigenda to Lok Sabha Debates  
(English Version)

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Thursday, May 4, 1995/Vaisakha 14, 1917 (Saka)

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## LOK SABHA DEBATES

### LOK SABHA

Thursday, May 4, 1995/ Vaisakha 14, 1917 (Saka)

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

#### ORAL ANSWERS TO QUESTIONS

[English]

##### Training to AIR/DD Staff

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\*421. SHRI GOPI NATH GAJAPATHI :

SHRIMATI DIPIKA H. TOPIWALA :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the locations of AIR/DD staff training institutions/centres in the country, State/Union Territory-wise;

(b) the locations of the AIR/DD staff training centres/institutes which are proposed to be set up, if any;

(c) whether the Government propose to introduce any new training course for the employees of Doordarshan and AIR; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (d). A Statement is laid on the Table of the House.

#### STATEMENT

(a) The details are given in Annexure-I.

(b) A Staff Training Institute (Technical) is being set up at Bhubaneshwar, Orissa and a Doordarshan Training Institute at Lucknow, Uttar Pradesh is ready for commissioning. In addition the Regional Training Institute at Cuttack is being upgraded to provide training to All India Radio/Doordarshan personnel and to convert it into a production centre.

(c) Yes, Sir.

(d) The details are given in Annexure-II.

#### Annexure-I

Locations of AIR/DD Staff Training Institutes/ Centres in the Country, State/Union Territory-wise.

#### STATES

##### 1. ANDHRA PRADESH

- (i) Regional Training Institute (Programmes), Hyderabad.

##### 2. GUJARAT

- (i) Regional Training Institute (Programmes) Ahmedabad.

##### 3. KERALA

- (i) Regional Training Institute (Programmes) Thiruvananthapuram.

##### 4. MEGHALAYA

- (i) Regional Training Institute (Programmes) Shillong.

##### 5. ORISSA

- (i) Regional Training Institute (Programmes) Cuttack.

##### 6. UTTAR PRADESH

- (i) Regional Training Institute (Programmes), Lucknow.

#### UNION TERRITORIES

##### 1. DELHI

- (i) Staff Training Institute (Technical).
- (ii) Training Institute, Civil Construction Wing, All India Radio.
- (iii) Staff Training Institute (Programmes).

#### Annexure-II

Some of the New Courses Proposed to be Introduced for the Employees of All India Radio and Doordarshan.

#### I. COURSES FOR TECHNICAL STAFF

- (a) RDS/FM Paging
- (b) Satellite Technology
- (c) Digital Broadcasting
- (d) CCD Cameras
- (e) Fibre Optics
- (f) CD/R-DAT
- (g) Audio Digital Post Production Courses.

#### II. COURSES FOR ADMINISTRATIVE STAFF

- (a) Basic training for CG-II/CG-I.
- (b) Basic training for Stenographers.
- (c) Introduction courses for Accountants/Head Clerks.
- (d) Reorientation course for Store Keepers/Cashiers.

#### III. COURSES FOR PROGRAMME STAFF

- (a) AIDS awareness training course.
- (b) Workshop for training Programme Heads of Local Radio Stations.
- (c) Orientation course for programme presentation on FM Channels.

- (d) Workshop on Multi-Channel Stereo recording technology for programme personnel and engineers.
- (e) Workshop for training Programme Staff and Cricket Commentators in connection with the coverage of World Cup, 1996 matches.

SHRI GOPI NATH GAJAPATHI : Mr Speaker, Sir, it is a rather rare coincidence that I have successfully balloted a Starred Question after so long for an oral discussion with our dynamic Union Minister, who belongs to my own home-State.

MR. SPEAKER : This is a reflection on whom !

SHRI GOPI NATH GAJAPATHI : I must also observe that with so much international competition which Doordarshan as well as the All India Radio is facing at present, it is imperative that our standards for the respective staff should improve considerably, for being commercially viable with the foreign competitors. Hence, may I know through you, Sir, whether the recommendations of the Four Member Committee, appointed by the hon. Union Minister himself under Lt. Gen. (Retd.) K. Balram, have been implemented for exclusive training facilities for Doordarshan and the All India Radio staff, besides creating a separate wing, with exclusive budget, for training in the Indian Institute of Mass Communications

SHRI K.P. SINGH DEO : The Committee has submitted the report just a little fortnight back. We are forming an Empowered Committee to implement in letter and spirit the recommendations. As has already been pointed out by the hon. Member, our human resource development in respect of professionalising and upgrading the skill and training requires updating and modernisation. We are committed to do that

SHRI GOPI NATH GAJAPATHI : It is heartening to note that a Staff Training Institute (Technical) is being set up at the capital of the State of Orissa, Bhubaneswar, in addition to the Regional Training Institute already existing at Cuttack. I would like to know, whether there is any fresh proposal to set up a Staff Training Institute for Doordarshan as well as All India Radio staff at the important commercial centre of Berhampur in South Orissa.

SHRI K.P. SINGH DEO : These are Seventh Plan projects which are under implementation. After they are completed and they are commissioned, if the requirement is there for other places, we shall certainly like to expand our activities. But first we require to consolidate.

[Translation]

SHRIMATI GIRIJA DEVI : Mr. Speaker, Sir, which new subjects have been indentified for inclusion in the training proposed to be imported to the AIR/DD personnel through the Training Institutes and whether the technique would be put to use immediately. It is clear from the reply to part (1) of the question that no provision has been made for training in the audio-visual

media in all the institutes, imparting training in the Courses relating to the administrative set up i.e. accounting and basic training to stenographers etc. But there is no proposal to impart training to the artists and the announcers. Will you be making arrangements in direction? Training facilities have been provided in seven cities, besides Orissa. Demands from several places for setting up the training institutes are pending with you. Do you propose to set up a training institute in the areas inhabited by Bhojpuri speaking people with a view to preserve and encourage Bhojpuri culture.

[English]

SHRI K.P. SINGH DEO : Regarding part (a) of the question, the views of the hon. Member will be conveyed to the Empowered Committee as I am not competent to run classes for experts. The views of the hon. Member will be conveyed to the Empowered Committee and the Syllabus Committee.

As far as the Regional Training Institute at Cuttack is concerned, it was established in 1989. About the Bhubneswar Centre, it has come there, thanks to my distinguished predecessor Shri H.K.L. Bhagat who had sanctioned it during that time. We have not taken up any new training institute. But we are trying to use or disuse our available resources to augment our training facilities. All this will be borne in mind and we will take a decision after we take a review of the entire thing.

[Translation]

SHRI ANADI CHARAN DAS : I have been given to understand that Scheduled Caste/Tribe candidates are not being imparted training in these institutes on technical ground. Have you made any provision to provide training to SC/ST candidate and can you give details about the SC/ST candidates who have been imparted training?

[English]

SHRI K.P. SINGH DEO : At the moment, I do not have the break-up of staff. This is for the staff which is already with us. I can cull out the information about the Scheduled Castes and the Scheduled Tribes and can pass it on to the hon. Member.

DR. SUDHIR RAY : I would like to know why there are no training centres in the three metropolitan towns of Calcutta, Madras and Bombay.

SHRI K.P. SINGH DEO : I do not know the reason why it is not there. But these were earlier decisions. They must have been as per the requirements of training facilities depending on where facilities were created and where space was available. But I can certainly see whether metropolitan cities should be the venue or should it be the non-metropolitan cities. I will leave it to the experts to decide on it.

DR. VASANT NIWRUTTI PAWAR : Mr. Speaker, Sir, as has just now been asked, there is no training centre in Maharashtra, that is, particularly in Bombay. I hope that the hon. Minister will take care of that.

In the answer, the course for programme staff has been mentioned - the AIDS Awareness Training Course. I am happy that they are giving awareness about the AIDS. I would like to know through you whether the Ministry will start the health programme, the literacy programme and the population control programmes in the training course for the programme staff.

SHRI K.P. SINGH DEO : It is a very good suggestion. As I have already said, I will convey the views of the hon. Members to the Empowered committee. Apart from this, the programmes on rural development and the health care sanitation are some of the important ones. We would like to have all these activities. It all depends on the technical experts and our technical capabilities at the moment and the availability of time. We would like to include all these programmes.

[Translation]

SHRI SURYA NARAYAN YADAV : I would like to thank the hon. Minister for opening these Training Centres in cities other than Metropolises viz. Hyderabad, Ahmedabad, Shillong, Cuttack and Lucknow. Will the hon. Minister kindly arrange to set up a training institute in Patna which is a backward area of Bihar?

[English]

SHRI K.P. SINGH DEO : Sir, as far as giving assurance is concerned, I will have to look into it. These are all historical facts. I agree, training institutions have to come up.

[Translation]

SHRI GUMAN MAL LODHA (Pali) In reply to a question about the languages and the cultures of the various regions, the hon. Minister had stated that a separate reply would be given. My question is whether steps would be taken to implement the Prasar Bharati. Bill in letter and spirit in his department?

[English]

MR. SPEAKER : I do not know whether it arises out of this question.

SHRI K.P. SINGH DEO : It does not arise out of this question.

[Translation]

### Safety of DAMS

+  
\*422. SHRI ATAL BIHARI VAJPAYEE :  
DR. CHINTA MOHAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the World Bank in its report has pointed out that 25 dams in India are unsafe;

(b) if so, the details thereof stating the names of those dams;

(c) the reaction of the Government there to; and

(d) the concrete measures proposed to be taken by the Union Government in this regard?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (d). A Statement is laid on the Table of the House.

### STATEMENT

(a) No report has been received from the World Bank in the Ministry of Water Resources in this regard. However, evaluation of safety, aspects taken up by the States of Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu has indicated structural and hydrological deficiencies in 33 dams. Central Water Commission has also completed hydrological reviews in 25 of these 33 dams.

(b) Names of the dams are given as under :

S.No.	State	Name of dam included in Dam Safety Assurance and Rehabilitation Project
(1)	Madhya Pradesh	(i) Pagara (ii) Pillowa (iii) Kotwal (iv) Gandhi Sagar (v) Tigra (vi) Kaketo (vii) Bama (viii) Aoda
(2)	Orissa	(i) Hirakud (ii) Darjang (iii) Ghodahada (iv) Soroda (v) Bhanjanagar (vi) Behera (vii) Galianala (viii) Jharna (ix) Alikuan
(3)	Rajasthan	(i) Ranapratap Sagar (ii) Jawahar Sagar (iii) Kota Barrage (iv) Parbati

- (v) Matri Kundia
- (vi) Alnia
- (vii) Galwa

## (4) Tamil Nadu

- (I) Periyar
- (II) Kodaganar
- (III) Sathanur
- (IV) Pechiparai
- (v) Uppar
- (vi) Ponnaniar
- (vii) Gomukhinadhi
- (viii) Vidur
- (ix) Manimuthar

(c) and (d). Following measures have been taken by the Government of India in this regard :

(1) Constitution of the National Committee on Dam Safety in 1987 with a view to overseeing dam safety activities in various states and to suggest improvement to bring these in line with the latest state-of-art technology consistent with the Indian conditions.

(2) Formulation of a Dam Safety Act for proper surveillance, inspection and maintenance of large dams in the country ensure their safety. A draft Dam Safety Act has been circulated to various States in January, 1988 for comments. Replies from some States are still due.

(3) Central Water Commission has issued guidelines to all the States for safety inspection of dams in June, 1987 and also circulated related literature to all the States.

(4) A World Bank assisted Dam Safety Assurance and Rehabilitation Project with the objective of improving the safety of 33 identified dams in the States of Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu has been taken up in the year 1991-92. The project is to consider remedial measures which *inter-alia* include structural strengthening of dams, augmenting spillway capacity, formulation of emergency action plans, inundation maps and proper warning systems to be provided at every dam for the safety of downstream areas, at a total estimated cost of Rs. 456 crores. Out of this, the Central Government is spending Rs. 32 crores for providing institutional strengthening and the balance of Rs. 424 crores is to be met by the States with the World Bank assistance. The scheme is expected to be completed by 1997.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, the reply is not only incomplete but misleading also. The reply is that no report has been received from the World Bank in his Ministry in regard to deficiencies in dams. My question is whether a report has been received in his Ministry. My question is whether the World Bank

has prepared any report in this respect which includes the report prepared by the World Bank for its internal use. My question is based on the Press reports to the effect that the World Bank had conducted an internal study which mentioned *inter-alia* that most of the dams in India are deficient and are not being over seen properly. The Government have made no mention of the report and the reply given by the Government is also amusing. The types of dams in Madhya Pradesh exist only in four States i. e Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu. Are there no other dams which need protection? Are steps not being taken for their safety? As per the reply, the National Committee On Dam Safety was constituted in 1987. It has further been stated that a draft Dam Safety Act has been circulated to various States in 1988 for their comments; it is now 1995 and the comments are still awaited. There has been no follow up action on the part of the Government. Mr. Speaker, Sir, the question needs more serious attention.

[English]

MR. SPEAKER : It is a very good question. I would like you to elaborate it as much as you want.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : As regards Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu, a World Bank assisted Dam Safety Assurance and Rehabilitation Project with the objective of improving the safety of 33 identified, dams in the States of Madhya Pradesh, Orissa, Rajasthan, and Tamil Nadu has been taken up in the year 1991-92. But no information has been given about the present states of the project. In the reply there is no mention of the outcome of the steps taken and the condition of the dams in other States Why has the Internal News of the World Bank not been considered? Government should not take the plea as refuge that it has not received the report of the World Bank, it must tap other sources of information also

[English]

SHRI P.V. RANGAYYA NAIDU : Mr. Speaker, Sir, I stick to my reply that no report has been received in this regard from the World Bank. But, I will explain how the World Bank has come into the picture. In 1975, the Irrigation Ministers' Conference had recommended that some steps should be taken for dam safety in this country. As a result of that, the Dam Safety Organization has been set up at the Government of India level in CWC in 1979. The States have also been requested to set up similar committees in respect of dam safety. In response to our request, 12 States have set up the committees. In these 12 States, 95 per cent of the dams are located. Other States have not set up committees. Four States have identified 33 projects and not 25 projects. They have sent reports to us and have expressed their willingness to take up the work. On the basis of that, this project has been posed to the World Bank. The

World Bank and IBRD have agreed to a credit of nearly Rs. 456 crore. On the basis of this, we have prepared plans for four States and these plans are being implemented. There are different stages of implementation of this plan. Firstly, they identify the deficiencies. Secondly, they prepare the software about what exactly is to be done in respect of each dam and then they implement the plan. The first two stages have been completed any they are now about to launch actual implementation of the dam safety measures. So, it will take another two years. We hope to complete quite a lot of work in these two years. Regarding other States, we are pursuing with them. Some States have sent preliminary reports and some States are yet to send their reports. The Dam Safety Organization in CWC is pursuing it.

In regard to the second question put up by Shri Vajpayeeji that we have not done anything on Dam Safety Act, I want to submit that we have circulated this draft in 1988. The States of Tamil Nadu, Kerala, Orissa, Bihar, Andhra Pradesh, Gujarat and Rajasthan have agreed for Central legislation and the States of Uttar Pradesh, Madhya Pradesh and Karnataka have not agreed for this legislation. Replies from Maharashtra and West Bengal are awaited.

Sir, I requested the Ministry to remind these two States and call for their remarks. Once their remarks come, we will refer it to the Ministry of Law whether we can go ahead with the legislation in spite of objection by four States and if not, what is to be done, We will take necessary steps for bringing this legislation before Parliament as soon as possible.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, part (a) of my question has still not been answered. Has the attention of the Government been drawn to the Internal Memorandum of the World Bank in which it has been mentioned.

[English]

Over two-third of the dams in India have deficiencies in regard to their capabilities of handling the appropriate magnitude of flood?

[Translation]

Even if the World Bank had not circulated its Internal Memorandum, a copy thereof could have been procured because it had received wide coverage in the Press. The Government should have taken into account the Internal Memorandum of the Bank before drafting its reply. In the Memorandum apprehensions have been expressed about the safety of the Hirakund dam and Gaudhi Sagar Dam in Madhya Pradesh. What is the reaction of Government thereto?

[English]

SHRI P.V. RANGAYYA NAIDU : This newspaper report arose out of a mid-term review conducted by the

Dam Safety Organisation along with the World Bank in 1994 December. They have reviewed the progress of the dam safety project. Out of that some newspapers have filed some reports. There is no need for them to send a copy to us; we are aware of it. We are part and parcel of the whole exercise. The Government of India is a part of the exercise. We are making use of the World Bank aid and we are reviewing it and we are getting their comments. At this stage the comments...

[Translation]

SHRI RAJVEER SINGH : Sir, is the reply satisfactory?

[English]

SHRI P.V. RANGAYYA NAIDU : I am prepared to answer any question.

MR. SPEAKER : If such a report has appeared in the newspaper and created misapprehension in the minds of the people, will it not be in the fitness of things to procure the report, study it and dispel the misapprehension or give the correct picture?

SHRI P.V. RANGAYYA NAIDU : We will get a copy of the so called report, study it and give a contradiction.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I have not yet asked my second question. You had told me that I could ask that question in detail.

MR. SPEAKER : Alright.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, is it a fact that the agitation against Tehri Dam is again gaining momentum? Is it a fact that the construction work on this Dam is standstill? For how long will this problem remain in an uncertain state; some decision should be taken in this regard? Besides Tehri Dam, there are some other controversial dams about which some final decision needs to be taken. The present uncertainty should end.

[English]

SHRI P.V. RANGAYYA NAIDU : The subject of construction of Tehri Dam is under the Ministry of Power. There is a separate organisation called Tehri Hydro Electric Development Corporation for which a separate question may kindly be put to the Minister of Power.

[Translation]

SHRI MOHAN SINGH (Deoria) : In the reply to part (a) of the question it has been stated that an evaluation of the safety aspects of the dams was taken up by the States of Madhya Pradesh, Orissa, Rajasthan and Tamil Nadu. I would like to know when was this evaluation undertaken? But this evaluation was undertaken only in respect of 3 States; there are dams in other States also.

In Uttar Pradesh dams were built in the First Five Year Plan. What steps are contemplated for their safety. The life of these dams was limited. The State Governments lack the resources to ensure their safety with the latest technology. Do the Government propose to undertake some steps to strengthen these dams, which have become outdated? There is need to undertake periodical evaluation. I would like to know from the hon. Minister when was the last evaluation made and whether entire country was covered? In case the entire country was covered, a statement about the reports from the other States should be laid on the Table of the House. A draft Dam Safety Act was circulated to the States in 1988 for their comments. After seven years you are not able to make public their reports because of adverse comments. The Bill should be referred to the standing Committee so that it is passed by the House at the earliest.

[English]

SHRI P.V. RANGAYYA NAIDU : I have already answered the first part of the question of the hon. Member in my reply. As far as Uttar Pradesh is concerned, so far we have not received any report from Uttar Pradesh in this regard. As soon as any report is received, we will take action. As I said, the States have got their own dam safety organisations which conduct preliminary studies and report to us. We are only the coordinating agency and we are not providing any funds directly. We are giving only some institutional support. Even in the four States the Government of India is spending Rs. 32 crore against the total cost of Rs. 454 crore. Whatever support that we are giving is only the institutional support. Basically it is the owner of the dam, that is the State Government who have to come up with a proposal and then get it approved. We have already approached the World Bank. The World Bank has agreed to give the money. Similarly if some other States also come forward, we can provide funds through other sources.

As regards the second part of the question, that is referring to the Standing Committees, it arises only after introducing it in the House. Since the Bill has not been introduced, the question of referring it to the Standing Committee does not arise.

MR. SPEAKER : Let us understand the spirit, because if the Bill was introduced in 1988 and if it is pending upto this time, he wants to know whether you are going to take expeditious steps or not.

SHRI P.V. RANGAYYA NAIDU : Sir, it was not introduced. It was only in draft stage and was circulated. ... (Interruptions)

MR. SPEAKER : He wants to know that as a lot of time has already elapsed and this is a very important subject, would you take expeditious steps or not.

SHRI P.V. RANGAYYA NAIDU : Sir, we will take expeditious steps.

SHRI K.P. REDDAIAH YADAV : Sir, according to our engineers and designs, how many major dams are there in India whose lifetime is nearing completion or expired and what are the plans that the Government of India is initiating to make good such dams whose lifetime is expiring?

SHRI P.V. RANGAYYA NAIDU : Sir, the total number of dams which are considered as major dams is 3,596 the height of which is more than 15 metres. 695 dams are under construction. As regards the information regarding completion of the age of the dams, it is not available with us. I will collect the information and it will be supplied to the hon. Member.

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, we would like to raise the issue of Tehri Dam... (Interruptions)

[English]

MR. SPEAKER : It does not come out of this.

SHRI GEORGE FERNANDES : Sir, it comes out of this,

[Translation]

Because my question relates to the reply given by the hon. Minister in which he had stated.

[English]

"No report has been received from the World Bank in the Ministry of Water Resources. However, evaluation of safety aspects taken up by the states. ..."

[Translation]

The reply covers only four States whereas the issues was not limited to only four States. My question, therefore, is quite relevant. It was at your initiative that steps were taken to solve the problem of the Tehri Dam when the issue was raised in this very House in 1992. You persuaded Shri Sunderlal Bahuguna to break his fast unto death. The fast had lasted 40-50 days and it was decided at that time that a Committee would be constituted to study the entire gamut of the problem. At that time this subject was not under the Ministry of Power. The Ministry of Water Resources was a party to the discussion. I would like to know why the Committee was not constituted and why construction work on the Tehri Dam has started? The opposition to the Tehri Dam is not something new. Even the Prime Minister, Shrimati Indira Gandhi had expressed her apprehension about this dam and had ordered a probe into the issue. The Committee had recommended that this dam should not be built. Another Committee was also constituted which endorsed the recommendation of the earlier Committee. The Ministry of Environment also held the same view. The contractor.. (Interruptions)

**MR. SPEAKER :** It is a very good question but is now being restricted to one dam only.

**SHRI GEORGE FERNANDES :** It is a serious issue and Shri Bahuguna is again sitting on a dharna. The issue would be aggravated if he undertook a fast unto death. Will you please direct the Government to find a final solution to the Tehri Dam issue.

[English]

**MR. SPEAKER :** If you have the information you can give. Otherwise, you can say....

**SHRI P.V. RANGAYYA NAIDU :** Sir, so far as the construction of the Tehri Dam is concerned, the Government of India are very clear in their policy and they are going ahead with the construction of the dam.

**SHRI SRIKANTA JENA :** Mr. Speaker, Sir, as you have observed that dam safety is very important, ...*(Interruptions)*

**MR. SPEAKER :** Please do not restrict this question to the States or to dams because it is a very important question. It has to be taken in that perspective.

**SHRI SRIKANTA JENA :** Now, whatever you are proposing in the legislation will not take care of that. I am straightaway putting this question about the Hirakud dam. There is a crack in the Hirakud dam. And that crack has really caused serious concern in the State of Orissa. I would like to know whether the State Government has come up with any proposal before the Central Water Commission and the Ministry of Water Resources or not. What is the reaction of the Government of India for the safety of the Hirakud dam? What step is the Government of India taking with the assistance of the World Bank? I want to know this because the Hirakud dam is one of the biggest dams in Asia.

**MR. SPEAKER :** He will just say, 'I do not have the information with me, now'

**SHRI SRIKANTA JENA :** He has already mentioned about the Hirakud dam in his answer.

**MR. SPEAKER :** Let us not go from general to specific. Please come with your question; why to waste time?

**SHRI SRIKANTA JENA :** Sir, for your information, the Hirakud dam is one of the biggest dams in Asia. ...*(Interruptions)*

**MR. SPEAKER :** I have already said that when questions of this nature are put, you should put the entire country before your eyes and help the Government as well as the Parliament to formulate ideas and policies to tackle the entire issue. You are just shifting from the general question to the particular question and he would just get up and say, 'I do not have the information'.

**SHRI SRIKANTA JENA :** There is a report that there is a crack in the Hirakud dam. It is a concern for the

entire country. I want to know from the Minister for Water Resources what exact steps they have taken in this direction, for the safety of the Hirakud dam.

**SHRI P.V. RANGAYYA NAIDU :** I need a separate notice for this, Sir.

**MR. SPEAKER :** Mr. Kartikeswar Patra.

**SHRI SRIKANTA JENA :** A separate question is not required for this because the Hirakud dam is not like all the other dams. It is one of the biggest dams in the entire Asia. You should not just bypass the question by saying that I need another separate question on this.

**DR. KARTIKESWAR PATRA :** Mr. Speaker, Sir, thirty-three dams have been identified as having deficiency of structural and hydrological techniques. For this, the Government is spending Rs. 32 crore and the States, with the World Bank assistance will incur an expenditure of Rs. 456 crore. I want to know from the Minister categorically whether it has been assessed and estimated properly that thirty-three dams have structural deficiency and hydrological deficiency; how much expenditure will be involved; and whether the money sanctioned for that would meet the estimated cost? If so, why would it not be completed? Why would not all the deficiencies be met by this amount within the stipulated period? ...*(Interruptions)*

**MR. SPEAKER :** Please put a concrete question and get a concrete reply.

**DR. KARTIKESWAR PATRA :** My humble submission is this. I want to know categorically as to when will all these deficiencies in the 33 dams be rectified and when will the people feel that all these dams are safe from the point of view of safety. That is my question. I want to know whether the Government will also assess all the dams in the country and estimate as to how much money will also assess all the dams in the country and estimate as to how much money will be involved and how the entire fund will be met.

**SHRI P.V. RANGAYYA NAIDU :** Mr. Speaker, Sir, we have identified the main category of deficiency. One is hydrological and the other is structural. In the structural aspect, there are so many further divisions. Hydrological aspect, of course, is mainly to assess as to whether the dam is capable of meeting the highest flood level. The hydrological studies are being conducted by the CWC in respect of all the projects in India as a routine exercise. They have already done for about 45 dams; including these 33. A permanent organisation, in the CWC, headed by Chief Engineer does the hydrological studies of all dams and it is a continuous process; it is going on regularly. Whenever anything is wrong, they bring it to the notice of the State Governments.

**DR. KARTIKESWAR PATRA :** My particular question was about the entire money which was sanctioned.

**MR. SPEAKER :** No. That particular question is becoming amorphous question now!

[Translation]

SHRI RABI RAY : Mr. Speaker, Sir, the hon. Minister in his reply had stated that hydrological deficiencies were discovered in 33 dams and out of them deficiencies were removed in respect of 25 dams and review in respect of 8 dams is incomplete. I would like to know from the hon. Minister, the number of dams in respect of which review is still to be undertaken.

[English]

MR. SPEAKER : Are there any dams which are not reviewed for safety and if there are any which are not reviewed or examined by the experts, by what time, it would be done?

SHRI P.V. RANGAYYA NAIDU : I have submitted, Sir, that it is a continuous process. We have already done that. ...*(Interruptions)*

SHRI CHANDRA JEET YADAV : Sir, in the light of your guidance, I want to put a question to the hon. Minister. This is a very serious thing that structural and hydrological deficiencies have been found out. Thirty three dams have been identified only in four States and there may be other dams which have got the same kind of deficiency. The Government has ultimately to seek the assistance of the World Bank to identify these deficiencies and also to seek the financial assistance. May I know — in the case of the other 600 dams which are going to be built — taking lessons from these structural and hydrological deficiencies, may be there may be default in the project reports or in design, whether the Government will take care in future so that these 600 dams do not suffer from the same kind of deficiency; and whether the Government will take necessary steps. I want to know this.

SHRI P.V. RANGAYYA NAIDU : It is a good suggestion from the hon. Member. We will examine as to what is wrong.

SHRIMATI MALINI BHATTACHARYA : My question is a general one. But in order to ask it as an effective one, I want to go to specific.

MR. SPEAKER : Please do not go to the specific question. Otherwise, he will just get up and say that he does not have the information.

SHRIMATI MALINI BHATTACHARYA : It is not a specific question, Sir, it is a general question. It was in view of the October 1991 earthquake in Uttarkashi that the whole debate on Tehri dam came up. Experts and specialists these days are giving us so much warning about the environmental consequences of Mega dams. May I know whether the Government would shift the focus of its policy from Mega dams to mini and micro hydel schemes?

SHRI P.V. RANGAYYA NAIDU : Sir, subsequent to the occurrence of the Uttarkashi earthquake, a review of the works was undertaken by the National Committee on Seismic Design Parameters constituted by the Ministry of Water Resources and the design of the Dam was reviewed and endorsed.

[Translation]

### Installation of Closed Circuit Cameras in Jails

+  
423. SHRI RAM SINGH KASHWAN :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have received proposals from the State Governments for installation of closed circuit cameras to watch the activities of the prisoners in the jails under the scheme of 'Modernisation of Prison Administration';

(b) if so, the details thereof;

(c) the action taken by the Union Government there on; and

(d) the funds provided/proposed to be provided to the State Governments for the purpose?

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). The State Governments of Andhra Pradesh, Jammu and Kashmir, Punjab and Tripura have included closed circuit cameras/T.Vs as part of their proposals for financing under the scheme of 'Modernisation of Prison Administration'.

(c) and (d). A sum of Rs. 48 lakhs has been released to these State Governments for the purchase of close circuit Television/Cameras.

[Translation]

SHRI RAM SINGH KASHWAN : Mr. Speaker, Sir, has work on the installation of come as started in the five states mentioned by the hon. Minister in his reply to part (a) and (b) of the question? How many persons have been trained in handling this work and whether there has been any improvement in the efficiency of the jail administration?

SHRI P.M. SAYEED : Yes, Sir.

SHRI RAM SINGH KASHWAN : Mr. Speaker, Sir, the jails lack essential facilities. I would like to know whether such facilities would be provided in the jails of Rajasthan where terrorists have been lodged?

SHRI P.M. SAYEED : I cannot claim that the conditions in the jails are satisfactory but in order to effect-improvement at the national level...*(Interruptions)*

MR. SPEAKER : His question is not about improvement in the jails in general but about the jails in Rajasthan where terrorists have been lodged.

SHRI P.M. SAYEED : The grants provided to the States for the purpose of jails administration cover this aspect also.

SHRI RAM SINGH KASHWAN : What is being done for Rajasthan?

[English]

SHRI RANGARAJAN KUMARAMANGALAM : Thank you, Sir, for the opportunity given to me.

Mr. Speaker, Sir, through you, I would like to ask the hon. Minister of State for Home Affairs, whether we have the closed circuit cameras installed in Tihar Jail the modernisation of security services in Tihar Jail, and whether has been, in any way, ineffective and weak; and whether that was really the cause for which a recent transfer has taken place?

MR. SPEAKER : The last part is disallowed.

SHRI RANGARAJAN KUMARAMANGALAM : Sir, I have asked the question. You may kindly disallow the third part, if you want, But there should be a reply.

MR. SPEAKER : I am saying the last part.

SHRI RANGARAJAN KUMARAMANGALAM : That is really relevant.

SHRI P.M. SAYEED : Sir, the first part of the question is in affirmative, "Yes".

SHRI AMAL DATTA : Sir, the reform and modernisation of jails and ameliorating the conditions of the prisoners have been engaging the attention of this country for sometime and particularly, those who want extension of human rights to the prisoners as well. It is somewhat saddening that one of the allegations appears to be that the inmates of Tihar Jail were allowed to approach the National Human Rights Commission directly. We all thought, this is what they should always have, namely, the right to approach the Human Rights Commission. Every citizen of India must have that right. Because that right was allowed to the prisoner, that seemed to be one of the reasons for the transfer of this lady.

Can you tell me whether any violation of the Conduct rules or Jail rules had taken place? Is that the reason for this transfer?

I wonder whether that is the reason for the transfer.

MR. SPEAKER : I am not allowing any question on transfers. Otherwise, we will be flooded with such questions.

SHRI AMAL DATTA : I am ready to modify the question. All right, I will not use the word 'transfer'. It may be clarified whether any violation of either the Conduct Rules or the rules of the Jail Manual has at all taken place.

MR. SPEAKER : You mean in Tihar Jail?

SHRI AMAL DATTA : I want to know whether to approach the Human Rights Commission is in violation of the rules. When the media is allowed to enter, when somebody is allowed to write biographies, etc., — obviously, all these things are leaked to the press — does it amount to violation of Government rules or of the law?

MR. SPEAKER : Mr. Minister, if you have the information, you can give it. Otherwise, we are not going to compel you to give the information.

SHRI AMAL DATTA : I am not bothered about the transfer of one particular lady. But I do bother about the good work being done there. (Interruptions)\*

MR. SPEAKER : This is not going on record. Otherwise, all the hon. Members will be pleading the case of some officer or the other on the floor. Nothing of this sort will go on record.

(Interruptions)\*

[Translation]

PROF. RASA SINGH RAWAT : Mr. Speaker, Sir, financial assistance has been produced to some of the States for installing closed circuit-T.Vs/cameras in jails. I would like to know whether it had been ascertained before hand that installation of these closed circuit T.V.s and cameras would not violate the jails code? In Jammu and Kashmir the prisoners had escaped from the jail through an underground 20 feet long tunnel. I would like to know whether the closed circuit-T.V.s and cameras were not operating at that time or had not been installed?

SHRI P.M. SAYEED : The allegation of the hon. Member is baseless that some of the State are being favoured vis-a-vis other States. The quantum of assistance to each state is in proportion to the number of jails there. An amount of Rs. 45 crore had been allocated to the various states and Union Territories since 1987 till 1992 to modernise jails which included security, communication and other facilities.

PROF. RASA SINGH RAWAT : The last part of my question has not been replied to.

SHRI DATTA MEGHE : In the states like Maharashtra, the police department is making intensive use of cameras and closed circuit T.V.s. In Maharashtra a large number of TADA detainees are lodged in Nagpur, Pune and Bombay jails. Is there any provision to instal closed circuit T.Vs/cameras in these jails and whether any proposal has been received from Maharashtra, if so, has any amount been sanctioned to them?

SHRI P.M. SAYEED : There is a wrong notion that a scheme to instal CC T.Vs has been envisaged. We sanction the funds to any State desirous of installing CC T.Vs.

[English]

#### Reservation in Promotion for SCs/STs

\*424. SHRI SHRAVAN KUMAR PATEL : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have taken or propose to take adequate steps for protecting the rights of Scheduled Caste and Scheduled Tribe incumbents in Government services for reservation in promotion by way of amendment to the Constitution; and

(b) if so, the details thereof?

\* Not recorded.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : (a) and (b). The Supreme Court had held that Article 16 (4) does not permit reservation in the matter of promotions. This direction is only prospective in nature and the Supreme Court has allowed a transitional period of five years from the date of judgement for amending the recruitment rules, where necessary, to bring these in conformity with the objective of Article 16(4).

In order to protect the interests of SCs and STs, instructions have already been issued by the Department of Personnel and Training on 19th August, 1993 to continue the status quo in this regard for a period of five years from the date of the Supreme Court judgement.

In this particular case, however, a view has to be taken in consultation with all the political parties as to whether the Constitution may be amended to protect the interests of SCs and STs. A meeting of all political parties was accordingly convened on 14th January, 1995 to discuss this issue in addition to other issues pertaining to reservation in services including promotions for SCs, STs and OBCs. Another meeting of the political parties was again held on 28.4.95. In continuation of the meeting held on 28th April, 1995 another meeting of all political parties has been convened as agreed today i.e. on 4th May.

SHRI SHRAVAN KUMAR PATEL : In a significant judgment on reservation in promotions, the Supreme Court has ruled in February this year that any post in a cadre falling vacant after the reservation posts were filled, is to be filled from the same category of persons whose retirement or resignation caused the vacancy. This, in a way, decides the issue of filling up of the reserved posts even at the point of promotion. I would, therefore, like to know whether the Government, in the light of the February judgement, have issued any orders to carry out the new guidelines laid down by the Supreme Court in this regard and whether the Government consider that it would necessitate any amendment of the Constitution or the law to carry out the judgement in letter and spirit and to give it constitutional sanctity. If so, what steps are being taken in this regard?

SHRI K.V. THANDKA BALU : As I mentioned earlier in the written reply, no special letter is issued to the State Government or the Central Government institutions at the moment. Since this issue is very important and involves a large section of the society, particularly the weaker sections of the society and since it is the policy of our Government to consult all the political parties to take their opinion, we are proceeding on these lines to find a final solution to this matter. The policy of our Government is to arrive at a consensus on issues like this. That is why we are consulting the Opposition Leaders of various political parties of Parliament. This process is on. As I mentioned just now, today evening also we are convening a meeting. I hope all the political

parties in the country are of the same view and I think there is no difference of opinion when it comes to the protection of the interests of the weaker sections of the society. Our Government is committed to the upliftment of the weaker sections and we will do our best in this regard.

SHRI SHRAVAN KUMAR PATEL : My second supplementary is whether the Babu Jagjivan Ram Smrithi has urged the Centre to increase the reservation percentage of jobs for the Scheduled Casts and the Scheduled Tribes in Government on the basis of the 1981 Census. Meanwhile, the figures relating to the 1991 Census are also available with the Government. So, I would like to know whether the Government contemplates revision of the percentage of reservations for the Scheduled Castes and Scheduled Tribes on the basis of population percentage of the Scheduled Castes and Scheduled Tribes as per the figures of the 1991 Census.

SHRI K.V. THANGKA BALU : This is under consideration of Government of India.

[Translation]

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, this issue is being raised in this House for the past three years. I am grateful to you, Sir, for granting permission to raise this issue. The Government always replied that the matter was receiving serious attention of the Government. It is unfortunate that no effective steps have been taken so far in this direction. A reference has been made to Article 16(4) of the Constitution. In this Article it is nowhere mentioned that any part of the Article does not provide for reservation in the matter of appointment, or posts for any section of the backward classes which does not have adequate representation in the services under the State. The issue before the Supreme Court did not relate to any scheduled caste or tribes; it related to the backward classes. The case was neither referred to the SC/ST commission nor was any SC/ST Judge appointed to bear the case. It is of course the duty of the Government to honour the judgement of the Supreme Court but it is also their duty to take corrective measures. Article 16(4) is under the Fundamental Principles of the Constitution. It is as per back as 2½ years that the Supreme Court delivered this judgement but the Government is awaiting a consensus on this issue of all the political parties. There can be differences among the political parties over other issues; but I can say with full sense of responsibility and conviction that there cannot any difference of opinion over the issue of reservation in the matter of promotion whether it is Congress, BJP, L.F., J.D. It is unfortunate that the political parties are trying to put off the issue on the plea of consensus. It is harming the interest of the weaker sections. I want a straight answer from the Government, whether they propose to introduce a Bill in this session to amend the constitution? The Government should also inform the House about the nuclear of posts reserved for

S.Cs/S.Ts lying vacant under the Central/State Governments and the steps being taken by the Government to fill the vacant posts.

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI) :** Mr. Speaker, Sir, the doubts expressed by Shri Paswan about our intention are baseless. The Supreme Court judgement was delivered on 16 November, 1992 and in December, 1992 I had assured in this very House that as per the judgement of the Supreme Court the status quo in the matter of reservation for SCs/STs would continue and during these five years we can amend the Constitution through mutual discussion and consensus. This question was again raised in 1993. On January 14, 1995 a meeting was held in which besides this issue, the question of age relaxation was also included in the agenda. It was decided unanimously in that meeting that the agenda be taken up on some subsequent date i.e. April 24. But it could not be taken up on that day also due to the said demise of Shri Morarji Desai. Thereafter, the meeting was held on the 28th April at 12.00 P.M. in spite of Shri Atal Bihari Vajpayee's absence who was busy in some other meeting. Because of the non-participation of some parties, it was decided to hold another meeting on the time because the Government wanted the participation of all the political parties on this issue. It is also the opinion of the Government that a consensus should be evolved on the issue. We do not want to bog the entire credit. The credit for a good deed should be shared by all.

**SHRI NITISH KUMAR :** I am on a point of order, Sir, it was his personal opinion.

**SHRI SITARAM KESARI :** Just listen to me. It is not only my personal opinion; it is the opinion of my leader also. He wants that a collective decision should be taken in this regard.

As regards backlog in filling reserved posts, it is of the order of 18 thousand, or may be more. The filling of back log is not in my hands, it is in the hands of Department of Personnel. We had recommended special recruitment which has already been made four times, and may be made once more. I do feel it should be a regular feature but it is for the Department of Personnel to decide.

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Lead Free Petrol

\*425. **SHRI CHETAN P.S. CHAUHAN :**  
**DR. K.V.R. CHOWDARY :**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have any proposal to introduce lead free petrol throughout the country;

(b) if not, the time by which it is likely to be made available in all parts of the country;

(c) whether lead free petrol also contains some toxic elements;

(d) if so, the details of toxic elements; and

(e) the steps proposed to be taken to make this petrol totally free from toxic elements?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) :** (a) and (b). The Government has already decided to supply unleaded petrol presently only in four metro cities namely Delhi, Bombay, Calcutta and Madras w.e.f. 1.4.95 to meet the requirements of new petrol driven vehicles fitted with catalytic converters through selected retail outlets. However, a decision has been taken that through selected retail. Outlets unleaded petrol will be made available in all the State capitals/ Union Territories from 1998 and throughout the country by 1999-2000.

(c) to (d). Unleaded petrol contains higher amount of aromatics, in which benzene is considered more toxic. Unleaded petrol is recommended to be used only in vehicles fitted with catalytic converters which convert harmful constituents of the petrol to less harmful effluents.

### Legislation for Disabled

\*426 **SHRI S.M. LALJAN BASHA :** Will the Minister of WELFARE be pleased to state :

(a) whether a Committee was appointed by the Government to suggest legislation for the disabled in 1987;

(b) if so, whether the Committee had submitted its report;

(c) if so, the action taken by the Government thereon;

(d) whether any State has objected to such legislation for the disabled; and

(e) if so, the details thereof?

**THE MINISTER OF WELFARE (SHRI SITARAM KESRI) :** (a) to (e). A Working Group, was set up in July, 1980, to examine how the legislative action can promote economic rehabilitation and social integration of the handicapped persons and in case, such a legislation is considered essential then to work out in detail the scope, the objective and general scheme of such legislation.

2. The Group submitted its report in the form of a draft legislation to the Government of India in December, 1981, known as Disabled Persons (Security and Rehabilitation) Bill, 1981.

3. The Government of India, thereafter, set up a Committee under the chairmanship of Justice Baharul Islam, M.P., in 1987, to inter-alia work out in detail, the

scope, objectives and general scheme of legislation for the handicapped. The Committee submitted its report in June, 1988.

4. The Committee had made wide ranging recommendations concerning the various aspects of rehabilitation, namely; prevention, early intervention, education, training, employment and the provisions of concessions and facilities for the physically handicapped and mentally retarded.

5. Based on the reports of the Working Group and Baharul Islam Committee, the Government of India introduced the following two Bills in Rajya Sabha in 1991 :

- (i) Board for the Welfare of the Handicapped Bill, 1991
- (ii) National Trust for the Welfare of Persons with Mental Retardation and Cerebral Palsy Bill, 1991

However, the Bills could not be taken up for consideration due to change in Governments.

6. After re-examination of the proposed legislation in consultation with eminent persons it was decided to replace the Bill No. (i), namely, "Board for the Welfare of Handicapped Bill, 1991" by a more elaborate legislation covering all aspects of security and rehabilitation of the disabled.

7. Accordingly, a draft Bill titled "Persons with Disabilities (Equal Opportunities, Protection of Rights and Full participation) Bill, 1995", is being considered based on the 1981 Bill, recommendations of Baharul Islam Committee Report, suggestions/views given by the State Government/U.T. Administrations, concerned Ministries/Departments of the Government of India and eminent N.G.O.s.

8. No State Government has objected to such legislation for the Disabled.

9. Efforts are being made to introduce the Bill in the Parliament as soon as possible. Simultaneously steps are being taken to revive the Bill No. (ii), namely "National Trust for the Welfare of Persons with Mental Retardation and Cerebral Palsy, Bill, 1991", which is already pending in Rajya Sabha.

[Translation]

#### Gas Flaring

\*427. SHRI DATTA MEGHE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the quantum of natural gas being produced everyday from the various oilfields of Maharashtra;
- (b) the quantum of gas being flared up daily in various oilfields in the State;

(c) whether the Union Government propose to utilise such gas being flared up in Maharashtra;

(d) if so, the details in this regard; and

(e) the time by which this proposal is likely to be accorded approval?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). There are no oil and gas fields in Maharashtra. However, 38.88 MMSCMD of gas was produced in the Western offshore fields in 1994-95 and 2.85 MMSCMD was flared. The gas from Panna and Mukta now being flared is proposed to be taken to Hazira to meet existing commitments. The flaring at other fields is at a technically minimum level.

[English]

#### Human Development

\*428. SHRI RAJENDRA AGNIHOTRI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the National Development Council in their meetings held in December, 1991 had identified gaps in performance in some of the most important areas of human development;

(b) if so, the details thereof;

(c) whether the National Development Council had also outlined additional measures for promotion of family welfare, literacy and employment; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). It was affirmed in the National Development Council meeting held in December, 1991 that the development of social sector with focus on Human Development would be the priority area of the Eighth Plan. The specific thrust areas would be employment generation, population control, universalisation of elementary education, provision of safe drinking water and primary health facilities. Therefore, it was felt that the Planning Commission and the National Development Council would have to continuously appraise and evaluate the situation in several such areas of importance. Accordingly, under the social sectors three areas namely, (i) Population, (ii) Employment and (iii) Literacy were identified and the NDC decided to set up its sub-committees to go into the issues in these areas. The NDC sub-Committees were set up and the reports of the Committees were considered and endorsed by the NDC in its meeting held on 18th Sept. 1993.

(c) and (d). The measures suggested in the reports of the NDC committees on Employment, Population and Literacy are as follows :

## 1. EMPLOYMENT

The recommendations of the NDC Committee on Employment related to (i) attention to be focussed not only on creation of additional productive and sustainable employment opportunities but also on augmentation of existing employment in terms of productivity and incomes; (ii) evolve strategy for faster expansion of the activities with the relatively high employment potential so as to generate regular wage/salaried employment and self-employment on sustainable basis etc; (iii) formulation of specific strategies to be adopted for agricultural rural, non-agricultural, industrial and other sectors; (iv) promotion of self-employment among the educated unemployed by factor growth of sectors and activities with high employment intensity and re-orientation of the educational and training systems to increase their relevance to the labour market etc.

## 2. POPULATION

Some of the more important recommendations of the NDC Committee on Population related to : (i) the need for strengthening intervention strategies at micro and macro level involving - (a) strengthening of infrastructure; (b) training of Personnel; (c) inter-sectoral cooperation at grass root level; (d) involvement of village health guides and traditional birth attendants in family welfare programmes; and (e) development of mechanism for policy formulation with different approaches for different States; (ii) decentralised planning along with integrated inter-sectoral approach for population, development and environment along with strengthening of administrative infrastructure and an adequate monitoring and evaluation mechanism; (iii) take a long-term holistic view of development, population growth and environment protection and to formulate policies and guidelines and a National Policy on Population which should be formulated by the Government for adoption by the Parliament.

## 3. LITERACY

Briefly some of the major recommendations of the NDC Committee on Literacy are : (i) to emphasise the structural aspects of elementary education the problems of elementary education and literacy to be jointly considered along with decentralised micro-planning and State-wise strategy adopted to introduce compulsory schooling for elementary education; (ii) closer linkages between National and State and district level structures concerned with adult education; (iii) while keeping the national "Care" curriculum intact differential curricula appropriate to the local environment and development of children to be evolved in decentralised manner by associating experts, teachers and parents representatives; (iv) use of communication media as well as local cultural media for spreading adult education and also emphasise on post-literacy programmes; and (v) need for democratic decentralisation and voluntary action in the process of spreading education in the country.

## Postal Life Insurance Scheme

\*429. SHRI DATTATRAYA BANDARU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Postal Life Insurance Scheme has been extended to Government employees only;

(b) if so, the details with reasons therefor;

(c) whether the Government propose to extend the scheme to cover all sections of the society;

(d) if so, the time by which it is likely to extend to all sections of the society; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (e). Postal Life Insurance was started in 1884 basically as a social security measure for the Postal employees. In course of time, it was extended to cover the following categories :

(1) Employees of Central and State Governments.

(2) Defence Personnel.

(3) Employees of the Local Bodies.

(4) Employees of the Universities and of Government aided Educational Institutions.

(5) Employees of the Public Sector Undertakings- both Central and States.

(6) Employees of Reserve Bank of India.

(7) Employees of the specified Autonomous Bodies of the Government of India.

2. According to the statutory provisions, Life Insurance Corporation has the exclusive privilege of insuring lives of the general public with the exception given to the Postal Life Insurance in respect of categories already covered by it. R.N. Malhotra Committee, appointed by the Government to study the reforms of the insurance sector, had recommended that Postal Life Insurance should be allowed to enter into the life insurance business in the rural areas in competition with the life Insurance Corporation of India. This recommendation of the Committee was accepted by the Government and Postal Life Insurance has entered into the life insurance business of the rural public with effect from 24th March, 1995. There is no proposal, at present, to extend Postal Life Insurance coverage to other sections of the society.

## Sale of Pepsi Products

\*430 SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Bharat Petroleum Corporation Limited and Pepsi Corporation Ltd. have signed a Memorandum of Understanding to promote the Pepsi products through the petrol outlets of BPCL;

(b) if so, the main terms and conditions of the Memorandum of Understanding;

(c) whether any such Memorandum of Understanding had been entered earlier with the Indian Oil Corporation Ltd. for promotion sale of Pepsi products;

(d) if so, the details thereof; and

(e) the role of the Government owned Petroleum companies to sell/promote Pepsi products?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). Bharat Petroleum Corporation Ltd. (BPCL) has signed a Memorandum of Understanding with Pepsi Foods Ltd., whereby Pepsi soft drinks would be made available at selected retail outlets of BPCL as a part of its comprehensive scheme for upgradation of customer services. For this purpose, retail outlets are being identified by BPCL and Pepsi together. A small movable kiosk would be placed at the RO sites under which Pepsi's equipments, viz., dispenser, cooler, ice-chest and products will be placed.

Expenditure on publicity would be shared by the parties. The agreement is for a period of 5 years.

IOC has not signed any such agreement for promotion/sale of Pepsi products.

[Translation]

#### Coal Companies

\*431. SHRI MAHESH KANODIA : Will the Minister of COAL be pleased to state :

(a) whether the Government have reviewed the performance of various public sector coal companies;

(b) if so, the company-wise details thereof for the last three years; and

(c) the details of targets fixed for production of various grades of coal during the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Yes, Sir.

(b) and (c). A statement is enclosed.

#### STATEMENT

*The Performance of Coal India Limited (CIL) and its Subsidiaries for Some Important parameters during the Fast Three Years is Given Below :*

##### 1. PRODUCTION OF RAW COAL (IN MILLION TONNES)

Company	1992-93		1993-94		1994-95		1995-96
	Target	Actual	Target	Actual	Target	Actual	Target (Provisional)
ECL	26.50	24.05	25.50	22.60	26.50	24.85	29.50
BCCL	28.00	28.06	28.10	29.04	28.50	28.75	30.75
CCL	32.00	32.38	33.50	33.52	34.40	31.21	35.00
NCL	30.70	30.70	31.40	31.41	32.50	32.50	35.00
WCL	25.00	25.75	26.00	26.50	27.00	27.24	28.25
SECL	44.88	46.04	46.60	47.54	48.00	50.00	50.54
MCL	21.92	23.14	23.80	24.29	25.00	27.32	30.75
NEC	1.00	1.10	1.10	1.20	1.10	1.19	1.00
Total CIL	210.00	211.22	216.00	216.10	223.00	223.06	241.00

##### 2. PROFIT (+) LOSS (-) (RUPEES IN CRORES)

Name of the Subsidiary	1992-93	1993-94
ECL	(-) 17.20	(-) 70.40
BCCL	(-) 73.84	21.56
CCL	41.56	62.06
NCL	190.72	225.23
WCL	11.80	31.59
SECL	133.40	139.84
MCL	43.73	21.27
CIL (Incl. CMPDIL)	(-) 38.90	(-) 30.93
Overall CIL	291.27	400.32

The audited figures for 1994-95 are not yet available.

As per the latest projections, the domestic production of raw coal in the terminal year of the 8th Plan (i.e. 1996-97) is expected to be 300 million tonnes. This is likely to comprise approximately 32 million tonnes of metallurgical grade coking coal, 20 million tonnes of non-metallurgical grade coking coal and 248 million tonnes of non-coking coal.

Abbreviations used :

CIL	Coal India Limited
ECL	Eastern Coalfields Limited
BCCL	Bharat Coking Coal Limited
CCL	Central Coalfields Limited
NCL	Northern Coalfields Limited
WCL	Western Coalfields Limited
SECL	South Eastern Coalfields Limited
MCL	Mahanadi Coalfields Limited
NEC	North Eastern Coalfields
CMPDIL	Central Mine Planning and Design Institute Limited.

[English]

#### Power Projects

\*432. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of power projects approved by the Planning Commission during the last three years;

(b) the estimated cost and installed capacity thereof;

(c) the details of those approved projects on which work has started; and

(d) the steps taken to speed up commissioning of the rest of the project?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). Planning Commission accords investment approval to the State Government power projects costing more than Rs. 100 crores after getting the recommendations of Ministry of Power. The details of Power Generation projects accorded investment approval by the Planning Commission during the last three years are given in the Statement enclosed. There is no project pending at present in the Planning Commission for investment approval.

(c) and (d). The total installed capacity of power projects approved during the last 3 years is 5243.5 MW, out of which a capacity of 1055.5 MW is likely to be commissioned during the 8th Plan period and balance capacity of 4188 MW during the 9th Plan period. The steps that have been taken include provision of adequate funds during the successive Annual Plans depending upon the progress of work and close monitoring by the project executing agencies.

#### STATEMENT

##### Projects given Investment Approval since 1992-93 to date

S No.	Name of Project	State	Estimated Cost (Rs. Cr)	Date of approval	Benefits during (MW)		Remarks.
					8th Plan	9th Plan	
1	2	3	4	5	6	7	
1.	Visakhapatnam TPP (2x500 MW)	A.P.	1560.28	28-5-92	—	1000	Subsequently Posed to Private Sector by the State Government
2.	Maheshwar HEP (10x40 MW)	M.P.	466.63	28-7-92	—	400	do
3.	Ghatghar PSS (2x125 MW)	Mah.	191.16	11-8-92	—	250	Work in Progress
4.	Ramgarh GT (1x35.5 MW)	Raj.	120.83	17-5-93	35.5	—	do
5.	Bhatinda TPP (GNDTPP) units 5&6 (2x210 MW)	Punjab	690.34	5-7-93	4200.0	—	do
6.	Shahpurkandi Dam Project (168 MW)	Punjab	895.08	5-7-93	—	168	do
7.	Bakreshwar TPP (5x210 MW)	W.Ben.	3052.53	6-7-93	—	1050	do

	1	2	3	4	5	6	7
8. DG Sets at Braham-puram (Cochin) (5x20 MW)		Kerala	281.00	2-9-93	100	—	do
9. Rayalseema TPP St. II (2x210 MW)		A.P.	1273.00	8-1-94	—	420	do
10. Purulla PSS (900 MW)		W.Ben	1456.56	9-2-94	—	900	do
11. Kothagudem TPP St. V (2x250 MW)		A.P.	1890.00	29-3-94	500	—	do
				Total :	1055.5	4188	

### Flow of Foreign Money

\*433. SHRI SHIVLAL NAGJIBHAI VEKARIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that some foreign agencies are providing huge funds to Indian voluntary associations which are engaged in anti-Indian activities in the name of socio-economic development projects in India;

(b) if so, the details thereof;

(c) the action taken against voluntary organisations which are indulging in such activities; and

(d) the concrete steps taken/proposed to be taken to check such flow of foreign money for anti-national activities?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) No such instance has come to the notice of the Government.

(b) and (c). Do not arise.

(d) Under the Foreign Contribution (Regulation) Act, 1976, registration/prior permission for receipt and utilisation of foreign contribution is granted after careful scrutiny of such associations which have definite cultural, economic, educational, religious or social programme. The associations permitted to receive foreign contribution are required to maintain separate set of accounts, records and also separate bank account exclusively for receipt of foreign contribution. They are required to submit annual returns giving details of receipt and utilisation of the foreign contribution duly certified by a Chartered Accountant. These returns are scrutinised by a Monitoring Cell set up by the Central Government for this purpose. The Foreign Contribution (Regulation) Act provides for the following action in case of violations of the Act:

(i) Prohibiting the association from acceptance of foreign contribution;

(ii) Placing the association under prior permission category;

(iii) freezing, seizing and confiscating the foreign contribution; and

(iv) launching prosecution.

[Translation]

### Dealerships to Sports Persons

\*434. SHRI SATYADEO SINGH :  
SHRI BALRAJ PASSI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have recently decided to reserve a specific percentage of dealerships/distributorships of diesel/petrol/LPG for allotment to outstanding sports persons in the country;

(b) if so, the details thereof;

(c) whether any guidelines have been laid down in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) to (d). It has been decided by the Government to provide a reservation of 2% for Outstanding Sportspersons in the allotment of dealerships/distributorships of petroleum products through the OSBs. This reservation will be available from the marketing plan 1993-96 onwards for RO and SKO-LDO dealerships and from 1994-96 onwards for LPG distributorships. The eligibility criteria will be as under:

(i) Categories of Eligible Outstanding Sports-persons:

(a) Arjuna Awardees.

(b) Winners of medals at Olympics/Asian/Commonwealth Games and

recognised World Champions/World Champion-ships.

(c) The National Champions under the recognised National Championships.

(ii) Age - 35 years and above.

(iii) Educational qualification:

There will be no prescribed educational qualification.

(iv) Residence

Residents of the State/UT will be eligible to apply with the proviso that residents of the district concerned will be given preference.

(v) Certificate

Candidate will have to produce a certificate from recognised National Federation organising National Championship or from the Deptt. of Youth Affairs, Government of India.

Other conditions like citizenship, income, multiple dealership norms, etc. will be the same as are applicable to other categories.

[English]

### Coal Washeries

\*435. SHRI V. SREENIVASA PRASAD :  
SHRI TARA SINGH :

Will the Minister of COAL be pleased to state :

(a) the details of coal washeries presently functioning and their existing capacity;

(b) the capacity utilisation of each coal washery during 1993 and 1994;

(c) whether there are any plans to increase the installed capacity and the capacity utilisation of existing coal washeries; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) There are fifteen coking coal washeries having an annual throughput capacity of 25.22 million tonnes functioning under Coal India Limited (CIL).

(b) A statement is enclosed.

(c) and (d). Modernisation of some of the existing operating washeries of CIL has been taken up with a view to improving the capacity utilisation as well as the quality of washed coal.

### STATEMENT

Figures of Capacity Utilisation of CIL Washeries are Given Below :

Name of Washeries	Operable Capacity (mty)	1992-93 % Utilisation	1993-94 % Utilisation
<b>BHARAT COKING COAL LIMITED (BCCL)</b>			
Dugda (I&II)	3.80	58.9	62.8
Bhojudih	1.70	87.6	89.4
Patherdih	1.60	59.4	61.8
Sudamdih	2.00	45.0	40.5
Moonidih	2.00	45.5	52.3
Lodna	0.40	87.5	97.5
Barora	0.42	66.7	78.6
Mahuda	0.63	63.5	57.1
<b>CENTRAL COALFIELDS LIMITED (CCL)</b>			
Kargali	2.72	93.0	91.2
Kathara	3.00	64.0	60.7
Swang	0.75	141.3	131.9
Gidi	2.00	88.0	89.5
Rajrappa	3.00	59.0	56.8
<b>WESTERN COALFIELDS LIMITED (WCL)</b>			
Nandan	1.20	50.5	51.4

### Sealing of Indo-Pak Border

\*436. SHRI MOHAN RAWALE :  
SHRI PRAFUL PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some State Governments have urged the Union Government to speed up the sealing of their States' international border with Pakistan to frustrate the designs of ISI to push trained terrorists, arms and ammunition into India;

(b) if so, the details thereof; and

(c) the measures taken/proposed by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (c). The Government of Rajasthan have requested to take up the work of fencing/flood lighting on top priority basis. Similarly, the Government of Jammu and Kashmir have also requested for border fencing/flood lighting on their International Border with Pakistan. The details of border fencing/flood lighting on Indo-pak border are as under :

#### RAJASTHAN

In Ganganagar and Bikaner Sectors, border fencing/flood lighting in 333 kms - 352 kms. respectively has already been completed.

Border fencing/flood lighting work in 121 kms. of Jaisalmer Sector has also been completed.

The work of border fencing/flood lighting in 146 kms. of Barmer Sector is scheduled to be completed by 31st December, 1995.

Further work in 120 kms. in Barmer sector is targeted to be completed by 31st December, 1996.

#### JAMMU AND KASHMIR

The Government of India has approved fencing/flood lighting of 180/195.8 kms. respectively along the International Border with Pakistan in March, 1995. Preliminary jobs are in hand and the work is to be completed by 31st March, 1996.

#### PUNJAB

The border fencing/flood lighting work in Punjab on the entire feasible area has already been completed to an extent of 453/466 kms. respectively.

[Translation]

### 20 Point Programme

\*437. DR. SAKSHIJI :  
SHRI VILASRAO NAGNATHRAO GUNDEWAR:

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the progress made in implementation of 20-Point Programme in the country during 1992-93, 1993-94 and 1994-95, State/UT-wise;

(b) the targets fixed under the programme for 1995-96, State/UT-wise;

(c) whether the Government have received any demand for additional funds for implementing 20-Point programme from the State Governments;

(d) if so, the details thereof, State-wise; and

(e) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The State/UT-wise progress made in implementation of 20-Point Programme in the country during the years 1992-93, 1993-94 and 1994-95 (April '94 to January '95) is given in the enclosed Statements.

[Placed in Library Sec. No. LT-7519/95]

(b) Targets under the programme for the year 1995-96 are under process of finalisation.

(c) to (e) Information is being collected and will be laid on the Table of the House.

[English]

### Insurgency in NE Region

\*438. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether insurgency activities have surfaced in several States of North Eastern region of the country;

(b) if so, the reasons therefor;

(c) the steps the Union Government have taken to meet the situation;

(d) whether there is any involvement of foreign hand; and

(e) if so, the steps taken to prevent such involvement?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b). Yes, Sir. Insurgency situation does exist in some parts of North Eastern States, which could be attributed to a complex set of factors including historical, economic, ethnic etc. Despite negotiations and Accords to bring peace, stability and growth, splinter groups have taken recourse to arms and violence and underground activities.

(c) The situation in the North Eastern Region is kept under constant watch and is reviewed from time to time. A series of measures have been taken which, inter-alia, include the declaration of the most seriously affected areas as "disturbed areas", notification of certain militant groups as "unlawful associations", deployment of

additional units of the Army and the Central Para Military Forces, financial assistance to the North Eastern States for modernisation and upgradation of State Police Forces, raising of India Reserve Battalions and better sharing of information and coordination of counter-insurgency operations. Simultaneously, steps continue to be taken for economic development, particularly with a view to improving the basic infra-structure and employment opportunities in the region.

(d) and (e). There are reports of certain insurgent groups in the North East getting support of ISI of Pakistan and from the soil of some neighbouring countries for the provision of safe havens, training, weapons etc. The matter has been taken-up appropriately with the neighbouring countries from time to time; including visits at senior official levels to Bangladesh and Myanmar as well as meetings of Joint working Groups and similar groups. These have led to considerable progress and cooperation. Government are firmly resolved to take all necessary measures to counter, support to insurgency/terrorism from any source and to safeguard the unity and integrity of the nation.

[Translation]

#### Coal Production

\*439. SHRI GUMAN MAL LODHA  
SHRI NAWAL KISHORE RAI

Will the Minister of COAL be pleased to state :

(a) whether per capita per shift production has been constantly increasing for the last few years in the mines of the Coal India Limited;

(b) if so, the per capita per shift average of coal production during 1992-93, 1993-94 and 1994-95;

(c) whether the Government have ascertained the maximum rate of per capita per shift production in the country;

(d) if so, the expected rate of production; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Yes, Sir.

(b) Figures of overall output per manshifts (OMS) in Coal India Limited (CIL) for the last three years are given below:

1992-93	1.46 tonnes
1993-94	1.52 tonnes
1994-95	1.57 tonnes (prov.)
(April 94-Feb. 95)	

(c) to (e). A Statement is attached.

#### STATEMENT

*For the year 1995-96 Target for Coal Production and OMS for Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) are Given Below:*

Company	Production (in million tonnes)	Productivity OMS (in tonnes)
CIL	241.00	1.66
SCCL	28.00	1.17

[English]

#### World Bank Loan by CIL

\*440. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited has sought 500 million US dollars loan from the World Bank;

(b) if so, the details thereof;

(c) the details of projects for which the Coal India Limited has sought the loan, and

(d) the manner in which the loan is to be repaid by CIL?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). Discussions have been going on between Coal India Limited and the World Bank for a possible loan for 31 projects, including new/expansion projects and replacement of Heavy Earth Moving Machinery in existing mines/projects. The assistance sought by CIL from the World Bank is about Rs. 2932 crores.

The terms, including manner of repayment of the loan, will be known after the discussions with the World Bank reach a conclusion stage.

[Translation]

#### Natural Calamities

4295. SHRI SURENDRAPAL PATHAK : Will the Minister of WATER RESOURCES be pleased to state :

(a) the steps taken by the Government to streamlining and smooth functioning of the machineries to deal with natural calamities;

(b) the amount allocated by the Government for this purpose during the last three years and the amount actually utilised therefrom;

(b) whether the Government propose to set up a National Natural Calamity Fund and to constitute a National Commission for Natural Calamity;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) A National Contingency Action Plan has been formulated to facilitate the launching of relief operations. The Contingency Action Plan identifies the initiatives required to be taken by various relief machineries.

(b) An amount of Rs. 804.00 crores each was allocated under the Calamity Relief Fund during the years 1992-93, 1993-94 and 1994-95. According to the information received from State Governments the tentative expenditure from the Calamity Relief Fund during the years 1992-93 and 1993-94 was Rs. 843.29 crores. and 563.99 crores respectively. The State Governments have not yet compiled details of expenditure for the year 1994-95.

(c) and (d). Government of India have accepted the recommendations of the Tenth Finance Commission to set up a Rs. 700.00 crores National Fund for Calamity Relief to take care of natural calamities of rare severity, in addition to normal corpus of Calamity Relief Fund. The National Fund for Calamity Relief Will be administered by a National Calamities Relief Committee.

(e) Does not arise.

[English]

#### Voluntary Organisation in M.P.

4296. SHRI KHELAN RAM JANGDE : Will the Minister of WELFARE be pleased to state :

(a) the number of the voluntary organisations in Madhya Pradesh to whom financial assistance has been provided for undertaking welfare programmes during each of the last three years;

(b) whether these organisations have been submitting their accounts to the Union Government:

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The number of Voluntary organisations in Madhya Pradesh to whom financial assistance has been provided during each of the last three years by Ministry of Welfare is as under :

Year	No. of Vol. orgns, assisted
1992-93	20
1993-94	36
1994-95	51

(b) to (d). Yes Sir, the voluntary organisations are submitting periodic reports, audited statement of income and expenditure, payment and receipt and balance sheets and also utilisation certificates to the Ministry of Welfare every year. Normally the 2nd Instalment of the Annual grant-in-aid is released only after satisfactory evaluation of the progress reports and the audited accounts.

#### Gas Regularity Body

4297. SHRI VIJAY NAVAL PATIL :

SHRI HARISH NARAYAN PROBHU ZANTYE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Natural gas trade regulatory body in the offing' appearing in the 'Financial Express' dated April 3, 1995;

(b) if so, the reaction of the Government thereto;

(c) the details of the proposals under consideration alongwith its present status and implications thereof; and

(d) the details of performance of the Gas Authority of India Limited during the current year by standard norms alongwith the order of investment proposed and targets set for 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). A study has been commissioned on the scope of a regulatory framework for the gas industry.

(d) The Gas Authority of India Ltd. earned a net profit of Rs. 360.72 crores in 1994-95 (provisional). The plan outlay for 1995-96 is Rs. 2162.51 crores.

[Translation]

#### OIL/GAS Terminal in Maharashtra

4298. SHRI DATTA MEGHE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up Oil/Gas terminal in Maharashtra in collaboration with N.R.I.S;

(b) if so, the details thereof; and

(c) the steps taken by the Government to implement this proposal?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (c). Do not arise.

[English]

#### Rejection of Orders by I.T.I.

4299. SHRI SANAT KUMAR MANDAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Ailing I.T.I. rejects orders to cut down losses" appearing in the 'Economic Times' New Delhi dated April 3, 1995;

(b) if so, the details and facts thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The report in the 'Economic Times' of April 3, 1995 that ITI has started rejecting orders placed on them is not correct. ITI has not rejected any order placed on them.

However, it is true that ITI is facing great challenge mainly due to competitive environment and general fall in prices of telecom equipment.

(c) Securing adequate orders and their suitable execution in a competitive environment is the responsibility of the management of ITI. However, with a view to optimally utilise the capacity of its own PSEs viz. ITI and HTL, as also to keep these PSEs commercially viable, DOT is following a policy under which 30 to 35% of DOT's orders for the items manufactured by these Companies are kept reserved for them. However to concession/preference is given in respect of price, quality and supply scheduled.

Simultaneously, Government has also advised ITI to diversify their products and customers.

#### HIV Infection in Tihar Jail

4300. KUMARI FRIDA TOPNO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it has come to the notice of the Government that the inmates in Tihar Jail are contracting HIV positive;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to check this trend?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). Under an on-going HIV screening programme in Tihar Jail, 3 out of 300 screened inmates were detected to be HIV positive. Two of these have expired, while the third has been released. Besides, one HIV positive prisoner has been brought to Tihar Jail from Ajmer Jail for treatment of AIDS.

(c) Steps being taken in Tihar Central Jail for detection, prevention and treatment of HIV positive cases include the following :

(i) AIDS education to all inmates on entry, during their prison term and through pre-release programmes;

(ii) voluntary testing for HIV infection with adequate pre-and post counselling;

(iii) "Sentinel Surveillance" or screening of high-risk groups, drug-addicts and tubercular patients among prisoners etc ;

(iv) running a drug de-addiction centre; and

(v) providing HIV/AIDS prevention information to the medical staff of the jail who are also given opportunities for acquiring HIV/AIDS training and providing all necessary medical help to and hospitalisation of prisoners found HIV positive.

[Translation]

#### R.L.Oe in Gujarat

4301. SHRI N.J. RATHVA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to set up Return Letter Offices (RLOs) in Gujarat; and

(b) if so, the details with locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. There is already one Returned Letter Office for Gujarat at Ahmedabad

(b) Does not arise in view of (a) above.

#### Telephone Connections in M.P.

4302. DR. LAXMINARAYAN PANDEYA : Will the Minister of COMMUNICATIONS be pleased to state .

(a) the number of persons on the waiting list since last three years for telephone connections in Madhya Pradesh, district-wise; and

(b) the steps being taken to clear the waiting list?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Information is given in the attached Statement.

(b) During 1995-96, it is proposed to provide 85000 new telephone connections in Madhya Pradesh. National Telecom Policy 1994, envisages provision of telephone connections practically on demand by 1997 all over the Country including Madhya Pradesh.

#### STATEMENT

The Number of Persons on Waiting List Since Last Three Years for Telephone Connections in M.P. Telecom Circle district-wise

District	As on 31.3.93	As on 31.3.94	As on 31.3.95
1	2	3	4
Balaghat	123	14	0
Bastar	599	141	316
Betul	219	0	297

1	2	3	4
Bhind	1214	0	230
Bhopal	9530	7259	5078
Bilaspur	2579	2140	1868
Chattarpur	793	131	420
Chhindwara	652	0	217
Damoh	429	398	94
Datia	190	378	140
Dewas	1676	0	760
Dhar	313	323	373
Durg	3835	1748	4850
Guna	977	0	637
Gwalior	6389	2593	2915
Hoshangabad	227	38	381
Indore	29985	25625	3524
Jabalpur	7488	1617	2922
Jhabua	304	0	0
Khandwa	212	0	25
Khargone	175	0	0
Mandla	40	0	0
Mandsour	2130	0	445
Morena	267	0	232
Narsinghpur	162	0	26
Panna	280	0	85
Raigarh	91	0	131
Raipur	5655	3113	2904
Raisen	8	15	0
Rajgarh	0	0	23
Rajnandgaon	483	601	0
Ratlam	665	0	90
Rewa	1205	1300	1860
Sagar	2026	2278	706
Sarguja	576	81	650
Satna	1544	1938	1689
Sehore	13	0	0
Seoni	32	8	14
Shahdol	182	35	413
Shajapur	0	0	146
Shivpuri	535	0	1006
Sidhi	156	80	247
Tikamgarh	244	458	255
Ujjain	1897	0	974
Vidisha	200	0	112
<b>Total</b>	<b>86300</b>	<b>52312</b>	<b>37055</b>

**LPT in U.P.**

4303. SHRI HARI KEWAL PRASAD : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have received any complaints that some of the Low Power Transmitters installed in Uttar Pradesh are not working satisfactorily;

(b) if so, the details therefor;

(c) the remedial steps taken/proposed by the Government in this regard;

(d) whether the Government propose to instal high-power transmitters in place of low power transmitters; and

(e) if so, the details including the cost likely to be incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (c). Complaints of breakdown in service due to various reasons such as disruption/failure of power supply, failure of components etc. in respect of some Low Power TV transmitters are received from time to time. The complaints are duly attended and the service is restored at the earliest.

(d) and (e). It has been envisaged to augment the power of six existing Low Power TV Transmitters (LPTs) to High Power TV Transmitters, subject to availability of resources and other infrastructure for the purpose. The normal lead time involved in implementation of a project of this magnitude is approx. three years and involves and expenditure of approx. Rs. 10.00 crores each.

[English]

**Development of Command Areas**

4304. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of WATER RESOURCES be pleased to state .

(a) the amount provided to Maharashtra during the last three years for the development of command areas;

(b) the target of irrigation network in the command areas in Maharashtra during the above period; and

(c) the achievements made so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Central Government has provided the following amount to Maharashtra as assistance under Centrally Sponsored Command Area Development Programme (CAD) during the last three years :

Year	Amount (Rs. in lakhs)
1992-93	1315.13
1993-94	704.54
1994-95	1731.62

(b) and (c). The targets of Irrigation network (field channel) in the command areas in Maharashtra under the programme during the period and the achievements made in this regard are given below:

Period	Centrally Sponsored CAD Programme (field channel) in thousand hectare		Remarks
	Target	Achievements	
1992-93	70.00	22.13	
1993-94	52.50	25.50	*Achievement upto Dec., 1994
1994-95	60.00	16.53*	
Total	182.50	64.16	

**Welfare Schemes**

4305. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to refer to the reply given on March 16, 1995 to Unstarred Question No. 678 and state the details of share of Bihar in the actual expenditure and achievements, scheme-wise and year-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : A Statement showing the amounts released to the Government of Bihar and Non-governmental in Bihar scheme-wise in the last three years and the number of beneficiaries/physical achievements is attached. No state-wise targets are fixed in respect of these schemes.

**STATEMENT**

*The Amounts Released to the Government of Bihar and Non-Governmental Organisations Scheme-wise in the Last Three Years and the Number of Beneficiaries/Physical Achievements.*

S No.	Name of the Scheme	1992-93		1993-94		1994-95	
		Fin.	Phy.	Fin.	Phy.	Fin.	Phy.
1	2	3	4	5	6	7	8
		Rs. in lakhs		Rs. in lakhs		Rs. in lakhs	
1	SCA to SCP	2096.54	160189	2327.11	179385	—	—
2	Scheduled Caste Dev. Corporations	85.25	6376	113.52	33350	—	—

1	2	3	4	5	6	7	8
3.	Pre-Matric Scholarship	5.97	7300	65.90	16030	22.00	—
4.	Post-Matric Scholarship	0.18	189474	590.14	120611	451.00	—
5.	Book Banks	2.00	688	9.91	900	16.99	1322
6.	Boys Hostels	40.78	10(H) 500 (I)	70.77	14(H) 700(I)	—	H=Hostels, I=Inmates)
7.	Girls Hostels	25.28	5 (H) 250(I)	44.44	8 (H) 400(I)	—	—
8	Coaching and Allied	2.00	—	8.57	—	1.70	—
9.	PCR and Atrocities	15.00	—	26.50	—	—	—
10.	Liberation of Scavengers	313.00	—	—	—	—	—
*11.	DIP	710.00	NA	1000.00	NA	1568.00	NA=NA (not applicable)
*12.	Assistance to Vol. Orgns. for the Disabled	28.00	NA	27.05	NA	36.98	NA
*13	Assistance to Vol. Orgns. for setting up of special School	—	NA	—	NA	6.31	NA
14.	Scheme of Prevention and Control of Juvenile Social Maladjustment	10.17	950	—	—	—	—
15.	Scheme of Pre-examination Coaching for Weaker Sections based on economic criteria	—	—	—	—	14.02	280
16	NBCFDC	223.95	—	456.33	—	—	—
17.	Welfare of the Aged	0.36	—	4.51	—	—	—
18	Scheme of Beggary Prevention	20.00	—	—	—	55.00	—
19.	SCA to Sr	3175.75	—	3497.39	—	1748.70	—
20.	Article 275 (1)	427.20	—	801.00	—	725.25	—
21	Girls Hostels for STs	—	—	—	—	—	—
22	Boys Hostels for STs	—	—	—	—	—	—
23	Ashram Schools for STs	—	—	—	—	—	—
24.	Vocational Training Centres	—	—	—	—	44.34	—
25.	Minor Forest Produce Operation	50.00	—	—	—	—	—
26	Research and Training Grants to Tribal Research Institute, Ranchi	3.16	—	11.65	—	10.00	—
*27	Educational Complex in Low Literacy Pockets for ST Girls.	—	—	—	—	4.59	—
*28	Aid to Voluntary Organisations for Tribal Welfare	23.30	—	31.64	—	34.19	—

\* Releases of funds were made to Non-Governmental Organisations

(—) Denotes no amounts were released/physical achievements figures not available.

### Marathi Programmes on DD-II

4306. SHRI RAM NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government are aware that the second channel of Doordarshan (Metro Channel) was commenced mainly for Marathi Programmes;

(b) if so, whether the Government are aware that at present this channel is mainly used for Hindi programmes, and Marathi programmes are being telecast on Channel-X which is not visible without the use of dish antenna; and

(c) if so, the reasons for changing Marathi programmes from channel-II to channel-X?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The DD 2 channel of Doordarshan was not conceptualised for telecast of programmes in any one regional language.

(b) In addition to the satellite channel DD-10, the signals of which can be received through an appropriate dish antenna, programmes in Marathi telecast on the DD-1 and DD-2 channel are available terrestrially all over Maharashtra and in Bombay respectively.

(c) Does not arise.

[Translation]

### Demand of Coal

4307. SHRI KUNJEE LAL : Will the Minister of COAL be pleased to state:

(a) the requirement of coal for domestic and industrial consumption per month in Rajasthan;

(b) the quantity of coal actually allotted to the State during each of the last twelve months;

(c) whether the Union Government propose to allot additional quantity of coal to the State of Rajasthan in near future; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) The requirements of coal are not assessed State-wise. They are assessed industry/sectorwise for the country as a whole. Coal India Limited (CIL) supplies coal to consumers based on the programmes submitted by the consumers in accordance with the sponsorships issued by the respective sponsoring authorities. Supplies to power and Cement Industries are made based on short-term linkages established by the Standing Linkage Committee (SLC) for these sectors.

(b) According to information furnished by CIL month-wise despatches from CIL to Rajasthan during 1994-95 were as under :

(Data provisional) (Figures in lakh tonnes)	
Month	Quantity
April	5.22
May	5.53
June	5.27
July	4.90
August	5.25
September	4.86
October	5.22
November	4.25
December	3.95
January	3.06
February	3.30
March	5.09
<b>Total</b>	<b>55.90</b>

(c) and (d). Instructions have been issued to coal companies to ensure adequate availability of coal to all consumers, including those located in Rajasthan to meet their full requirements. However, any requests for additional allocations of coal/coke are considered/examined in each case on merits. Efforts are being made by the Coal Companies to meet almost the entire non-coking coal demand in Rajasthan. In addition, coal from a number of collieries is being offered under the Liberalised Sales Scheme, (LSS) under which scheme, coal is supplied without the requirements of linkages/sponsorships. Under this scheme, coal is also being supplied to Whole Sale Traders/Mini Traders who in turn meet the requirements of small consumers.

### Centrally Sponsored Schemes

4308. SHRI CHHEDI PASWAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the amount sanctioned by the Government for the implementation of centrally sponsored projects in Bihar during each of the last three years;

(b) whether the amount sanctioned for centrally sponsored projects in Bihar has been utilised properly;

(c) if not, the reasons therefor;

(d) the steps taken by the Government for the proper utilisation of said amount; and

(e) the extent to which the unutilised amount has been returned?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (e). Centrally Sponsored Schemes are formulated by the Central Ministries/Departments in consultation with the State

Governments/Union Territories and are implemented by the State Governments/Union Territories. These schemes are monitored by the Administrative Ministries concerned. The Planning Commission does not have any direct role in their implementation or monitoring. It, however, generally reviews the implementation of plan schemes during the Annual Plan discussions with the State Governments/Union Territories.

#### Central Assistance

4309. SHRI RAM TAHAL CHOUDHARY : Will the Minister of PLANNING PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government of Bihar has requested the Union Government to increase the central assistance during the current financial year for their schemes;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) No, Sir.

(b) and (c). Do not arise.

#### Coal Control Order

4310. SHRI LAXMI NARAIN MANI TRIPATHI . Will the Minister of COAL be pleased to state :

(a) the objective behind the implementation of the Coal Control Order and the circumstances under which it was implemented;

(b) the target achieved after implementation of the Coal Control Order;

(c) whether the Government are contemplating to withdraw the Coal Control Order; and

(d) if so, by what time?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Presumably the Hon'ble Member is referring to the notification dated 4.6.1992 issued by the Government under the Colliery Control Order, 1945 by which distribution of non-coking coal has been brought within the purview of the Order. This notification was issued in view of complaints regarding unauthorised diversions of non-coking coal.

(c) and (d). Colliery Control Order is continued to be in force under Section 16 of the Essential Commodities Act, 1955. The provisions contained in the said Order deal with several matters including coal distribution, fixation of grades of coal, fixation of price for various grades of coal etc. These provisions can be amended to suit a changed situation. However Government do not propose to completely withdraw the Colliery Control order.

#### Financial Assistance to Voluntary Organisations

4311. SHRI SUKDEO PASWAN : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to revise the existing rules governing grant of financial assistance to organise and register voluntary organisations with a view to simplifying the present procedure therefor and providing them the necessary facilities for the implementation for their programmes and also for their registration; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). Yes Sir. The matter is under examination.

[English]

#### Internal Security

4312. SHRI RAJNATH SONKAR SHASTRI . Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a growing threat to internal security with serious implications for national integrity;

(b) if so, whether there is any proposal to bring the police and law and order in the Concurrent List of the Constitution of India; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) . (a) Government is fully alive to the threat to internal security posed by different forces. All measures are being taken by the Central and State Governments to thwart such nefarious designs as pose threat to national integrity.

(b) and (c). There is no such proposal.

[Translation]

#### Reservation in Government Services

4313. SHRI RAM PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any provision to provide reservation in education and employment in Class-III and IV categories of Government services of on priority basis alongwith age relaxation to the persons of Indian origin who were displaced by the military actions of Government of Myanmar and repatriated to India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) (a) No, Sir.

(b) Does not arise.

[English]

### Telephone Connections to Freedom Fighters

4314. SHRI LOKANATH CHOUDHURY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of applications received in Delhi, Zone-wise by the Mahanagar Telephone Nigam Limited, from freedom fighters for telephone connections since 1992;

(b) the number of telephones sanctioned so far; and

(c) the time by which the remaining telephone connections are likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Sir, the SWS category was introduced in August 1992.

The number of applications received on Delhi zone-wise by MTNL from freedom fighters from August 1992 to 31.3.1995 is given below :

Central area	—	21
West Area	—	143
East Area	—	122
South Area	—	83
North Area	—	83
Total		452

(b) The number of telephone connections sanctioned (OBs) issued out of them are given as under :

Central Area	—	19
West Area	—	121
East Area	—	92
South Area	—	63
North Area	—	83
Total		378

(c) The pending 74 applications are under verification and telephones shall be sanctioned after verification.

### Import of Coal

4315. SHRI AMAR ROYPRADHAN Will the Minister of COAL be pleased to state :

(a) the grade-wise quality of coal imported during the last three years;

(b) whether these qualities of coal are not available in India;

(c) the reasons for not increasing the production of these grades of coal in the country; and

(d) the steps the Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Presumably the Hon'ble Member is seeking information about gradewise quantity of coal imported. The Directorate General of Foreign Trade have reported that they do not maintain gradewise data on imports of coal. However, separate quantities of coking and non-coking coals imported in the country during the year 1991-92 to 1993-94 are as under :

Year	Coking Coal	Data provisional
		Figures in tonnes
		Non-Coking Coal (Including coke/ semi coke etc.)
1991-92	5272144	655111
1992-93	6324700	415481
1993-94	6822371	572297

(b) Except low ash coking coal and some higher grade non-coking coal, the indigenous production of coal in the country is by and large adequate to meet the full requirements of consumers.

(c) and (d). Most of our Coal deposits contain high ash, which can be beneficiated to some extent by washing. Special efforts are being made for increasing underground production of coal which is generally of better quality, by introducing modern mining technology/mechanisation and improving power supply to the mines.

Steps taken to improve the indigenous availability of coking coal are as follows :

(i) Increasing raw coking coal availability by reorganising existing mines and development of new mines.

(ii) Modification of the existing coking coal washeries to improve the capacity utilisation as well as the quality of washed coking coal.

(iii) Increasing raw coal feed to washeries by supplying low volatile medium coking coals of suitable quality.

(iv) Early commissioning of two new washeries under construction at Madhuband (BCCL) and Kedla (CCL) for increasing the existing washing capacity.

### Hiring of Vehicles by MTNL

4316. SHRI B.L. SHARMA PREM : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the private vehicles such as car/matadors are hired by the Mahanagar Telephone Nigam Limited, New Delhi on monthly basis;

(b) whether such vehicles are also hired on closed holidays i.e. on Saturdays and other gazetted holidays;

(c) if so, whether the vehicles owners are paid any extra payment like overtime allowance or extra payment for working on closed days;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps the Government propose to take to remedy the situation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) The vehicles are used on closed holidays in case exigencies of service require such usage.

(c) The vehicles are hired for normal ten hour duty per day with half an hour lunch break. Overtime is payable if the vehicle is required to perform duty beyond normal duty hours and also for usage on Sundays.

(d) Overtime payment on Sunday is made at the rate of Rs. 8/- per hour subject to a minimum of 8 hours duty and on other days at the rate of Rs. 8/- per hour (Overtime between more than half an hour and one hour will be taken as one hour.)

(e) Efforts are being made to replace these hired vehicles by procuring own vehicles.

#### Indira Gandhi Canal Project

4317. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) the amount spent on the construction of the Indira Gandhi canal project so far;

(b) the allocation made for the project during 1995-96;

(c) the progress made so far; and

(d) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Upto March, 1995 an amount of Rs. 1,269 crores has been spent on Indira Gandhi Canal Project.

(b) During 1995-96 an amount of Rs. 93 crores has been allocated under State Plan. Rs. 60 crores under Border Area Development Programme are expected to be made available by the Union Government.

(c) The main Canal, 649 KM in Length, has been fully completed. Out of 8,974 KM distribution system, 5,352 KM has been completed by the end of March, 1995.

(d) As per the assessment of the State Government the Project is likely to be completed by 2,005 subject to availability of adequate funds.

#### Committee on Oil Sector Reforms

4318. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government have received report of Sunder Rajan Committee on oil sector reforms;

(b) if so, the details of the major recommendations made by the committee; and

(c) the follow-up action taken/proposed to implement the recommendations of the Committee?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). A 'Strategic Planning Group' on restructuring of the National Oil Industry, with members comprising top management from public and private sector and leading experts from academic and research institutes, has been formed. Sunderarajan Committee report will form the input material for the consideration of the 'Strategic Planning Group'.

#### Telecasting of A.P. Assembly Proceedings

4319. SHRI R. SURENDER REDDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Andhra Pradesh for regular telecasting of the proceedings of Andhra Pradesh Assembly;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). Yes, Sir. A request was received from the Government of Andhra Pradesh for telecast of Assembly proceedings by Doordarshan Kendra, Hyderabad.

(c) Doordarshan has been asked to re-examine the entire matter regarding coverage of the proceeding of the State Legislative Assemblies.

#### Rice and Prohibition Scheme

4320. SHRI D. VENKATESWARA RAO :  
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any proposal to place before the N.D.C. all the proposals of Rs. 2 kg. rice scheme and prohibition scheme;

(b) if so, the details thereof;

(c) the time by which the meeting of the N.D.C. is likely to be called in this regard;

(d) whether number of States have urged the Union Government to take dal-roti schemes introduced in various States as a measure steps to help in removing the poverty line;

(e) if so, whether all the schemes of the State Governments are likely to be discussed in the NDC; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (f). During discussions at the meeting of the Prime Minister with an all Party Delegation from Andhra Pradesh on 20th February, 1995 while referring to the Rice Subsidy Scheme and Prohibition Policy of the State Government, Prime Minister observed that since National Policies were involved in such issues, these were required to be examined in detail and thereafter a national consensus evolved. The question of financing such projects can be decided upon only after deliberations in the National Development Council.

There is however, no proposal, for the present to call a meeting of the National Development Council in this regard.

[Translation]

#### Public Grievances Redressal Commission

4321. SHRI JANARDAN MISHRA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of National Capital Territory, Delhi has sent any proposal to the Union Government to set up Public Grievances Redressal Commission to entertain the complaints against officers;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). Government of National Capital Territory of Delhi have sent a proposal to the Government for setting up a "Public Grievances Commission" to be headed by a distinguished Administrator to entertain complaints of citizens about alleged injustice, delay, abuse of authority, discrimination and differential treatment, corruption, lack of integrity and offensive behaviour. The proposed Commission would enquire into such complaints, record its findings and recommend specific action, with fixed time-frame, to the appropriate administrative authority.

(c) The proposal submitted by the Government of National Capital Territory of Delhi has been examined and certain observations have been conveyed to the Government of National Capital Territory of Delhi for consideration and comments.

[English]

#### Arrest of Iqbal Memon

4322. SHRI RABI RAY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Iqbal Memon has recently been arrested in London under the extradition treaty signed between Britain and India; and

(b) if so, the charges against him for which he has been arrested?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) Iqbal Mohhammad Memon @ Iqbal Mirchi has been arrested on the strength of a Red Corner Notice issued by IPSP Lyons in connection with case no. 38/93 U/s B (c) r/w Sec. 21 and 29 of the Narcotics Drugs and Psychotropic Substances Act 1985 of Narcotics Cell Bombay. This case relates to seizure of 2027.75 kg. of Mandrax tablets (methaqualone powder) between 2.9.93 and 18.10.93 at Bombay and Pune in Maharashtra State.

#### Investment of V.S.N.L.

4323. SHRI AMAR PAL SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Videsh Sanchar Nigam Limited propose to invest in I.Co., an affiliate of INMARSAT; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) I-CO Global Communications Lt., an affiliate of INMARSAT, has been incorporated in U.K. under the Companies Act, 1985 of England and Wales, for providing global hand-held satellite phone system. The total cost of the project is estimated to be US \$2.9 million. 38 Operators belonging to various countries are participating in the project along with INMARSAT. VSNL, subject to obtaining necessary Government approvals, proposes to invest upto US \$150 million in the equity of I-CO. The system is expected to be operational by the end of this century.

#### Ravva Oil Field to Multinational Company

4324. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Ravva Oilfield was handed over to Videocon on January 27, 1995 at the production stage granting to them a high equity of 60%;

(b) if so, the reasons for awarding six oilfields namely Dholka, Wavel, Indrora, Bakrol, Lohar and Boala to multinational companies at the production stage and six more which are in the pipeline; and

(c) whether the Government are going to privatise the vital oil sector units of ONGC and OIL India Ltd. under the guidelines of Soundarrajan committee Report?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The contract for Ravva field was signed on 28.10.94 ONGC has a 40% participating interest, Videocon 25% and other private parties the remaining 35%.

(b) The six oilfields namely Dhoika, Wavel, Indrora, Bakrol, Lohar and Baola were awarded to private companies to augment oil/gas production quickly. These are small fields and it is not very viable for the national oil companies to develop these fields.

(c) No view has yet been taken on the report submitted by the group headed by Shri U. Sundararajan.

#### Import of Newsprint

4325. SHRI PRAMOTHES MUKHRJEE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the total newsprint imported after decanalization (excluding Russian Newsprint);

(b) the total newsprint sold and in stock as on 31.3.1995 out of total import as at (a) above;

(c) the loss incurred on the above sale including interest on blocked capital; and

(d) the action taken against officers responsible for loss?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). After the decanalisation of import of newsprint with effect from 1.4.1992, Government has not been importin or selling imported newsprint. At present, newspapers are free to import newsprint directly or through their handling agents. Hence, upto date data regarding the quantity of newsprint imported through the various ports in the country is not maintained by the Registrar of Newspapers for India (RNI).

(c) and (d). Do not arise as the Government is not importing or selling newsprint.

#### Minorities Development Finance Corporation

4326. SHRI K. PRADHANI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to set up Minorities Development and Finance Corporation at the State level;

(b) if so, whether the necessary directions have been issued to the State Governments in this regard; and

(c) the reaction of the State Governments thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESARI) : (a) No, Sir.

(b) and (c). However, State Governments and UT Admns. have been requested to consider setting up of State Minorities Corporation. The States of Andhra Pradesh, Bihar, Karnataka and Uttar Pradesh have already set up such Corporations at the State level.

#### Permanent Residence Card Scheme for NRIs

4327. SHRI RAM KAPSE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to launch a 'Permanent residence card' scheme for NRIs;

(b) if so, the details thereof; and

(c) the time by which the scheme is likely to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). Inter-Ministerial Group set up by the Government proposed issuance of PIO card to persons of Indian origin which may entitle them to special concessions/facilities. No final decision have been taken by the Government of this so far.

#### Use of Kannada Language

4328. SHRIMATI CHANDRA PRABHA URS . Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Kannada, the official language of the Karnataka, is not being used in the Central Governmetn Offices located in the State;

(b) whether it has come to the notice of the Government that due to non-usage of Kannada, the local public are put to great hardship in Karnataka;

(c) whether the Union Government had issued an order to ensure sign boards, rubber stamps, ledgers, logos etc. of all Central Government offices and establishments in the State are in trilingual form with Kannada at the top; and

(d) if so, the steps being taken by the Union Government to ensure compliance of the order in its offices in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (d). Hindi is the official language of the Union Government. There is an arrangement for working in Hindi and English in the offices of the Central Government. But for the convenience of the public of the non-Hindi speaking areas, the Government have issued orders to use regional language, Hindi and English, in the same order, for writing name plates, information boards, boards, and headings of the letters. Though the responsibility for compliance of the orders regarding the use of official language, lies with the concerned departments/offices. but whenever any information regarding violation of these rules is received by the officers of the O.L. Department, they take action for the compliance of these orders in the concerned offices.

### Development Schemes

4329. SHRI P. KUMARASAMY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of the schemes for development of backward areas in Tamil Nadu approved by the Union Government during 1992-93, 1993-94 and 1994-95 separately;

(b) the amount sanctioned and released by the Union Government for these schemes during the above period, year-wise;

(c) the details of such schemes submitted by the Government of Tamil Nadu pending with the Union Government for approval, and

(d) the action taken by the Union Government to clear these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) One growth centre was approved by the Government of India for being set up in the State of Tamil Nadu during this period.

(b) No amount has been released to the State in connection with the setting up of the growth centre so far.

(c) As per available information, no scheme of Tamil Nadu is presently pending with Planning Commission.

(d) Does not arise.

### Reservation for OBC

4330 SHRI ANNA JOSHI : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government are aware that the Government of Maharashtra has decided to increase the reservation quota in jobs and education of OBCs above the limit of 50% stipulated by the Supreme Court;

(b) if so, the response of the Union Government thereto;

(c) whether the Supreme Court has rejected the hike of reservation above 50% in medical colleges of Tamil Nadu even after the protection given to Tamil Nadu's 69% Reservation Act under the Ninth Scheduled of the Constitution; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). The Government of Maharashtra through its Resolution dated 8th December, 1994 has provided 2% reservation for certain specified committies in State Services and in educational institutions under "Special Backward Category". This is in addition to 50% reservation already given by the State Government for Scheduled Castes, Scheduled Tribes, Other Backward Classes etc.,

In the matter of State Services and educational institutions under the State Government, it is upto the

State Government to adopt suitable reservation policy keeping in view the condition prevailing in the State and the Constitutional responsibilities.

(c) and (d). The Supreme Court in a Writ Petition challenging the validity of the Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of seats in Educational Institutions and of appointments or posts in the services under the State) Act, 1994 which provides 69% reservation for for Backward Classes (SCs, STs, and OBCs), has referred that matter to a Constitution Bench. In the interlocutory application filed in this Writ Petition, the Supreme Court has directed the Tamil Nadu Government to create 62 additional seats in Medical Colleges. The Supreme Court has not granted the stay of the Act as prayed for by the Petitioner.

### Tribal Sub-Plan in Gujarat

4331. SHRI HARIBHAI PATEL : Will the Minister of WELFARE be pleased to state :

(a) the funds sanctioned and utilised for implementation of various schemes under the tribal sub-plan in Gujarat during 1994-95; and

(b) the funds provided or likely to be provided for the purpose for 1995-96 to the State?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The funds sanctioned by the Ministry under various schemes under Tribal Sub-Plan for Gujarat during 1994-95 are given in the Statement attached. The utilisation details are awaited from the State Government

(b) Provision of funds under various schemes during 1995-96 would depend upon furnishing of utilisation certificates by the State Government for previous years, budget provision made by it towards matching share under the Centrally Sponsored Schemes and availability of funds.

### STATEMENT

#### *Funds Sanctioned for Various Schemes Under ITDP in Gujarat during 1994-95*

S.No.	Name of Schemes	Amounts (Rs. in lakhs)
1	2	3
1.	Special Central Assistance	2491.56
2.	Grant under 1st Proviso to Article 275(1) of the constitution,	675.00
3.	Girls Hostels for STs	4.73
4.	Boys Hostels for STs	6.44
5.	Education complex in low literacy pockets for development of ST Girls	24.25
6.	Vocational Training in Tribal areas	21.6

1	2	3
7	Tribal Research Institute	6 16
8.	Grant-in-aid to State Tribal Development cooperative corporation for Minor Forest produce operations.	30 00

#### Movie Channel

4332. SHRI C.P. MUDALA GIRIYAPPA :  
SHRI K.G. SHIVAPPA :  
SHRI SATYA DEO SINGH :  
SHRI V. KRISHNA RAO :  
SHRI P.C. THOMAS :  
SHRI SANAT KUMAR MANDAL .  
SHRI S.M. LALJAN BASHA .

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Doordarshan has started a Movie Club Channel;

(b) if so, the details including the various programmes likely to be available on the channel;

(c) the expected revenue from this channel;

(d) whether the programmes of this channel can be viewed without the help of dish antenna also;

(e) if not, the reasons therefore; and

(f) the steps taken/proposed to be taken with a view to telecasting the programmes of Movie Club Channel directly?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K P. SINGH DEO) : (a) and (b): The said channel was started by Doordarshan from 7th April, 1995 for telecasting Indian and foreign feature films alongwith other film related

programmes such as news from the film world, film review and interviews with film personalities etc.

(c) : It is difficult, at present, to make a realistic estimate of the revenue likely to earned from this channel.

(d) : No, Sir

(e) : This channel is not being transmitted terrestrially.

(f) : There is no such proposal.

[Translation]

#### Post Offices in M.P.

4333 SHRI BHAWANI LAL VERMA .  
SHRI PHOOL CHAND VERMA :

Will the Minister of COMMUNICATIONS be pleased to State :

(a) the number of post offices functioning in Madhya Pradesh as on date district-wise and category-wise,

(b) whether the Government propose to open more new post offices in the State in the near future; and

(c) if so, the locations thereof, category-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of post offices functioning in Madhya Pradesh as on date district-wise and category-wise is given in statement attached.

(b) and (c). The target for the year 1995-96 has not yet been finalised Post offices are progressively opened under Annual Plan schemes, subject to fulfilment of departmental norms and availability of resources.

#### STATEMENT

S No.	Name of District	HO*	DSO**	EDSO***	EDSO****	Total
1	2	3	4	5	6	7
1	Bhopal	3	57	2	68	130
2.	Bhind	1	23	1	229	254
3.	Bilaspur	2	77	-	572	651
4.	Betul	1	22	-	196	219
5.	Balaghat	1	24	-	194	219
6	Bastar (Jagdalpur)	2	46	-	523	571
7	Chhatarpur	1	23	1	195	220
8	Chindwara	1	28	1	232	262
9	Damoh	1	18	1	165	185
10	Datta	-	8	-	90	98
11.	Dewas	1	16	1	151	169

1	2	3	4	5	6	7
12	Dhar	1	16	11	177	205
13	Durg	2	56	-	269	327
14	Guna	1	23	2	170	196
16	Gwalior	2	43	1	146	192
16	Hoshangabad	1	30	4	211	246
17	Indore	2	60	2	105	169
18	Jhabua	1	16	-	149	166
19	Jabalpur	2	87	4	300	393
20	Khandwa (East Nimar)	1	32	2	190	225
21	Khargone (West Nimar)	1	30	10	261	302
22	Mansaur	2	43	7	269	321
23	Morana	1	21	1	235	258
24	Mandla	1	17	-	198	216
25	Narsinghpur	1	18	-	163	182
26	Panna	-	13	1	140	154
27	Ratlam	1	27	7	146	181
28	Raisen	1	15	5	182	203
29	Rajgarh (Biaora)	1	17	4	143	165
30	Raipur	1	64	-	524	589
31	Raigarh	1	28	-	390	419
32	Rewa	1	36	-	297	334
33	Rajnandgaon	1	18	-	196	215
34	Sagar	1	38	2	170	211
35	Shivpuri	1	20	5	197	223
36	Sehora	1	22	8	136	167
37	Shajapur	1	22	2	154	179
38	Shahdol	1	33	-	269	303
39	Sidhi	1	18	-	180	199
40	Surguja (Ambikapur)	1	33	-	241	275
41	Satna	1	26	2	257	286
42	Seoni	1	18	-	174	193
43	Tikamagarh	1	19	-	163	183
44	Ujjain	1	37	9	153	200
45	Vidisha	1	18	2	140	161
Total		52	1356	98	9710	11216

- \* Head post office
- \*\* Departmental Sub-post office
- \*\*\* Extra Departmental Sub post office
- \*\*\*\* Extra Departmental Branch Post office

### Coal Projects

4334 DR PR GANGWAR Will the Minister of COAL be pleased to state

(a) whether some of the coal projects are running behind their schedules,

(b) if so, the details thereof,

(c) the reasons for non-completion of these schemes as per their schedules and

(d) the steps taken/proposed to be taken by the Government to complete these projects?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) (a) to (c) As on 31 3 1995 out of 78 on-going projects each costing Rs 20 crore and above 23 are behind schedule in implementation. Reasons of delay *inter-alia* include constraints in land acquisition and related rehabilitation problems, delay in equipment supply and turn-key execution, adverse geo-ming conditions and fund constraints

(d) The Ministry of Coal is monitoring the implementation of these delayed projects. The Ministry and coal companies follow up with the concerned State Governments in expediting pending land cases and also with equipment manufacturers in ensuring early supply/commissioning of equipment. For providing adequate funds for the on-going projects, coal companies have taken steps to mobilise resources through internal generation as well as external borrowings.

[English]

### LPG Connections

4335. SHRI BRAJA KISHORE TRIPATHY . Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG consumers at present, State-wise;

(b) the fresh demands received for LPG connections, State-wise;

(c) the break-up of LPG connections allotted during each of the last three years, State-wise;

(d) whether the Government have fixed any quota for different States for allocation of LPG connections; and

(e) if so, the basis thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) : (a) and (b). A Statement-I giving number of customers and the persons on the waiting list is enclosed.

(c) A Statement-II is enclosed.

(d) and (e). Allotment of new gas connections is not made on State-wise basis. New LPG connections are released to waitlisted applicants according to serial order of registration, depending on new customer enrolment allotted to a distributor, based on slack available with each distributor, waiting list and product availability. The target for enrolment of new LPG customers for the country during 1995-96 has been fixed at 15 lakhs.

### STATEMENT-I

Number of Customers and Persons on the Waiting List as on 1.1.1995 with the Public Sector Oil Companies

Figures in lakhs

States	No. of customers	No. of persons on waiting list
1	2	3
Andhra Pradesh	17.88	8.17
Arunachal Pradesh	0.24	0.12
Assam	3.39	1.26

1	2	3
Bihar	7.29	2.88
Goa	1.42	0.57
Gujarat	18.92	8.07
Haryana	8.85	3.97
Himachal Pradesh	2.48	0.75
Jammu and Kashmir	2.53	0.84
Karnataka	11.81	5.44
Kerala	8.14	4.64
Madhya Pradesh	11.93	5.52
Maharashtra	37.95	15.69
Manipur	0.48	0.08
Meghalaya	0.31	0.09
Mizoram	0.32	0.11
Nagaland	0.28	0.15
Orissa	3.20	1.43
Punjab	8.76	4.82
Rajasthan	8.15	7.15
Sikkim	0.11	0.09
Tamil Nadu	18.17	11.90
Tripura	0.35	0.27
Uttar Pradesh	26.08	13.22
West Bengal	11.77	8.68
UNION TERRITORIES		
Andaman and Nicobar	0.09	0.08
Chandigarh	1.53	0.69
Dadra and Nagar Haveli	0.05	0.02
Delhi	15.32	6.61
Daman and Diu	0.09	0.07
Lakshdweep	0.01	0.00
Pondicherry	0.36	0.31

### STATEMENT-II

(Figures in '000)

States	Number of LPG connections released		
	1992-93	1993-94	1994-95
1	2	3	4
Andhra Pradesh	65.68	100.83	175.07
Arunachal Pradesh	0.77	1.92	7.08
Assam	8.66	10.92	45.35
Bihar	31.89	48.53	125.86
Goa	3.69	6.73	8.45
Gujarat	42.40	57.66	109.48
Haryana	25.41	44.42	65.10
Himachal Pradesh	31.46	52.19	48.23
Jammu and Kashmir	23.90	32.33	37.39
Karnataka	55.85	87.99	119.81
Kerala	44.54	64.97	104.23

1	2	3	4
Madhya Pradesh	35.02	52.34	105.06
Maharashtra	97.70	168.55	351.02
Manipur	0.41	1.79	6.08
Meghalaya	1.20	1.77	5.71
Mizoram	1.59	2.52	6.50
Nagaland	1.05	1.23	3.75
Orissa	19.58	22.94	60.45
Punjab	38.91	52.41	100.04
Rajasthan	39.38	80.65	72.99
Sikkim	0.97	1.94	3.28
Tamil Nadu	66.05	94.57	172.99
Tripura	0.86	1.02	5.37
Uttar Pradesh	97.15	185.31	281.04
West Bengal	51.43	72.17	140.64
UNION TERRITORIES			
Andaman and Nicobar	0.81	2.03	4.34
Chandigarh	4.13	7.38	13.77
Dadra and Nagar Haveli	0.13	0.24	0.55
Daman and Diu	0.28	0.40	0.75
Delhi	61.30	93.56	128.98
Lakshdweep	0.11	0.21	0.35
Pondicherry	0.64	0.98	3.88

[Translation]

#### Double Bottling Connection

4336. KUMARI UMA BHARTI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of persons applied for double bottling connection (DBC) in Madhya Pradesh during the last two years and the number those who got DBC;

(b) whether any time limit has been fixed for providing double bottling connection; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The number of persons registered for second cylinder facility (DBC) with the public sector oil companies and the number of DBCs released during the last two years is as below :

Year	No. of persons registered for DBC	DBC Released
1993-94	1,13,295	99,266
1994-95	1,23,928	75,354

(b) and (c). LPG customers of the public sector oil companies interested to have a second cylinder are required to get their names registered with the

concerned distributors. The distributors release second cylinder on a first-come-first served basis, subject to availability of quota.

#### Bill to Prevent/Control Cow Slaughter

4337. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Rajasthan has sent a Bill to prevent/control cow slaughter for President's assent;

(b) if so, when the Bill was received; and

(c) the time by which it is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). The Rajasthan Bovine Animal (Prohibition of Slaughter and Regulation of Temporary Migration or Export) Bill, 1994 was received on 27.09.1994 for previous sanction of the President under Article 304(b) of the Constitution. Previous sanction of the President has been conveyed to the State Government of Rajasthan on 21.04.1995.

[English]

#### Import of Petroleum Products

4338. DR. AMRITLAL KALIDAS PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Union Government have permitted the State Governments to import petroleum products and natural gas;

(b) if so, the terms and conditions laid down for such imports;

(c) whether the Union Government also propose to provide financial assistance to the States for such imports; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). All decanalised petroleum products can be imported under the Import-Export Policy in force.

(c) No, Sir.

(d) Does not arise.

#### Allotment of Petrol Retail Outlets

4339. DR. R. MALLU. : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol retail outlets advertised for allotment to Scheduled Castes and Scheduled Tribes in Andhra Pradesh during 1993 and 1994;

(b) the number of applicants who have been allotted these petrol retail outlets; and

(c) the norms laid down by the Government for such allotments?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). During the period January 1, 1993 to December, 1994, 26 RO dealerships were advertised in Andhra Pradesh for Scheduled Castes and Scheduled Tribes. Out of the above, 19 RO dealerships have been allotted.

(c) Dealerships/distributorships are allotted as per prescribed procedure of advertisement of the location and selection of dealers through Oil Selection Board on the basis of their respective merit from amongst the persons applying and meeting the eligibility criteria relating to Nationality, Age, Educational Qualification, residence, Multiple dealership norms, etc.

#### Crude Oil Reserves

4340. SHRI C. SREENIVAASAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the estimated/projected requirement of recoverable crude oil reserves in the country after a decade or so;

(b) whether the demand for crude oil after a decade would be met by indigenous production; and

(c) if not, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The estimated requirement of crude oil in 2005-06 would be around 125 MMT. This requirement is likely to be met partly by domestic production and partly through imports. The requirement of recoverable reserves would depend on the level of imports and the R/P ratio. The Government have stepped up the exploration efforts in the current Plan period and approved a programme for accelerated exploration at an estimated cost of Rs. 6500 crores to meet the reserve accretion target.

#### Joint Venture for Oil Refinery

4341. SHRI MANORANJAN BHAKTA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a Malaysian Oil and Petro-chemicals company is planning to set up a joint venture oil refinery in India;

(b) if so, the Indian Oil Company with whom such a venture is likely to be planned; and

(c) the time by which and where it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). No such proposal is presently under consideration.

[Translation]

#### Utilisation of Water

4342. SHRI RAMESH CHENNITHALA :  
SHRI V. DHANANJAYA KUMAR :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the quantity of water going waste into the sea annually;

(b) the steps taken by the Government for optimum utilisation of water;

(c) the quantity of rain water going waste annually;

(d) whether there is any scheme to harness the rain water;

(e) if so, the details thereof; and

(f) if not, the steps taken/proposed to be taken by the Government for optimum utilisation of rain water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (f). As per assessment made by Central Water Commission, the country receives annual precipitation of 4000 billion cubic metres including snow-fall. Of this, the seasonal rainfall (June to September) is of the order of 3,000 billion cubic metres. Out of this, the average annual flow available in rivers is around 1,869 billion cubic metres. Owing to the topographic, hydrological and other constraints, the utilisable surface water is assessed at 690 billion cubic metres in addition to the annual replenishable ground water resources which is about 452 billion cubic metres. Full utilisation of rain water is not possible due to evaporation and vegetation loss and for allowing certain amount of water to flow in the river for maintaining the river regime. The present utilisation of water (surface and ground) is about 552 billion cubic metres leaving 590 billion cubic metres of utilisable water as unutilised. In the Five year plans emphasis was placed on creation of storages across rivers, as a result of which total live storage capacity of about 166 billion cubic metres was created till 1989. Dams to create additional live storage capacity of 77 billion cubic metres are under various stages of completion. In addition, about 130 billion cubic metres storage is likely to be added through major and medium schemes under consideration. The National Water Development Agency is carrying out studies of the National Perspective Plan for water resources development which *inter-alia* envisages transferring water from surplus to water-short basins by interlinking of rivers and constructing reservoirs on potential sites. It is estimated that another 220 billion cubic metres of water will be available under National Perspective Plan for use through inter-basin transfers.

### Foreign Mercenaries

4343. SHRI PRABHU DAYAL KATHERIA : Will the Minister of HOME AFFAIRS be pleased to state .

(a) whether the Government are aware that the foreign mercenaries are causing heavy loss of life and property in various States of the country particularly in Kashmir and North-Eastern States;

(b) if so, the details thereof during 1993-94 and 1994-95; and

(c) the remedial steps taken by the Government to check the incidents of terrorism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) and (b) The information is being obtained from the State Governments and will be laid on the Table of the House

(c) Under the VIth Schedule to the Constitution Public order's and 'Police' are State subjects As the primary responsibility for maintaining law and order devolves on the State Governments, it is for them to take action to maintain law and order in the States. However, the Central Government remains in constant touch with the State Governments and reviews and monitors the situation constantly As and when necessary, assistance in the form of modern weapons and para-military forces is provided to the State Governments

[English]

### Combating of Terrorism

4344. SHRI HARILAL NANJI PATEL Will the Minister of HOME AFFAIRS be pleased to state :

(a) the Central assistance sought by the Government of Gujarat for combating terrorism during the last two years and the current year, and

(b) the assistance provided by the Union Government during the said period for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) . (a) A proposal from the Government of Gujarat was received in April, 1993 for seeking assistance of Rs. 7.18 crores for purchase of vehicles and communication equipments etc to deal effectively with the "ricks situation". In addition, proposals amounting to Rs. 617.862 lakhs were received from the State Government in the last three years for assistance under the scheme for modernisation of state police forces.

(b) Assistance of Rs. 103.682 lakhs and Rs. 123.220 lakhs was released during 1992-93 and 1993-94 respectively, to the Government of Gujarat under the scheme for modernisation of state police forces, which *inter-alia* covers assistance for vehicles and communication equipments etc. No assistance was

released in 1994-95 to the State for want of Utilisation certificates for the amounts released during previous years under the modernisation of police forces scheme.

### Production of Natural Gas

4345. DR. K.D. JESWANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of Natural Gas produced in Gujarat during the last three years;

(b) whether the production of Natural Gas during 1994-95 has declined as compared to 1993-94;

(c) if so, the reasons therefor;

(d) whether there is any plan/scheme under consideration of the Union Government to increase the production of natural gas in the State; and

(e) if so, the time by which it is likely to be cleared and implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) The quantity of natural gas produced in Gujarat during the last three years was as under:

	MMSCMD
1992-93	5.33
1993-94	5.93
1994-95	6.60

(b) No, Sir.

(c) Does not arise.

(d) and (e). Government have approved Gandhar development Phase-II. The scheme is being implemented by ONGC and is scheduled to be completed by May, 1996.

[Translation]

### Assault on Journalists

4346. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the report of the enquiry into the attack on two journalists of the 'Daily Statesman' of Delhi has been considered;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). The enquiry report has been received by the Government and is under consideration.

### Freedom Fighters

4347. SHRI MANJAY LAL : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1282 on December 15, 1994 and state :

(a) whether the Government are contemplating to revise existing rule to honour freedom fighters for their role and contribution made in freedom struggle;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No, Sir.

(b) and (c). The issue relating to revision of the existing rules/provisions of the Swatantrata Sainik Samman Pension Scheme, 1980 has already been considered in the past. The Government has felt no need to revise the same, as the scheme had already been liberalised considerably from time to time.

[English]

### Intimidation Against Voters

4348. SHRI P.C. THOMAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large scale rigging, violence and intimidation against voters reported in some places where elections were recently conducted; and

(b) if so, the corrective steps taken/proposed by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) A few cases of electoral malpractices such as booth capturing, impersonation, obstruction to voting etc were reported from some states as a result of which repolling was ordered in the affected polling booths.

(b) On the eve of every General Election/Bye election, the Election Commission as well the Ministry of Home Affairs issues instructions to the concerned State Governments to take all necessary steps for maintenance of law and order and smooth conduct of polls. Under the provisions of the Constitution, 'Police' and 'Public Order' are state subjects and, therefore, the primary responsibility for maintenance of law and order rests with the State Governments. However, with a view to assist the state authorities for ensuring smooth and peaceful elections, adequate Companies of Central Para Military Forces are also deployed in the states during elections.

### Tribal Development in Madhya Pradesh

4349. SHRI PARAS RAM BHARDWAJ : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have received any request from the Government of Madhya Pradesh for matching grant for Tribal Development and also to

meet the recurring expenditure on Hostels and Ashram schools for SCs/STs.

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). Yes, Sir. The Union Government has received request from the Government of Madhya Pradesh, for 50% matching share for Centrally Sponsored Schemes of Boys' Hostels, Girls' Hostels and Tribal Research Institute. The amounts of Central Assistance released to the State during the last three years under these schemes were as under :

Name of scheme	1992-93	1993-94	1994-95
	(Rupees in Lakhs)		
1. Tribal Research Institute	28.28	23.35	13.09
2. Girls' Hostels	83.02	27.03	115.83
3. Boys' Hostels	63.74	39.28	16.90

No request has been received for grants to meet recurring expenditure on Hostels and Ashram schools for the Scheduled Castes/Tribes. Maintenance costs of Hostels and Ashram Schools are to be borne by the State Government.

[Translation]

### Construction of Hostels for SC/ST Students

4350. SHRI SURAJBHANU SOLANKI : Will the Minister of WELFARE be pleased to state :

(a) the upper ceiling of the cost of construction fixed for the construction hostel building for students belonging to scheduled castes/scheduled tribes under the Centrally sponsored scheme;

(b) the actual construction cost of students' hostel buildings in Madhya Pradesh at present;

(c) whether the Government propose to review the upper ceiling of the cost of the construction of such buildings keeping in view the price rise, the increase in the cost of transportation and construction materials;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The erstwhile ceilings on the cost of construction of Hostel buildings under Centrally Sponsored Scheme have since been removed w.e.f. the year 1994-95.

The cost of hostel building for which central assistance is sought is now to be worked out on the basis of State/UT PWD schedule of rates. However, where the State Government/UT Admn. is following both State/UT PWD as well as CPWD schedules of rates, the cost is to be worked out in accordance with lower

of the two rates. Where only CPWD rates are being followed the CPWD rates shall apply.

(b) As per the proposals submitted by Government of Madhya Pradesh for central assistance during 1994-95, the cost of construction of a hostel building for 50 post-matric students varied from Rs. 23 lakhs to Rs. 25 lakhs. The cost of construction of a hostel building for 50 pre-matric students varied from Rs. 16 lakhs to Rs. 18 lakhs.

(c) to (e). Does not arise in view of the reply to part (a) above.

### Irrigation Facilities

4351. SHRI PHOOL CHAND VERMA : Will the Minister of WATER RESOURCES be pleased to state:

(a) the total area of agriculture land where in irrigation facility has been provided together with the acreage of unirrigated land in the country upto 1994, State-wise;

(b) whether the Government have any plan to provide irrigation facility to agriculture land on permanent basis; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The latest Land Use Statistics brought out by the Ministry of Agriculture & Cooperation give data only upto the year 1991-92. In view of this, a Statement showing State-wise Net Area irrigated and unirrigated cultivable area during 1991-92 is attached.

(b) and (c). A total of 352, 1037 and 146 Major, Medium and 'Extension, Renovation & Modernisation (ERM)' projects have been taken up respectively so far all over the country in addition to a large number of well/tube well irrigation works, tanks and other minor irrigation works. Out of these, 194, 811 and 51 Major, Medium and 'Extension, Renovation & Modernisation (ERM)' projects have been completed so far respectively. In addition, other measures taken include (i) Watershed development programmes, and (ii) Command Area Development Programme undertaken since 1974-75

### STATEMENT

*Statewise Net Irrigated and Unirrigated Cultivable Area During 1991-92 (Provisional)*

(In Thousand Hectares)

S.No.	States/UTs	Net Irrigated Area	Unirrigated Cultivable Area
1	2	3	4
1.	Andhra Pradesh	4351	11552
2.	Arunachal Pradesh	31	236
3.	Assam	572	2657
4.	Bihar	3354	7756

1	2	3	4
5.	Goa	24	198
6.	Gujarat	2372	9988
7.	Haryana	2666	1145
8.	Himachal Pradesh	100	705
9.	Jammu and Kashmir	313	736
10.	Karnataka	2308	10577
11.	Kerala	333	2113
12.	M.P.	4627	18185
13.	Maharashtra	2165	18845
14.	Manipur	65	99
15.	Meghalaya	45	1032
16.	Mizoram	8	576
17.	Nagaland	59	589
18.	Orissa	1934	6151
19.	Punjab	3940	425
20.	Rajasthan	4343	21360
21.	Sikkim	16	98
22.	Tamil Nadu	2605	5784
23.	Tripura	50	260
24.	U.P.	10542	10304
25.	West Bengal	1911	4021
Total States		48734	135392
Total UTs		66	153
Grand Total		48800	135545

### Supply of Coal

4352. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of COAL be pleased to state :

(a) the quantity of coal supplied to the Cement Corporation of India (CCI) during each of the last three years;

(b) the quantity against which the payment has been received and the quantity against which the payment has not been made by the CCI as yet together with the reasons for non-payment therefor; and

(c) the action taken/being taken to recover the amount?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) According to the information received from Coal India Limited (CIL) the quantity of coal supplied to the Cement Corporation of India (CCI) during the last three years is as below .

(Data provisional) (Figs. in '000 tonnes)	
1992-93	579
1993-94	521
1994-95	350

(b) Coal India Limited (CIL) have informed that coal companies have received the payments in full against

coal supplies to CCI except the supplies made by the North Eastern Coalfields. Payments against supplies from NEC has been mostly received on adhoc basis. The total outstanding dues of CIL from CCI as on 31.3.1995 are Rs. 15.55 crores. CIL is not aware of the reason for CCI not making full payments for the coal supplies.

(c) Coal India Limited is persuading CCI to pay the arrears.

### Employment Schemes

4353. SHRI KASHIRAM RANA:  
SHRIMATI VASUNDHARA RAJE :  
SHRI MOHAMMAD ALI ASHRA FATMI :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state .

(a) the number of unemployed persons in the country, State/Union Territory-wise;

(b) the details of the various employment schemes under implementation in the country, State/Union Territory-wise;

(c) the number of persons benefited as a result thereof during the last three years;

(d) the funds provided under various employment schemes during each of the last three years, State/Union Territory-wise;

(e) whether the Government propose to start any new scheme in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The number of unemployed persons in the country at the beginning of 1995-96 has been provisionally estimated at 18.7 million. Such estimates have not been made State/Union Territory-wise.

(b) and (c). Details are given in Statement-I attached.

(d) Details are given in Statement-II attached.

(e) and (f). A Scheme to generate 2 million employment opportunities through Khadi and village industries by the end of the Eight Plan has been taken up.

### STATEMENT-I

The major Central Sector and Centrally Sponsored Special Employment Schemes being implemented are:

(a) Integrated Rural Development Programme (IRDP)

(b) Jawahar Rozgar Yojana (JRY)

(c) Employment Assurance Scheme (EAS)

(d) Nehru Rozgar Yojana (NRY)

(e) Prime Minister's Rozgar Yojana (PMRY)

In addition there are Special Employment Schemes being implemented by some of the State Governments on their own.

2. The IRDP, JRY, EAS are schemes for the rural poor. While IRDP provides assistance in self-employment, JRY and EAS are wage employment programmes. With effect from 1993-94, a Second Stream has been introduced under JRY for 120 backward districts of the country where there is a concentration of unemployment and under-employment. The EAS which was introduced in 1993 is intended to provide assured casual wage employment of atleast 100 days during the lean agricultural season to all persons in the age group 18-60 in rural areas who need and seek such employment. At present, this Scheme is being implemented in 2368 Blocks in all States/Union Territories excluding Goa, Punjab, Chandigarh, Pondicherry and Delhi.

3. In the urban areas, NRY provides self and wage-employment opportunities to the urban poor through the Scheme of Urban Micro Enterprises and Scheme of Urban Wage Employment respectively. Through a third component of NRY namely, Scheme of Housing and Shelter Upgradation, training is provided in construction trades and also subsidy and loan for upgradation of dwelling units of economically weaker beneficiaries.

4. PMRY was introduced from October 1993 as a Scheme of Self-Employment for Educated Unemployed Youth in Urban Areas. This Scheme subsume the earlier Scheme of Self Employment for Educated Unemployed Youth (SEEUY) implemented till 1993-94. PMRY was implemented in only urban areas during 1993-94 but has been extended to rural areas from 1.4.1994.

Information on the number of beneficiaries during last three years is given below :

S.No.	Scheme	Unit	1992-93	1993-94	1994-95
1	2	3	4	5	6
1.	IRDP	Families assisted (lakhs)	20.69	25.38	16.25
2.	JRY	Mandays of employment (lakhs)			
	1st Stream		7821.02	9523.45	5600.34
	2nd Stream		—	734.95	1477.86
3.	EAS	-do-	—	494.74	1984.14

1	2	3	4	5	6
4.	NRV	Number assisted under SUME (lakhs)	2.37	1.52	1.25
5.	SEEUY	Number of cases sanctioned (000)	73.32	56.48(P)	—
6.	PMRY	-do-	—	31.80	177.00(P)

P : Provisional

SUME : Scheme Urban Micro Enterprises.

## STATEMENT-II

(Rs. Lakhs)

Sl. No.	State/UT	IRDP			JRY 1st stream		JRY 2nd stream			EAS	
		Funds Allocated			Funds Allocated		Funds Available				
		1992-93	1993-94	1994-95	1992-93	1993-94	1994-95	1993-94	1994-95	1993-94	1994-95
i	ii	iii	iv	v	vi	vii	viii	ix	x	xi	xii
1	Andhra Pradesh	4880.00	8416.00	8344.00	23132.28	24620.09	27099.96	6243.75	6243.75	4500.00	14921.48
2	Arunachal Pradesh	416.00	686.00	623.00	322.51	322.51	322.51	-	-	300.00	1363.83
3	Assam	1332.00	2770.00	2747.00	6420.76	8104.85	8921.21	-	-	2587.50	7414.41
4	Bihar	9778.00	15974.00	16232.00	47934.30	48291.40	53155.56	17231.25	17231.25	5887.50	17266.64
5	Goa	86.00	142.00	142.00	421.93	348.46	348.46	-	-	-	-
6	Gujarat	2010.00	3090.00	3063.00	9611.96	9037.55	9947.86	3887.50	3887.50	606.25	4935.04
7	Haryana	480.00	742.00	736.00	2291.06	2170.94	2389.61	-	-	1650.00	4256.15
8	Himachal Pradesh	172.00	242.00	240.00	1254.69	1107.26	1107.26	-	-	43.75	666.28
9	Jammu and Kashmir	240.00	462.00	1000.00	1818.63	1571.74	2250.00	853.75	853.75	1043.75	4597.50
10	Karnataka	3054.00	5650.00	5603.00	14377.71	16531.33	18196.44	4715.00	4715.00	3525.00	11034.24
11	Kerala	1660.00	2056.00	2038.00	7659.26	6238.34	6620.11	-	-	725.00	2253.60
12	Madhya Pradesh	6472.00	10664.00	10573.00	31473.50	31197.24	34339.59	15243.75	15243.75	7119.75	22785.26
13	Maharashtra	5228.00	9174.00	9096.00	25815.64	28839.28	29542.68	10217.50	10217.50	3306.25	11903.65
14	Manipur	38.00	200.00	450.00	623.25	413.36	413.36	-	-	825.00	1945.61
15	Meghalaya	116.00	192.00	478.00	703.58	483.68	483.68	-	-	200.00	1000.00
16	Mizoram	174.00	288.00	201.00	244.43	203.75	203.75	-	-	750.00	2279.02
17	Nagaland	182.00	300.00	337.00	627.76	518.46	518.46	-	-	1050.00	1474.85
18	Orissa	3198.00	6826.00	6769.00	16036.90	19972.66	21984.43	7143.75	7143.75	5335.00	13909.65
19	Punjab	406.00	528.00	523.00	1982.54	1634.30	1699.26	-	-	-	-
20	Rajasthan	3118.00	4430.00	4393.00	15172.01	12961.33	14266.86	4568.75	4568.75	4575.00	16023.01
21	Sikkim	34.00	56.00	56.00	231.98	188.76	188.76	-	-	145.00	324.73
22	Tamil Nadu	4382.00	7608.00	7543.00	20550.48	22256.18	24497.94	3255.00	3255.00	1318.75	5926.77
23	Tripura	136.00	618.00	643.00	653.83	536.90	536.90	-	-	762.50	2375.65
24	Uttar Pradesh	13062.00	20508.00	20335.00	61016.78	59998.40	66041.76	8335.00	8335.00	3507.81	16597.63
25	West Bengal	5460.00	7542.00	7478.00	25923.84	22063.20	24285.53	6125.00	6125.00	5068.75	12070.25
26	A & N Islands	43.00	71.00	71.00	152.70	152.70	152.70	-	-	10.00	47.59
27	Chandigarh	-	-	-	-	-	-	-	-	-	-
28	D & N Haveli	9.00	15.00	15.00	91.02	82.89	82.89	-	-	5.00	23.49
29	Daman & Diu	17.00	28.00	28.00	48.93	48.83	48.83	-	-	5.00	5.00
30	Delhi	-	-	-	-	-	-	-	-	-	-
31	Lakshadweep	4.00	7.00	7.00	78.58	76.55	76.55	-	-	25.00	125.00
32	Pondicherry	35.00	58.00	58.00	232.38	149.47	149.47	-	-	-	-
All India		66222.00	109343.00	109822.00	316905.05	318122.39	349872.39	87820.00	87820.00	54876.56	177526.53

IRDP — Integrated Rural Development Programme

JRY — Jawahar Rozgar Yojana

EAS — Employment Assurance Scheme This Scheme started from 1993-94.

(Rs. Lakhs)						
S. No.	State/UT	1992-93	NRV* 1993-94	1994-95	PMRY® 1993-94	1994-95
(i)	(ii)	(xiii)	(xiv)	(xv)	(xvi)	(xvii)
1.	Andhra Pradesh	189.50	232.80	212.40	42.48	180.70
2.	Arunachal Pradesh	—	8.50	—	1.00	3.96
3.	Assam	46.80	33.95	39.10	9.63	51.37
4.	Bihar	73.35	206.55	94.25	30.32	147.39
5.	Goa	—	4.10	1.95	1.00	5.52
6.	Gujarat	40.43	113.85	51.95	19.02	58.32
7.	Haryana	30.30	34.05	42.76	8.98	48.90
8.	Himachal Pradesh	18.00	17.00	10.20	2.00	25.35
9.	Jammu and Kashmir	23.80	23.80	11.90	2.50	19.78
10.	Karnataka	141.10	198.65	90.65	20.37	150.91
11.	Kerala	72.50	89.15	100.02	30.21	115.00
12.	Madhya Pradesh	176.80	211.15	236.79	25.00	184.85
13.	Maharashtra	234.00	245.85	113.75	43.20	265.92
14.	Manipur	10.20	10.20	16.71	2.65	6.17
15.	Meghalaya	6.65	8.50	—	1.00	6.53
16.	Mizoram	5.10	5.10	6.27	1.30	2.89
17.	Nagaland	—	10.20	—	1.00	2.97
18.	Orissa	50.20	59.60	54.40	10.49	68.75
19.	Punjab	50.40	61.15	68.57	11.24	62.39
20.	Rajasthan	44.90	121.20	110.70	15.58	92.06
21.	Sikkim	10.60	6.80	8.35	1.00	2.87
22.	Tamil Nadu	208.80	279.25	257.90	39.37	145.32
23.	Tripura	6.20	5.10	6.27	1.00	7.30
24.	Uttar Pradesh	421.60	518.35	581.34	38.15	210.65
25.	West Bengal	186.90	221.40	102.60	39.00	117.20
26.	A & N Islands	—	2.85	7.07	1.00	4.10
27.	Chandigarh	—	7.50	3.15	1.09	4.31
28.	D & N Havell	—	2.85	1.45	1.00	3.98
29.	Daman & Diu	—	5.65	—	1.00	3.11
30.	Delhi	18.00	36.00	18.00	15.42	20.25
31.	Lakshadweep	—	—	—	1.00	1.89
32.	Pondicherry	3.40	3.90	3.40	1.00	8.59
All India		2069.53	2785.00	2251.90	419.03	2029.41

Funds released under SUME

® Central Grant released

PMRY — Prime Minister's Rozgar Yojana. This Scheme started from 1993-94

S.T.D. in U.P.

4354. DR. LAL BAHADUR RAWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to provide STD facility in some more areas of Uttar Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) As per objectives of the 8th Five Year Plan all the exchanges are proposed to be connected to the STD network progressively by March, 1997, subject to availability of resources such as land, buildings,

1 equipment, funds etc. 117 stations in UP are planned to be provided STD facility during 1995-96.

(c) Does not arise.

[In English]

#### Ban on Vande Mataram

4355. SHRI JAGAT VIR SINGH DRONA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether broadcasting of "Vande Mataram" has been banned on Foreign Service Division of All India Radio;

(b) if so, the reasons therefor; and

(c) the efforts being made, if any, for re-broadcasting the National Song of the country?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) to (c). No, Sir. The practice of beginning the transmission of the Home Service with 'Vande Mataram' was never adopted for the External Services of All India Radio.

#### Revenue Earned From Vividh Bharati Service

4356. SHRI ANKUSHRAO RAOSAHEB TOPE : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the amount of projected revenue and revenue earned through commercial services of Akashvani's Vividh Bharti and other programmes during each of the last three-years; and

(b) the projected revenue for 1995-96 in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The details are as follows :

Year	Projected	(Rs. in crores)	
		Actual	
1992-93	58	58.91	
1993-94	66	64.35	
1994-95 (Provisional)	74	65.21	

(b) Rs. 80 crores.

#### Economic Development of SCs/STs

4357. SHRI RAM NIHOR RAI : Will the Minister of WELFARE be pleased to state :

(a) whether the recommendations of the Working Group for formulating the 'Policy guidelines and objectives' and for laying down broad strategies for the economic development of Scheduled Castes and Scheduled Tribes have been accepted by the Government;

(b) if so, whether the recommendations of the Working Group have been implemented in the Eighth Five Year Plan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The report of Working Group for formulating the 'Policy guidelines and Objectives and for laying down broad strategies for the economic development of SCs and STs' had been approved by the steering group of the Planning Commission.

(b) to (d). The Working Groups and Steering Committees are set up by the Planning Commission at the time of formulation of Five Year Plans. Their recommendations are taken into consideration while formulating the Five Year Plans. These Working Groups and Committees are set up as part of the internal exercise to assist the Planning Commission in formulating Plans and Programmes. Chapter Sixteen of Eighth Five Year Plan (1992-97) Vol. II lays down the strategy and programmes for the development of Scheduled Castes and Scheduled Tribes. Copies of the Eighth Five Year Plan document have already been placed on the Table of the House.

The Report of the Working Group for Scheduled Castes and the Report of Working Group for Scheduled Tribes were forwarded to all Central Ministries and State Governments and UT Adms. with the hope that their plans would reflect the tenor and spirit of the recommendations made in the Reports and would implement the recommendations effectively

#### Removal of Slab Commission System

4358. SHRI GURUDAS KAMAT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to remove the existing slab system on commissions being given to LPG dealers; and

(b) If so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). There is no such proposal at present.

#### Violation of Reservation Ceiling

4359. SHRI RAJESH KUMAR :  
SHRI RAMESHWAR PATIDAR :

Will the Minister of WELFARE be pleased to state:

(a) whether some of the State Governments have violated the reservation ceiling prescribed by the Supreme Court for the other backward classes;

(b) if so, the reasons for permitting to make provision for more than fifty percent reservation for O.B.Cs by violating the verdict of the Supreme Court; and

(c) the names of such States who have maintained the reservation quota as per the guidelines issued by the Supreme Court indicating the names of those States which have violated the reservation ceiling prescribed by the Supreme Court?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The Supreme Court, in the Mandal Case Judgement, has observed that reservations contemplated in clause 4 of Article 16 should not exceed 50%. While 50% shall be the rule, in the case of certain far flung and remote areas where the population on account of their being out of the main-stream of national life need to be treated in a different way, some relaxation in this strict rule may become imperative. This observation of the Supreme Court is equally applicable to the Central Government and States and UT Admn.

In respect of State Services, the concerned State Governments are empowered under the Constitution to fix the inter-se quota of reservation for SCs, STs and OBCs taking into account the relevant factors such as the population of these communities and their representation in State Services, and the constitutional responsibilities.

The following States are presently providing reservation in State Services in excess of 50% Arunachal Pradesh (80-100%), Orissa (65%) and Tamil Nadu (69%), Maharashtra (52%), Nagaland (80-100%),

Meghalaya (80%). As regards the North Eastern States of Arunachal Pradesh, Meghalaya, and Nagaland, they can justifiably take advantage of the exception clause that has been allowed by the Supreme Court in view of their geographical location. As regards Tamil Nadu the reservation of 69% provided for Backward Classes has been in vogue even before the Supreme Court judgement in the Mandal Case i.e. before 16.11.92. The Tamil Nadu Government had approached the Government of India for inclusion of the Tamil Nadu Backward Class, SCs and STs (Reservation of Seats in Educational institutions and or Appointments or posts in Services under the States" Act, 1993) (The Tamil Nadu Act of 1994) in the Ninth Schedule of the Constitution. In view of the long history of reservation in Tamil Nadu and the necessity to protect the facilities the Backward Classes have been so far enjoying in the State, the Parliament enacted legislation to include the Tamil Nadu Act of 1994 in the Constitution as the Constitution's 76th Amendment Act 1994 on 31st August, 1994.

The States of Orissa and Maharashtra have recently increased the total quota of reservation to 65% and 52% respectively. Neither of these States have so far approached the Government of India for taking any measures to retain their reservation quota.

A Statement showing the percentage of reservation prescribed by the various State Governments is attached.

#### STATEMENT

*Percentage of Reservation for SC/ST and OBC in Direct Recruitment in State/UT Services*

S.No.	Name of the State	S C	S.T	O.B.C.	Total
1	2	3	4	5	6
1	Andhra Pradesh	15	6	25	46
2.	Assam	7	10 (Plain) 5 (Hills)	15	32 (Plain) 27 (Hills)
3	Arunachal Pradesh	—	80	—	80
4.	Bihar	14	10	26	50
5	Goa	15 (A&B) 2 (C&D)	7.5	2	24.5
6	Gujarat	7	14	27	48
7.	Haryana	20	—	10	30
8	Himachal Pradesh	15 (A&B) 22 (C&D)	7.5 7.5	10 10	32.5 39.5
9.	Jammu & Kashmir	8	—	—	8
10	Karnataka	15	3	32	50
11	Kerala	8	2	40	50
12	Madhya Pradesh	15 (A&B) 16 (C&D)	18 (A&B) 20 (C&D)	14	47
13	Maharashtra	13	7 (Denotified Tribes & Nom- estic Tribes)	—	11
			O.B.C.	19	52
			Special Back- ward	2	

1	2	3	4	5	6
14	Manipur	2	31	—	33
15.	Meghalaya	—	80	—	80
16.	Mizoram	—	45	—	45
17.	Nagaland	—	100 (non-tech) 80 (Others)	—	100 80
18.	Orissa	15	23	27	65
19.	Punjab	25	—	5	30
20	Rajasthan	16	12	22	50
21.	Sikkim	10 reservation			
22	Tamil Nadu	18	1	50	69
23.	Tripura	16	31	—	47
24	Uttar Pradesh	21	2	27	50
25.	West Bengal	22	6	5	33
<b>UNION TERRITORY</b>					
1.	Andaman & Nicobar Islands	15	7.5	—	22.5
2	Chandigarh	15	7.5	—	22.5
3	Dadra & Nagar Haveli	15	7.5	5	27.5
4.	Delhi	15	7.5	27	49.5
5	Daman & Diu	15	7.5	27	49.5
6	Lakshadweep	15	7.5	—	22.5
7.	Pondicherry	15	—	27	42.0

**Unlawful Organisations in N.E. Region**

4360. SHRI RAMESHWAR PATIDAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the unlawful organisations in North-Eastern areas which have been banned;

(b) whether the ban has also been imposed on Bodo Security force; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Each of following organisations in the North-Eastern States presently stands declared as "Unlawful Association" under the Unlawful Activities (Prevention) Act, 1967 :

- (i) National Socialist Council of Nagaland (NSCN)
- (ii) Peoples' Liberation Army (PLA)
- (iii) Peoples' Revolutionary Party of Kangleipak (PREPAK)
- (iv) Kangleipak Communist Party (KCP)
- (v) United National Liberation Front of Manipur (UNLF)
- (vi) United Liberation Front of Asom (ULFA)
- (vii) Bodo Security Force (Bd. S.F.)

(b) and (c). Yes, Sir. Bodo Security Force (Bd S F) has been declared "Unlawful Association" on 23.11.1994 for a period of two years on the grounds that it has :

- (i) indulged in various illegal activities intended to disrupt the sovereignty and territorial integrity of India in furtherance of its objectives of achieving a separate Bodoland.
- (ii) aligned with other unlawful associations like United Liberation Front of Asom (ULFA) and National Socialist Council of Nagaland (NSCN) to create a separate Bodoland.
- (iii) in pursuance of its aims and objectives engaged in several unlawful and violent activities during the period when it had been declared as an unlawful association, thereby undermining the authority of the lawfully established Government and spreading terror and panic among the people.

**Royalty on Coal to States**

4361. SHRI M.G. REDDY :  
DR. R. MALLU :

Will the Minister of COAL be pleased to state :

(a) the State-wise annual income received by the Union Government from coal during each of the last three years; and

(b) the royalty given to each State from the coal income during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Coal Royalty is a tax levied by Central Government but collected and appropriated by concerned State Governments wherein coal is produced. The current rates at which coal royalty is payable are given in the Statement attached.

There is no direct revenue accruing to the Central Government from sale of coal except by way of excise duty on coal, the details of which are as under

(Rs in crores)	
Year	Amount
1991-92	69.68
1992-93	84.34
1993-94	95.63
1994-95	68.54
(Upto Dec.'94)	

### STATEMENT

*Rates of Royalty on Coal as Revised w.e.f. 11.10.94  
and as Amended on 13.01.95*

	Current rates	
	For States other than West Bengal	For the State of West Bengal
	1	2
	(Rs per tonne)	
(i) Group-I Coals :		
(a) Coking Coal		
Steel Grade I-	195.00	7.00
Steel Grade II		
Washery Grade I		
(b) Hand picked Coal produced in the States of Arunachal Pradesh, Assam, Meghalaya and Nagaland	150.00	
(ii) Group II coals		
(a) Coking coal washery Gr II washery Gr III		
(b) Semi-Coking coal Grade-I	135.00	6.50
Semi-Coking coal Grade-II		
(c) Non-Coking coal Grade-A		
Non-Coking coal Grade-B		

	1	2
(d) Ungraded Run of Mine coal produced in the State of Arunachal Pradesh, Assam, Meghalaya and Nagaland	120.00	
(iii) Group-III coals .		
(a) Coking coal washery Gr. IV	95.00	5.50
(b) Non-Coking coal Grade-C		
(iv) Group IV coals		
(a) Non-coking coal Grade-D	70.00	4.30
(b) Non-coking coal Grade-E		
(v) Group-V Coals		
(a) Non-coking coal Grade-F	50.00	2.50
(b) Non-coking coal Grade-G		
(vi) Group VI coals Coal produced in the State of Andhra Pradesh (Singareni Collieries Co Ltd.)	75.00	

[Translation]

### Theft of Vehicles

4362 SHRI ARVIND TRIVEDI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether several incidents of vehicle theft have been reported in Delhi during the last one year and the current year, so far,

(b) if so, the details thereof; and

(c) the preventive measures taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b) Details of the cases of motor vehicle theft reported in Delhi during 1994 and 1995 (upto 31.3.95) are given in the enclosed Statement.

(c) The following steps have been taken to prevent/detect the cases of motor vehicle thefts:

(i) Night patrolling has been intensified.

(ii) Pickets have been stationed at selected places in the Capital which carry out random and surprise checking.

(iii) Vehicle owners are advised to have the registration number etched on the windscreen and window panes of vehicles.

(iv) Communication network has been modernised.

## STATEMENT

Disposal of Cases Reported Under Head "Motor Vehicle Theft" During the Years 1994 & 1995 (Upto 31-03-1995)

Year	No. of Cases										No. of Persons						
	Repor- ted	Can- cel- led	Admi- tted	Work- ed out	Put to the Court	Ended in con- vic- tion	Ended in Acqui- ttal	Pend- ing Trial	Pend- ing inves- tiga- tion	Un- tra- ced	Arres- ted	Agai- nst whom cases have been put to Court	Con- vic- ted	Acqui- tted	Agai- nst whom cases are pend- ing trial	Again- st whom cases are pend- ing inves- tiga- tion	Dis- charged
1994	4151	138	4013	889	539	9	7	523	1133	2341	1467	868	11	9	848	375	224
1995 (Upto 31.3.95)	1323	27	1296	200	38	—	—	38	1123	135	309	57	—	—	57	246	6

[English]

### Expansion of RAF

4363. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government propose to expand the Rapid Action Force to combat communal trouble;
- (b) if so, the details thereof; and
- (c) the criteria being adopted for recruitment to the force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) There is no such proposal on hand.

(b) Does not arise.

(c) The personnel in the Rapid Action Force are selected from amongst the serving Members of the Central Reserve Police Force.

[Translation]

### Modernisation of State Police Force

4364. SHRI RAJVEER SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have received any request from the Government of Uttar Pradesh for Central Assistance for modernisation of State police force;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI PM SAYEED) : (a) No proposal has been received from the Government of Uttar Pradesh seeking Central assistance under the scheme for modernisation of state police forces for the current financial year, 1995-96.

(b) and (c). Do not arise in view of (a) above.

[English]

### Modernisation of State Police

4365. SHRI P.P. KALIAPERUMAL :  
DR. P. VALLAL PERUMAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the financial assistance rendered by Union Government to the Government of Tamil Nadu for modernisation of Police force in the State during each of the last three years;

(b) whether the Government of Tamil Nadu has fully utilised the funds provided by the Union Government to modernise the police force in Tamil Nadu and utilisation certificate had been sent;

(c) whether the Government of Tamil Nadu have requested the Union Government for funds for modernisation of State Police force during 1995-96; and

(d) if so, the action of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (d). Under the Scheme for modernisation of state police forces, Rs. 276.00 lakhs, 259.95 lakhs and Rs. 196.75 lakhs were released during 1992-93, 1993-94 and 1994-95 respectively to the Government of Tamil Nadu. Utilisation Certificates in respect of the releases made in 1992-93 and 1993-94 have been received while such Certificate is awaited in respect of 1994-95 from the Government of Tamil Nadu. Proposal for the current financial year 1995-96 has not yet been received from the State Government.

### Opening of P&T Offices in Orissa

4366. DR. KARTIKESWAR PATRA : Will the Minister of COMMUNICATION be pleased to state :

(a) the target fixed by the Government for opening of Post and Telegraph offices in Orissa during the Seventh Five Year Plan;

(b) whether the above targets have been achieved,

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether any target has been fixed for Eighth Five Year Plan also; and

(f) if so, the details thereof and the progress made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) 186 post offices and 8 independent telegraph offices were targeted to be opened during Seventh Five Year Plan in Orissa.

(b) and (c). Yes, Sir. The district-wise details of targets achieved are given in attached Statement-I and Statement-II respectively.

(d) Does not arise in view of (b) to (c) above.

(e) Yes, Sir.

(f) Post Offices

The details of targets and achievements for opening post offices in Orissa Circle during the first three years of the Eighth Five Year Plan are as under.

Year	Target	Achievement
1992-93	45	48
1993-94	39	46
1994-95	8	nil
	92	94

Targets for the remaining period of the Eighth Five Year Plan have not yet been finalised as the targets for opening of post offices are fixed annually under Annual Plan schemes.

#### Telegraph Offices

Target to open one independent telegraph office at newly formed district Revenue Headquarters, namely, Baisore, was fixed which has been met.

#### STATEMENT-I

No of Post Offices Targeted and Opened during the Seventh Five Year Plan

S. No	Name of District	Target for opening of Post Offices	Post Offices Opened
1.	Balangir	15	15
2.	Balasore	11	11
3.	Cuttack	22	22
4.	Dhenkanal	11	11
5.	Gunjam	1	1
6.	Kalahandi	6	6
7.	Keonjhar	11	11
8.	Mayurbhanj	12	12
9.	Koraput	52	52
10.	Phulbani	6	6
11.	Puri	5	5
12.	Sambalpur	24	24
13.	Sundargarh	10	10
Total		186	186

#### STATEMENT-II

District-wise Details of Independent Telegraph Offices Opened in Orissa during Seventh Five Year Plan.

S. No.	Name of the District	No. of T.O.s
1.	Balasore	-
2.	Bolangir	-
3.	Cuttack	1
4.	Dhenkanal	-
5.	Gunjam	1
6.	Kalahandi	1
7.	Keonjhar	1
8.	Koraput	-
9.	Mayurbhanj	1
10.	Puri	1
11.	Phulbani	1
12.	Sambalpur	-
13.	Sundergarh	1
Total		8

[Translation]

#### Flood Control

4367. SHRI RATILAL VERMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the funds provided by the Union Government to Gujarat for flood control during 1992-93; 1993-94 and 1994-95; and

(b) the funds earmarked for this purpose during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Flood control being a State subject, funding and management of flood control schemes are done by the States themselves from their own resources according to their own priorities. The approved outlay for the State of Gujarat is as below :

Year	Outlays (Rs. in crores)
1992-93	3.24
1993-94	1 60
1994-95	1 60

(b) State Government has yet to come for Annual Plan discussions for the year 1995-96.

#### Payment to Contractors

4368. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the amount paid by the Bharat Coking Coal Limited to the contractors for loading of coal through pay-loaders during 1991-92, 1992-93 and 1993-94;

(b) the amount of bills prepared for payment to these contractors for loading of coal through pay-loaders during the said period; and

(c) the per ton expenditure incurred on the loading of coal through pay-loaders?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Coal India Limited has furnished the following figures as the amount paid to the contractors by Bharat Coking Coal Limited for loading of coal through pay loaders during the years 1991-92 to 1993-94 :

(Data provisional)	
Rs. in lakh	
Year	Amount
1991-92	292.05
1992-93	469.85
1993-94	614.16

(b) According to the information received from CIL amount of bills prepared for payment to these contractors for loading of coal through pay loader during 1991-92, 1992-93 and 1993-94 is as under :

	(Rs. in lakhs)
1991-92	292.05
1992-93	470.11
1993-94	616.26

(c) The per ton expenditure incurred on the loading of coal through pay loader as intimated by CIL during the year 1991-92, 1992-93 and 1993-94 is as under :

1991-92	Rs. 4.05 per ton
1992-93	Rs. 4.07 per ton
1993-94	Rs. 4.45 per ton

#### Telephone Lines

4369. SHRI RAJENDRA KUMAR SHARMA . Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of the direct exchange lines added in telephone network during 1994-95 indicating the targets fixed for this purpose;

(b) the targets fixed for 1995-96; and

(c) the criteria prescribed for Uttar Pradesh for this purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) The number of direct exchange lines (DELs) added during 1994-95 is 17.69 lakhs against the Target of 14.26 lakhs

(b) Target fixed for the year 1995-96 is 20 lakh lines.

(c) Target for providing DELs at a place is fixed keeping in view the waiting list, the likely new demand and the availability of material and financial resources. These criteria are for the whole country including Uttar Pradesh. For UP the Target fixed for 1995-96 is 1,45,000 lines.

#### Petrol/Diesel Retail Outlets

4370. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petrol/diesel retail outlets functioning at present in Madhya Pradesh;

(b) whether the Union Government propose to sanction some more petrol and diesel retail outlets to the State during 1995-96; and

(c) If so, the locations where these outlets are proposed to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.4.1995, there were 950 Retail Outlet dealerships functioning in Madhya Pradesh.

(b) and (c). 63 Retail Outlet dealership locations have been included in the Retail Outlet Marketing Plan 1995-96 for Madhya Pradesh.

[English]

#### Telecom Services

4371. DR. P. VALLAL PERUMAN . Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have extended the dates for submission of bids for cellular and basic telephone services for the second time, and

(b) if so, the details thereof alongwith reasons?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) and (b) Yes, Sir. A large number of queries have been received on the Cellular as well as Basic tender documents. Clarifications to these queries which will form part of the tender documents, are being finalised. The last date for submission of bids has been revised as 21 days after the date of issue of clarifications.

[Translation]

#### Bank Guarantee from Producers

4372. SHRI N.J. RATHVA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Doordarshan propose to ask for Bank Guarantee from producers of serials approved for telecasting;

(b) if so, the details thereof; and

(c) the time by which the decision is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). In respect of serials approved in the commissioned category, the producer is required to

furnish to Doordarshan an Irrecoverable Bank Guarantee upto 50% of the amount advanced at each stage of production.

(c) This practice has been in existence since September, 1992.

#### Fax Facility in MP

4373. DR LAXMINARAYAN PANDEYA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any approval had been accorded for providing fax facility in Post Offices in Madhya Pradesh during 1994-95;

(b) if so, the details with locations thereof?

(c) whether the said facility has been introduced;

(d) if so, the details with locations thereof;

(e) if not, the reasons therefor; and

(f) the time by which it is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. No approval has been accorded for providing Fax facility in Post Offices in Madhya Pradesh during 1994-95

However, Bureau Fax services are available at 47 Telegraph Offices and 8 Telecom Centres.

(b) to (f). Question does not arise.

[English]

#### Allocation of Funds for Irrigation

4374. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state .

(a) the policy adopted by the Union Government regarding allocation of funds for irrigation;

(b) whether the allocation made to Maharashtra was in accordance with the policy; and

(c) if so, the funds allocated to Maharashtra during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (c). Under the Constitution, Irrigation being a State subject, the responsibility for investigation, planning, formulation, funding, execution and maintenance of irrigation projects/schemes of all types primarily rests with the concerned State Governments. The Central assistance is provided in the form of block loan and block grant in the State's Plan and is not tied to any project/programme except the amount earmarked under "Special Problems"

criterion. The outlays as approved for irrigation sector in the State's Annual Plans during 1992-95 are as under:

Items	1992-93	1993-94	1994-95
Major & Medium Irrigation	374.00	568.23	618.09
Minor Irrigation	128.05	202.41	226.44
C.A.D.	43.30	76.59	87.98
Flood Control	0.31	0.77	0.53
Total	545.66	848.00	933.04

#### Employment Generation

4375. SHRI SYED SHAHABUDDIN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the estimated number of additional jobs generated in the country during the current plan period upto March 31, 1995;

(b) the estimated number of unemployed at the beginning of the plan;

(c) the estimated number of additional entrants in the labour market during the Plan period upto March 31, 1995;

(d) whether the Government propose to initiate new programmes for absorbing the unemployed for livelihood, and

(e) the estimated percentage of under-employment among the employed particularly among the unorganised workers and rural labourers?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The additional employment of the order of 18.78 million is estimated to have been generated during 1992-95.

(b) The backlog of open unemployment was estimated to be 17 million at the beginning of the Eighth Plan.

(c) The additions to the labour force has been estimated to be 20.47 million during 1992-95.

(d) Expansion of employment opportunities through growth of sectors and sub-sectors with high employment intensity such as agriculture, agro and rural industries, rural infrastructure, small and the decentralised manufacturing sector, urban informal sector and services is a thrust area in the Eighth Plan. Two new employment schemes such as Employment Assurance Scheme guaranteeing 100 days of employment to two members of poor households in about 1,800 backward blocks in the country and Prime Minister's Rozgar Yojana to assist the promotion of self-employment among educated unemployed youth have already been introduced in

1993-94, besides on-going schemes like IRDP, JRY and NRY. The economy is expected to grow faster in the coming years leading to a rise in the rate of growth of employment.

(e) The estimated percentage of under employment (all those who have less than 7 days work in a week) among the total rural work force was 5.68 as per the NSS 43rd Round (1987-88) Survey. Estimates for subsequent years are not available.

#### Arrest of Indian Policemen in Nepal

4376. SHRI RAM NAIK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some Indian policemen were recently arrested in Nepal;

(b) if so, the details thereof;

(c) the steps taken/proposed to get them released; and

(d) the instructions issued to the Police Departments to avoid such instances in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (d). According to information received from Government of Assam and Government of Punjab, 4 Police personnel i.e. one Assistant Sub-Inspector, one Head Constable and two Constables of the 1st Commando Battalion entered Nepal territory without permission of their Commandant. While returning there was an altercation between them and the local people, and they were gheraoed and handed over to Nepal Police. The matter is being pursued through diplomatic channels to get them released. Ministry of Home Affairs have re-iterated instructions to all State Governments that no police party shall enter Nepal without prior approval of this Ministry.

#### Production of Coal in ECL

4377. SHRI GOPI NATH GAJAPATHI : Will the Minister of COAL be pleased to state :

(a) the production and despatch of coal of different coalfields in Eastern Coalfields Limited (ECL) during 1994-95;

(b) whether the Government have taken any steps to increase the production and despatch of coal from these coalfields; and

(c) if so, the progress made by ECL for Eighth Five Year Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) The production and despatch of coal from different coalfields in Eastern Coalfields Ltd. (ECL) during 1994-95 were as follows

Coalfield	Million tonnes (provisional)	
	Prodn.	Despatch
Raniganj	15.09	13.82
Mugma/Salanpur	2.93	2.97
Rajmahal	6.02	6.64
S P Mines	0.81	0.78
<b>Total (Eastern Coalfields Ltd.)</b>	<b>24.85</b>	<b>24.21</b>

(b) Steps have been taken by way of opening up of new mines, reorganisation/modernisation of existing mines, application of new technologies and strengthening of infrastructural facilities to increase coal production and despatch from the coalfields of ECL

(c) These steps are likely to result in improved production and despatches during the current Plan period. The production target for 1995-96 for ECL has been fixed at 27.92 million tonnes as against 24.85 million tonnes achieved during 1994-95.

#### Mobile Police Force

4378. SHRI SANAT KUMAR MANDAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of West Bengal has urged his Ministry to help raise a mobile police force to check deep-sea piracy in the Bay of Bengal in view of frequent armed attacks on the Indian fishermen,

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) No, Sir

(b) and (c). Do not arise in view of (a) above

#### Theft Complaints

4379. SHRI AMAR ROYPRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of complaints received by the Police Control Room New Delhi during the month of April, 1995 informing about persons involved in theft/stealing of telephone wire/cables; and

(b) the action taken on such complaints by Police Control Room authorities/local police authorities of area concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b) Though no complaint giving information of theft/stealing of telephone wires/cables was received by the Police Control Room during the month of April, 1995, eleven

such complaints were received directly in different police districts of Delhi. Cases have been registered on all the complaints.

[Translation]

#### Applications from Widows of Freedom Fighters

4380. SHRI SURENDRA PAL PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of applications from the widows of Freedom Fighters are pending with the Union Government for approval ;

(b) if so, the reasons therefor; and

(c) the time by which these applications are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (c). All applications for freedom fighters pension received upto 31.3.1995, including those received from the widows of freedom fighters, have been examined and decisions already communicated to the applicants at least once. However, aggrieved with the decision, applicants keep on sending review petitions/representations. Examination and disposal of such review petitions/representations is a continuous process and no definite time schedule can be prescribed for their disposal.

The procedure of transfer of pension in the name of widows of such of the freedom fighters who had already been sanctioned pension has been decentralised. The Disbursing Officers have been authorised to transfer family pension in the name of the widows at their level after completion of certain formalities. Such of the widows who still apply to the Central Government for the transfer, are advised to approach the Disbursing Officers in the matter immediately.

#### Annual Outlay

4381 SHRI KHELAN RAM JANGDE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state .

(a) the details of the plan outlay approved for 1994-95 for Madhya Pradesh and the amount actually spent therefrom, Sector-wise;

(b) the reasons for the big gap between outlay and expenditure;

(c) the impact of the outlay utilized in various sectors particularly on the actual target areas of rural development schemes; and

(d) the annual outlay approved for 1995-96 for Madhya Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The plan outlay approved for 1994-95 for Madhya Pradesh and the anticipated expenditure therefrom, sector-wise are given at Statement-I attached.

(b) The gap between outlay and anticipated expenditure is due to over-all financial constraints.

(c) The impact of the outlay utilised on major Rural Development Schemes is indicated at Statement-II attached.

(d) The annual outlay approved for 1995-96 for Madhya Pradesh stands at Rs. 2900.00 crores.

#### STATEMENT-I

Sector	(Rs. lakh)	
	Annual Plan 1994-95 Approved Outlay	Anticipated Expenditure
I. Agriculture & Allied Activities	18505	16460
II. Rural Development	19920	19820
III. Special Area Programme	—	—
IV. Irrigation & Flood Control	54330	35933
V. Energy	82126	68194
VI. Industry & Minerals	8585	7481
VII. Transport	8915	7320
VIII. Communications	—	—
IX. Science, Tech. & Environment	970	767
X. General Economic Services	17054	13288
XI. Social Services	64257	55728
XII. General Services	338	338
<b>Grand Total</b>	<b>275000</b>	<b>225329</b>

#### STATEMENT-II

Programme	1994-95		
	Target	Achievement	
1	2	3	4
I. Integrated Rural Dev. Programme (IRDP) (No of families)	2.11.466	1.55.405	(upto Feb. 95)
II. Jawahar Rozgar Yojana (Lakh mandays)	723.33	769.65	(upto Jan. 95)
III. IJRY (Lakh mandays)	291.90	209.09	(upto Jan. 95)
IV. Employment Assurance Scheme (Lakh mandays)	*	183.99	(upto Jan. 95)

1	2	3	4
V	Drought Prone Area Programme (00' hectares)		
(i)	Land Resources Development	59 80	29.57 (upto Sep 94)
(ii)	Water Resources Development	11 55	1 19 (-do-)
(iii)	Forestry & Pasture Dev.	76.22	51 08 (-do-)
VI	Rural Water Supply (No of Habitation)	7 000	7 042 (upto Dec. 94)
VII	Rural Sanitation (Sanitary Latrines)	11.000	10584 (upto Dec 94)

Target is not fixed.

IJRY - Intensified Jawahar Rozgar Yojana.

[English]

#### Film Archives

4382. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the film archives under the Doordarshan and Films Division are in good position;

(b) if not, the reasons therefor;

(c) the steps taken/proposed for proper upkeep and preservation of films and modernisation of film archives;

(d) the details of the schemes finalised and investment made/proposed during 1994-95 and 1995-96; and

(e) the recommendations of high powered/experts committee, if any, in this regard and action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (e). Doordarshan does not maintain film archives, as it acquires films for telecast on royalty/ sponsorship basis.

The Films Division's film library is not in an ideal condition. A decision has been taken to shift all material of archival value with the Films Division to the National Film Archive of India at Pune, till such time as the Films Division can acquire its own archive. In the 8th Five Year Plan, there is a provision of Rs 12 crores for construction of 3rd phase building of Films Division including archive for the Division. No high-powered or expert body has made any recommendation regarding Films Division's library.

#### Doordarshan International Service

4383. SHRI R. SURENDER REDDY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Doordarshan is hiring transponders for beaming of T.V. programmes to foreign countries;

(b) if so, the details thereof;

(c) whether there is any proposal to start round the clock Doordarshan International Service to replace the existing adhoc arrangements;

(d) if so, the details thereof; and

(e) the time by which round the clock Doordarshan International Service is likely to be commissioned?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) and (b). Doordarshan has only hired a three hour slot (9 a.m. to 12 noon) on the Asiasat-1 satellite from Asia Today Limited, Hong Kong for its International Service from Monday to Friday @ US \$ 500 per day

(c) and (d). Yes, Sir. The said service is proposed to be started by hiring transponders on the PAS 4 satellite which is scheduled to be launched later this year.

(e) No firm time frame can be indicated for this purpose at present.

#### Reserved Constituencies

4384. SHRI SHRAVAN KUMAR PATEL : Will the Minister of WELFARE be pleased to state :

(a) whether on descheduling of a chunk of scheduled caste population with adoption of Buddhism by them, the number of reserved-Assembly and Parliamentary Constituencies were proportionately reduced 1960's in different States, particularly in Maharashtra;

(b) if so, whether these neo-Buddhists have again been recognised as scheduled castes belonging to respective castes during 1990s, thus considerably increasing the number of scheduled castes population;

(c) whether in view of this considerable increase in the scheduled castes population with inclusion of new-Buddhists amongst scheduled castes, the Union Government have taken any decision to increase the number of reserved constituencies under article 330 and 332 of the Constitution of India; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The number of reserved Assembly and Parliamentary Constituencies had been revised

according to decennial Census figures as obtained in the Census upto 1961. In Maharashtra, the number of reserved Assembly Constituencies for Scheduled Castes were reduced on the basis 1961 census figure from 33 to 15 while the reserved Parliamentary constituencies for Scheduled Castes were reduced from 6 to 3.

(b) Neo-Buddhists were treated as belonging to Scheduled Castes in 1990 as per the Constitution (Scheduled Castes) Orders (Amendment) Act, 1990.

(c) and (d). In terms of the proviso under Article 330 of the Constitution, no change in the existing ratio of representation of Scheduled Castes and Scheduled Tribes is called for until the relevant figures in the first census taken after the year 2000 have been published.

#### Entry of Cellular Phone Companies

4385. SHRI S.M. LALJAN BASHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to encourage entry of more cellular phone companies to increase competition and bring down rates; and

(b) the steps proposed to increase competition amongst cellular phone companies?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). The Government has issued licences to 8 registered Indian Companies two in each of the four metropolitan cities of Bombay, Delhi, Calcutta and Madras. Since there are two companies in each city, there will be sufficient competition to bring down the rates. In fact the Government has fixed the tariff ceiling only. The operators are free to charge below the ceiling. Further the rates can be reviewed any time by the Government.

#### Telephone Services

4386. SHRIMATI BHAVNA CHIKHLIA :  
SHRI BALRAJ PASSI .

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any suggestions have been made by National Telematics Forum regarding basic telephone service;

(b) If so, the details thereof; and

(c) the reaction of the Government thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). Information is being ascertained and will be laid on the Table of the House.

#### Rights of Pedestrians

4387. SHRI DATTATRAYA BANDARU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the right of pedestrians is not at par with vehicle drivers;

(b) if so, the facts thereof;

(c) whether the Delhi traffic police is prosecuting erring pedestrians as part of enforcement drive;

(d) if so, the details thereof;

(e) the total number of pedestrians booked since enforcement of this drive;

(f) whether the traffic police also collect some amount from the pedestrians those booked, as security deposits to ensure that they appear in the court;

(g) if so, whether this practice has been challenged in the court of law; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). Pedestrians have the right of way on footpaths, at uncontrolled pedestrian crossings and at zebra-crossings as indicated by traffic lights.

(c) and (d). Yes, Sir. The Delhi Police began prosecuting erring pedestrians with effect from 17.1.95 u/s 22(6) and 22(8) of the Delhi Control of Vehicular and Other Traffic on Roads and Streets Regulations, 1980.

(e) The total number of pedestrians booked during the period 17.1.95 and 24.3.95 is 16,173.

(f) An amount of Rs. 10 to Rs. 20 was accepted as security deposit u/s 445 Cr. P.C. from erring pedestrians in lieu of personal/surity bond to ensure their attendance in the court for trial.

(g) and (h). Cases against erring pedestrians were challenged in the respective courts. The court closed the proceedings u/s 258 Cr. P.C. against all pedestrians facing trial, directing the DCP (Traffic) to stop the prosecutions and return the amount collected as security deposit. The revisional court has stayed the operation of this order in view of which erring pedestrians have begun to be prosecuted again since 28.4.95. The security deposit, however, is not being collected now.

[Translation]

#### Coaching to SCs/STs

4388 SHRI CHHEDI PASWAN : Will the Minister of WELFARE be pleased to state :

(a) the number of Training Centres being run and the number of voluntary organisations to whom

assistance is being given by the Union Government for providing pre-examination coaching to the Scheduled Caste/Scheduled Tribe candidates for IAS/IPS and other Class-I posts in the Government services, State-wise;

(b) the number of persons imparted training at these Centres during each of the last three years, Centre-wise and;

(c) the number of persons qualified IAS/IPS examination during the last three years among them?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Only two centres are being run at Delhi by two non-Governmental organisations to whom assistance is being given by the Union Government for providing pre-examination coaching to Scheduled Caste/Scheduled Tribe candidates for IAS/IPS and other-I posts in the Government services.

(b) and (c). A Statement is attached.

#### STATEMENT

S. No.	Name of Voluntary Organisations	1992-93		1993-94		1994-95	
		No. of persons imparted training	No. of persons qualified in IAS/IPS exam.	No. of Persons imparted training	No. of Persons qualified in IAS/IPS Exam.	No. of persons imparted training	No. of persons qualified IAS/IPS Exam.
1.	2.	3.	4.	5.	6.	7.	8.
1.	Rau's IAS Study Circle, New Delhi	56	15	30	8	80	Result awaited
2.	S.N. Das Gupta College, New Delhi	Nil	Nil	129	9	106	Result awaited

[English]

#### Old Age Pension and Widow Pension Schemes

4389. SHRI K. PRADHANI : Will the Minister of WELFARE be pleased to state :

(a) the name of the States where old age pension and widow pension schemes have been introduced;

(b) whether the destitute women have been included under the schemes; and

(c) if not, the steps taken to provide some allowances/pension etc. as a part of the Governments programme to provide economic rehabilitation to the destitute women?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

#### Loss Due to ONGC Gas Well Fire

4390 DR. VASANT NIWRUTTI PAWAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are aware that a large number of farmers incurred heavy losses due to recent ONGC gas well fire in Andhra Pradesh;

(b) if so, the steps the Government propose to take to help the farmers effected by such disasters;

(c) whether any separate fund for natural disasters is mooted to help the effected and to start relief operations; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Standing crops of paddy, coconut palms and mango trees of some farmers were damaged due to the blow out at the Pasarlapudi-19 well of ONGC in Andhra Pradesh. ONGC will pay its liabilities towards compensation for damage to property as per the provisions of the Public Liability Insurance Act and Rules, 1991.

Meanwhile ONGC have already deposited a sum of Rs. 55.50 lakhs with the District Administration for meeting various expenditure on relief work.

(c) No, Sir.

(d) Does not arise.

[Translation]

#### Production of Coal with New Technique

4391. DR. CHINTA MOHAN :  
SHRI GUMAN MAL LODHA :

Will the Minister of COAL be pleased to state .

(a) whether any new technique has been developed by the National Thermal Power Corporation and the Central Mining Research Institute on the basis of which more than fifty lakh tonnes of coal can easily be produced in the country;

(b) whether the Government have taken any steps in regard to implementation of this newly developed technique;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). No, Sir. However, experiments have been conducted by Central Mining Research Institute (CMRI) for utilisation of ash taken from Ramagundam Super Thermal Power Station of National Thermal Power Corporation (NTPC) as showing material in GDK-3 underground mine of Singareni Collieries Company Ltd. (SCCL). In order to establish this method of filling underground voids with power station ash, further experiments are required to be carried out by CMRI under different geo-mining conditions.

#### Development of Small Scale Industries

4392. SHRI HARI KEWAL PRASAD :  
SHRI ARJUN SINGH YADAV :  
SHRI CHINMAYANAND SWAMI :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there is any proposal to allocate more funds to the Government of Uttar Pradesh for the development of small scale industries;

(b) if so, the details thereof;

(c) whether the amount for this purpose during the current Five Year Plan is less than the amount allocated during the Seventh Five Year Plan; and

(d) if so, the details and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) There is no specific proposal from the Government of Uttar Pradesh for allocation of more funds for the development of small scale industries.

(b) Does not arise

(c) No, Sir.

(d) Does not arise.

[English]

#### Irrigation Schemes

4393. SHRI P. KUMARASWAMY : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigation schemes being implemented in Tamil Nadu with the Central Assistance;

(b) the amount of financial assistance sanctioned and released by the Union Government for each of these schemes during 1992-93, 1993-94 and 1994-95; and

(c) the details of those irrigation schemes for which the Central assistance is proposed to be provided by the Union Government during 1995-96?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU)

(a) to (c). Irrigation Schemes are funded by the States out of their own plan resources. The Central Assistance to the States is in the form of block loans and grants not tied to any sector of development or the project. Actual expenditure/approved outlay on Irrigation and Flood Control Sector in Tamil Nadu for Annual Plan 1992-93, 1993-94 and 1994-95 was Rs. 118.08 crores, Rs. 117.62 crores and Rs. 135.90 crores respectively. For 1995-96, outlay approved for this sector is Rs. 137.73 crores.

[Translation]

#### New LPG Agencies

4394. SHRI DATTA MEGHE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to allot new LPG agencies and petrol/diesel retail outlets in Maharashtra during 1995-96; and

(b) if so, the details alongwith locations thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). 106 Retail Outlet dealerships and 114 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 for Maharashtra.

[English]

#### Production of Crude Oil

4395. SHRI RAJENDRA AGNIHOTRI :  
SHRI ANKUSHRAO RAOSAHEB TOPE .

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the production of crude oil from Bombay High during each of the last three years;

(b) whether any target has been fixed for the production of crude oil for 1995-96;

(c) whether the crude oil production from Bombay High has been falling steadily in recent years;

(d) the reasons for the poor performance; and

(e) the measures taken to accelerate the production from Bombay High?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The details of crude oil production from Bombay High for the last three years are as under :

1992-93	11.720 MMT
1993-94	10.966 MMT
1994-95	12.442 MMT

(b) Crude oil production target of Bombay High field has been fixed at 15.740 MMT during the year 1995-96.

(c) Though the crude oil production from Bombay High had declined during 1993-94, it increased during 1994-95 and is planned to be increased substantially during 1995-96.

(d) The reasons for decline in production include the natural decline due to ageing of the fields, rectificatory measures etc

(e) Measures taken to accelerate production from Bombay High include the additional development of L II, L III, optimisation of artificial lift, drain hole drilling etc

[Translation]

#### Allotment of Kerosene

4396. SHRI RAM TAHAL CHOUDHARY  
SHRIMATI CHANDRA PRABHA URS :  
SHRI MULLAPPALLY RAMCHANDRAN :  
SHRI GOPI NATH GAJAPATHI .

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state .

(a) whether requests have been received from the Governments of Bihar, Karnataka, Kerala and Orissa to increase the quota of kerosene;

(b) if so, the details thereof, and

(c) the action taken/proposed to be taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) . (a) to (c). Requests are received from State Governments for additional allocation of kerosene from time to time. However, on account of constraints of product availability, foreign exchange and heavy subsidy involved, it is not possible to meet the full demand of the States. Nevertheless, it has been decided to allocate 46194, 12311, 4503 and 18663 MTs of additional quantities of SKO to the States of Bihar, Karnataka, Kerala and Orissa respectively representing increases of 8.2%, 2.7%, 1.7%, and 9.7% respectively over the the last year.

[English]

#### Flood Control

4397. SHRI LOKANATH CHOUDHURY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Orissa has sent a proposal for flood control in the State including Mahanadi basin, Subernarekha, Baitaran Kushabadra and Bhargari basins;

(b) if so, the details alongwith the estimated cost thereof;

(c) the steps taken/proposed to be taken by the Union Government thereon; and

(d) the funds earmarked by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) .

(a) and (b). Government of Orissa has sent two flood control schemes, namely; raising and strengthening of embankments of Mahanadi river system below Naraj costing about Rs. 100 crore, and Gobkund Cut Project in Bhargavi sub-basin at an estimated cost of about Rs. 17 crore.

(c) and (d). These schemes were examined by the Centre and comments offered for recasting the project. Response from the State is awaited. The State would be required to incur expenditure on these projects from the Plan funds of the State provided by the Planning Commission after investment clearance is accorded to these projects.

[Translation]

#### LPG Agencies

4398. SHRI MAHESH KANODIA :  
SHRI ARDVIND TRIVEDI :  
SHRI KASHIRAM RANA :  
SHRI KUNJEE LAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies whose licences have been cancelled during each of the last three years, State-wise;

(b) the reasons therefor;

(c) the number of such agencies whose licences have been restored; and

(d) the number of such agencies against whom enquiries are still in progress?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). Licences of 42 LPG distributorships were cancelled (terminated) all over the country during the last three years for various malpractices such as misappropriation of company's funds, benami operations and violation of various Marketing Discipline Guidelines, etc.

(c) Out of the above, 4 LPG distributorships have since been restored.

(d) Inquiry against 18 LPG distributorships is going on.

[English]

#### Welfare Measures for Handicapped

4399. SHRI D. VENKATESWARA RAO :  
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of WELFARE be pleased to state:

(a) whether his Ministry has recently conducted any meeting with the non-Governmental organisations to discuss the welfare measures for the handicapped in the country;

(b) if so, the issues discussed and the outcome thereof; and

(c) the follow-up action taken to implement the decisions arrived at the meeting?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

#### Supply of LPG to M.P.

4400. KUMARI UMA BHARATI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the yearly requirement of LPG in Madhya Pradesh and the quantity of LPG supplied to the State during the last three years; and

(b) the efforts being made by the Union Government to ensure the supply of LPG?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The demand of existing consumers of LPG in Madhya Pradesh, who

are enrolled with the distributors of public sector oil companies, is by and large being met in full. Temporary backlogs that may arise are cleared by augmenting LPG supplies through operation of Bottling Plants for extended hours and on holidays and by arranging supplies from bottling plants in adjoining areas.

The LPG sales in the State of Madhya Pradesh during 1992-93, 1993-94 and 1994-95 (April-December, 1994) are as follows :

	Figures in TMT
1992-93	141.0
1993-94	154.3
1994-95 (April-December, 1994)	116.7 (Provisional)

[English]

#### Fund for Poverty Alleviation in Rajasthan

4401. SHRIMATI VASUNDHARA RAJE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the funds sanctioned to Rajasthan for implementation of various poverty alleviation schemes during each of the last three years;

(b) whether the Government have a proposal to enhance the allocation of funds to Rajasthan for implementing these schemes; and

(c) if so, the additional funds proposed to be allocated during the remaining period of Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The funds sanctioned to Rajasthan for implementation of various poverty alleviation schemes in the rural and urban areas during the last three years is given in the attached Statement.

(b) and (c). For the remaining two years of the Eighth Five Year Plan the allocations Statewise including that for Rajasthan will depend on the total budgetary support provided by the Central Government and the required matching share to be provided by State Governments for the various Centrally Sponsored Poverty Alleviation Schemes. This is finalised at the commencement of each financial year. For 1995-96 the allocations under the various programmes are in the process of being finalised.

### STATEMENT

Total funds allocated (Centre+State) to Rajasthan for major alleviation programmes in rural and urban areas during the last three years i.e. 1992-93 to 1994-95.

(Rs in lakhs)

Programme	1992-93	1993-94	1994-95
Integrated Rural Development Programme (IRDP)	3118 00	4430 00	4393 00
Jawahar Rozgar Yojana (JRY)	15172 01	12961 33	14266 86
Intensified JRY	—	4568 75	4568 75
Employment Assurance Scheme	—	4575 00	12325 00
Nehru Rozgar Yojana	309 40	379 60	361 55
	@	@	@
Urban Basic Services for the Poor	47 50	73 95	96 00
	@	@	@

\* Central Release + State matching share

\*\* Central Release + State matching share upto January, 1995

@ Central share only

#### Distribution of Surplus Water

4402. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Government of Rajasthan has requested the Union Government to convene inter-State meeting of Chief Ministers of Punjab, Haryana and Rajasthan to resolve the issue of distribution of Surplus water of Ravi and Beas rivers; and

(b) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). Yes, Sir. Meetings were held in July and August 1992 when a number of inter-State water related issues including sharing of surplus Ravi-Beas waters were discussed. Further meetings could not be held due to one reason or the other.

#### Anti-Poverty Scheme in Gujarat

4403. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether the Government have undertaken a review in regard to the implementation of various anti-poverty programmes for people living poverty line in Gujarat;

(b) if so, the outcome thereof;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). The implementation of major anti-poverty and rural employment programmes all over the country including State of Gujarat has been evaluated by a number of reputed organisations like the Reserve Bank of India (RBI), National Bank for Agriculture and Rural Development (NABARD), NIRD, Programme Evaluation Organisation (PEO) of the Planning Commission etc

In case of IRDP, it has been brought out by the above studies that the programme has had a positive impact on the income of beneficiaries and the bulk of benefits have gone to SCs and STs. But almost all the studies have observed some short-comings in regard to selection of beneficiaries, low level of investment, lack of infrastructure and linkages etc.

To have a correct assessment of JRY, the Ministry of Rural Development has undertaken a concurrent evaluation of the programme through reputed institutions in all the districts of the country. The preliminary report of the concurrent evaluation of JRY for the period January to June 1992 has revealed that :

(i) In majority of cases Panchayat Heads were not given any training for undertaking JRY works.

(ii) Of the total assets created under JRY during 1991-92, 71% were found to be of good quality, 7% of poor quality and 22% were either incomplete or not upto the approved norms

(iii) In about 77% of the cases, muster rolls were maintained by the village functionaries.

The implementation of IRDP and JRY is also reviewed and monitored regularly through monthly, quarterly and annual progress reports. Based on these review reports, necessary corrective measures are undertaken all over the country to improve the implementation of the programmes.

(c) and (d) Do not arise

#### Rehabilitation of Oustees

4404. SHRI MANORANJAN BHAKTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Andaman and Nicobar Administration proposed to acquire old villages of School line Pahargaon Dollyganj for extension of Lambaline Airport;

(b) if so, the number of families directly and indirectly effected for eviction, village-wise and category-wise;

(c) whether compensation as per market rate and rehabilitation of effected families including the shopkeepers etc. have been settled;

(d) whether any rehabilitation package has been prepared like allotment sites, agricultural land, etc;

(e) if so, the details thereof;

(f) whether the evictees have given any representation; and

(g) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Land in School Line and Pahargaon villages only is being acquired for the purpose of extension of Lambaline Airport.

(b) In all, 92 holdings are affected of which 25 belong to School Line and 67 belong to Pahargaon. These holdings contain Paddy fields, House sites, Hilly Lands and Commercial sites.

(c) No, Sir. The acquisition proceedings are still in progress.

(d) and (e). A plan for rehabilitation of the affected persons is under preparation.

(f) Yes, Sir. A representation demanding compensation and rehabilitation has been received.

(g) All the affected persons are proposed to be suitably compensated and rehabilitated

#### Additional Central Support

4405. SHRIMATI CHANDRA PRABHA URS . Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have given Rs 750 crores as an additional Central support in the annual plan to Andhra Pradesh;

(b) whether the Government of Karnataka has sought any additional Central support on the same grounds; and

(c) if so, the action taken/proposed to be taken by the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) Yes, Sir. It was agreed to provide Rs. 750 crore to accommodate a part of gap in resources for funding the States Annual Plan 1995-96.

(b) Yes, Sir.

(c) It has not been possible to accede to Government of Karnataka's request on account of constraints in resources.

#### Marketing Plan for Kerala

4406. SHRI RAMESH CHENNITHALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the marketing plan regarding LPG and petrol retail outlets for Kerala has been revised; and

(b) if so, the number of additional LPG agencies and petrol retail outlets being sanctioned to the State in 1995?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). 43 Retail Outlet dealerships and 38 LPG distributorships have been included in the new RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 for Kerala.

#### Oil and Natural Gas

4407. SHRI HARILAL NANJI PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether some research work on oil and natural gas is going on in the country particularly in Gujarat,

(b) if so, the details alongwith the places where such research work is going on; and

(c) the progress made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir. Research work on oil and natural gas is being carried out in the country including Gujarat

(b) Research work on various aspects of hydrocarbon exploration and exploitation and related aspects is primarily being carried out at the following places by ONGC and OIL :

ONGC :

- (i) Institute of Reservoir Studies (IRS), Ahmedabad
- (ii) Keshava Deva Malaviya Institute of Petroleum Exploration (KDMPE), Dehradun.
- (iii) Institute of Drilling Technology (IDT), Dehradun.
- (iv) Institute of Biotechnology and Geotectonic Studies (INBIGS), Jorhat.
- (v) Institute of Oil, and Gas Production Technology (IOGPT), Panvel (Bombay).
- (vi) Institute of Petroleum Safety and Environment Management (IPSEM), Goa.
- (vii) Institute of Engineering and Ocean Technology (IOET), Panvel (Bombay).

OIL :

Research and Development Centre, Duliajan.

(c) The research work of above R & D Institutes/ Centre has resulted in development, improvement and adoption of techniques/technologies related to oil/gas exploration, drilling, reservoir management, enhanced oil recovery, production, safety and environmental aspects etc.

[Translation]

### Coal Supply

4408. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of COAL be pleased to state :

(a) whether under the financial rules which were in force till December 6,1994, more than 80 per cent of coal was supplied by the Coal India Limited and its subsidiaries to the non-core sector;

(b) if so, the details of changes made in the financial rules after December 7,1994;

(c) the purpose for changing these rules; and

(d) its likely impact on the small consumers under non-core sector?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). Presumably the Hon'ble Member is referring to a recent decision taken by Coal India Limited (CIL) as regards system of financial coverage for non-core sector consumers. CIL have decided to cover all non-core sector bookings by full financial coverage for the sake of uniformity to protect CIL's commercial interests and to discourage speculative order bookings. Representations have been received, favouring and criticising the decision. This is a commercial decision taken by Coal India Limited which will help genuine consumers including small consumers and discourage speculation.

[English]

### Oman-India Gas Pipeline

4409. SHRI RAM KAPSE . Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any suggestion has been made for revising the route of Oman-India Gas pipeline;

(b) the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The feasibility study for the Oman-India pipeline is in progress. The study includes the finalisation of the pipeline route.

### Reconstitution of Press Council of India

4410. SHRI V. SREENIVASA PRASAD :  
SHRI TARA SINGH :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal for reconstitutions of the Press Council of India;

(b) if so, the details thereof; and

(c) the time by which it is likely to be reconstituted?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (c). The Press Council of India has already been reconstituted with effect from 25.1.1995. A list of the members is enclosed as Statement.

### STATEMENT

#### List of Members of Press Council of India

#### Working Journalists-Editors

1. Shri Mammen Mathew	}	Editors of Indian Languages News Papers
2. Shri Madan Mohan Joshi		
3. Shri Jamna Das Akhtar		
4. Dr. Kanhiyalal Nandan		
5. Shri Nikhi Chakraborty	}	Editors of Newspapers other than Indian Language newspapers
6. Smt Manorama Dewan		

#### Working Journalists- Other than Editors

7. Shri J.K. Gupta	}	Working Journalists not being editors of Indian Languages Newspapers
8. Shri Ashok Malik		
9. Shri Prakash Dube		
10. Shri Ravinder Kumar Singh		
11. Shri Nitish Chakravarty	}	Working Journalists not being editors of newspapers other than Indian Languages Newspapers
12. Shri Prakash Patra		
13. Shri Parmanand Pandey		

#### Persons who own or carry on the business of management of Newspapers

14. Shri Naresh Mohan	From big newspapers
15. Shri B.S. Adityan	Category
16. Shri B.M. Sharma	Form Medium News- papers Category
17. Shri Kazim Rizvi	
18. Shri Vishwa Bandhu Gupta	From Small News- papers Category
19. Shri Rajendra Kumar Verma	

#### Persons who Manage News Agencies

20. Shri C.S. Kundapur
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**Persons having special knowledge or practical experience in respect of Education and Science, Law and Literature and Culture**

21. Dr. M.V. Pylee Nominated by University Grants Commission.

22 Prof U.R. Anantha Murthy Nominated by Sahitya Akademi

**Members of Parliament**

23. Shri Chandula Chandrakar (since deceased) } Nominated by the Speaker of the House of the People.

24 Dr Satynarayan Jatiya

25 Smt Geeta Mukherjee

26 Shri V.N Gadgil Nominated by the Chairman of the Council of States.

27 Shri Md Salim

[Translation]

**Digging of Canals**

4413. DR. SAKSHIJI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Uttar Pradesh for Central assistance for digging of canals;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c). Do not arise.

**Oil Refinery**

4411. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether his Ministry has examined any proposal for setting up to an oil refinery between Kotipalli and Kakinada; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) Does not arise.

**ILLICIT Liquor**

4412. SHRI MOHAN RAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some people died in Delhi in March, 1995 by consuming illicit liquor;

(b) if so, the details thereof and the number of persons arrested in this connection; and

(c) the concrete steps taken/proposed to check the production and sale of illicit liquor in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). In March, 1995, five persons died in Delhi after consuming liquor. Two cases have been registered by the police. These relate to two separate incidents of R.K. Puram and Vasant Kunj. No arrests have been made.

(c) Steps taken to check the production and sale of illicit liquor in Delhi include gathering intelligence on possible places where illicit liquor could be manufactured, conducting raids at such places, and keeping strict vigil and surveillance at inter-State borders to check smuggling/sale of illicit liquor.

**Supply of Raw Wax**

4414. SHRI RAM PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to bring the candle manufacturing units under the category of Cottage Industry and supply maximum quantify of raw wax to these units;

(b) if so, the details thereof;

(c) whether supply of wax to the new entrepreneurs been stopped;

(d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). Government has been allocating paraffin wax to the States/UTs. who in turn allocate the product to all those units which were registered on or before 30.6.1986.

Paraffin wax is a deficit product and its allocation is made on historical basis. Import of paraffin wax has been decanalised w.e.f. 1.4.1992 for easy availability to its users.

[English]

**Entry of PSUs**

4415. SHRI CHITTA BASU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have decided not to allow any telecom Public Sector Undertakings to enter into bid in tender for contract in open market alongwith the foreign companies;

(b) if so, the reasons therefor;

(c) whether the Government propose to review it; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Only an Indian Company registered as such under the Indian Companies Act, 1956 is eligible to obtain a licence for basic telephone services or value added services.

A Government company or Corporation is free to obtain a licence for a value added service after following the prescribed procedure.

Government Companies and Corporations, however are not eligible for a licence for basis services because a Government operator (i.e. Department of Telecommunications) is already providing the basic telephone service throughout the country. The Government policy is to promote private sector investment in basic services in order to supplement the efforts and the resources of the Government operator and also to provide a competitive environment.

(c) and (d). No, Sir. Government does not propose to review it for the above mentioned reasons.

[Translation]

#### Soft Coke Despatched by CIL

4416. SHRI GUMAN MAL LODHA ·  
SHRI NAWAL KISHORE RAI ·

Will the Minister of COAL be pleased to state ·

(a) whether the Coal India Limited despatched soft coke upto 219.20 millions of tonne during 1994-95;

(b) if so, whether assesment made in regard to production of coal during this period was upto 223.10 million tonnes;

(c) if not, the estimates in regard to despatch and production of coal separately;

(d) whether the target fixed for despatch of coal could not be achieved during 1994-95,

(e) if so, the target thereof and whether the quantity of coal has increased on the pitheads of mines due to non-despatch of coal as per target as compared to last year; and

(f) if so, the extent to which this quantity of unutilised reserves of coal is targetted to be maximised by the end of 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) The despatches of soft coke used for domestic consumption from Coal India Limited (CIL) during the year 1994-95 were only 2.4 lakh tonnes. Presumably, the Hon' ble Members are

referring to the total despatches of raw coal from CIL during the year 1994-95 which were of the order of 219.48 million tonnes (Provisional).

(b) to (f). The targets for production and despatches vis-a-vis actual production and despatches of coal by Coal India Ltd. during the year 1994-95 are as under

(Date provisional)  
(million tonnes)

	Target	Actual
Production	223.00	223.16
Despatches	228.17	219.48

The actual despatches have fallen short of the target by 3.81% on account of inadequate availability of wagons and also due to unprecedented rains in the earlier part of the year.

According to the information received from CIL, their pithead stocks had marginally increased by 0.63 million tonnes during the year 1994-95. A higher despatch target of 248.50 million tonnes has been fixed for CIL as against the targetted production of 241 00 million tonnes during the year 1995-96. The stocks with CIL are thus expected to go down by 7.5 million tonnes during 1995-96.

#### Utilisation of Funds

4417 SHRI KUNJEE LAL · Will the Minister of WATER RESOURCES be pleased to state ·

(a) the name of those irrigation projects for which the funds have been allocated but not utilised during the last three years; and

(b) the extent to which the amount remain unutilised?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) · (a) and (b). Irrigation being a State subject, the responsibility for investigation, formulation, implementation and allocation of funds for Irrigation projects rests with the State Governments. The Central assistance is provided in the form of block loans and grants and is not tied to any project/programme. Outlay and expenditure on major and medium Irrigation Projects in the country during 1992-93, 1993-94 and 1994-95 are as under :

Year	(Rs. in crores)	
	Outlay	Expenditure
1992-93	3127.76	3047.13
1993-94	3841.74	3369.30
1994-95	4284.96	Not available.

**National Water Management Projects**

4418. SHRI VILASRAO NAGNATHRAO  
GUNDEWAR :  
SHRI SURENDRA PAL PATHAK :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of projects which have been launched under the National Water Management Project in Maharashtra, Orissa and Uttar Pradesh;

(b) the amount allocated by the Union Government for these projects, State-wise;

(c) whether the World Bank is also rendering any financial assistance for these projects;

(d) if so, the details thereof, State-wise; and

(e) the progress made in the implementation of each project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
(a) to (e). Eight schemes in Orissa State and ten schemes in Uttar Pradesh State were taken up under World Bank assisted National Water Management Project (NWMP). The details of the schemes are attached Statement-I and II. Maharashtra Induction Training Programme (MITP) was taken up in Maharashtra State under NWMP at an approximate cost of Rs. 5.17 crores. 211 newly recruited class I and II officers of Maharashtra Irrigation department were imparted training in various disciplines of irrigation engineering under MITP.

The funds for these schemes were initially provided under the State plan. As per credit agreement, 90 per cent of the expenditure incurred on project cost and 100 per cent on training and special studies, was to be reimbursed by the World Bank.

NWMP has since closed on 31.03.95

**STATEMENT-I***Details of the Schemes Under National Water Management Project*

State : Orissa

Rs. in lakhs

S. No.	Name of Scheme	Date of inclusion in NWMP	Cultural Command Area (CCA) under NWMP (Hectares)	Estimated Cost	Anticipated Expenditure (upto March'95)
1	Hirakud	Nov '92	24125	844.22	299.00
2.	Mahanadi Delta Sl. I	Nov '92	10222	367.79	90 00
3	Mahanadi Delta Sl. II	Nov '92	31980	1250.00	162.30
4	Salandi	Nov '92	10000	330.00	143.40
5	Rushikulya	Nov '92	12609	492.10	240.70
6	Derjang	Nov '92	5951	210.00	94.00
7	Salia	Nov '92	8445	317.7	70.70
8	Dhanel	Nov '92	3831	143.20	59.30
Total			107163	3955.09	1159.40

**STATEMENT-II***Details of the Schemes Under National Water Management Project*

State: Uttar Pradesh

Rs. in lakhs

S. No.	Name of Scheme	Date of inclusion in NWMP	Cultural Command Area (CCA) under NWMP (Hectares)	Estimated Cost	Anticipated Expenditure (upto Dec'95)
1	2	3	4	5	6
1.	Apsara Distributary (Dy.)	Jan '93	16958	464.00	32 08
2.	Duni Barrage Feeder	Jun '93	6000	676.00	2.49
3.	Hardoi Branch km. 21.60 to 85.00	Feb '94	15303	849.00	31.57
4.	Shahjahanpur Branch Head to km. 29.90	July '93	37478	415.00	19.33

1	2	3	4	5	6
5	Shahabad Dy. System	June '93	42030	523	20.82
6.	Hardoi Branch km. 85.0 to 158.80 and Lucknow Branch head to km. 60.80	Oct '93	60504	249.00	13.04
7.	Sandlla Branch and Lucknow Branch from km. 60.8 to 115.60	Oct '93	59957	336.0	63.99
8.	Hardoi Branch km. 58.80 to Tail and Aswan Branch	Oct '93	75567	432.00	4.40
9.	Puswa Branch and Unnao Branch	Oct '93	81000	660.00	7.82
10.	Lucknow Branch km. 115.60 to 188.60	Oct '93	105344	477 00	51 15
Total			500141	5081.00	246 69

[English]

#### Prohibition in Andhra Pradesh

4419. DR. K.V.R. CHOWDHARY : Will the Minister of WELFARE be pleased to state .

(a) whether the Union Government have received any request from the Government of Andhra Pradesh for Central assistance to compensate the loss of revenue for implementing prohibition in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) Government to Andhra Pradesh has requested the Central Government to compensate them to the extent of 100% for the loss of revenue on account of implementation of Prohibition in the State. The revenue loss on this account to the State has been estimated to be Rs. 1250-1300 crores per annum as per their Report.

(c) The matter is under consideration.

#### Coal Production

4420. SHRI PHOOL CHAND VERMA : Will the Minister of COAL be pleased to state

(a) whether the production of coal was more than the domestic requirement during 1993-94;

(b) if so, the total production and requirement of coal during this period;

(c) whether consumers like cement, steel and power generating corporations lifted the indigenous coal as per their requirement;

(d) if not, the reasons therefor,

(e) whether it has resulted in accumulation of huge deposits of coal at the pitheads,

(f) if so, the total quantity of coal at the pitheads as on March 31, 1995;

(g) whether possibilities of export of this coal have been explored; and

(h) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). The total demand, actual off-take, and the production of coal in the country during the year 1993-94 were as under .

(in million tonnes)

Demand*	268.80
(including imports)	
Off-take*	252.97
Production (raw coal)	246.04

\*including middlings

The offtake of coal by power sector, steel plants and cement plants during the year 1993-94 had been to the extent of 103.4% 92.5% and 79.1% of their demand respectively. While the offtake of coal by Power Sector and Steel Plants had been satisfactory, cement plants had failed to lift coal to the level of projected demand.

(e) and (f). Although, coal despatches have been increasing progressively over the years the stocks had also generally continued to show a rising trend till 1992-93. At the end of March 1995 the pithead stocks of coal in the country were 46.44 million tones (provisional).

(g) and (h). CIL exports coal only to the neighbouring countries who are traditional buyers of CIL coal. CIL are exploring the possibilities of increasing their exports to these countries.

[Translation]

**Post Offices in U.P.**

4421. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new Branch Post Offices opened in U.P. during 1992-93, 1993-94 and 1994-95, district-wise;

(b) whether the Government propose to open more such post offices in the State;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of new branch post offices opened in U.P. during 1992-93, 1993-94 and 1994-95, district-wise, is given in attached Statement.

(b) to (d). Post Offices are opened progressively under Annual Plan Schemes, subject to fulfilment of departmental norms and availability of resources.

**STATEMENT**

S. No.	Name of District	1992-93	1993-94
1	2	3	4
1	Aligarh	1	1
2	Almora	1	2
3	Allahabad	3	4
4	Azamgarh	—	1
5	Agra	—	1
6	Bareilly	6	1
7	Barabanki	5	9
8	Bijnor	1	2
9	Ballia	1	2
10	Bulandshahar	1	—
11	Banda	1	—
12	Bahraich	2	2
13	Basti	3	2
14	Badaun	—	2
15	Chamoli	—	1
16	Deoria	3	1
17	Dehradun	1	—
18	Falzarabad	6	4
19	Farukhabad	3	1
20	Fatehpur	2	2
21	Ghaziabad	1	3

1	2	3	4
22.	Gorakhpur	2	4
23.	Gonda	4	5
24.	Ghazipur	6	2
25.	Hardoi	1	—
26.	Jaunpur	2	3
27.	Kanpur City	1	2
28.	Kanpur Dehat	2	—
29.	Kanpur (M)	—	2
30.	Kheri	4	4
31.	Lucknow	3	4
32.	Meerut	2	—
33.	Mau	1	—
34.	Moradabad	1	2
35.	Mainpuri	2	1
36.	Muzaffarnagar	2	1
37.	Mirzapur	—	3
38.	Nainital	1	—
39.	Pithoragarh	1	4
40.	Pratapgarh	1	1
41.	Pauri	1	1
42.	Raebareilly	3	4
43.	Sultanpur	3	3
44.	Sidharth Nagar	1	—
45.	Saharanpur	1	—
46.	Sitapur	3	2
47.	Shahjahanpur	2	—
48.	Tehri	3	4
49.	Unnao	2	1
50.	Varanasi	4	1
Total		100	95

No branch post office has been opened during 1994-95.

**SC/ST in Uttar Pradesh**

4422. DR. LAL BAHADUR RAWAL : Will the Minister of WELFARE be pleased to state :

(a) the percentage of population belonging to Scheduled Castes/Scheduled Tribes as compared to the total population of Uttar Pradesh;

(b) the break-up of Scheduled Caste/Scheduled Tribe population living in urban and rural areas in the State;

(c) whether Government have formulated any time bound programme for their development;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). The requisite details are given below :

	Scheduled Castes (1991 Census)	Scheduled Tribes
Population	29276455	287901
Percentage of total Population of the State	21.05	0.21
Rural	25823388	271028
Urban	3453067	16873

(c) and (d). Various schemes under the sectors of Agriculture, Animal Husbandry, Dairy Development, Cooperation, Minor Irrigation, Village and Small Industries, Education, Health, etc. under the strategies of Special Component Plan for Scheduled Castes and Tribal Sub Plan for Scheduled Tribes are being implemented for socio-economic development of Scheduled Castes and Scheduled Tribes.

(e) Does not arise.

[English]

#### Selection/Purchase of Feature Films

4423. SHRI VIJAY NAVAL PATIL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) the procedure/guidelines being followed for purchase and selection of feature films for telecast;

(b) whether the Government have received any complaints in regard to selection of feature films;

(c) if so, the details including the action taken thereon.

(d) whether the Government have any proposals to reconstitute purchase/selection Committee to ensure fair selection of films; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) The Statement in respect of the National Network is enclosed.

(b) and (c). One matter regarding the selection procedure for the Friday night film is sub-judice in the High Court of Delhi.

(d) There is no such proposal.

(e) Does not arise.

#### STATEMENT

##### NATIONAL NETWORK

##### A. Hindi Films

Friday - 9 p.m.

Sourcing of films is done by the National Film Development Corporation. Films are previewed by a committee comprising non-officials. The films are telecast on sponsorship basis.

Saturday - 4.45 p.m.

Offers for films are invited through a public notice. Initial shortlisting is done by a committee consisting of officials. Shortlisted films are previewed by a committee comprising non-officials. The films are telecast on sponsorship/royalty basis.

##### B. Regional Films

Sunday - 1 30 p.m.

Offers are received suo-moto. Individual cases are considered in the order in which the offers are received. Films are telecast language-wise in an alphabetical order. Films are previewed by a committee comprising non-officials. The films are telecast on royalty basis.

[Translation]

#### Fake Degrees

4424. SHRI JANARDAN MISRA :  
SHRI ARVIND TRIVEDI :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any gang involved in issuing of fake degrees has been busted during the last six months;

(b) if so, the names of the Universities and Education Boards in respect of which fake degrees have been seized from their possession and the number of degrees seized from them;

(c) whether the Union Government have taken any action against the culprits;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

**Life Imprisonment**

4425. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "J-K court redefines life imprisonment" appearing in the 'Times of India' dated April 8, 1995;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) and (c). The information is being collected and will be laid on the Table of the House.

**Training Centres for SC/ST Students**

4426. SHRI PARAS RAM BHARDWAJ : Will the Minister of WELFARE be pleased to state :

(a) whether training centres have been set up in the States to impart training to the Students belonging to Scheduled Castes and Scheduled Tribes;

(b) if so, the number of such training centres set up so far in the country, State-wise; and

(c) the number of SC/ST students benefited by these centres, State-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) and (c) Details of training centres sanctioned to voluntary organisations, under the scheme of aid to voluntary organisations and scheme of Vocational Training Institutions for STs is enclosed as Statement-I and Statement-II.

**STATEMENT-I**

*Statewise details of training centres sanctioned to Voluntary Organisations so far under the scheme of Aid-to Voluntary organisations for SCs and number of SC/ST candidates covered*

Sl. No.	State/UT	No. of Training Centres	No. of SC/ST candidates
1	2	3	4
1.	Andhra Pradesh	45	3360
2.	Assam	1	164
3.	Bihar	12	750
4.	Delhi	33	5735
5.	Haryana	9	489
6.	Jammu and Kashmir	1	360
7.	Karnataka	9	480

1	2	3	4
8.	Madhya Pradesh	18	3030
9.	Maharashtra	4	120
10.	Manipur	9	620
11.	Orissa	29	2038
12.	Punjab	2	110
13.	Rajasthan	9	630
14.	Tamil Nadu	10	1055
15.	Tripura	3	530
16.	Uttar Pradesh	71	7345
17.	West Bengal	21	2257
18.	Chandigarh	1	75
Total		287	29148

**STATEMENT-II**

*Vocational Training Institutes exclusively for ST candidates for which 100% financial assistance provided to the State Governments by Union Government so far.*

S. No.	State/UT	No. of Vocational Training Institutes for ST candidates	No of ST candidates proposed to be covered
1.	Andhra Pradesh	1	50
2.	Bihar	3	150
3.	Gujarat	7	350
4.	Kerala	1	50
5.	Madhya Pradesh	3	150
6.	Maharashtra	4	200
7.	Orissa	12	600
8.	Mizoram	1	50
9.	Rajasthan	3	150
10.	Tamil Nadu	2	100
11.	West Bengal	3	150
12.	Daman and Diu	1	50
		40	2050

[Translation]

**Procedure of Getting Backward Classes Certificate**

4427. SHRI MANJAY LAL : Will the Minister of WELFARE be pleased to state :

(a) whether the procedure for getting the certificate of other backward classes is time consuming and troublesome;

(b) whether the Government are considering to simplify the procedure to enable the persons to get the certificate at the shortest time;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (d). The Government of India has prescribed the authorities in the District who are competent to issue the caste certificate to Other Backward Classes. The Instructions pertaining to the certificate to be produced by the candidate are contained in the DOPT'S O.M. of 15th November, 1993 which has been sent to all Chief Secretaries of State Governments/ Union Territory Administrations.

The prescribed authorities have been instructed to verify and issue the necessary certificate to the candidates regarding his OBC status as well as the exclusion from the Creamy Layer. To enable the district authorities to examine the claims of the candidate, a model format has been devised which may be suitably revised if considered necessary by the District authorities. The Chief Secretaries have also been instructed to appropriately brief the certifying authorities, in order to ensure prompt and correct certification.

The above procedure are the basic minimum required for verification and issuing of caste certificate to the Other Backward Classes which *inter-alia* includes verification of the Other Backward Classes status as well as the Creamy Layer status of the candidate. Presently it is not considered necessary to further simplify the procedures.

[English]

#### Coal Reserves

4428 SHRI M G. REDDY :

DR. R. MALLU :

Will the Minister of COAL be pleased to state :

(a) the estimated coal reserves in the country;

(b) the estimated quantity of coal being extracted daily;

(c) how long these reserves will last at the present rate of coal extraction;

(d) whether the production of coal is sufficient to meet the demands in the country; and

(e) if so, the reasons for importing coal from abroad?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) As on 1.1.1995, the coal reserves of India (down to a depth of 1200 metres) have been assessed by the Geological Survey of India (GSI) at 200028.99 million tonnes.

(b) and (c). With the present rate of around 0.80 million tonnes average coal extraction from the coal mines in the country, the reserves are likely to last over 100 years.

(d) and (e). Indigenous production of coal is by and large adequate to meet the domestic coal demand, except for the steel Plants who are importing some quantity of low ash coking coal for the purpose of blending with indigenous coking coal for meeting the gap between the indigenous availability and the demand and also to improve the quality of overall blend.

#### Piped LPG in Bombay

4429. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Gas Authority of India Ltd (GAIL) has abandoned its project to supply piped LPG in Bombay;

(b) if so, the reasons thereof;

(c) the status of this proposal by GAIL; and

(d) the funds invested so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). There is no proposal to supply piped LPG in Bombay. GAIL and British Gas have agreed to form a Joint Venture to supply natural gas through pipelines in Bombay. GAIL has invested around Rs. 15 crores in the project so far.

#### Shortage of Petrol/Diesel

4430. SHRI GURUDAS KAMAT :

KUMARI SUSHILA TIRYA :

Will the Minister to PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether several States are facing shortage of petrol/diesel in the recent past;

(b) if so, the reasons therefor; and

(c) the steps taken/being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The Northern Region States of Haryana, Punjab and U.P. have been facing some shortage of petrol and diesel.

The shortage is due to the increased requirements of the agriculture sector for diesel in the months of April and May and the emergency shut-down of the Mathura Refinery for about 9 days followed by the shutdown of the secondary processing facilities for 24 days.

(c) The following steps have been taken to tide over the situation :

- (1) Rescue supplies were arranged from Vizag, Kandla and Koyali.
- (2) Additional tank wagon loadings from Budge-Budge to East U.P. locations were arranged.
- (3) 20 TMT additional crude oil has been allotted to the Barauni Refinery and surplus MS from the Cochin Refinery was moved to the Northern Region.
- (4) Crude processing at the maximum level has been planned at the Mathura Refinery during May and June, 1995.
- (5) The Ministry of Surface Transport has been requested to provide priority berthing to POL tankers at Kandla.
- (6) The Railways have been requested to increase tank wagon loadings at Kandla and Budge-Budge.
- (7) The oil companies have been directed to enhance MS/HSD bridging to the Northern Region from Kandla, Bombay and Budge-Budge.

#### Direct Funding Programme

4431. DR. K.D. JESWANI : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Planning Commission has set up its own direct funding programme for the voluntary sector in the country;

(b) if so, the details thereof;

(c) the criteria adopted by the Planning Commission in this regard; and

(d) the funds provided by the Planning Commission to the Voluntary Organisations under the said programme, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) A proposal from the Planning Commission for funding Voluntary Sector in the country for micro level participatory planning and institution-building, is under consideration of the Government.

(b) and (c). As the scheme is still under consideration of the Government, the details thereof and criteria to be adopted have not been finalised.

(d) The question of funds provided by the Planning Commission in this regard, therefore, does not arise.

[Translation]

#### Conversion of Telephone Exchanges in Gujarat

4432. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of telephone exchanges in Gujarat which have not been converted into electronic exchanges so far;

(b) the time by which these are likely to be converted into electronic exchanges; and

(c) the places selected by the Government to set up new electronic exchanges during 1995-96 in the State?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). As given in the Statement attached.

(c) New Electronic exchanges are proposed to be set up at about 75 places in Gujarat State during the year 1995-96. Final locations will be based upon demand and availability of infrastructure like buildings, power supply etc.

#### STATEMENT

*Names of Telephone Exchanges in Gujarat which have not yet been converted into Electronic Exchanges so far and the time by which these are likely to be converted into Electronic ones.*

S. No.	Name of Exchange	Time by which to be converted into electronic exchange
1	2	3
1	Adari	1995-96
2	Ahwa do	
3	Ahmedabad '39' Exchange	after expiry of life.
4	Ahmedabad - Central	1995-96
5	Ahmedabad - Naranpura	after expiry of life
6	Ahmedabad - Naroda	do
7	Ahmedabad - Navrangpura-I	do
8	Ahmedabad - Navrangpura-II	do
9	Ahmedabad - Navrangpura-III	do
10	Ahmedabad - RLP-I	1996-97
11	Ahmedabad - RLP-II	after expiry of life
12	Ahmedabad - RLP-III	do
13	Ahmedabad - Vasna-I	do
14	Anand	after expiry of life
15	Ankleshwar	do
16	Ansodar	1995-96
17	Atul	do
18	Bharuch	after expiry of life

1	2	3
19.	Bhavnagar	after expiry of life
20.	Bhuj	do
21.	Botad	1996-97
22.	Baroda-Alkapuri	after expiry of life
23.	Baroda-City X'Bar	1996-97
24.	Baroda-Fatehganj	do
25.	Chhapi	after expiry of life
26.	Chitra	do
27.	Dabhoi	do
28.	Dakor	1995-96
29.	Derol	after expiry of life
30.	Dharmaj	do
31.	Dolasa	1995-96
32.	Dudharampura	do
33.	Dungri	after expiry of life
34.	Dwarka	do
35.	Eklera	1995-96
36.	Gadhka	1995-96
37.	Ghantwad	do
38.	Godhra	do
39.	Gundlav	after expiry of life
40.	Himatnagar	do
41.	Jambarwala	1995-96
42.	Jamkhambhalia	after expiry of life
43.	Jamnagar	do
44.	Junagadh	do
45.	Kadi	do
46.	Kalol	1995-96
47.	Kapadwanj	after expiry of life
48.	Kawas	do
49.	Kosamba	do
50.	Kutiyana	do
51.	Lambabunder	1995-96
52.	Mehmedabad	after expiry of life
53.	Morvi	do
54.	Nadiad	do
55.	Nana-Ankodia	1995-96
56.	Navagam (Jan)	do
57.	Prantij	after expiry of life
58.	Padhanpur	do
59.	Paianpur	1995-96
60.	Patan	after expiry of life
61.	Rajkot JB	do
62.	Rajkot KB	do
63.	Savarkundla	do
64.	Surat 'M' Pura-2	do

1	2	3
65.	Surat- 'M' Pura-3	after expiry of life
66.	Surat-MKTE-1	do
67.	Surendranagar	do
68.	Umbergaon	1995-96
69.	Untvad	do
70.	Uttarsanda	after expiry of life
71.	V.V. Nagar	do
72.	Vaisad	1995-96
73.	Vapi	after expiry of life
74.	Visnagar	do

Note . Prescribed life of Electro-mechanical exchange is 25 years.

#### Weigh-bridges in BCCL

4433. PROF. RITA VERMA : Will the Minister of COAL be pleased to state :

(a) the arrangements that exist in the Bharat Coking Coal Limited for weighing the coal to be despatched through rail wagons;

(b) whether the said arrangements are adequate,

(c) if not, the arrangements being made therefor;

(d) the number of weigh-bridges in the Bharat Coking Coal Limited;

(e) whether all of them are in working condition; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (c). According to the information received from Coal India Limited (CIL), 19 rail weighbridges are presently functioning in Bharat Coking Coal Limited at different locations for weighment of coal despatched by rail. 81% of rail borne coal is being weighed at these weighbridges. The balance quantity is being sent on carrying capacity basis. However, in order to ensure 100% weighment of rail-borne coal, Bharat Coking Coal Limited is setting up additional weighbridges, commissioning of which are expected to be completed by 1995-96.

(d) and (e). Coal India Limited has reported that 19 weighbridges are presently existing in BCCL. All these weighbridge are in working order.

(f) Does not arise in view of reply to parts (d) and (e) above.

[English]

**Coal Exploration**

4434. DR. P. VALLAL PERUMAN : Will the Minister of COAL be pleased to state :

(a) the funds earmarked for coal exploration during 1995-96;

(b) if so, the details thereof;

(c) whether present allocation of funds for coal exploration is more than 1993-94 and 1994-95;

(d) if so, the details thereof; and

(e) the funds proposed to be provided to Neyveli Lignite Corporation Ltd., (NLC) for exploration work during 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (d). The details of funds allocated for exploration in coal and lignite sector are given below :

		(Rs. crores)
1993-94	7.00	Actual
1994-95	10.00	Revised Estimates
1995-96	17.00	Budget Estimate

(e) In 1995-96, out of budget provision of 17 crores, 3.5 crores is earmarked for drilling of 28000 metreage in lignite sector, of which 10000 metres are programmed to be drilled in Tamil Nadu.

**Employees of AIR/DD in Punjab**

4435. SHRI N.J. RATHVA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have constituted a task force to consider the various problems of the employees of AIR and Doordarshan working in Punjab;

(b) if so, the recommendations made by the task force; and

(c) the measures being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) No, Sir.

(b) and (c). Do not arise.

**Import of Petroleum Products**

4436. SHRI SYED SHAHABUDDIN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total quantity and value in rupees and dollars of petroleum and petroleum products and natural gas imported during 1994-95, product-wise;

(b) the percentage variation over the preceding year;

(c) the estimated quantities to be imported during the year 1995-96, product-wise; and

(d) the total estimated outlay on such import during 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). The requisite information is given in the enclosed Statement.

(c) and (d). The import plan for crude and petroleum products for the year 1995-96 is yet to be finalised.

**STATEMENT**

*Import of Petroleum, Petroleum Products and Natural Gas During the years 1993-94, 1994-95 and Percentage Variation Over the Preceding Year*

(Quantity : '000' Tonnes)  
(Value : Rs. Crores)

Item	1993-94*		1994-95*		%age variation	
	Qty	Value	Qty.	Value	Qty.	Value
1	2	3	4	5	6	7
A. Petroleum	30822	10689	27349	10316	-11.3	-3.5
B. Petroleum Products						
of which	12078	7041	13951	7522	15.5	6.8
LPG	410	237	592	417	44.4	75.9
SKO	3946	2371	4240	2405	7.5	1.4

1	2	3	4	5	6	7
• HSDO	7555	4175	8637	4360	14.3	4.4
Lubes	132	188	87	139	-34.1	-26.1
Others	33	70	395	201		
Total (A+B) :	42808	17730	41300	17838	-3.7	0.6
C. Natural Gas	Nil	Nil	Nil	Nil	Nil	Nil

\*Provisional.

### Command Area Development

4437. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have issued any directions to States to set aside adequate resources in the Eighth Plan for the construction of field channels in the command areas of various major and medium projects,

(b) if so, the details thereof;

(c) whether the Union Government have asked the State Government to concentrate on the completion of on-going schemes in the plan without blocking up investment; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) .

(a) No, Sir.

(b) Does not arise.

(c) and (d). The imperative need to give priority to completion of on-going projects has been referred as one of the main strategy of the Eighth Five Year Plan. This aspect is stressed upon in the Working Group discussions on Annual Plans. The tenth National Conference of Water Resources and Irrigation Ministers of States and Union Territories held in December, 1992 also recommended that thin spreading of funds should be avoided and projects in advanced stage of construction be allocated full requirements of funds to ensure their completion in the Eighth Plan period.

### Hi-Tech. Instrumented Rig for Petroleum Pipelines

4438 SHRI R. SURENDER REDDY . Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether at the instance of the Indian Oil Corporation (IOC), the Bhabha Atomic Research Centre (BARC) has undertaken to develop a hi-tech indigenous instrumented rig for outline monitoring the health of the cross country petroleum pipelines;

(b) if so, the details thereof;

(c) whether any Memorandum of Understanding has been signed between IOC and BARC in this regard;

(d) if so, the details thereof; and

(e) the time by which the indigenous instrumented rig is likely to be developed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The instrumented rig is based on magnetic flux leakage principle. The estimated cost for development is Rs. 6.07 crores. At present this technology is not available in India and this work is carried out by foreign vendors under contract.

(c) to (e). A Memorandum of Understanding between IOC and BARC was signed on 17.4.1995. As per the MOU, BARC will develop the various components of the instrumented rig and conduct laboratory trials of the components and prototype. IOC will set up the evaluation facility and conduct field trials. The specifications of the instrumented rig will be in line with the latest foreign technology. Prototype will be subjected to trials and if found successful, commercialisation will be taken up.

### Indus Water Treaty

4439. SHRI SANAT KUMAR MANDAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether nearly 30 million cusecs of India's precious water is flowing into Pakistan every year

(b) if so, the details thereof;

(c) whether this aspect was discussed while concluding the Indus Water Treaty with Pakistan;

(d) if not, whether the Union Government propose to re-open this Treaty; and

(e) if not, the measures proposed to be taken to check the water flowing into Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) . (a) to (e). The Indus Waters Treaty, 1960 was signed in September, 1960. As per this Treaty all the waters of rivers Ravi, Beas and Sutlej, which is about 40 billion

Cubic Metres in an average year, were allocated to India for its exclusive use. India has been able to fully harness these waters except for about 1.25 billion Cubic metres of flood waters of river Ravi which will also be fully harnessed on completion of Ranjit Sagar Dam currently under construction on River Ravi.

[Translation]

#### Irrigation Projects

4440. DR. CHINTA MOHAN  
SHRI NAWAL KISHORE RAI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of major and medium irrigation projects which were under construction by the end of the Seventh Five Year Plan and the amount required for their completion at that time;

(b) the total allocation made for irrigation sector in the Eighth Five Year Plan;

(c) whether the on-going projects of the Seventh Five Year Plan would be completed during the Eighth Plan period;

(d) if not, the reasons therefor; and

(e) the number of projects likely to be completed by the end of Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
(a) 166 major, 239 medium and 103 Extension/Renovation/Modernisation (ERM) Projects were under construction by the end of VII Five Year Plan and amount required for their completion at that time was Rs. 23,468 crores. Out of these 9 major, 13 medium and 8 ERM projects were completed, during Annual Plans 1990-92 and one major project was taken up during that period. At the beginning of VIII Plan 158 major, 226 medium and 95 (ERM) Projects were under implementation and an amount of Rs. 40, 563 crores was required for their completion.

(b) An outlay of Rs. 22,414.53 crores has been provided for major and medium irrigation in the VIII Plan.

(c) to (e). Based on expenditure, it is anticipated that 34 major, 105 medium and 21 ERM Schemes are likely to be completed during VIII Plan. During 1992-94 period 7 major, 6 medium and 2 ERM schemes have been completed. The main reason for delay in completion of the projects, in addition to technical factors and, difficulties in acquisition of land, is inadequate provision of funds.

#### Complaints Against Property Dealers

4441. SHRI HARI KEWAL PRASAD : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Delhi Police have detected a number of cases of bungling and forgery being committed by the property dealers during the last three years;

(b) if so, the number thereof;

(c) whether complaints of threat by the property dealers have also been received from the innocent persons during the said period;

(d) if so, the details thereof; and

(e) the action taken against guilty property dealers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). During the period from 1.4.92 to 31.3.95, 85 criminal cases involving property dealers have been registered by Delhi Police.

(c) No, Sir.

(d) and (e). Do not arise in view of (c) above.

[English]

#### Assistance to Voluntary Organisations

4442. SHRI P. KUMARASAMY : Will the Minister of WELFARE be pleased to state :

(a) the number of voluntary organisations in Tamil Nadu which have been sanctioned financial assistance/grants during 1993-94 and 1994-95;

(b) the amount of financial assistance sanctioned to these organisations, during the said period;

(c) the details of those voluntary organisations in the State to whom payment of financial assistance/grants has been stopped during the said period alongwith the reasons therefor; and

(d) the criteria being followed for sanctioning and stoppage of financial assistance/grants to voluntary organisations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). The number of Voluntary Organisations in the State of Tamil Nadu which have been given grants-in-aid in the last two years and the amount sanctioned to them are as under :

Year	No. of Organisations	Amount sanctioned (Rs. in lakhs)
1993-94	114	235.28
1994-95	174	444.24

(c) There is no such case.

(d) The following criteria are generally followed for releasing grants-in-aid to voluntary organisations :

- (i) The organisation should be registered under the Societies Registration Act, Companies Act, Trust or any other institution recognised by the Ministry of Welfare;
- (ii) The organisation should be working in the relevant field for at least two years;
- (iii) The organisation should be financially sound and should be in position to bear at least 10% of the total expenditure involved in the implementation of the scheme/programme; and
- (iv) The application of the organisation should be recommended by the concerned State Government/U.T. Admn

Grant-in-aid to a Voluntary organisation is stopped, if on investigation it is found that the organisation has failed to implement the scheme/programme for which grants-in-aid was sanctioned, or the funds sanctioned were not properly utilised.

[Translation]

#### Sea Erosion

4443 SHRI DATTA MEGHE . Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Maharashtra has requested the Union Government to revise the present criteria regarding Central assistance being provided to prevent the coastal area from sea erosion,

(b) if so, the details thereof; and

(c) the amount provided by the Union Government to Maharashtra during 1993-94, 1994-95 and proposed for 1995-96 in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RESOURCES (SHRI P.V. RANGAYYA NAIDU) . (a) No such proposal from Government of Maharashtra to revise the criteria regarding Central Assistance to prevent the Coastal area from sea erosion is received

(b) Does not arise.

(c) As a measure of decentralisation, Central Loan Assistance for anti-sea erosion works has been discontinued in the VIII Plan. However, National

Development Council in its meeting held in December, 1991 approved 7.5% weight for meeting the challenge of special problems under revised formula for allocation of Central Assistance. As such no Central Assistance was provided to the Maritime States including Maharashtra during 1993-94, and 1994-95 and no such provision has been made for 1995-96 also. However, the Planning Commission has approved outlays of Rs 76.98 lakh, Rs. 53.02 lakh and Rs. 55.20 lakh (Proposed) under Flood Central Sector including drainage, anti-sea erosion and water logging projects for the years 1993-94, 1994-95 and 1995-96 respectively.

[English]

#### Social Sector

4444. SHRI RAJENDRA AGNIHOTRI Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the public expenditure on social sector in terms of GNP as well as percentage of total plan outlay during the last five years;

(b) the manner in which the Government propose to enhance expenditure on social sector,

(c) whether the Government have identified areas within social sector requiring higher investment,

(d) if so, the details thereof; and

(e) the manner in which the Government propose to rectify imbalances in social sector spending?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) . (a) A statement indicating the requisite information is enclosed.

(b) to (e). The Eight Five Year Plan (1992-97) recognises "Human Development" as the core of all developmental efforts. The priority sectors of the Plan that contribute towards realisation of this goal are health, education, literacy, basic needs including drinking water, housing and welfare programmes for the weaker sections of the society. Despite the prevailing resource crunch, all efforts are being made to substantially increase the Budgetary Support (BS) to this sector, as a whole. In the Annual Plan 1995-96 for the Central sector, more than 50 per cent of the Budgetary Support has been devoted to the programmes/schemes in the social sector including rural development.

## STATEMENT

(In Rs. crores)  
(at current prices)

	Annual Plans				
	1990-91	1991-92	1992-93	1993-94	1994-95
(a) Expenditure in Social Sector (\$\$) (**)	13757	14440	16414	21284	26676
(b) Total Public Sector Plan Outlay (Approved)	64717	72317	80772	100120	112197
(c) Percentage of Social Sector Expenditure to total public sector plan outlay	21.26	19.97	20.32	21.26	23.78
(d) Gross National Product (GNP) at factor cost	470252	541953	615851	695342 (##)	(@@)
(e) Percentage of Social Sector Expenditure to GNP at factor cost	2.93	2.66	2.67	30.06	(@@)

## Notes :

\$\$ · Actual Expenditure figures for 1990-91 and 1992-93; Revised Estimates for 1993-94; Budget Estimates for 1994-95

Actual Expenditure figures for 1993-94 and 1994-95 are not available as yet

@@ · Estimates at current prices not available.

## · Quick Estimates

\*\* : The following have been included under Social Sector.

Rural Development, Education, Sports & Youth Services, Art & Culture, Health, Family Welfare, Housing, Urban Development, Water Supply & Sanitation, Information, Publicity & Broadcasting, Welfare including Women, Child and SC/ST Development and Labour & Employment.

## Ash in Coal Supply

4445. SHRI RAM TAHAL CHOUDHARY: Will the Minister of COAL be pleased to state :

(a) whether the Government are aware that the coal containing 40-50 per cent ash is being supplied to National Thermal Power Corporation (NTPC);

(b) if so, the reasons therefor;

(c) Whether proper mining system is being adopted to reduce the percentage of ash and to avoid mixing of other external materials in coal being supplied to the power plants;

(d) if not, the reasons therefor; and

(e) the steps proposed to be taken by the Government to bring about improvements in this situation?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Thermal power stations of National Power Thermal Corporation Ltd., (NTPC) are linked to specific coal mines and their boilers are also designed for using such grades of coal as being produced from the linked mines. Besides, there is a coal supply agreement between NTPC and coal India Limited (CIL) which covers all essential parameters

including quantity and quality of supplies. Hence, the question of supply of high ash coal does not arise.

(c) to (e). In mechanised opencast mining, the mine plan generally provides for separation of bands which are thick enough to be extracted separately depending on the bucket size of the machine, thickness of the band, thickness of the coal seam and other related geo-mining parameters. In large scale operations in opencast mining, bands which are erratic, thin and inconsistent get excavated along with coal. Manual segregation of such band/stone/shale pieces is not feasible. The overall quality can be improved only by beneficiation. As per accepted policy all coals to be supplied to new power stations located over 1000 kms. away from the source should be beneficiated. Since consuming power stations would be the main beneficiaries of benefits accruing from washed coal they should come forward and agree to pay washing charges. As a step forward in this direction Government has sanctioned three projects for setting up of non-coking coal washeries at Bina (Singrauli Coalfield), Piparwar (North-Karanpura Coalfield) and Kalinga (Talcher Coalfield Coalfield). In order to further promote coal washing on large scale, private promoters are also

being invited to set up washeries under 'Bulld-Own-Operate' Scheme.

### Water Resources

4446. SHRI LOKANATH CHOUDHURY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total quantum of water resources created in Orissa during each of the last three years;

(b) whether some of the projects have not utilised the created potentiality;

(c) if so, the details thereof; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU):

(a) Irrigation Potential Created through "Major and Medium" Projects and Minor Irrigation Schemes during the last three years in Orissa is as under:

	Irrigation Potential Created (In 000' hectares)
1992-93 (Actual Achievements)	48.68
1993-94 (Likely Achievements)	55.89
1994-95 (Targets)	61.81

(b) Yes, Sir.

(c) At the end of 1994-95, the likely gap between Irrigation Potential Created and its utilisation is 242.50 thousand hectares.

(d) Creation of potential and its utilisation is a continuous process. A lag of a few years between the introduction of irrigation and its full utilisation is unavoidable as it takes time for the farmers to construct the fields channels and to prepare the land for irrigated farming. Also the switch over from rainfed agriculture to irrigated agriculture involves a major change in agricultural techniques which farmers take time to master.

[Translation]

### Royalty on Crude Oil

4447. SHRI MAHESH KANODIA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Union Government have received

any request from the Government of Gujarat regarding calculation of rate of royalty on raw material/crude oil and demanded that the minimum rate of royalty on crude oil should at least be 20 per cent;

(b) if so, the action taken thereon.

(c) whether the committee constituted by the Government to enquire into the rate of royalty on crude oil and natural gas has submitted its report;

(d) if so, the details of recommendations made therein; and

(e) the time by which the recommendations are likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (b). Based on the recommendations of the Committee, headed by Sh. V.B. Eswaran, the rate of royalty on crude oil was fixed @ Rs. 481/- per metric tonne for the period 1.4.1990 to 31.3.1993. It was subsequently enhanced to Rs. 528/- per metric tonne.

Government of Gujarat have requested for further revision of the rate of royalty on crude oil for the period 1993-96. The rate of royalty for this period would be revised once the well-head price of oil for the block 1993-96 becomes available.

[English]

### Infrastructural Development

4448. SHRI K. PRADHANI :  
SHRI NURUL ISLAM :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether any steps have been taken by the Government in the field of infrastructure development like road, communication, rail network, etc. during the Eighth Five Year Plan; and

(b) if so, the details thereof, state-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) and (b). Yes, Sir. One of the major objectives of the Eighth Five Year Plan is to strengthen the infrastructure in order to support the growth process on a sustainable basis. Number of steps have been taken in different infrastructure sectors to achieve this objective. The broad thrust of the steps taken is to make larger allocations for these sectors, improve efficiencies and adopting sound cost recovery policies, besides allowing privatisation in different areas.

Further, the budget for 1995-96 propose to allow five years tax holiday for any enterprise which builds, maintains and operates infrastructure facilities in the area of highways, expressways and new bridges, airports, ports and rapid mass transport systems, for the work which commence operation after 1st April, 1995. As the infrastructural sectors like. Railways, communications, etc. come under the Centre's purview, the investment in these sectors are made for the country as a whole. Since many of these projects involve more than one State, the break-up of investments according to State boundaries are not maintained.

#### Films Telecast

4449. SHRI HARISH NARAYAN PRABHU ZANTYE:  
SHRI VIJAY NAVAL PATIL :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of films telecast on Doordarshan on National network during 1994-95 including the payment made against them;

(b) the number of children films out of them telecast during the period; and

(c) the total amount paid for telecasting of all categories of films during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) to (b). During the period, Doordarshan telecast 216 films on the National Network out of which 15 were children's films. An amount of Rs. 6,06,58, 570/- was paid for telecast of films on the national network.

#### Irrigation Projects

4450. DR. VASANT NIWRUTTI PAWAR :  
SHRI SURAJ BHANU SOLANKI :  
SHRI SURENDRA PAL PATHAK :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether some of the irrigation projects are receiving assistance from World Bank and other foreign agencies;

(b) If so, the details thereof, State-Wise;

(c) the amount of assistance received upto March, 31, 1995;

(d) the time by which these projects are likely to be completed;

(e) whether the World Bank has also agreed to provide assistance for some more projects; and

(f) if so, the details thereof, State-Wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Yes, Sir.

(b) to (d) A Statement indicating the State-Wise details of ongoing foreign assisted irrigation projects, amount of assistance received upto 31st March, 1995 and their closing dates, is attached.

(e) and (f). The National Hydrology Project (NHP) and Tamil Nadu Water Resources Consolidation Project (TNWRCP) are in advanced stage of consideration for world Bank assistance. Both the projects, after negotiations, are scheduled for launching in the current financial year. The NHP is a multi-State project with a probable loan assistance of US \$ 158.6 million from the World Bank. The TNWRCP will be limited to Tamil Nadu with a proposed credit of US \$ 282.9 million. Both the projects would be for a period of six years.

#### STATEMENT

(Amt. in Million Donor Currency)

S. No.	Name of Project	State	Donor Agency	Amt. of assistance available as on 31.3.1995	Date of Agreement	Credit closing Date	Utilisation as on 31 3 1995 (cumulative)
1	2	3	4	5	6	7	8
1.	Upper Krishana Irrigation Project (phase-II)	Karnataka	World Bank	US\$ 203.000	16.6.89	31.12.96	US\$ 139 731
2.	Mharashtra Composit Irrigation Project-III	Maharashtra	World Bank	US\$ 128 819	05.12.85	30.6.96	US\$ 128 182
3.	Punjab Irrigation & Drainage Project	Punjab	World Bank	US\$ 145.285	9.02.90	31 3 98	US\$ 69 431

1	2	3	4	5	6	7	8
4. Dam Safety Assurance Rehabilitation Project	Multistate	World Bank	US\$	153.000	10.6.91	30.9.97.	US\$ 20.847
5. Water Resources Consolidation Project	Haryana	World Bank	US\$	262.979	6.4.94	31.12.2000	US\$ 14.423
6. Community Irrigation Project	Kerala	Netherlands	Dfl	11.022	5.12.93	5.12.98	Yet to commence
7 Andhra Pradesh Barewell Project	Andhra Pradesh	Netherlands	Dfl	39.000	14.11.94	14.11.2000	Yet to Commence
8 Upper Kolab Irrigation Project	Orissa	Japan	Yen	3769.00	15.12.88	20.7.98	Yen 2085.050
9. Upper Indravati Irrigation project	Orissa	Japan	Yen	3744.00	15.12.88	20.1.99	Yen 1478 115
10. Minor Irrigation Project	Rajasthan	Germany					
		(a) Loan DM		12.3	29.4.88	31.12.95	DM 8.231
		(b) Grant DM		2.7	29.4.87		DM 1 773
11 Lift Irrigation Project	Orissa	Germany	DM	55.00	19.2.93	30.12.2020	DM 5 900
12 Tank Irrigation System Phase-II	Tamil Nadu	EEC	ECU	24.5	27.4.89	31.10.95	ECU 13.977
13 Minor Irrigation Project	Kerala	EEC	ECU	11.8	21.5.92	31.12.98	ECU 00.000
14 Sidhmukh & Nohar Project	Rajasthan	EEC	ECU	43 0	7 6 93	31.12.2000	ECU 4 432

NOTE . National Water Management Project (NWMP)-Phase I which was a Multi-State Project with World Bank Assistance closed on 31.3.95. The funds utilised as on 31.3.95 was US \$ 128.071 million.

#### Decontrol of Newsprint

4451. SHRI D. VENKATESWARA RAO:  
SHRI BOLLA BULLI RAMAIAH:

Will the Minister of INFORMATION and BROADCASTING be pleased to state:

(a) whether the News Paper Society of India has urged the Union Government to decontrol standard newsprint with no duty;

(b) if so, the details thereof;

(c) whether the Government have taken a final decision in regard to decontrol of newsprint;

(d) if so, the details thereof, and

(e) if not, the time by which it is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) (a) and (b). Yes, Sir. The Indian Newspaper Society (INS) has been urging the Government to decontrol standard newsprint with no duty and to do away with the stipulation of necessarily lifting of two units of indigenous newsprint for every one unit of newsprint imported.

(c) and (d). Government have made all types of newsprint including glazed newsprint freely importable by all persons with effect from 1.5.1995 vide Ministry of Commerce's Notification No.3 (RE-95)/92-97 dated 30.4.1995.

(e) : Does not arise.

#### [Translation]

#### Pay Scale of Asstt. Engineers in DD

4452. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Supreme Court has given any decision to remove the disparities in the pay scales of Assistant Engineers working in Doordarshan;

(b) if so, the details thereof; and

(c) the steps taken so far to implement the decision?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO):(a): No, Sir.

(b) and (c). Do not arise.

#### [English]

#### Irrigation Projects

4453. SHRI RAMESH CHENNITHALA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the name of major and medium irrigation projects which are under construction in Kerala;

(b) the estimated cost of each project alongwith outlay of each projects;

(c) the reasons for delay in completion; and

(d) the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a), (b) and (d). A Statement giving details of ongoing Major & Medium Irrigation Projects of Kerala is attached.

(c) The reasons for delay in completion of irrigation projects are:

(i) *Technical*

Limited investigations for preparing feasibility report, and consequent changes in scope and designs of

project during implementation, inadequate provisions in the original estimates for infrastructure facilities, land acquisition, rehabilitation and resettlement and environmental safeguards, etc.

(ii) *Financial*

Rise in prices during construction, non-availability of adequate funds, escalation in the cost of acquisition of land.

(iii) *Other Reasons*

Labour trouble, contractual problems, agitation by environmentalists and the land oustees, natural calamities.

### STATEMENT

*On Going Major and Medium Irrigation Project of Kerala.*

S. N.	Name of Project	Latest Estimated	Expenditure Estimated	VIII Plan	Expenditure (Rs. crores)			Likely schedule
		Cost (Rs. in Crores)	Incurred upto 3/92 (Rs in crores)	outlay (Rs. in crores)	92-93 Actual	93-94 Actual	94-95 of Anti-cipated	comp- lation
1	2	3	4	5	6	7	8	9
<b>MAJOR</b>								
1	Kallada	457.80	361.27	99.80	31.71	41.35	25.00	1995-96
2	Muvattupuzha	89.25	52.52	49.00	14.77	16.71	30.00	-do-
3	Chimoni	36.15	33.11	4.00	2.78	4.77	2.00	-do-
4	Idamalayar	67.40	26.46	41.00	3.09	2.27	8.00	Beyond VIII Plan
5	Pazhassi	77.36	75.59	12.00	3.335	5.00	00.00	VIII Plan
6	Kuriyarkutty - Karappara	60.18	1.62	0.00	0.11	1.00	2.00	Beyond VIII Plan
7	Beyyorepuzha	376.00	1.32	0.00	0.63	1.00	1.00	-do-
8	Kakkadavu	98.85	2.15	0.00	0.05	0.10	0.00	-do-
<b>MEDIUM</b>								
1	Kanhirapuzha	59.78	57.27	8.00	3.20	5.00	2.00	VIII Plan.
2	Attapady	50.00	7.69	0.00	0.16	0.32	0.50	-do-
3	Karapuzha	40.66	23.65	25.00	4.92	8.51	10.00	Beyond VIII Plan
4	Vamanapuram	36.00	3.82	33.00	0.54	2.00	2.00	-do-
5	Meenachil	49.56	1.40	20.00	0.45	1.00	1.00	-do-
6	Banasurasagar	17.98	1.56	17.00	0.07	1.00	1.00	-do-
7	Bridge cum regulator at champarattion	13.27	1.93	0.00	0.21	1.00	1.00	-do-
8	Bridge cum Regulator at Kanakkankadavu				0.21	1.00	1.00	Beyond VIII Plan
9	Thanner mukkam				0.11	0.50	1.10	-do-
10	Kattampally				0.02	0.02	0.50	-do-

[Translation]

#### Allotment of LPG Agencies

4454. SHRI CHHEDI PASWAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quota prescribed for the allotment of LPG agencies and petrol/diesel retail outlets in each State, during the Eighth Five Year Plan, and

(b) the number of such petrol retail outlets and LPG agencies proposed to be allotted during the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). There is no prescribed quota for allotment of petrol/diesel retail outlets and LPG distributorships to different States/UTs. These are opened at different locations in the country on the basis of the potential of the area and the economic viability of operations keeping in view the product availability. On the basis of market survey, feasible locations are included in the Marketing Plan for opening of dealerships/distributorships in different States/UTs. Accordingly, 1040 retail outlets and 1023 LPG distributorships have been included in the RO Marketing Plan 1993-96 and LPG Marketing Plan 1994-96 respectively.

#### Publicity of Prohibition

4455. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of WELFARE be pleased to state the amount spent on publicity to prohibition by the Union Government during 1994-95?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : During 1994-95 an amount of Rs 1,13,07,214 was spent by the Central Government on Campaign against alcoholism and drug abuse.

[English]

#### Amendments of IPC

4456. SHRI RAM KAPSE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government propose to make any amendments in the Indian Penal Code;

(b) if so, the details thereof; and

(c) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI RAJESH PILOT) : (a) to (c). Yes, sir. A Committee has been constituted under the Chairmanship of MOS (Law and Justice) to look into the changes required, in the Indian Penal Code.

#### Progress of Oil Drilling

4457. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation is informing the respective State Governments regarding the daily progress report (DPR) of the drilling and production activities;

(b) if so, the details thereof;

(c) whether such DPR's have been sent on regular intervals to the Government of Andhra Pradesh; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) to (d). Do not arise.

#### NDMC

4458. SHRI MOHAN RAWALE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to reconstitute the New Delhi Municipal Council (NDMC),

(b) if so, the details thereof; and

(c) the time by which NDMC is likely to be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.V. SAYEED): (a) Yes, Sir.

(b) The New Delhi Municipal Council Act, 1994 (NO, 44 of 1994) was enacted to implement the provisions of the Constitution (Seventy-fourth Amendment) Act, 1992. Under the New Delhi Municipal Council Act, 1994 the New Delhi Municipal Council has been broad-based to include three Members of the Legislative Assembly of Delhi and two members to be nominated from amongst lawyers, doctors, chartered accountants, engineers, business and financial consultants, intellectuals, traders, labourers, social workers including social scientists, artists, media persons, sports persons, etc. The Member of Parliament representing the NDMC area is to be a special invitee.

The relevant provisions of law, i.e., section 4 of the NDMC Act, is attached as Statement.

(c) The matter is under active consideration of the Government.

### STATEMENT

#### Section 4

(1) The Council shall consist of the following members namely:

- (a) a Chairperson, from amongst the officers, of the Central Government or the Government, of or above the rank of Joint Secretary to the Government of India to be appointed by the Central Government in consultation with the Chief Minister of Delhi;
- (b) three members of Legislative Assembly of Delhi representing constituencies which comprise wholly or partly the New Delhi area;
- (c) five members from amongst the officers of the Central Government or the Government or their undertakings, to be nominated by the Central Government; and
- (d) two members to be nominated by the Central Government in consultation with the Chief Minister of Delhi to represent from amongst lawyers, doctors, chartered accountants, engineers, business and financial consultants, intellectuals, traders, labourers, social workers including social scientists, artists, media persons, sports persons and any other class of persons as may be specified by the Central Government in this behalf.

(2) The Member of Parliament, representing, constituency which comprises wholly or partly the New Delhi area, shall be a special invitee for the meetings of the Council but without a right to vote.

(3) Out of the eleven members referred to in sub-section (1), there shall be at least three members who are women and one member belonging to the Scheduled Castes.

(4) The Central Government shall nominate, in consultation with the Chief Minister of Delhi, a Vice Chairperson from amongst the members specified in clauses (b) and (d) of sub-section (1).

[Translation]

#### Untouchability in Rural Areas

4459. DR. SAKSHIJI : Will the Minister of WELFARE be pleased to state :

(a) whether the Government are aware that there have been large scale of untouchability in the rural areas of the country;

(b) if so, the reaction of the Union Government thereto; and

(c) the corrective action taken/proposed in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). The details of cases registered under the Protection of Civil Rights Act, 1955 (PCR Act) during the last three years (as reported by State Governments/UT Administrations) show a declining trend in the incidence of untouchability as is borne out from the following :

S.No.	Year	No of cases registered
1.	1990	3730
2.	1991	3406
3.	1992	3086

No case of untouchability was reported by the 13 States/UTs viz. Arunachal Pradesh, Assam, Meghalaya, Manipur, Mizoram, Nagaland, Tripura, Sikkim, West Bengal, Andaman & Nicobar Islands, Daman & Diu, Dadra & Nagar Haveli and Lakshadweep during 1992.

Reports on the cases registered under the PCR Act, 1955 are not obtained separately in respect of rural areas and the urban areas. However, it is noted from the sample study reports conducted in Uttar Pradesh and Orissa, that the practice or untouchability is comparatively more in rural areas.

(c) The details of central assistance released during the last three years under the Centrally Sponsored Scheme for Implementation of Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for effective implementation of the provisions of the two Acts are as under :

(Rs in crores)

S.No.	Year	B.E.	Central assistance released
1.	1992-93	Rs.5.50	Rs.5.50
2.	1993-94	Rs.6.50	Rs.7.06
3.	1994-95	Rs.6.00	Rs.9.74

The State Governments/UT Administrations make use of central assistance released to them for eradication of evil practice of untouchability in the country by providing legal aid, appointment of officers, setting up of Special Courts, Setting up of Committees, periodic surveys, identification of untouchability prone areas, incentive onwards for inter caste married couples publicity and for rehabilitation of the victims of atrocities. The Ministry of Welfare has also notified the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 on 31.3.95.

*[English]***Contract with French Company**

4460. SHRI CHITTA BASU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil India Ltd. has recently awarded a contract to a French Company for processing data related to three dimensional seismic surveys;

(b) if so, the circumstances under which such contract was awarded;

(c) whether there were other bidders; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d). In August, 1994 Oil India Limited entered into an agreement with M/s. CGG Pan India Limited, New Delhi, a Joint Venture with M/s. CGG, France for 3-D Seismic data processing. In addition to M/s. CGG Pan India Limited, New Delhi, there was one more bidder M/s. GECO Prakla Schlumberger whose prices were higher than that of M/s. CGG Pan India.

**Water Resources**

4461. SHRIMATI BHAVNA CHIKHLIA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the existing practice of harnessing water resources through major and medium dams is not working properly;

(b) if so, the factors responsible for the same;

(c) whether any alternative cost effective methods are being considered by the Union Government for irrigation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI PV RANGAYYA NAIDU) : (a) to (d). The present strategy in Water Resources Development in the country is based on a mix of options consisting of large, medium and small surface water storage and diversion projects, ground water development through deep tubewells in the Government Sector and shallow tubewells/open wells in the private/cooperative sector, small scale surface storages including percolation tanks and micro watershed development schemes. The storage reservoir, ground water development and watershed development each has its own place and only a judicious mix of all the options will enable optimum utilisation of water resources in the country.

**Voluntary Organisations in Andhra Pradesh**

4462. DR. K.V.R. CHOWDARY : Will the Minister of WELFARE be pleased to state :

(a) the number of Government aided voluntary organisations engaged in Andhra Pradesh for social development work;

(b) the amount allocated by the Government to these organisations during each of the last three years;

(c) the extent to which these organisations have been able to achieve the targets fixed by the Governments;

(d) whether the Government of Andhra Pradesh has requested for Central assistance for implementation of economic support schemes and also providing educational benefits in the form of scholarships and hostels for the poor backward classes in Andhra Pradesh; and

(e) if so, the action taken by the Government in this regard and the amount released during 1994-95?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). The number of Organisations in Andhra Pradesh which have been sanctioned financial assistance by the Ministry of Welfare during last three years for implementation of social welfare programmes and the amount sanctioned to them are as follows

Year	No. of Organisations	Amount sanctioned (Rs. in lakhs)
1992-93	80	221.30
1993-94	127	341.26
1994-95	234	699.13

(c) The Organisations are generally fulfilling the objectives for which they are being given financial assistance.

(d) No such request is pending.

(e) Does not arise.

*[Translation]***Telephone Exchange in U.P.**

4463. DR. LAL BAHADUR RAWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges set-up so far in Uttar Pradesh, district-wise;

(b) the number of electronic exchanges out of them;

(c) the places where new telephone exchanges are proposed to be set up in the state during 1995; and

(d) the number of village panchayats where telephone facility has been provided during 1991-92, 1992-93, 1993-94 and 1994-95 in the State?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The information is given in the attached Statement.

(b) 1531 are electronic exchanges. have been planned for installation and commissioning in U.P.

1. Allahabad.
2. Alam Bagh, Lucknow.
3. Kidwai Nagar, Kanpur.
4. Dehradun.
5. Gazlbad.

Other new small exchanges are opened depending on registered demand and availability of infrastructure like land and building.

(d) Year	No. of Village Panchayat
91-92	2725
92-93	7037
93-94	3524
94-95	5088

#### STATEMENT

No. of Exchanges set up in U.P. (East) so far up to 31-3-1995.

1	2	3
1.	Allahabad	41
2.	Azamgarh	29
3.	Bahraich	24
4.	Ballia	26
5.	Banda	41
6.	Barabanki	28
7.	Basti	21
8.	Deoria	29
9.	Etawah	18
10.	Faizabad	42
11.	Farrukhabad	20
12.	Fatehpur	15
13.	Ghazipur	22
14.	Gonda	28
15.	Gorakhpur	24
16.	Hamirpur	21
17.	Hardol	20
18.	Jalaun	12
19.	Jaunpur	26
20.	Hansi	17
21.	Kanpur	11

1	2	3
22.	Kanpur (R)	24
23.	Lakhimpur	37
24.	Lalitpur	16
25.	Lucknow	27
26.	Mahrajganj	14
27.	Majnpuri	15
28.	Mau	15
29.	Mirzapur	17
30.	Pratapgarh	21
31.	Raibareli	20
32.	Shahajahanpur	22
33.	Sidharthnagar	11
34.	Sitapur	23
35.	Sonebhadra	17
36.	Sultanpur	28
37.	Unnao	21
38.	Varnanasi	56

Total : 899

No. of Exchanges set up in UP (East) so far upto 31-3-1995

Sl. No.	District	No. of Exchange
1.	Agra	40
2.	Aligarh	50
3.	Almora	29
4.	Bareilly	23
5.	Bijnore	36
6.	Badaun	26
7.	Bulandshahar	32
8.	Chamoli	31
9.	Dehradun	25
10.	Etah	26
11.	Firozabad	04
12.	Ghaziabad	29
13.	Hardwar	14
14.	Mathura	33
15.	Meerut	41
16.	Muradabad	32
17.	Muzaffarnagar	31
18.	Nainital	57
19.	Pauri	32
20.	Pilibhit	15
21.	Pithoragarh	20
22.	Rampur	15
23.	Shaharanpur	27
24.	Tehri	26
25.	Uttarkashi	70

Total : 704

Grand Total : 1,603

*[English]***ITDP in Madhya Pradesh**

4464 SHRI PARAS RAM BHARDWAJ : Will the Minister of WELFARE be pleased to state :

(a) the number of Integrated Tribal Development Projects under Implementation in the State of Madhya Pradesh at present, and

(b) the number of tribal families benefitted by these projects during each of the last three years?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) . (a) The number of Integrated Tribal Development Projects under Implementation in the State of Madhya Pradesh at present is 49

(b) The number of tribal families benefitted by these projects during each of the last three years is as follows .

Year	No of tribal families benefitted
1992-93	150869
1993-94	154157
1994-95 (Upto February, 1995)	132149

**Irrigation Projects**

4465. SHRI GOPI NATH GAJAPATHI :  
DR. KRUPASINDHU BHOI .

Will the Minister of WATER RESOURCES be pleased to state

(a) the names of on-going irrigation projects in Orissa alongwith irrigation, power generation and drinking water supply capacity thereof,

(b) the estimated cost thereof alongwith the funds earmarked for each project;

(c) the progress made and the expenditure incurred thereon so far; and

(d) the time by which these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) (a) to (d). A Statement giving names of ongoing irrigation projects in Orissa alongwith irrigation, power generation and drinking water supply capacity and other details is attached.

**STATEMENT***Details of On-going major and medium irrigation projects of Orissa*

(Rs. in crores/Irrigation potential in Thousand Hectares)

Name of the Project	Ultimate Irrigation potential	Installed power capacity in MW	Water Supply Component	Latest Estimated cost	Expenditure to the end of 3/92	VIII Plan Outlay	Anticipated expenditure during 1992-94	Potential created till 3/94	Likely date of completion
1	2	3	4	5	6	7	8	9	10
<b>A MAJOR</b>									
1. Upper Indravati Irrigation Project	218 60	600	-	338 17	73 29	256 00	36.37	3.94	Beyond VIII
2. Upper Kolab Irrigation	88 75	320	-	157 97	81 08	76 00	47 83	33 58	VIII
3. Subernarekha Irrigation	187 46	-	38MCM	1013 68	168 33	795 00	35 74	-	Beyond VIII
4. Rengali Irrigation Project	423 60	100	10CUMECS	1475 00	142.35	480.00	44 60	-	-do-
5. Mahanadi - Chitrotpala	35 95	-	-	93.07	6.84	87.00	13.69	-	-do-
6. Potteru Irrigation	109.88	-	-	102 39	77.43	**	7.12	10.30	VIII Plan

1	2	3	4	5	6	7	8	9	10
<b>B. MEDIUM</b>									
1. Upper Jonk Irrigation	13.00	-	1.83MCM	82.13	31.74	19.00	13.63	2.00	VIII Plan
2. Badanalla	13.74	-	-	92.00	43.77	12.00	16.00	4.00	- do -
3. Harlharjore	13.70	-	-	51.19	31.64	18.00	9.98	-	- do -
4. Harbhangi	15.97	-	-	96.00	44.16	22.21	16.34	-	Beyond VIII
5. Baghua Stage-II	3.39	-	-	39.46	10.48	18.00	8.05	-	VIII
6. Deo	15.64	-	1.21MCM	52.23	1.43	50.00	4.21	-	Beyond VIII
7. Baghalati	3.68	-	-	42.63	2.71	22.00	3.33	-	- do -
8. Sapuabadajore	3.75	-	-	33.21	2.37	33.00	3.90	-	- do -
9. Birupa-Gheghuti	3.09	-	-	11.46	6.76	3.20	2.24	6.09	VIII Plan
10. Satiguda	11.81	-	-	4.52	2.74	*	13.59	-	- do -

\* = Transferred to State Government from Central Sector.

\*\* = The project is not a plan project Expenditure upto Rs. 94.83 crore will be reimbursed by Government of India.

[Translation]

#### Licences for Selling of Crackers and Fireworks

4466. SHRI MANJAY LAL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of the formalities required to be completed for obtaining licence for the selling crackers and fireworks;

(b) the total number of such licences issued in Delhi during the last three years; and

(c) the policy laid down by the Government to issue permanent licences in lieu of temporary licences to the shop-owners selling crackers for the last several years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI P.M. SYEED): (a) Applications for obtaining temporary licences for possession and sale of crackers and fireworks have to be made to the District Deputy Commissioner of Police. The application has to be made in a form prescribed for the purpose alongwith a to the scale plan of the proposed premises, and a site plan showing the approved road network, landmarks, distance from nearby protected works. Two photographs of the applicant duly attested by a gazetted officer have to be submitted, too.

(b) The total number of such licences issued in the last three years in Delhi is 15,224.

(c) Government do not have any policy to issue permanent licences in lieu of temporary licences to the shop-owners selling crackers for the last several years.

[English]

#### Indo-Pak Border

4467. SHRIMATI VASUNDHARA RAJE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the joint efforts are being made by the

Government of Rajasthan and Gujarat to protect the borders; and

(b) if so, the assistance proposed to be extended to the State Governments in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) and (b). Government of India have always stressed the need for coordination in the matter of security and sharing of intelligence etc among bordering States. As far as Union Government is concerned the work relating to border fencing/flood lighting has been carried out in all the vulnerable stretches of Rajasthan. In the context of Gujarat State, border fencing/flood lighting is not feasible due to terrain constraints. However, Water Wing of BSF has been strengthened, and, the men at the BOPs supplied with equipments like night vision devices, binoculars, twin telescopes, hand held search lights etc. for keeping close surveillance on the Gujarat border. BSF have also been asked to keep in touch with the State Governments and take coordinate action wherever possible.

[Translation]

#### Autonomous Organisation for Police

4468. SHRI RAM PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether attention of the Union Government has been drawn to the news-item regarding bringing police under the control of an autonomous organisation as reported in the "Sunday Mail" magazine (Hindi Edition) dated April 2-8, 1995;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) Yes, Sir.

(b) and (c). No such proposal is under consideration of the Government.

[English]

#### Monitoring and Repair System for Dams

4469. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have set up any monitoring and repair system for dams in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) and (b). Yes, Sir. The National Committee on Dam Safety was constituted by the Government of India in October, 1987 under the Chairmanship of Chairman, Central Water Commission. The Committee oversees dam safety activities in various States and suggests improvements to bring these in line with the latest state-of-art consistent with Indian conditions. It acts as a forum for exchange of views on techniques adopted for remedial measures to relieve distress and monitors follow-up action on the recommendations of the report on dam safety procedures.

[Translation]

#### LPG Agencies in M.P.

4470. SHRI KHELAN RAM JANGDE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies/petrol retail outlets in Madhya Pradesh whose licences have been cancelled during the last three years;

(b) the reasons therefor;

(c) the number of those agencies against whom the investigation is still going on; and

(d) the number of agencies whose licences have been renewed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). During the last three years two Retail Outlet dealerships and three LPG distributorships were terminated in Madhya Pradesh on the grounds of various irregularities/production of false certificates/violation of various Marketing Discipline Guidelines.

(c) Investigations are going on in respect of 2 ROs and 5 LPG distributorships.

(d) None of the above agencies/dealerships has been restored.

[English]

#### Water Utility

4471. SHRI S.M. LALJAN BASHA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether attention of the Government have been drawn to the news-item captioned 'UK water utility TWI scouting for partner to enter India' appearing in 'The Economic Times' dated April, 4, 1995;

(b) whether the Government are allowing foreign collaboration and investment in water utilities;

(c) if so, the norms laid out for such business ventures;

(d) whether any foreign company has approached the Government to supply water for cities and towns; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) With reference to the news item, the Ministry of Urban Affairs and Employment has not given any clearance for collaboration with Thames Water International of U.K. The Government is however, encouraging the possibility of foreign collaboration and investment in water utilities. Sir, water supply is a State subject, the consent of the State Governments, is necessary alongwith the Project Feasibility Reports.

(b) The collaborations are normally on Government to Government basis and the norms, areas of assistance, etc. are included in the protocol agreement.

(c) to (e). Under the Indo-French Protocol agreement signed by the Department of Economic Affairs on 1st December, 1994 the French Government has agreed to provide loan assistance which also involves participation by French Water Companies for execution of the following projects :

	Amount (Million French France)
(i) Feasibility study for Jaipur Management Project	6.5
(ii) Water Management Project for Delhi	102.4
(iii) Water Management Project for Jaipur	33.0

These Projects are yet to be taken up for implementation by the concerned States.

[Translation]

#### PCOs in Gujarat

4472. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Public Call Offices being run by physically handicapped persons in Gujarat;

(b) the number of such Public Call Offices equipped with the STD facility; and

(c) the steps being taken for providing STD facility to more Public Call Offices in the State?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b). Sir, there are 487 Public Call Offices being run by Physically Handicapped persons in Gujarat, out of which 283 Public Call Offices are equipped with STD facilities.

(c) Wide publicity through Newspapers and customer service centres is given for the scheme for providing STD Public Call Offices.

[English]

#### Reserved Posts in MTNL

4473. SHRI PHOOL CHAND VERMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is a huge backlog in the filling up of posts of Class III and IV, reserved for SCs and STs, in Mahanagar Telephone Nigam, Limited;

(b) if so, the details thereof, category-wise, with reasons therefor; and

(c) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The information is being collected from the concerned units and will be laid on the Table of the House shortly.

#### Licensing Conditions

4474. SHRI MANORANJAN BHAKTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Telecom Commission propose to review the licensing conditions regarding new telecom policy; and

(b) if so, the details alongwith the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise in view of (a) above.

#### Visit of Oman Delegation

4475. SHRI SHRAVAN KUMAR PATEL ; Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether an Oman delegation which visited New Delhi recently in connection with the Indo-Oman Joint Commission meet, expressed certain doubts and apprehensions about the feasibility and availability of the requisite gas reserve;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) and (c). Do not arise.

#### Social Development Schemes

4476. SHRI GURUDAS KAMAT :  
KUMARI SUSHILA TIRIYA :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to set up a National Body for monitoring the implementation of its social development schemes; and

(b) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). In his address of 10th March, 1995, to the World Summit on Social Development held in Copenhagen, the Prime Minister made an announcement regarding setting up of a suitable and effective mechanism for Social Development at the National level.

[Translation]

#### Special Employment Exchange for Handicapped

4477. SHRI N.J. RATHVA : Will the Minister of WELFARE be pleased to state :

(a) the number of special employment exchanges for handicapped persons functioning in Gujarat particularly in tribal areas as on March, 1995; and

(b) the number of handicapped persons belonging to Scheduled Castes/Scheduled Tribes to whom employment has been provided through these exchanges during each of the last three year and till January, 1995?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) There are four Special Employment Exchanges for physically handicapped functioning in Gujarat located at Ahmedabad, Baroda, Rajkot and Surat. In addition, in March, 1995 the Central Government sanctioned upgradation of a Special Cell for physically handicapped at Mehasana, to a Special Employment Exchange for physically handicapped.

(b) The total number of handicapped persons placed during the year 1992, 1993 and 1994 by Special Employment Exchanges functioning in Gujarat was as follows :

1992	1993	1994
419	426	425

Information for Scheduled Caste/Scheduled Tribes handicapped persons is not maintained separately.

*[English]***Inclusion of Muslim Communities in SC/ST List**

4478. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) whether some social groups or sub-communities among Muslims in some States such as Tamil Nadu are included in the list of Scheduled Caste;

(b) if so, the names of such social groups or sub-communities, State-wise;

(c) whether any Muslim community or sub-community in some States/Union Territories is included in the list of Scheduled Tribes; and

(d) if so, the names of such groups/communities, State-wise?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) . (a) to (d). According to para 3 of the Constitutions (Scheduled Castes) Order, 1950, as amended upto date, no person who professes a religion different from the Hindu or the Sikh or the Buddhist religion shall be deemed to be a member of a Scheduled Caste. Whereas in specification of Scheduled Tribes religion is not a bar. They may profess any religion. Religion-wise break up of Scheduled Tribe communities is not maintained.

**Supply of Coal**

4479. SHRI P. KUMARASAMY : Will the Minister of COAL be pleased to state :

(a) the average monthly requirement of coal for domestic and industrial consumption in Tamil Nadu during 1992-93, 1993-94 and 1994-95 separately,

(b) the average monthly quantity of coal actually allotted/supplied to the State during the above period,

(c) whether the quantity of coal allotted/supplied to the State has been as per the requirement; and

(d) if not, the steps proposed to be taken by the Government for supplying required quantity of coal to Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) . (a) to (c). The requirements of coal are not assessed State-wise. They are assessed Industry/Sector-wise for the country as a whole. Coal India limited (CIL) supplies coal to the consumers based on programmes submitted by the consumers in accordance with the sponsorships issued by the respective sponsoring authorities. Supplies to power and cement industries are made based on short-term linkages established by the Standing Linkage Committee (SLC) for these sectors.

The average monthly coal despatches from CIL to State of Tamil Nadu during the years 1992-93 to 1994-95 were as under :

Year	Data Provisional (Fig. in lakh tonnes)
	Average Supply per month
1992-93	8.14
1993-94	8.58
1994-95	8.59

(d) Instructions have been issued to coal companies to ensure adequate availability of coal to all consumers, including those located in Tamil Nadu, to meet their full requirements. However, any requests for additional allocations of coal/coke are considered/examined in each case on merits. Coal Companies are trying to meet the full non-coking coal demand in Tamil Nadu. In addition, coal from a number of collieries is being offered under the Liberalised Sales Scheme (LSS) under which scheme, coal is supplied without the requirements of linkages/sponsorships. Under this scheme, coal is also being supplied to whole Sale Traders/Mini Traders who in turn meet the requirements of small consumers.

*[Translation]***Unauthorised LPG Connections**

4480. SHRI DATTA MEGHE : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of unauthorised LPG connections detected in Maharashtra during each of the last two years;

(b) whether the Government propose to cancel/regularise such unauthorised LPG connections; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The number of unauthorised LPG connections detected in the State of Maharashtra during the last two years is as under :

Year	No.
1993-94	573
1994-95	4

(b) As per the existing policy, regularisation of unauthorised connection (without valid documents) is not permitted.

(c) Does not arise.

[English]

### Oil Pool Account

4481. SHRI RAJENDRA AGNIHOTRI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is huge deficit in the Oil Pool Account at present;

(b) if so, how it compares with the corresponding period last year; and

(c) the measures proposed to be taken to check the increasing loss in Oil Pool Account?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The cumulative deficit in Oil Pool Account during 1994-95 is estimated to be about Rs. 3800 crores as against Rs. 5050 crores for the year 1993-94.

(c) The position of Oil Pool Account is constantly monitored and reviewed for corrective action, whenever considered necessary.

### Automatic Wake up Service

4482. SHRI MAHESH KANODIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Mahanagar Telephone Nigam Limited has decided to provide automatic wake-up service free-of-cost;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir

(b) Does not arise in view of (a) above

(c) The Department charges 2 local calls per occasion for the service provided.

### Commissions Under Welfare Ministry

4483. DR. VASANT NIWRUTTI PAWAR : Will the Minister of WELFARE be pleased to state :

(a) the names of the Commissions viz. minorities SCs/STs etc. which have been functioning under the control of his Ministry as on March 31, 1995;

(b) the total amount allocated to each of these Commissions during 1993-94 and 1994-95, separately;

(c) the names of the Commissions which are working without Chairman; and

(d) the steps taken to appoint Chairman of these Commissions?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b). A Statement is attached.

(c) The Chairman is in position in all the Commissions.

(d) Does not arise.

### STATEMENT

*Name of the Commissions functioning under the Ministry of Welfare and the amounts allocated to each of these Commissions during 1993-94 and 1994-95.*

S. No.	Name of the Commission	(Rs. in crores)	
		1993-94	1994-95
1.	National Commission for Scheduled Castes & Scheduled Tribes.	2.28	2.63
2.	National Commission for Safai Karmacharis.	0.50	0.55
3.	National Commission for Minorities.	1.00	1.16
4.	National Commission for Backward Classes.	0.51	1.50

### Water Supply

4484. SHRI D. VENKATESWARA RAO :  
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of WATER RESOURCES be pleased to state .

(a) whether the Government of Andhra Pradesh has urged the Tungabhadra Board to release 2,000 cusecs of water to K.C. Canal and ensure supply of atleast 600 cusecs in the low level canal;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) (a) Yes, Sir.

(b) The Government of Andhra Pradesh had requested the Tungabhadra Board to increase river assistance from 1,000 cusecs to 2,000 cusecs from 28.3.1995 to 1.4.1995 (5 days) and closure of the river assistance from 2.4.1995 to 8.4.1995 and resumption as per working table (i.e. 1,000 cusecs) from 9.4.1995 onwards by their letter dated 27.3.1995. In the 155th Meeting of the Tungabhadra Board held at Hyderabad on 7.4.1995. Andhra Pradesh Government requested the board to release 2,000 cusecs of water towards river assistance to K.C. Canal and 6000 cusecs in the Low Level Canal.

(c) The Tungabhadara Board agreed to the proposal and released 2,000 cusecs from 8 4 1995 to 15 4 1995 towards river assistance (K C Canal) It released 850 cusecs at the Dam site on the same dates for low level Canal also

#### Micro Satellites

4485 SHRI RAME KAPSE Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the Government have signed any Memorandum of Understanding with Malaysia to help that country to acquire micro satellites and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI KP SINGH DEO) (a) and (b) Yes, Sir A Memorandum of Understanding (MOU) between Antrix Corporation of Department of Space and the Malaysian Space & Telecommunications Research Consortium, Maxstar, was signed on 13th January 1995 This memorandum covers possible assistance from Antrix to Maxstar in the definition construction and operation of micro satellites for Malaysia Through this MOU, both parties agreed to enter into definite agreements once the details of the satellite and relevant aspects are finalised The micro satellites being planned by Malaysia will weigh 50 kg and orbit the earth from pole to pole at a height of 400-600 km about every 105 minutes It will be designed to carry out scientific and educational experiments The scope of MOU covers the consultancy by Antrix Corporation to Maxstar in various aspects related to Micro satellites and also offer for participation by Maxstar on ISRO satellites both for in-flight experiments and commercial payloads

[Translation]

#### Flood Control and Soil Erosion

4486 DR SAKSHIJI Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Government of Uttar Pradesh has sent any scheme to the Union Government to control flood and soil erosion in the State for approval,

(b) if so, the details thereof, and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI PV RANGAYYA NAIDU) (a) to (c) During last 3 years, 14 schemes costing Rs 6586 12 lakhs have been received from Government of Uttar Pradesh After their examination, observations have been sent to State Government for carrying out necessary modifications In addition, there is an on-

going scheme of Integrated Watershed Management in the catchment of flood prone rivers' in the State in the catchment of Gomti, Sone, Upper Ganga and Upper Yamuna

[English]

#### Allotment of Gas

4487 SHRIMATI BHAVNA CHIKHLIA Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state

(a) whether any provision has been made for allotment of gas to domestic and industrial sectors of Bombay, Surat Baroda, Gandhidham, Bharuch Ahmedabad and Saurashtra,

(b) if so lthe targets fixed for the last three years

(c) the quantum of gas supplied during the above period,

(d) the reasons for supplying less gas than the required quantity, and

(e) the measures taken/proposed to be taken to increase the quota of natural gas?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NAUTRAL GAS (CAPT SATISH KUMAR SHARMA) (a) Gas has been allocated for domestic and industrial sectors in Bombay, Surat Baroda and Ankleshwar/Bharuch

(b) and (c) The allocations and supplies are as below

	Baroda	Surat	Ankleshwar/ Bharuch
Allocations	0 06	0 30	0 17
SUPPLIES			
1992-93	0 063	0 23	0 21
1993-94	0 064	0 28	0 18
1994-95	0 063	0 27	0 19

The supply to domestic and industrial sectors in Bombay is yet to start

(d) and (e) The shortfall at Surat was due to the overall shortage of gas from Western offshore fields The supply is likely to improve after July, 1995

#### Cultivable Command Area

4488 DR K V R CHOWDARY Will the Minister of WATER RESOURCES be pleased to state

(a) the total cultivable command area in the country, State-wise,

(b) whether the said area is irrigated, State-wise, particularly Andhra Pradesh,

(c) if not, the details of the irrigated area of the cultivable command area; and

(d) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU):  
(a) to (c). A Statement is enclosed.

(d) Major steps taken by the Union Government to increase irrigation facilities *inter-alia* include assigning high priority to the sector during the Eighth Plan by laying special thrust on (i) early completion of on-going Major and Medium Projects, (ii) greater users' participation in major and medium projects, (iii) making Command Area Development Programme more effective, (iv) priority to speedy completion of a large number of on-going surface water minor irrigation schemes, (v) conjunctive use of surface and ground water, and (vi) emphasis on Science & Technology Components through Research and Development efforts in the field of Water Management, through appropriate agencies.

#### STATEMENT

*Statewise Total Cultivable and Net Irrigated Area During 1991-92 (Provisional)*

(In Thousand hectares)

S.No.	States/UTs	Total Cultivable Area	Net Irrigated Area
1	2	3	4
1.	Andhra Pradesh	15903	4351
2.	Arunachal Pradesh	267	31
3.	Assam	3229	572
4.	Bihar	11110	3354
5.	Goa	222	24
6.	Gujarat	12360	2372
7.	Haryana	3811	2666
8.	Himachal Pradesh	805	100
9.	J & K	1049	313
10.	Karnataka	12885	2308
11.	Kerala	2445	333
12.	M.P.	22812	4627
13.	Maharashtra	21010	2165
14.	Manipur	164	65
15.	Meghalaya	1077	45
16.	Mizoram	584	8
17.	Nagaland	646	59
18.	Orissa	8085	1934
19.	Punjab	4365	3940
20.	Rajasthan	25703	4343
21.	Sikkim	114	16

1	2	3	4
22.	Tamil Nadu	8389	2605
23.	Tripura	310	50
24.	U.P.	20846	10542
25.	West Bengal	5932	1911
Total States		184126	48734
Total UTs		219	66
Grand Total		184345	48800

#### Scholarships to SC/ST Students

4489. SHRI MANIKRAO HODLYA GAVIT :  
SHRI PARAS RAM BHARDWAJ :

Will the Minister of WELFARE be pleased to state:

(a) whether there is any scheme to grant scholarships to the Scheduled Caste and Scheduled Tribe students, who are going abroad for higher studies,

(b) if so, the details thereof;

(c) the number of SC and ST students sent abroad under the scheme during 1994-95, State-wise; and

(d) the expenditure incurred on them during the said period?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The Statement of Welfare Ministry's Scheme of National Overseas Scholarship for Scheduled Castes, Scheduled Tribes etc., is attached.

(c) The number of Scheduled Caste and Scheduled Tribe students sent abroad State-wise under the National Overseas Scholarship Scheme for Scheduled Castes, Scheduled Tribes etc. during the year 1994-95 are given below :

1.	Andhra Pradesh	2
2.	Assam	1
3.	Maharashtra	2
4.	Manipur	1
5.	Orissa	1
6.	Tamil Nadu	4
7.	Uttar Pradesh	2
8.	West Bengal	3
9.	Delhi	1

(d) The average expenditure on a scholar under the Scheme works out to about Rs.6.73 lakh per annum.

#### STATEMENT

The Welfare Ministry's Schemes of National Overseas Scholarships for SC, ST etc. candidates provides for 30 awards each year of which 17 are for

Scheduled Castes, 9 awards are for Scheduled Tribes, 2 awards are for Scheduled Castes converts to other religions, 1 award for Denotified, Nomadic and Semi-nomadic Tribes and 1 award for children of landless agricultural labourers and traditional artisans.

Subjects to the condition that only one child of the same parents/guardians is eligible for scholarship under the Scheme, the age of the candidate while applying should be below 35 years (relaxable by 3 years by the Screening Committee) and that the income of the candidate or of the parents/guardians should not exceed Rs 5,000/-per month; the minimum prescribed qualifications for the award are :

(a) FOR POST-DOCTORAL RESEARCH : I Class/60% in Master's Degree (2nd Class with 50% marks for ST candidates), Ph. D., 5 years research experience.

(b) FOR PH. D : I Class/60% in Master's Degree (2nd Class with 50% for ST candidates), 2 years teaching/research/professional experience of M.Phil. Degree

(c) FOR PRESCIBEED SUBJECTS AT MASTER'S DEGREE LEVEL : I Class/60% marks in Bachelor's Degree (2nd Class with 50% marks for ST candidates), 2 years work experience.

(d) For Bachelor's Degree in Printing Technology : I Class/60% marks in Diploma/Licentiate in Printing Technology (2nd Class with 50% marks for ST candidates), 2 years work experience.

The existing financial entitlements to the eligible candidates under the Scheme are given below .

(i) Maintenance Allowance

US \$ 5940 per annum for Bachelor's Degree in Printing Technology for a period not exceeding 3½ years or completion of the course whichever is earlier

US \$ 6600 per annum for Master's Degree in the prescribed course/Ph D for a period not exceeding 3 years for Master's Degree and 4 years for Ph.D. or completion of the course whichever is earlier.

US \$ 7700 per annum for Post Doctoral research/training for a period not exceeding 1½ years or completion of the course, whichever is earlier.

(ii) Tuition and other compulsory fee and medical insurance premia, if any.

(iii) Contingency allowance upto US \$ 385 per annum for books/essential apparatus/study tour/typing and binding of thesis.

(iv) Upto US \$ 15 to cover incidental journey expenses

(v) Equipment allowance of Rs. 1100/-

(vi) Economy class air passage from India and back.

### Cochin Refineries Limited

4490. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Cochin Refineries Limited (CRL) has maintained a very good progress continuously for the last more than five years;

(b) If so, the details of the capacity utilisation, turnover and the profits of CRL for the last three years;

(c) whether the CRL has recently sent proposals for expansion; and

(d) if so, the details of the expansion indicating *inter-alia* the capital outlay required therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The details of the capacity utilisation, turnover and the profits of CRL for the last five years are as follows :

Year	Capacity Utilisation (%)	Turn-over (Rs. /Crores)	Profit after tax
1990-91	111.24	1488.64	60 84
1991-92	107.62	1486 14	56 04
1992-93	113.82	1811.54	87.12
1993-94	108.02	2030.88	68 25
1994-95 (Provisional)	105.66	2140.00	80 00

(c) and (d) The capacity expansion project of CRL from 4.5 to 7.5 MMTPA has already been commissioned in December 1994, at an estimated cost of Rs 440 crores.

### All-Party Meeting on Reservation

4491. SHRI SANAT KUMAR MANDAL: Will the Minister of WELFARE be pleased to state :

(a) whether an all-party meeting was convened by the Union Government during the last month to consider the reservation issue in Government service in which the Supreme Court fixed a ceiling of 50% in the Mandal case;

(b) if so, the outcome of the discussion; and

(c) the Government's reaction thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir. The Union Welfare Minister had convened a meeting of leaders of political parties in Lok Sabha and Rajay Sabha on 28.4.1995 to consider, *inter alia*, the Supreme Court observation in the Mandal case that reservation in excess of 50% should not be provided under article 16 (4) of the Constitution.

(b) and (c). Meeting was held as scheduled and the leaders deliberated on the various issues. Leaders of some of the political parties were not present. Further, it was decided that another meeting may be convened on 4.5.1995 to continue the deliberations.

#### Irrigation Potential

4492. SHRI K. PRADHANI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the target set for the Seventh Five Year Plan for the creation of irrigation potential through minor, medium and major irrigation projects in different States;

(b) the actual achievements made, State-wise; and

(c) the target set for the Eighth Five Year Plan and achievements made so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI PV RANGAYYA NAIDU) : (a) to (c). A Statement showing state-wise targets and achievements for Seventh Five Year Plan, Targets set for the Eighth Five Year Plan and likely achievements during 1992-93 to 1994-95 for irrigation potential created through "Major and Medium" Irrigation projects and minor Irrigation schemes is enclosed.

#### STATEMENT

*Statewise Creation of Irrigation Potential through Major, Medium and Minor Irrigation Targets & Achievements.*

(In Thousand Hectares)

S.No.	States/UTs	Creation of Irrigation Potential through "Major and Medium" Projects and Minor Schemes			
		Targets Seventh Plan	Achievements Seventh Plan	Targets Eighth Plan	Likely Achievements during 1992-95
1	2	3	4	5	6
1.	Andhara Pradesh	933.00	545.00	919.00	247.25
2.	Arunachal Pradesh	15.00	15.78	20.00	10.20
3.	Assam	260.00	192.04	300.00	60.48
4.	Bihar	1455.00	1203.00	2147.00	1076.00
5.	Goa	*	14.85	40.20	5.95
6.	Gujarat	547.00	320.32	628.00	157.15
7.	Haryana	369.00	198.97	396.00	70.30
8.	Himachal Pradesh	20.00	11.60	27.64	6.01
9.	J & K	67.00	24.27	60.50	23.90
10.	Karnataka	464.00	350.44	621.00	309.02
11.	Kerala	280.00	116.38	950.00	182.99
12.	M.P.	1080.00	612.40	950.00	365.97
13.	Maharashtra	745.00	661.10	800.00	248.29
14.	Manipur	39.50	26.87	69.16	15.08
15.	Meghalaya	14.00	5.43	15.88	7.59
16.	Mizoram	7.00	3.05	6.00	1.67
17.	Nagaland	12.00	11.73	13.00	1.46
18.	Orissa	706.00	216.17	484.00	166.36
19.	Punjab	404.00	170.74	252.42	179.77
20.	Rajasthan	570.00	477.14	588.61	274.02
21.	Sikkim	8.00	6.36	5.00	1.92
22.	Tamil Nadu	133.00	148.39	120.30	34.56
23.	Tripura	35.00	24.54	40.20	6.60

1	2	3	4	5	6
24.	U.P.	4237.00	4955.00	6415.00	2933.00
25.	West Bengal	470.00	981.60	620.53	338.58
	Total States	12870.50	11293.17	15787.44	6726.16
	Total UTs	28.00	17.13	11.21	3.96
	Grand Total	12898.50	11310.30	15798.65	6730.12

\* Included in UTs.

### Integrated Water Resource Projects

4493. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some integrated water resources projects have been implemented in the arid zones of Himachal Pradesh;

(b) whether any such project has also been implemented in Rajasthan;

(c) if so, the coverage thereof; and

(d) the details of the schemes drawn up thereon during the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (d). There are no Integrated Water Resources Projects which have been implemented in the arid zones of Himachal Pradesh and Rajasthan. However Ministry of Rural Areas and Employment under its Desert Development Programme both in Cold and Hot Arid areas, is implementing integrated development of water shed programmes in the States of Himachal Pradesh and Rajasthan. These programmes focus on the core sector activities of Land Resource Development, Water Resources Development and Afforestation and Posture Development. During VIII plan upto end of December, 1994 areas of 514 Hactares in Himachal Pradesh and 4,229 Hactares in Rajasthan have been covered under Water Resources Development Component.

### Coal Cess

4494. SHRI RAM PRASAD SINGH : Will the Minister of COAL be pleased to state :

(a) whether the cess on coal is due to various States;

(b) if so, the details thereof;

(c) the amount of cess on coal paid to the States during each of the last three years upto March 31, 1995 State-wise; and

(d) the names of those States which have not yet paid the cess together with the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a), (b) and (d). CIL have informed that after 4.4.1991 in view of Court decisions no cess on coal was payable to any State except West Bengal for which case is pending in the Supreme Court. An amount of Rs. 293 crores is payable as cess to West Bengal as on 31.3.95. The Government of West Bengal has been approached to adjust this amount against the coal sale dues of 1995-96. Certain arrears of cess claimed by State Governments other than West Bengal have been contested by the consumers and the CIL have not been able to recover them from consumers and pay such amounts to State Governments. A number of such cases are reported to be pending before the various High Courts.

(c) The Statewise cess paid during 1992-93, 1993-94 and 1994-95 are as under :

Year	(Rs in crores)	
	West Bengal	Bihar
1992-93	147.00	237.00
1993-94	193.00	—
1994-95	240.00	—

### Post and Telegraph Offices in Madhya Pradesh

4495. SHRI KHELAN RAM JANGDE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of Post and Telegraph offices and Telephone Exchange opened in Madhya Pradesh during the Seventh Five Year Plan, district-wise; and

(b) the target fixed for opening Post and Telegraph Offices and Telephone Exchanges in the State during Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) The number of post and telegraph offices and telephone exchange opened district-wise in Madhya Pradesh during the Seventh Five Year Plan are given in the attached Statement I, II and III respectively.

## (b) POST OFFICES :

The targets for opening post offices in the first three years of the Eighth Five Year Plan in the State are as under :

Year	EDBO <sup>*</sup>	SO <sup>**</sup>	Total
1992-93	55	5	60
1993-94	35	5	40
1994-95	5	9	14

The targets for remaining two years of the Eighth Five Year Plan are not yet finalised.

\* extra departmental branch post office

\*\* sub post office

## TELEGRAPH OFFICES :

No targets are fixed to open independent telegraph offices in the State during Eighth Five Year Plan since the telegraph facility is already provided in all the districts.

## TELEPHONE EXCHANGES :

A new telephone exchange of small capacity is planned at a place when registered paid demand at that place reaches 10 or more, subject to technical feasibility. As such, no targets are fixed for opening of small capacity exchanges. Medium and large telephone exchanges are planned to be opened in accordance with the demand at a place, subject to availability of resources.

## STATEMENT-I

*No. of Post Offices opened in the Seventh Five Year Plan in Madhya Pradesh, District-wise*

S.No.	Name of District	Post Offices opened in the 7th Five Year Plan
1	2	3
1	Bhopal	1
2	Chhatarpur	3
3	Panna	14
4	Tikamgarh	1
5	Sagar	2
6	Damoh	1
7	Hoshangabad	1
8	Narsinghpur	-
9	Vidisha	14
10	Raisen	-
11	Guna	8
12	Shivpuri	2
13	Gwalior	-
14	Datia	-
15	Sehore	1
16	Rajgarh (Biaora)	3

1	2	3
17.	Indore	4
18.	Dewas	-
19.	Dhar	7
20.	Khandwa (East Nimar)	4
21.	Khargone (West Nimar)	10
22.	Mandsaur	4
23.	Morena	14
24.	Bhind	1
25.	Ratlam	-
26.	Jhabua	2
27.	Ujjain	-
28.	Shajapur	3
29.	Raipur	55
30.	Jabalpur	1
31.	Bilaspur	54
32.	Shahdol	6
33.	Sidhi	23
34.	Raigarh	36
35.	Surguja (Ambikapur)	8
36.	Chhindwara	3
37.	Betul	7
38.	Rewa	34
39.	Satna	17
40.	Balaghat	5
41.	Mandla	2
42.	Seoni	1
43.	Bastar (Jagdalpur)	-
44.	Durg	6
45.	Rajnandgaon	6
Total		364

## STATEMENT-II

*District-wise Information Concerning Number of Telegraph Offices and Combined Offices opened in Madhya Pradesh during Seventh Five Year Plan*

S.No.	Name of District	No. of T.O.	No. of C.O.
1	2	3	4
1.	Balaghat	1	-
2.	Bastar	-	-
3.	Betul	1	-
4.	Bhind	1	-
5.	Bhopal	1	-
6.	Bilaspur	-	-
7.	Chattarpur	1	-
8.	Chhindwara	-	-

1	2	3	4
9.	Dhar	1	-
10.	Dewas	1	-
11.	Damoh	1	-
12.	Durg	-	-
13.	Datia	1	-
14.	Guna	1	-
15.	Gwallor	-	-
16.	Hoshangabad	1	-
17.	Indore	2	-
18.	Jabalpur	1	-
19.	Jhabua	1	-
20.	Khandwa	1	-
21.	Khargone	1	-
22.	Mandla	1	-
23.	Mandsour	1	-
24.	Morena	1	-
25.	Narsinghpur	1	-
26.	Panna	1	-
27.	Raigarh	-	-
28.	Raipur	1	-
29.	Raison	1	-
30.	Rajgarh	1	-
31.	Rajnandgaon	1	-
32.	Ratlam	-	-
33.	Rewa	-	-
34.	Sagar	-	-
35.	Sarguja	1	-
36.	Satna	-	-
37.	Sehore	1	-
38.	Seoni	1	-
39.	Shahdol	1	-
40.	Shajapur	1	-
41.	Shivpuri	1	-
42.	Sidhi	1	-
43.	Tikamgarh	1	-
44.	Ujjain	-	-
45.	Vidisha	1	-
Total		35	Nil

## STATEMENT-III

*No. of Telephone Exchanges opened in Madhya Pradesh during the Seventh Five Year Plan District-wise*

S.No.	Name of District	No of Telephone Exchange opened in 7th Five Year Plan
1	2	3
1.	Balaghat	5
2.	Bastar	4
3.	Betul	9

1	2	3
4.	Bhind	15
5.	Bhopal	6
6.	Bilaspur	17
7.	Chattarpur	4
8.	Chhindwara	23
9.	Dhar	27
10.	Dewas	19
11.	Damoh	8
12.	Durg	5
13.	Datia	3
14.	Guna	11
15.	Gwalior	16
16.	Hoshangabad	7
17.	Indore	16
18.	Jabalpur	15
19.	Jhabua	6
20.	Khandwa	12
21.	Khargone	12
22.	Mandla	4
23.	Mandsour	37
24.	Morena	15
25.	Narsinghpur	9
26.	Panna	1
27.	Raigarh	6
28.	Raipur	16
29.	Raison	4
30.	Rajgarh	6
31.	Rajnandgaon	4
32.	Ratlam	11
33.	Rewa	5
34.	Sagar	16
35.	Sarguja	3
36.	Satna	11
37.	Sehore	9
38.	Seoni	8
39.	Shahdol	2
40.	Shajapur	9
41.	Shivpuri	13
42.	Sidhi	2
43.	Tikamgarh	6
44.	Ujjain	23
45.	Vidisha	3
Total		463

### Linking of Krishna and Godavari Rivers

4496. SHRI S.M. LALJAN BASHA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there is any proposal to link Krishna and Godavari rivers through canals in Guntur, Krishna, East Godavari and West Godavari districts, Andhra Pradesh;

(b) if so, the progress made so far in this regard; and

(c) the funds earmarked by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :

(a) Under the Peninsular component, three water transfer links are included between Godavari and Krishna rivers, namely :

- (1) Godavari (Polavaram)- Krishna (Vijayawada) link
- (2) Godavari (Inchamapalli)- Krishna (Pulichintala) link.
- (3) Godavari (Inchamapalli) - Krishna (Nagarjunasagar) link.

The Godavari (Polavaram)-Krishna (Vijayawada) link canal passes through East Godavari, West Godavari and Krishna districts in Andhra Pradesh. The Godavari (Inchamapalli) -Krishna (Pulichintala) link passes through Guntur district in Andhra Pradesh.

(b) Prefeasibility studies of these links have already been completed and sent to concerned State Governments and Central Government Organisations. Survey and Investigations for preparing Feasibility report of Godavari (Polavaram) -Krishna (Vijayawada) link have also been taken up.

(c) No separate funds are earmarked to carry out the works mentioned above. However, in the years 1992-93, 1993-94 and 1994-95 grants-in-aid of Rs. 4 crores, R. 5.06 crores and Rs. 5.20 crores were provided to National Water Development Agency, for carrying out studies for transfer of water from water rich basins to water short basins under Peninsular as well as Himalayan Components.

For the current financial year, grant-in-aid to a tune of Rs 5.70 crores have been earmarked to the Agency to carry out the feasibility studies of these links as well as other links.

The allocation of funds for execution of projects has not been made, which will depend upon establishing the techno-economic feasibility of the link proposals, agreements between concerned States, mandatory clearances and inter-se-priorities fixed by the Government.

### Telephones in Goa

4497. SHRI HARISH NARAYAN PRABHU ZANTYE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephones in Goa as on February, 28, 1995 and number of electronic and other telephone exchanges;

(b) the waiting list of general and OYT categories, and the number of telephone connections given during the last two year, category-wise and for freedom fighters, separately; and

(c) the details of other major communication projects proposed to be executed during the Eight Plan, project-wise and progress reported thereunder with reasons for slow progress?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). Information is being compiled and will be placed on the table of the House of the Lok Sabha.

### Telephone Exchanges in Delhi

4498. SHRI MOHAN RAWALE : Will the Minister of COMMUNICATION be pleased to state :

(a) the total number of telephone exchanges functioning in Delhi;

(b) the telephone exchanges out of them having been frozen for issuing new telephone connections;

(c) the reasons therefor;

(d) whether telephone connections sanctioned as recommended by Members of Parliament for the areas covered by these frozen telephone exchanges are also not installed,

(e) if so, the reasons therefor; and

(f) if not, the time take for providing a telephone connection under this category after receiving a sanction letter in the Chief General Manager, Delhi Telephones?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) There are 123 exchanges as on 31-3-95.

(b) At present only Tikhand and Rohini exchanges are declared frozen.

(c) Due to paucity of telephone exchanges capacity.

(d) and (e). Yes, Sir. In view of (c) above.

(f) Not applicable in view of (d) and (e) above. However, relief will be provided in Rohini and Tikhand exchanges by adding new lines by December 1995, subject to availability of equipment.

**Mobile Trunk Telephones in Calcutta**

4499. SHRI CHITTA BASU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have since decided to introduce Mobile Trunk Telephones in Calcutta;

(b) if so, the specific steps taken so far in that direction;

(c) whether M/s. Philips Telecom of UK has since approached the Government for investment in this areas;

(d) if so, the details thereof;

(e) whether the present telephone system warrants total overhauling; and

(f) if so, the steps being taken in that direction?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir.

(b) Tender Enquiry proposals for licensing for operation of Mobile Radio Trunked Service in the country were invited vide Tender Enquiry No. 304-8/94-PHC. 30 (Thirty) companies have sent their proposals for Mobile Radio Trunked Service in Calcutta. The proposals received are in process of evaluation.

(c) No, Sir.

(d) Does not arise in view of (c) above.

(e) and (f). State-of-the Art Technologies have been inducted in Calcutta Telephone System. All step-by-step Exchange have been replaced by Electronic Exchanges. Existing PC, X-Bar, Exchanges have also been planned for replacement in a phased manner to further improve the grade of service rendered to the subscribers. Two new EWSD Exchanges have already been installed and are functioning.

In addition to this a computerised Digital Trunk Exchange has been planned for installation during 1995-96 to upgrade the Trunk Performance.

**Oil Fields to Foreign Companies**

4500 PROF. UMMAREDDY VENKATESWARLU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the Government's reaction to a popular view that India would lose in the long run by parcelling out proven oil reserve to foreign companies;

(b) whether the Government have considered taking a second opinion on the advisability of handing over proven oilfields at this juncture at very low return to foreign companies, and

(c) if so the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). Under the production Sharing System Government do not expect losses

through the process of development of discovered fields by private parties. On the other hand the main benefits that would accrue are :

- oil and gas production would be augmented by quickly putting these fields on production
- the fields with low reserves of fields which have depleted and require enhanced oil recovery processes would be developed
- the availability of technology would be upgraded through the state-of the Art technology which foreign companies might bring along with them.
- private investment would be attracted since some fields require considerable investment for development and the resources of national oil companies could be utilised in other priority areas.

**New Postal Services Policy**

4501. SHRI MANORANJAN BHAKTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a new Postal Services Policy is under the consideration of Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) The Department of Post has consistently followed the policy of providing postal services in the country comprising efficient service to the customers across the counter as also expeditious mail processing and delivery. While counter services are provided through a steady expansion of the network of post offices, improvement in mail processing and delivery is effected through rationalisation of procedures, adoption of suitably speedy transport system, induction of technology and better management.

Continuing this basic policy, new initiatives have now been taken to achieve greater customer satisfaction through more efficient, error-free and responsive counter service through use of computer-based multi-purpose counter machines, better ergonomics and improved work environment. This programme is also aimed at enhancing employee satisfaction by providing a clean and friendly work environment and enabling the department to provide new value-added services to meet the future expectations of the customers.

In the area of expeditious mail processing and delivery, the programme of modernisation is aimed at providing exclusive channels for processing and delivery of large volumes of pin-coded first class mail between the National Capitals and other metro cities and State Capitals of the country. Such segmented processing of mail is expected to decongest the system

and allow it to function smoothly to the benefit of different types of users of postal services.

The Department has also initiated schemes to provide value-added services based on satellite connectivity. Transmission of Money Orders using satellite and the introduction of Hybrid Mail Service are two such schemes. Twenty-six micro earth stations capable of transmitting and receiving satellite signals have already been set up in the country and 49 more centres are targeted to be completed by the end of the current year.

#### Telecom Routes

4502. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether his Ministry has identified some long distance Telecom routes to be handed over to the private sector, under the build operate and transfer (B.O.T.) scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise.

[Translation]

#### Computerisation of Post Offices

4503. SHRI RAM TAHAL CHOUDHARY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have taken steps to computerise the Post Offices in the country;

(b) if so, the number of Post Offices computerised so far;

(c) whether any date has been stipulated for computerisation of all the Post Offices in the country;

(d) if so, the details thereof; and

(e) the steps being taken in that direction?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) During the 8th Five Year Plan, the Department of Post plans to modernise postal operations by induction of technology. The plan envisages introduction of 5000 computer-based counter machines to provide more efficient and responsive service at the post office counters to the customers. Computer-based technologies are also being introduced in the area of mail processing and other activities like accounting, inventory control and storage and retrieval of date.

(b) More than 1650 postal counters in 642 post offices in the country have been provided with personal computer-based counter machines. In order to optimise the benefits of computer-based counter machines, the counter function and the front-office in selected and

important post offices are also being modernised. 106 post offices have been covered under this programme and 500 more post offices are planned to be covered during the current year.

(c) to (e). Introduction of computer-based technology requires trained manpower and adequate financial resources. The programme of computerisation is, therefore, being implemented in phases, keeping in view the availability of resources and appropriate skill upgradation of the existing manpower through extensive training programmes.

[English]

#### Transnational Pipeline Schemes

4504. SHRI SHRAVAN KUMAR PATEL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to promote a system of transnational pipelines on the lines of those existing in Europe and North America;

(b) if so, the benefits likely to be accrued therefrom;

(c) the steps being taken to sponsor and promote the related schemes;

(d) the initiatives being taken by the Government and Indian entrepreneurs in that direction; and

(e) the overall plan for development of transnational pipelines schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (e). An Agreement on Principal Terms has been signed with Oman for the import of 56.6 MMSCMD of natural gas through pipelines. An MOU has been signed with Iran for the import of 50-75 MMSCMD of natural gas through pipelines. The feasibility studies for both the pipeline systems are in progress.

#### Rehabilitation of Oustees

4505. SHRI SYED SHAHABUDDIN : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have formulated any policy for the rehabilitation of the population, tribal and non-tribal, displaced as a result of the implementation of major development projects;

(b) whether the tribal communities are in addition paid any compensation for the loss of the tribal land and the recurring income therefrom;

(c) whether there is increasing resistance by the tribals to the implementation of development projects which would affect their land and livelihood and lead to uncontrolled migration of nontribals from outside; and

(d) whether the Government have taken any steps to assuage the fears and apprehensions of the tribals?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The Rehabilitation Policy is being formulated by the Ministry of Rural Development.

(b) Some special provisions relating to tribals are under consideration for incorporation in that policy.

(c) Yes, Sir.

(d) As in reply to part (b) above.

[Translation]

#### Rural Development Schemes

4506. SHRI N.J. RATHVA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the year-wise allocation made to Gujarat for Rural Development Scheme during the Eighth Five Year Plan;

(b) whether this allocation is less than that made during the Seventh Five Year Plan; and

(c) if so, the details alongwith the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) Year-wise allocation for major Rural Development programmes during the Eighth Plan for Gujarat is given in Statement-I.

(b) and (c). The Seventh Plan allocation for major Rural Development programmes is given in Statement-II.

The allocation for the Eighth Plan exceeds that for the Seventh Plan.

#### STATEMENT-I

Allocation of Funds for Major Rural Development Programmes during First Three Years of Eighth Plan for Gujarat

S Programme No	(Rs in lakhs)			Total
	1992-93 Total Allocation	1993-94 Total Allocation	1994-95 Total Allocation	
1 IRDP	2010 00	3090 00	3063 00	8163 00
2 JRY	9611.93	9037 55	9947 86	28597.34
3 IJRY	-	3887.50	3887.50	7775 00
4 EAL	-	606 25 *	4475.00 *	5081 25
5 DPAP	746.00	1119.00	1236.00	3101.00
6 DDP	225.00	337.50	382 00	944.50
<b>Total</b>	<b>12592 93</b>	<b>18077.80</b>	<b>22991.36</b>	<b>53662.09</b>

\* Central Release + State matching shares.

#### STATEMENT-II

Statement regarding Allocation of Funds for Major Rural Development Programmes during Seventh Plan (1985-90) for Gujarat

S.No. Programmes	(Rs. in lakhs)	
	Seventh Plan (1985-90) Total Allocation	
1. IRDP	10272.54	
2. NREP	9726.58	
3. RLEGP	8420.92	
4. JRY	7954.79	
5. DPAP	3298.00	
6. DDP	878.00	
<b>Total</b>	<b>40550 83</b>	

[English]

#### AIR/DD Kendras

4507. SHRI RAJENDRA AGNIHOTRI : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the number of AIR and DD Kendras functioning in the country, State/UT-wise;

(b) whether the Government propose to open more AIR/DD Kendras during 1995-96;

(c) if so, the details thereof, State/UT-wise; and

(d) the details of the Kendra which have been upgraded during 1993-94 and 1994-95, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO) : (a) Statement-I is attached.

(b) and (c). Yes, Sir. The details are given in the Statement-II attached.

(d) Statement-III is attached.

#### STATEMENT-I

State/UT.	All India Radio Number of Kendras	Doordarshan (As on 01.05 95) Number of Transmitters/PPCs
1	2	3
Andhra Pradesh	12	55
Arunachal Pradesh	4	20
Assam	6	17
Bihar	10	39
Goa	1	1

	2	3
Gujarat	7	43
Haryana	2	8
Himachal Pradesh	4	19
Jammu & Kashmir	5	28
Karnataka	12	36
Kerala	7	17
Madhya Pradesh	19	63
Maharashtra	19	58
Manipur	1	5
Meghalaya	2	5
Mizoram	2	3
Nagaland	1	7
Orissa	8	53
Punjab	3	10
Rajasthan	16	58

	1	2	3
Sikkim		1	5
Tamil Nadu		6	32
Tripura		3	2
Uttar Pradesh		14	71
West Bengal		4	21
Delhi		1	4
UNION TERRITORIES			
A & N Islands		1	8
Chandigarh		1	2
Pondicherry		2	4
Lakshdweep & Minicoy Islands		1	10
Daman & Diu		-	2
Dadra & Nagar Haveli		-	1

PPCs. - Programme Production Centres.

#### STATEMENT-II

#### I ALL INDIA RADIO STATE/UT

STATE/UT	Location	Scheme
Arunachal Pradesh	Ziro	LRS with 1 KW MW Tr. MP Studio & SQ.
Assam	Kokrajhar	LRS with 2x10 KW MW Tr. Type I (R) Studio & SQ.
	Tezpur	NRS with 2x10 KW MW Tr. MP Studio & SQ.
	Diphu	LRS with 1 KW MW Tr. MP Studio & SQ.
	Hissar	LRS with 2x3 KW FM Tr. MP Studio & SQ.
Himachal Pradesh	Kinnaur	Relay Centre with 1 KW MW Tr. & SQ.
	Kullu	Relay Centre with 3 KW FM Tr. & SQ.
Jammu & Kashmir	Bhadarwah	LRS with 2x3 KW FM Tr. MP Studio & SQ.
	Kargil	NRS with 1 KW MW Tr. MP Studio & SQ.
Karnataka	Bijapur	LRS with 2x3 KW FM Tr. MP Studio & SQ.
Maharashtra	Osmanabad	LRS with 2x3 KW FM Tr. MP Studio
Manipur	Churachandpur	LRS with 2x3 KW FM Tr. MP Studio & SQ.
Meghalaya	Jowai	LRS with 2x3 KW FM Tr. MP Studio & SQ.
Nagaland	Mokhokchung	LRS with 2x3 KW FM Tr. MP Studio & SQ.
	Rourkela	LRS with 2x3 KW FM Tr. MP Studio & SQ.
	Joranda	LRS with 1 KW MW Tr. MP Studio & SQ.
	Puri	LRS with 3 KW FM Tr. MP Studio & SQ.
Rajasthan	Mount Abu	NRS with 2x3 KW FM Tr. MP Studio & SQ.
Tamil Nadu	Kodaikanal	NRS with 2x3 KW FM Tr. MP Studio & SQ.
Uttar Pradesh	Chamoli	NRS with 1 KW MW Tr. MP Studio & SQ.
	Pauri	NRS with 1 KW MW Tr. MP Studio & SQ.
	Pithoragarh	Relay Centre with 1 KW MW Tr. & SQ.
	Uttarkashi	Relay Centre with 1 KW MW Tr. & SQ.
	Mussorie	Relay Centre with 2x5 KW FM Tr.
Daman	Daman	LRS with 2x3 KW FM Tr. MP Studio & SQ.

## II. DOORDARSHAN

1	2	3	4	5	6
STATE/UT	PPC	HPT	LPT	VLPT	TRANSPOSER
Andhra Pradesh	Vijaywada Vizag** Warangal	Kurnool Nandyal Rajamundry Warangal* Hyderabad DD-II Ongole*	Kadiri Belanpally Markapur Kamareddy Tamolapally  L.R. Pally Pasra Paderu Narayanpet Kosgi Pedanandipadu Rajampet** Banswada** Tokkail** Sirpur** Macherla** Bhainsa** Narsaiopet** Achampet** Devarkonda** Tuni** Boobilli** Pedapally** Jadcnerla** Darsi**	Chintapally Parwatipuram Seetanpeta**	
Arunachal Pradesh	Itanagar	Miao		Pipu-Mou Yomena Talt Minyong Kalaktang Longding** Khinyong** Nanpong** Hawal** Kronli** Hunli/Desali** Geku** Boleng** Marilyang** Mechuka** Keying** Darak** Lironooa** Tiroin**	Sankhi-View

1	2	3	4	5	6
				Gensl** Talina** Baririjo** Palin** Sagalee** Cnyangtajo** Seljosa** Rupa** Mukto**	
Assam		Tezpur* Jorhat* Bongaigaon Kokrajhar*	Sonari Lumbding Hojai Tinsukia Bokakhat* Margnerita Hatsingaimari*	Digooy	Guwahati*
Bihar	Ranchi (Aug.) Patna (Pnt.) Daltonganj	Bettian*  Jamshedpur* Deoghar*	Supaul  Noamundi Kodarma Phoolparas Saraikela Patna (DD-II) Saelkhpura** Lakhisarai** Ramnagar** Cnatra** Daudnagar** Simri Bakhtiarpur** Mushabani** Zarharwa** Sikandra** Panaji (DD-II)**	Simdega  Garnwa**	
Goa Gujarat	Rajkot (Aug) Junagarth**	Bhuj (Pmt)  Palitana* Surat* Vadodara* Radhanapur* Junagarh*	Idar  Morvi Deesa Rajula Khambhalia Amod Mangrol (Surat) Jnagadia Lunawada** Botad** Janjodhpur** Radhanpur** Rajpipla**	Netrang  Sagwara**	

1	2	3	4	5	6
			Vyara** Dharampur** Unargaon** Modasa** Limoda** Dmandnuka** Dhari** Una** Bantva** Snamlaji**		
Haryana	Hissar*	Hissar*	Rohtak* Mahendragarn* Charkhi Dadri		
Himachal Pradesh	Shimla	Dharamshala*	Firozpur Jhirka/Pinangwan* Sujanpur Sundernagar Rampur	Thanedar Knara Patnar Shivbadar Bharathi Jahalma Bharmour Sarkaghat Diar Dasni Holi Parwanoo Bandla Veer* Kandaghat Dalhausi Nichar** Rohru** Tissa** Chauri Khas** Pirbhayanu** Jhatngri** Kaja** Udaipur** Kotkhai** Awah devi** Chaupal** Karsog** Banjar** Chunaghai**	
Jammu & Kashmir	Srinagar (Aug.)	Leh Naushera* Kathua*	Poonch** Rajouri Udhampur** Len (DD-II)	Tithwal Uri Buddhal Kalakot	Nagrota

1	2	3	4	5	6
				Baramulla Thanamandi Kud Batot Sanjhi Chhat Gya* Ringdon Gonpa* Mulbekh/Shargol* Bafliaz* Khalsi* Sulya** Badami** Madhugiri**	
Karnataka		Gulbarga# Mangalore* Mysore* Raichur* Hassan* Bangalore (DD-II)	Gokak Jamkhandi Kumta Bhatkal Harpanhalli Basava Kalyan  Sagar Hungond Arsikere Hattihal Dandeli** Tunkur** Puttur** Mudhol** Talikota** Indi** Huvin Hippargi** Hiriyur** Hosdurg** Kudligi**		
Kerala	Trichur	Calicut # Cannanore*	Kanangarh Thodupuzha Chengannur Adoor* Pala* Cochin (DD-II)** Calicut (DD-II)**	Munnar Kanlirapalli Erattupetta* Mundakayam* Devikolham*	
Madhya Pradesh	Raipur Gwalior Jagdalpur Indore	Amolkapur* Guna* Shahdol* Sagar*	Gadarwara Kukdeshwar** Sironj Khurai Malhar Bhander Kelaras Sakti Garot**	Singrauli Kondagaon Budhni Jashpurnagar Paknnjore Koylbede** Pendra road** Diamond Mining** Modakpal**	

1	2	3	4	5	6
			Raghogarh** Bhanpura** Narayanpur** Sitamau** Piparia Bada Malehra** Kharod*	Bijapur**	
Maharashtra	Bombay (Exp.) Nagpur (Aug.) Pune	Chandrapur* Jalgaon* Bombay (DD-III) Mahigatgarh*	Shirpur Mahekar Deorukh Chikhli Khasle Navapur** Raver** Pandharkawada** Rissod Karanja Mangaon** Khopoli** Mahad** Umarkhed Santana** Khanapur** Mangalwedna** Akalkot** Sironcha** Chandur** Daryapur** Dhadgaon* Nagpur (DD-II)** Aheri** Chlkoli** Amoet**	Adyal Tekdi Khed Rajapur Kalwan** Malkapur** Bhokar*	Badlapur**
Manipur		Churachandpur	Imphal** (DD-II)	Moran Kangpokpi Jiriban**	
Meghalaya			Shillong** (DD-II)	Baghmara	Shillong*
Mizoram	Aizawl	Lunglei	Salua Aizawl (DD-II)	Champhai	Aizawl*
Nagaland		Mokokchung	Kohima** (DD-II)	Phek Satakha	Bara basti*
Orissa	Sambalpur Bhawanipatna	Baleshwar Barnampur* Sambalpur#	Nayagara Sonepur Mohana Kuchinda	Aul machhkund** Thuamai Rampur Chintrakonda**	Dhenkanal** Chandipara**

1	2	3	4	5	6
			Tushara Padua** Dashratnpur Kabisuryanagar Durgapur Tangl/Sohela Bonai** Karangia** Rajgangpur** Unarkot Birmiltrapur** Khariar** Simliguda** Kendrapara** Jaipara** Gandiya** Kotpad Bahalda* Nagchi* Patiala**	Simliguda** Kashipur** Lanjigarh** Jayapatna** Bada baroli** Simlpatrarh** Udaigiri** Sukinda** Koksara** Kalampur** Barpalli**	
Punjab	Patiala	Fazilka (Int.)			
Rajasthan	Udaipur	Ajmer* Anupagarh* Barner Bikaner* Jaisalmer Jodhpur  Natadwara*	Bari Sadri Hindaun Makrana Karauli Phalodi Rajgarh (Churu) Mt. Abu Pratapgarh Nonar Shanpura Ninaz Navalgarh* Sagwara* Kushalgarh* Pirawa* Nagar* Kishangarh* Rasirabad* Bhinmal* Sojat* Bali* Sanchor* Darlwad* Sansi** Kesriaji** Bharatpur*	Bain Fatehpur Gangapur (Bhilwara) Lalsot Laxmingara Kotra*  Zawar Mines** Neemka Thana* Mandalgarh**	

1	2	3	4	5	6
Sikkim	Gangtok			Singtan Rangpo Zoratnang	
Tamil Nadu	Salem** Coimbatore**	Dharmapuri* Kunoakoum* Raneswaram Madras (DD-III) Tirunelvali*	Arani Gudiyatam Pattukottai Attur Shankaran Kovil Krishnagiri Udumaiput Nattam* Gingee Palanj* Marthandam Amoasamudran* Denkanikotta* Vandavasai* Cheyar* Kallakuruchi* Thiruvaiyaru** Erode**	Mattupalaym Valparai Valliur Vazapadi	
Tripura			Kallasahar Tellamura Jolaioari* Amarpur* Amoassa* Agartala (DD-II)**	Dharmanagar	
Uttar Pradesh	Bareilly Mau Allahabad Mathura Varanasi	Banda Lakhimpur* Sitapur* Jalaun* Champawat*	Almora Auraiya Ganj Duhdwara Haldwani Mahooa Mau Ranipur Naugarh New Tehri Rudauli Kaspanj Karn Prayag Nan para Barakot** Laiganj (Rasoareilly) Dhunaghat** Narora**	Bageshwar Chamoli Chauknatia Didi Hat Joshimath Devprayag Lansdowne Pratapnagar Binsar Basstikhasea Kalji Kahal Gajja Fateh Parvat Khat Parvat	
					Rajgarh Sirakota/Vaikunthdham

1	2	3	4	5	6
			Rudhauri**	Saahiya	
			Rath**	Maneswar/Lohaghat**	
			Talvehad**	Manila**	
			Manroni**	Dhausi/Rudhauri**	
			Chhivramau**	Tharal**	
			Amroha**	Rudraprayag**	
			Karwi**		
			Dudhinagar**	Nandprayag*	
			Kosi**	Ghandyal	
			Khetikaan**	Manikpur**	
			Kanpur	Naugaonkhal**	
			(DD-II)**	Naini Danda	
			Atndama*		
West Bengal	Calcutta (Aug)	Balurghat* Kharagpur*	Farakka Rayna Kalna	Bagmandi*	
	Jalpaiguri Shanti-niketan	Krishna-nagar* Calcutta (DD-III)	Garhoeta* Balrampur* Cooch Bihar*		
A & N Islands	Port Blair		Murshidabad (DD-II)** Port Blair** (DD-II)	Great Nicobar Havelock Katchal Baratang	
Chandigarh	Chandigarh				
Dadra & Nagar Haveli			Silvassa		
Daman and Diu			Diu**		
Delhi	Delhi (Aug.)	Delhi (DD-III)			
Lakshdweep					
Pondicherry		Pondicherry*	Pondicherry (DD-II)**		

## Legend :

- # Replacement of 1 KW Transmitter by 10 KW Transmitter
- @ Augmentation of power from 1 Kw to 10 KW
- \* Scheme yet to be approved
- Four additional locations for DD-II LPTs being finalised
- \*\* Formal sanctions, for projects approved in SFC meeting on 09.12.1994 yet to be issued
- LRS Local Radio Station
- NRS New Radio Station
- MP Studio - Multipurpose Studio
- SQ Staff Quarters
- PPC Programme Production Centre
- HPT High Power Transmitter
- LPT Low power Transmitter
- VLPT Very Low Power Transmitter

## STATEMENT-III

## ALL INDIA RADIO

State/UT	Location	Scheme
1	2	3
Andhra Pradesh	Hyderabad	10 KW MW Tr. to 50 KW MW Tr.
Arunachal Pradesh	Itanagar	1KW MW Tr. to 100 KW MW Tr.
	Passighat	500 Watt MW Tr. to 10 KW MW Tr.
	Tezu	-do-
Goa	Panaji	5 KW MW Tr. to 2x10 KW MW Tr
Himachal Pradesh	Shimla	1 KW SW Tr. to 50 KW Tr.
Kerala	Trichur	20 KW MW Tr. to 100 KW Tr.
Madhya Pradesh	Bhopal	1 KW MW Tr. to 10 KW MW Tr.
	Bhopal	10 KW SW Tr. to 50 KW SW Tr.
Maharashtra	Bombay	-do-
Orissa	Jeypore	20 KW MW Tr. to 100 KW MW Tr.
Tamil Nadu	Madras	10 KW SW Tr. to 50 KW SW Tr
	Madras	2.5 KW MW Tr. to 20 KW MW Tr.
West Bengal	Calcutta	10 KW MW Tr. to 50 KW MW Tr
<b>DOORDARSHAN</b>		
Assam	Haflong	Transposer upgraded to LPT
Andhra Pradesh	Vishakha patnam	-do-
Gujarat	Bhuj	LPT to HPT
	Ahmedabad (DD-II)	-do-
	Devgadbaria	VLPT to LPT
Himachal Pradesh	Shimla	LPT to HPT
Kerala	Calicut	-do-

1	2	3
Madhya Pradesh	Jabalpur	HPT (1 KW) to HPT (10 KW)
Orissa	Pallahara	VLPT to LPT
Rajasthan	Bundi	LPT to HPT
Sikkim	Gangtok	-do-
Tamil Nadu	Rameshwaram	-do-
	Udagmand alam	Transposer to LPT
Uttar Pradesh	Mau	LPT to HPT
Lakshadweep	Kavaratti	VLPT to LPT
Pondicherry	Karaikal	-do-

Legend	Tr	- Transmitter
	HPT	- High Power Transmitter
	LPT	- Low Power Transmitter
	VLPT	- Very Low Power Transmitter

## Plan Outlay

4508. DR. VASANT NIWRUTTI PAWAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) the total amount allocated under Annual Plan Outlay to States during 1994-95;

(b) the names of those States which could not spend the allocated amount in full; and

(c) the details of balance amount left unspent State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (c) A Statement containing approved outlays, revised outlays and variation between approved and revised approved outlays for Annual Plan 1994-95, State-wise is annexed.

## STATEMENT

## Annual Plan-1994-95 Originally Approved/Revised Outlays - States

S. No.	States	Annual Plan-1994-95		Variation (Col. 4 - Col.3)
		Originally Approved Outlay	Revised Outlay	
1	2	3	4	5
1.	Andhar Pradesh	2130.00	2170.00	40.00
2.	Arunachal Pradesh	335.00	332.97	-2.03
3.	Assam	1051.00	997.20	-53.80

1	2	3	4	5
4. Bihar		2400.00	900.00	-1500.00
5. Goa		182.00	163.38	-18.62
6. Gujarat		2240.00	2240.83	0.83
7. Haryana		1025.00	1019.05	-5.95
8. Himachal Pradesh		650.00	666.32	16.32
9. Jammu & Kashmir		950.00	868.00	-82.00
10. Karnataka		3275.00	2800.00	-475.00
11. Kerala		1260.00	1260.00	0.00
12. Madhya Pradesh		2750.00	2253.29	-496.71
13. Maharashtra		4400.00	4758.00	358.00
14. Manipur		240.00	214.50	-25.50
15. Meghalaya		281.00	232.12	-48.88
16. Mizoram		207.66	202.53	-5.13
17. Nagaland		220.00	84.39	-135.61
18. Orissa		1951.00	1464.18	-486.82
19. Punjab		1450.00	1374.46	-75.54
20. Rajasthan		2450.00	2450.00	0.00
21. Sikkim		135.00	135.00	0.00
22. Tamil Nadu		2750.00	2750.75	0.75
23. Tripura		310.00	244.57	-65.43
24. Uttar Pradesh		4562.00	3639.84	-922.16
25. West Bengal		1706.00	1483.31	-222.69

#### Gas Pipeline from Bombay High to A.P.

4509. SHRI K.V.R. CHOWDARY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any scheme for laying of gas pipeline from Bombay High to Andhra Pradesh Southern region for supply of natural gas to gas based power projects is pending with the Union Government;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken for early completion of feasibility studies on laying of gas pipeline and implementation of the same?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). The concept of a Southern Gas Grid has been approved by the Government in principle. The locations and requirements of gas based units would be firmed up in consultation with the Southern States.

#### Orphan Homes

4510. SHRI MANIKRAO HODLYA GAVIT :  
SHRI SHIV SHARAN VERMA :

Will the Minister of WELFARE be pleased to state:

(a) the total number of orphanages in the country as on December 31, 1994;

(b) the number of orphans deriving benefits from these orphanages;

(c) whether some complaints have been received by the Government regarding functioning of these orphanages;

(d) if so, the details thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (e). The information is being collected and will be laid on the Table of the House.

#### Rehabilitation of Displaced Persons

4511. SHRI K. PRADHANI : Will the Minister of COAL be pleased to state:

(a) the number of persons displaced in different States due to acquisition of their land by the public sector coal companies, State-wise;

(b) whether any action plan has been drawn up by these coal companies for the rehabilitation of displaced persons whose lands have been acquired for coal mining projects;

(c) if so, the details thereof;

(d) the number of persons who have been rehabilitated so far; and

(e) the time by which the remaining persons are likely to be rehabilitated?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a), (d) and (e). As per information furnished by Coal India Limited (CIL), following are the State-wise details of families who have been displaced from their dwellings (upto March, 95) due to acquisition of their land by the coal companies.

State	No. to families displaced
West Bengal	52
Bihar	1514
Maharashtra	1438
Madhya Pradesh	2096
Uttar Pradesh	646
Orissa	137

According to CIL all the persons displaced so far have been rehabilitated.

(b) and (c). The action plan for rehabilitation of the oustees is drawn up by the coal companies on the basis of rehabilitation package issued by the Government under circular No. 49019/4/86-CP/LSW dated 19.10.90. This package provides for :

(i) To the extent new employment opportunities get created in the project in unskilled and

semi-skilled categories, these shall be reserved entirely for the land oustee families.

- (ii) Suitable vocational training facilities would be provided to the land losers to upgrade their skills for employment in other categories of jobs in the project on a preferential basis.
- (iii) Alternative house sites with suitable infrastructure will be provided to all evictee families. Each evictee family would be paid shifting allowance upto Rs. 2000/- and lump sum grant of Rs. 5000/- towards housing.
- (iv) Cash compensation for the land to be acquired will be deposited with the district administration in advance so that there is no delay in payment of compensation to the land owning displaced families.
- (v) Families which are not beneficiaries of employment for one of their members would be given subsistence allowance for twenty years at prescribed rates and the amount of subsistence allowance would be capitalised on a twenty-years basis and placed at the disposal of the concerned State Government for disbursement to the land losers.

Besides, Coal India Limited have also adopted a Resettlement and Rehabilitation Policy. This policy *inter alia* includes socio-economic survey and preparation of resettlement and rehabilitation action plans.

#### P.C.O.s on National Highways

4512. SHRI P. KUMARASAMY : Will the Minister of COMMUNICATIONS be pleased to state the number of public call offices with STD facility installed on National Highways during 1993-94 and 1994-95, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : The information is given in the attached Statement.

#### ANNEXURE

Name of Circles/ States		STD PCOs provided on National Highways during	
		1993-94	1994-95
1	2	3	4
1	Andhra Pradesh	-	-
2	Assam	8	2
3	Bihar	51	40
4	Gujarat	10	25
5	Jammu and Kashmir	4	8
6	Kerala	6	6
7	Karnataka	2	9
8	Madhya Pradesh	-	21

1	2	3	4
9.	Maharashtra	68	-
10.	Orissa	56	10
11.	Haryana	20	18
12.	Himachal Pradesh	-	18
13.	Punjab	1	3
14.	Rajasthan	29	1
15.	North Eastern (including Arunachal Pradesh, Nagaland, Mizoram, Meghalya, Manipur and Tripura)	1	7
16.	Tamil Nadu	6	1
17.	Uttar Pradesh	16	17
18.	West Bengal (including Sikkim)	10	1

#### Telephones in M.P.

4513. SHRI KHELAN RAM JANGDE :  
SHRI PAWAN DIWAN :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether any target was fixed to provide telephones in Gram Panchayats of Madhya Pradesh during last two years;

(b) if so, the details thereof;

(c) whether the target has been fully achieved;

(d) if so, the details thereof; and

(e) the total expenditure incurred thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes, Sir. During 93-94 the target was fixed in respect of Gram Panchayat villages, however, the target in 94-95 was in respect of villages, in general (including Gram Panchayats).

(b) The details are as under :

Year	Target for providing village public telephones
1993-94	6000 (Gram Panchayats)
1994-95	5706 (Villages including Gram Panchayats)

(c) Yes, Sir.

(d) The details are as under :

Year	Village Public Telephone provided
1993-94	6157 Gram Panchayats
1994-95	7869 Villages including Gram Panchayats

(e) Total expenditure incurred on providing village Public Telephones during the last two years is Rs. 175.32 Crores (approx).

#### Digital Electronic Telephone Exchanges

4514. SHRI D. VENKATESWARA RAO :  
SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Department of Telecommunications propose to instal Digital Electronic Telephone Exchanges on optical fibre cable upto the customers' premises;

(b) if so, the details thereof; and

(c) the time by which such exchanges are likely to be installed, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) No, Sir.

(b) Does not arise in view of 'a' above.

(c) Does not arise in view of 'a' above.

#### Mini Telephone Exchanges

4515. SHRI MAHESH KANODIA .  
SHRI PANKAJ CHOWDHARY  
SHRI RAMPAL SINGH :  
SHRI SATYADEO SINGH :

Will the Minister of COMMUNICATIONS be pleased to state .

(a) whether the Mahanagar Telephone Nigam Limited has formulated any scheme to install mini telephone exchanges free of cost in the premises of the subscribers in Delhi;

(b) if so, the details thereof and

(c) the time by which the said scheme is likely to be started?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) to (c). No, Sir. However, MTNL has planned to instal small remote units connected to a parent exchange, in buildings having concentration of telephones, provided required space and power is available in the buildings. The telephone connections provided from these units shall be charged at the usual tariff. Planning and installation of such units shall be taken up depending upon availability of space and equipment and the techno economic feasibility.

#### Cobranded Credit Card

4516. SHRI RAM PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Bharat Petroleum Corporation Limited has signed a Memorandum of Understanding

with the Bank of Baroda to launch the first ever co-branded credit card in the country;

(b) if so, the broad features thereof; and

(c) the manner in which the consumers are likely to be benefited therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) There will be two types of cards as Bharat BOB Premium and Bharat Bob Card - which will be co-branded and issued by BOB Cards Ltd. to the customers on the terms and conditions mutually agreed to between the card holder and BOB Cards Ltd. These credit cards will be accepted at BPCL retail outlets initially at Bombay, Pune, Bangalore, Calcutta, Delhi, Hyderabad and Madras. BPCL will act as a coordinator, but it will not be responsible for collection of dues from the card holders. The card holders will have to pay service charge for this credit facility.

(c) The introduction of co-branded card will facilitate consumer friendly transaction at retail outlets. The customers may not have to carry large sums of money for purchase of fuel because of this credit facility.

#### MTNL Prizes

4517 SHRI RAM KAPSE . Will the Minister of COMMUNICATIONS be pleased to state

(a) whether the Mahanagar Telephone Nigam Limited has announced award of prizes to the informers of the misuse of telephones;

(b) if so, the details thereof;

(c) the number of persons awarded prizes so far and the money given to them, and

(d) the extent to which the Department has been benefited by this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) . (a) Yes, Sir.

(b) The Scheme envisages giving awards to informers who help in detection of fraudulent use of telephone lines. The informers may be outsiders or MTNL/Government employees excluding staff of vigilance sections. The maximum amount of reward per individual is Rs. 5,000/- and maximum amount of reward for any single case is Rs. 50,000/- The quantum of reward is decided on the basis of the role played by the individual in each case.

(c) 23 persons have been awarded and a sum of Rs. 26,000/- has been given to them as reward for providing useful information

(d) As a result of this scheme, MTNL has been able to detect 11 cases of irregularities so far.

[Translation]

#### Corporation Statua to Telecom

4518. SHRIMATI BHAVNA CHIKHLIA :  
SHRI DATTATRAYA BANDARU :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Union Government propose to accord Corporation status to the Department of Telecommunications;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (c). Keeping all relevant factors in view, the Government does not at present propose to set up a Government Corporation for the management of Telecom Services.

(b) In view of the reply given to (a) and (c) above, the question does not arise.

[English]

#### Abolition of Crude Oil Pricing Scheme

4519. PROF. UMMAREDDY VENKATESWARLU :  
Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to abolish the 'administered pricing scheme' applicable to crude oil producers; and

(b) if so, the likely impact of such an abolition on the economy?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). ONGC/OIL are paid for crude on the basis of their cost of production plus 15% return (Net of Tax) on capital employed. However, for crude produced under production Sharing Contracts, the international price of the crude has been allowed.

#### Telephone Meters

4520. SHRI MANORANJAN BHAKTA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there is any proposal to install telephone meters at the subscriber' premises;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. The proposal for installation of telephone meters at

subscriber's premises has been examined by the department from time to time and has not been found to be feasible.

(b) and (c). Does not arise.

#### Disinvestment of Shares

4521. SHRI SOBHANADREESWARA RAO VADDE:  
Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Mahanagar Telephone Nigam Limited has proposed any disinvestment of shares;

(b) if so, the details thereof;

(c) whether the amount obtained through this disinvestment will be utilized by MTNL for development of communication net work in the country;

(d) if so, the details thereof; and

(e) if not the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) No, Sir. MTNL cannot disinvest its equity on its own. However, there is a proposal by Ministry of Finance and Department of Public Enterprises to disinvest small percentage of MTNL equity.

(b) The above disinvestment is proposed to be done through a fixed price public issue, when approved. The appropriate time for the issue will be decided in consultation with the lead managers.

(c) The amount realised through this disinvestment will accrue to the Government of India and will not be available to MTNL for utilisation.

(d) Not applicable in view of (c) above.

(e) As a matter of Policy, the amount realised through disinvestment of a PSU accrues to the Government and only the amount realised through issue of fresh equity accrues to the PSU concerned.

#### MTNL New Services

4522. SHRI R. SURENDER REDDY : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Mahanagar Telephone Nigam Limited (MTNL) has recently introduce two new services viz 'walk-in Telephone Directory enquiry service and 'Outline enquiry service for Madras in New Delhi;

(b) if so, the details thereof and the objectives to be achieved by the aforesaid two services;

(c) whether the Government propose to introduce similar services in other big cities;

(d) if so, when;

(e) whether there are any proposals to improve customer services with regard to recording and responding to the calls for fault repair especially in the telephone exchanges located in West Delhi, and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) Yes Sir.

(b) (i) A large number of people are visiting central Telegraph office for the purpose of booking Telegrams, using postal services and the telecom centre. To cater to their requirements a computerised Directory Enquiry Counter has been opened in the C.T.O. compound wherein people can get the information for Directory enquiry information across the counter.

(ii) To cater to a large number of queries for telephone numbers of Madras, a dedicated position, with a telephone number other than 183 has been opened for quicker disposal.

(c) and (d). It is proposed to start 'outstation enquiry' service from other big cities in phases.

(e) Fault repair service is available in all the exchanges under M.T.N.L. and working satisfactorily including West Delhi.

(f) The working of the FRSs is constantly monitored to ensure satisfactory service. In addition to the existing 198/xxx2198 complaint booking numbers, Voice Mail Box for booking complaints have recently been introduced in Delhi. In the event of difficulty in getting 198/xxx2198, subscribers can leave details of complaint on the designated voice mail boxes for the exchange.

To improve the working of the FRS Service further, it is planned to extend computersied fault repair service to all the remaining exchanges during 1995-96. FRS is already computerised in 8 exchanges of Delhi.

[Translation]

#### Irrigation Projects

4523. DR. SAKSHIJI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigation projects sent by the Government of Uttar Pradesh to the Union Government for declaring them as National Irrigation Projects; and

(b) the action taken by the Union Gas in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) The Union Government has not received any Projects from the Government of Uttar Pradesh for declaring them as National Irrigation Project.

(b) Does not arise.

#### Economic Growth Rate

4524. SHRI VISHWESHWAR BHAGAT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the extent to which the economic growth rate in Madhya Pradesh is lower in comparison to those of other States;

(b) the steps taken by the Government to raise the economic growth rate in Madhya Pradesh in order to bring it at par with other States; and

(c) the total growth rate in various States during the last two financial years?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) to (c) The Economic Growth Rate of Madhya Pradesh as compared to the other States during the last two financial years is given at attached Statement.

Basically, the overall development of the State is a responsibility of the State Government. Government of India, within the frame-work of the Five Year Plans provide necessary assistance and support to the State in drawing up and implementing economic planning consistent with the broad national objectives, but primarily on the priorities decided by the State Governments. The Eighth Plan outlay for the State has been fixed at Rs. 11.100 crores. During the first four years of the Eighth Plan, the state has been allotted the following Plan outlay to achieve its economic objectives .

	Rs. in crores			
	1992-93	1993-94	1994-95	1995-96
Total Plan Outlay	2400	2400	2750	2900

#### STATEMENT

Annual Growth Rate of NSDP at Constant (1980-81) Prices over previous year.

S.No.	States/UT	(Percent)	
		1992-93	1993-94
1	2	3	4
1.	Andhra Pradesh	-2.2	5.2
2.	Arunachal Pradesh	1.9	7.8
3.	Assam	5.4	-
4.	Bihar	2.2	-
5.	Goa	5.6	2.2
6.	Gujarat	14.6	-
7.	Haryana	0.9	4.2
8.	Himachal Pradesh	-	-
9.	Jammu and Kashmir	4.1	-
10.	Karnataka	4.3	4.1
11.	Kerala	5.9	4.6
12.	Madhya Pradesh	5.0	6.7
13.	Maharashtra	11.5	7.6
14.	Manipur	-	-
15.	Meghalaya	7.5	10.2
16.	Nagaland		

1	2	3	4
17.	Orissa	2.8	-
18.	Punjab	4.0	4.5
19.	Rajasthan	11.8	6.9
20.	Sikkim	-	-
21.	Tamil Nadu	2.2	-
22.	Tripura	-	-
23.	Uttar Pradesh	1.7	3.0
24.	West Bengal	4.3	-
25.	A & N Islands	14.3	-
26.	Delhi	-	-
27.	Pondicherry	2.0	-

NSDP - Net State Domestic Product

12.00 hrs.

[English]

SHRI A.CHARLES (Trivandrum) : Sir, a Member of Parliament, Kumari Mamata Banerjee is on hunger strike.

MR SPEAKER : I will allow you one after another.

(Interruptions)

[Translation]

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, Sir, I am grateful to you for giving me permission to raise an important issue here. The Entire country is in the grip of a strange tendency. The increase in the population of urban areas has resulted in sky rocketing of real estate prices which has given rise to a tendency to grab the public land. The unauthorized occupation on university land in particular, Government land and Government bungalows in collusion with Government officials has become a lucrative source of making money. In Okhla, land mafia have occupied a huge chunk of the land of Jamia Milla Islamia University which is priced at Rs. 2000 per sq yard. They demolished a portion of the boundary wall of the hostel and encroached on the university land which reveals their nexus with the police and the administration. The students resisted this encroachment. On 12th March, firing was ordered against the students and cases were registered against them. I discussed this issue with the Home Minister and Shri Sayeed. Another serious incident took place about four days back. A brilliant student of the university, about whom the officers had no complaints, was going to the Jawahar Lal Nehru University on his scooter. He was detained by the police in front of police station and beaten so mercilessly in a closed room that he sustained fracture of one of his arms. 14 Cases have been registered against him. The problem of land grabbing has assumed serious proportion against which the students are agitating. The police and the Government officials are not prepared to intervene. Similar is the situation in the Beharas Hindu

University where the land mafia have grabbed a large area of land. I have written a letter to Shri P.M.Sayeed in this regard.

The S.H.O. had fired on the students from his service revolver and photographs of this incident were published in the newspaper all over the country. These students were protesting against unauthorised occupation of the University land by the land mafia. False cases have been instituted against these students. One of the students has been charged under Section 307 and several other sections. I appeal to Shri Sayeed to pay attention to this problem as it is a very serious issue. The land mafia have immense money power which they are using to harass the students in collusion with the administration. We have tried to avert any untoward incident by appealing to the students to desist from the path of agitation and your intervention now will go a long way in preventing it from turning into an explosive situation ... (Interruptions)

SHRI RAM VILAS PASWAN (Rosera) : We have given notice... (Interruptions)

[English]

SHRI A.CHARLES . Sir, one of our Members of Parliament, Kum. Mamta Banerjee is sitting on a hunger strike in front of the Parliament House. She is sitting on a hunger strike in view of the controversial statement coming from the Government regarding the continuance of TADA. The hon. Prime Minister, while answering the debate on the Motion of Thanks on the President's Address, categorically stated that there will be some sort of a change in TADA. But immediately the next day, a statement has come from the Home Minister that the TADA will continue as such.

Sir, today there is a new item in the Press saying that two Ministers are going to resign. There is confusion all over. The Minister of State for Home is here. Let us know the mind of the Government and the Home Ministry.

The whole House is agitated. We do not want TADA to continue in the same form. We are against TADA and we are totally opposing it. The whole minority and the backward community is scared.

Sir, we do not have a sense of belonging to the country. Our life is in danger. Thousands and thousands of people are under arrest. We want to know the reaction of the Government. How the Home Minister can make a statement against the commitment of the Prime Minister? Who is the authority? Is it the Prime Minister of the Home Minister? We want to know that... (Interruptions)

SHRI SRIKANTA JENA (Cuttack) : Sir, there is a contradiction. The Home Minister takes a position and the MOS takes another position. What is the difference between the Home Minister and the MOS (Home)? The MOS makes a statement, the Home Minister contradicts it. Is the entire Congress Party divided? Are you revolting against the Prime Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : We are not as confused as you are.

Mr. Speaker, Sir, Government's position is very clear which has been made clearer by the hon. Prime Minister in his statement while replying to the Motion of Thanks on the President's Address here. The hon. Prime Minister said that some of the caused of TADA has been misused. The hon. Prime Minister has also said that it should not continue in this form - as TADA is today. A new legislation will be brought soon, after consulting the Opposition leaders. This is the statement of the Prime Minister and this is the Government's stand on this. After a statement has been made by the Prime Minister, we should not go on the newspaper reports; what the newspapers are saying and what is being projected by the newspapers in any form. Prime Minister's statement is the authority of the Government and we will implement that in the true sense.

SHRI INDRAJIT GUPTA (Mindapore) : The Prime Minister's statement means that the present TADA Act has to be repealed. It has to be repealed and then you can bring anything else you like in its place. Will you please state here clearly whether you propose to repeal the present Act or not ?...*(Interruptions)*

SHRI RAJESH PILOT : The Prime Minister has said that a new legislation will be brought...*(Interruptions)*

MR. SPEAKER : Why don't you.

*(Interruptions)*

MR. SPEAKER : I will allow you. Why don't you speak one after the other? Why are you taking interest in this .... Yes, Shri Somnath Chatterjee.

*(Interruptions)*

MR. SPEAKER : I will allow you also. Let Shri Somnath Ji speak.

SHRI SOMNATH CHATTERJEE (Bolgpur) . Sir, so far as this is concerned, the whole country, I believe, is almost united here on the repeal of TADA. ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Maybe, No. You are not agreeing to anything sensible

SHRI RAM NAIK (Bombay North) How do you say the whole country ?

SHRI SOMNATH CHATTERJEE . I say this because I know, soon the people will give their verdict about you.

Except the insensible people, all sensible people in this country are in favour of repeal of TADA. Therefore, the Government should make it abundantly clear. If the Government want to have another law, let us have a draft of that law. If the Government want, we would like to give our views on it. Otherwise, what was good in calling a meeting of the Opposition Leaders, after the statement of the Prime Minister, to discuss whether TADA should continue or not ? We do not want to participate in a meeting only for discussion. We want a categorical statement from the Government to the effect,

"TADA is hereby repealed. This is an alternative suggestion with which we have come before the House. Kindly give your views on it." If that be the position, we can understand and give our views and concrete suggestions. But that is not the case.

SHRI SRIKANTA JENA : Sir, the statement made by Shri Rajesh Pilot just now has created further confusion. The Position of Government is yet to be cleared. The Prime Minister other day said,...

MR. SPEAKER : Would you take the statement of the Prime Minister on the floor of the House as authentic or not ?

SHRI SRIKANTA JENA : The Prime Minister has said that personally he is not opposed to it. It is not a question of his opposing it personally.

MR. SPEAKER : He was speaking as the Prime Minister.

SHRI RAJESH PILOT : Sir, the hon. Member is confusing the House. The Prime Minister did not say, 'personally'. I would like to read what the Prime Minister said the other day.

SHRI SRIKANTA JENA : But, why cannot you categorically say that TADA is hereby repealed and Members can give their opinions ?...*(Interruptions)*

MR. SPEAKER : Mr. Jena, you please address the Chair.

*(Interruptions)*

SHRI A. CHARLES : He cannot put words in the mouth of the Prime Minister.

MR. SPEAKER : You please sit down. It is all unnecessary for you to raise this issue now when it was originally spoken by the Prime Minister on the floor of the House.

SHRI SRIKANTA JENA : Our, categorical demand is that TADA should be scrapped. It should be thrown into the dustbin. If the Government has any other alternative, it may circulate it to different political parties. But the Government is taking a position as if it wants to continue with this draconian law in a different form and we are totally opposed to it. We want that TADA, as it is, should be thrown into the dustbin.

SHRI INDRAJIT GUPTA : Before we continue, why not somebody remind us what exactly were the words that the Prime Minister used in the House ?

SHRI RAJESH PILOT : I have with me the contents of the Prime Minister's speech made on that day. While replying to a question, the Prime Minister said :

"While this law was enacted in 1986 to meet a difficult situation created by terrorists activities in some parts of the country, I have no hesitation in saying that some of its provisions were misused causing avoidable hardship to some people. I am clear in my mind that the law as it is should not continue. After the Home Minister's Consultation, the

Home Ministry is just now consulting the Leaders of Opposition on the options that are open to us."

SHRI SOMNATH CHATTERJEE : They are reading in between the lines.

MR. SPEAKER : I do not know where is the confusion. I find no confusion.

SHRI LAL K. ADVANI (Gandhi Nagar) : There is no confusion. Issue is not the law. The issue is twofold. Firstly, the situation that arose in 1986 leading to the kind of a legislation about which most of us in the opposition had expressed misgivings that an extraordinary law of this kind was likely to be abused. The Government assured the House that it would not abuse it.

SHRI INDRAJIT GUPTA : They always say that.

SHRI LAL K. ADVANI : It is true that they always say that. So, the problem has arisen not because of law as much as it has arisen because of its abuse by certain Governments.

Secondly, there are provisions in it which are liable to greater abuse. So, all that the Prime Minister said, as I could understand, was that in its present form the law will no continue. There will be change in the law. This is what I have understood. I do not know what exactly the Government has in its mind. Maybe this law would be replaced by another law. But I would like to emphasis that the problem of terrorism and subversion continues to confront the country.

It is very much there in the country and no country can be oblivious to the menace itself. Therefore, the consultation should lead to a situation where the authorities do not just raise their hands, and say that they are helpless and they cannot do anything.

SHRI SOMNATH CHATTERJEE : If you admit that it has been more abused than used properly, then this is the law which has permitted that.

SHRI LAL K. ADVANI : Yes, it is more abused. But suddenly a kind of a campaign was started only during last six to eight months. It has abused in Punjab; it was abused elsewhere; it was abused in Gujarat - I belong to Gujarat- and at that time there was no hue and cry. Suddenly on the eve of the last elections a campaign started right from the Government itself...(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh) : It is not the right way of putting across the...(Interruptions).

MR. SPEAKER : I also personally feel that there was no occasion for you to raise this on the floor of the House.

SHRI PAWAN KUMAR BANSAL : Sir, Mr. Charles raised this matter because...(Interruptions)

[Translation]

SHRI LAL K. ADVANI : The raising of this issue today is an offshoot of the agitation, otherwise there is no valid reason. We have no clash of interest with the Members who have raised the issue to-day. We are

prepared to discuss the issue with the Government with a view to check the misuse of the Act and also to arm the Government with sufficient powers to fight the menace of terrorism.

SHRI PRABHU DAYAL KATHERIA (Firozabad) : Mr. Speaker, Sir, it is the responsibility of the ....(Interruptions) When will the new legislation be enacted...(Interruptions)\*

[English]

MR. SPEAKER : This is not going on record.

[Translation]

Please observe some rules. Several Members are speaking simultaneously.

[English]

I am allowing Shri Chandra Jeet Ji Yadav to speak. ....(Interruptions)

MR. SPEAKER . Please sit down now.

You are guiding the destiny of the nation. Please understand what you are doing here.

[Translation]

SHRI PRABHU DAYAL KATHERIA : The hon. Minister may be asked to explain the position...(Interruptions).

MR. SPEAKER : Please take your seat.

SHRI CHANDRA JEET YADAV (Azamgarh) : Mr. Speaker, Sir, as the issue has again been raised.

MR. SPEAKER : On which subject you are speaking, the one under discussion or some other subject?

SHRI CHANDRA JEET YADAV : At present I am dwelling on the subject under discussion but with your permission I would like to speak on other subject also.

[English]

MR. SPEAKER : If it goes on like this, I shall have to allow all others also.

SHRI CHANDRA JEET YADAV : All right, Sir, I am expressing my opinion on other points also ....(Interruptions).

MR. SPEAKER : No, please do not direct the Members like that. I have to conduct the business of the house.

(Interruptions)

MR. SPEAKER : It is objectionable to direct the Members to speak or not to speak.

SHRI CHANDRA JEET YADAV : I am afraid you did not listen to my speech on the Motion of thanks to the President's Address....

MR. SPEAKER : No, Please !

SHRI CHNDRA JEET YADAV : Sir, I want to say this because he has raised whether my party supports it or not. He is a member of Penal of Chairman...

\* Not recorded.

MR. SPEAKER : Otherwise all other Members will speak on this and then you will not have the opportunity to speak on the topic on which you want to speak.

SHRI CHANDRA JEET YADAV : Please allow me, Sir, I will say only one sentence. I am saying this because he wanted to know my party's stand. My party has very categorically stated that this is a black law, a draconian law, it has been misused, and so it should be scrapped. It is an attack on the fundamental rights of the individual and, therefore, it should go. Now, I come to the other points, Sir.

[*Translation*]

Sir, I am grateful to you. There is a very big Fertilizer factory of IFFCO in Phulpur area of Distt. Allahabad. This factory is located in the constituency of Pt.Nehru. The farmers of the area had harboured very high hopes from this factory. But, unfortunately It has become a scourge for the farmers of the area for the past 8 years. The poisonous gas being emitted by the factory has become a health hazard causing destruction of the livestock there. There had been a persistent demand from the farmers for the past eight years to neutralise this poisonous gas but to no effect. About 70 villages are very badly affected.

12.21 hrs.

(Mr. Deputy Speaker in the Chair)

A huge rally was organised by the farmers of the area on 31st March to protest against the inaction of the Government and the Pradhan of the village had threatened to immolate himself. I along with Shri Kewal Hari Prasad, had attended that rally. We had averted this threatened selfimmolation by the Pradhan by assuring the rally that we would raise this issue in the Lok Sabha. The rally was held under the leadership of the Block Pramukh and a Senior Advocate of the Allahabad High Court, Shri Rajeshwar Singh Yadav was the convener. An action committee has also been constituted. The farmers passed a Resolution requesting the Government as well as the factory to take remedial measures. I had a personal meeting with two Union Ministers, Shri Ram Lakhan Singh Yadav and Shri Kamal Nath but no action has been taken till date.

A trade union leader of the factory, Shri Rajendra Rai is also supporting the cause of the farmers. The officials of the factory instituted some cases against him and transferred him to Bihar. When he came here in connection with these cases, he was murdered on April 18 and his dead body was thrown on the Railway track. There is a great resentment among the people as they consider that this heinous crime was committed at the behest of the factory officials.

Yesterday, Shri Ram Lakhan Singh Yadav did try to clarify the position but I am not satisfied. Mr. Speaker, Sir, I am raising a serious issue here which is posing a serious danger to lakhs of villagers of the 70 villages and two of our hon. Ministers are busy in conversation,

oblivious of the discussion going on here. The hon. Minister should give an assurance on the floor of the House that a high level team would be deputed to make on the spot enquiry. Correspondents of the Times of India and Amar Ujala have already made an on the spot study.

I am making two demands—first, all necessary steps should be taken to neutralise the ill effects of the poisonous gas emanating from the factory. Secondly the enquiry into the murder of Shri Rajender Rai should be entrusted to C.B.I. to fix responsibility for the murder ...(*Interruptions*)

SHRI RAM NAIK (Bombay North) : Mr. Deputy Speaker, all the speakers should be asked to restrict their submission to two minutes, otherwise several Members are deprived of the opportunity to make submission

[*English*]

MR. DEPUTY-SPEAKER : Just as the Question Hour comes to an end at the stroke of twelve, Zero Hour also comes to an end at the stroke of one. Therefore, it is up to the speakers to save time for the subsequent speakers. If each one were to speak for one minute, I think many people can participate and ventilate their grievances.

[*Translation*]

SHRI LAKSHMI NARAIN MANI TRIPATHI (Kaisarganj) : Mr. Deputy Speaker, Sir, the law and order situation in U.P. has deteriorated considerably. The Police force in particular is highly indisciplined and has become a law unto itself. In the parliamentary Constituency Bahraich and Barabanki, the police have spread a reign of terror. Political workers and harijans are being harassed. Four persons were arrested and kept in confinement in the Ramnagar police station in Barabanki for 12 days. They were subjected to third degree treatment. Later when the Court intervened on their behalf, the S.H.O. of the police station shifted them to some undisclosed place. The police department and the State Government are tightlipped over the incident. A Particular section of harijans was also beaten mercilessly.

I was also threatened and insulted, besides other political workers because of this very issue. No F.I.R. has been registered by the police inspite of personal request to the Barabanki S.P. as also to the D.G.P., Uttar Pradesh I apprehend danger to my life from U.P. Police, particularly from the Barabanki police. The Government should order an inquiry into the entire incident and steps should be taken for my security. Four persons were murdered and their dead bodies were thrown away. It has now been reported in the Press also ...(*Interruptions*)

SHRI RABI RAY (Kendrapada) : I would like to draw the attention of the House to a very serious issue of violation of the Sharada Act. On May 2, child marriages

were solemnised on large scale in 4-5 districts of Rajasthan, viz Jaipur, Swal Madhopur, Bharatpur etc. but no arrests have been made in this regard so far. On the one hand, a summit of the Heads of the States is being held on child welfare and on the other hand, child marriages are taking place in our country.

I think it is the responsibility of the Union Government to prevent child marriages under the Sharda Act. Today, children of the group of 4-5 years are being married. Government must take steps to arouse public awareness against this evil practice.

[English]

SHRI GOVINDA CHANDRA MUNDA (Keonjhar) : Mr. Deputy Speaker, Sir, I am raising an important issue relating to my constituency, Keonjhar. We have been demanding for the setting up of a DET divisional headquarters in the district. It has been a popular demand of the Orissa State in general and Keonjhar in particular. But we do not know understand why the Government of India has not set up the DET office in the district.

It has already been unanimously passed some time ago. All the Members of Parliament have supported this issue because Keonjhar is a border district of Bihar. It is also an industrial district as well as a mineral development area. It is just two hundred kilometers from Dhenkanal, Baleswar, Baripada, Rurkela and Sambalpur. It is in the centre of these places. Therefore, I have always been demanding to set up a BET office in Keonjhar District Headquarters to develop that area. It can be done easily for good industrial performance.

Therefore, Sir, I earnestly request the Telecommunication Department to look into this matter. Perhaps it has some lacunae, as there are some officers who are neglecting this issue. The General Manager, Telecommunication who is staying in Orissa for so long is not looking into this problem and neglecting the tribal areas....(Interruptions)

MR. DEPUTY-SPEAKER : Shri Dwaraka Nath Dasji, the subject which you wish to raise is listed for Calling Attention today. Therefore you will not be given a chance now as the answer will come to you.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : The telephone system in my constituency, Ajmer has virtually collapsed. There has been large scale digging for the past two months in the rural as well as urban areas under the aegis of Ajmer Telecommunication District and Beawar Telecommunication District in the name of laying new lines, connecting S.T.D. lines to electronic exchanges and also connecting 10 year old lines to crossbar system. Because of inexperienced officers, the entire telephone system has broken down. The Union Government should issue instructions to the concerned

authorities to set the entire system right in Ajmer, Beawar, Puhkar, Nasirabad and Kishanganj in order to provide relief to lakhs of subscribers.

SHRI KESARI LAL (Ghotampur) : Mr. Deputy Speaker, Sir, Kanpur Dehat, Fatehpur, Hamirpur and the Kanpur city are facing acute shortage of water due to fall in water table. The ponds and wells have dried up. People have to fetch water from far off places which is not fit for drinking as it contains worms. People are falling sick and there is no water for the livestock. These villages are located on the bank of river Yamuna. If drinking water arrangement is not made within 15 days, it may result in a crisis there. There is great resentment among the people there. It is my earnest request to the Government to make arrangement for the supply of water to the affected area.

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Deputy Speaker, Sir, I would like to draw your attention to an important problem. There has been acute shortage of drinking water in Western U.P. after independence. Chambal project was mooted during Shri Indira Gandhi's tenure and now it is 1995. Work on this project has not started so far. As far as I am concerned, it is the Congress Party which is holding the reins of power in the State, although the Samajwadi Party has formed the Government there. In Western U.P., there is acute shortage of drinking water both for human beings as well as cattle. After independence, there has not been any scarcity of water in the urban areas; it is the rural areas which are facing acute shortage of water. I would, therefore, request that the Chambal Project should be implemented at the earliest to solve the drinking water problem in the rural areas.

SHRI SHIVRAJ SINGH CHAUHAN (Vidisha) : When terrorism was at its peak in the Terai area of Nainital, a lone family had raised its voice against it and had paid a heavy price. Two members of the family and two family friends were murdered. Thereafter, on 7.2.1995, the head of the family and two body guards were murdered in broad daylight by the terrorists which has created a sensation and a fear psychosis in the entire area. The murderers of Pt. Guru Vachan Lal Sharma are affluent and influential persons and are roaming about freely because of the inaction of the police. The case is being investigated by the C.I.D. Branch of the police who are trying to hush up the case at the behest of the Chief Minister of the State. If no concrete action is taken in the case and justice is not done, terrorism may again raise its ugly head in the Terai region of Nainital. Besides, the incidence of terrorism is on the increase in U.P. it is surprising that the persons who were under detention before this murder have been let off.

I would, therefore, request the Government to order an inquiry by CID into the murders of Lala Guru Vachan Lal Sharma and his family members so that the murderers are punished. It would also help in curbing terrorism there.

[English]

MR. DEPUTY-SPEAKER : Shri Chetan Chauhan, reading notes is prohibited during the Zero Hour. You can just tell it in a capsule form. For reading notes, you have Matters under Rule 377.

[Translation]

SHRI BHAGWAN SHANKAR RAWAT (Agra): Mr. Deputy Speaker, Sir, the plains in the country particularly in UP, Bihar, Rajasthan and Madhya Pradesh are reeling under the impact of acute scarcity of power and drinking water. The Central Government should, therefore, intervene in the matter. Fatehpur Sikri is a place of international tourism importance. But the scavenging staff there is on strike because of non-payment of salaries for more than one month. The tourists are facing great hardship due to scarcity of drinking water. Because of the shortage of power, the tubewells are also not functioning which used to supply water for the livestock. In agra also, which attracts a large number of tourists, load shedding is resorted to for as long as 10 hours. The supply of water from the river Ganges to Yamuna has also been stopped, which has worsened the water problem there. I would, therefore, urge the Government to order a survey for identifying the districts in U.P. which suffer from chronic shortage of water and power, and measures should be taken by the Central Government on war footing to meet the shortage. Several schemes have been envisaged to save Taj Mahal from the ravages of pollution but none has been implemented so far. These should be implemented at the earliest.

SHRI MANJAY LAL (Samastipur): The water table in Bihar has fallen steeply and it is becoming increasingly difficult to meet the water requirement of human beings and the livestock. I would request you, Sir, to use your influence to ensure adequate supply of water in that region.

[English]

SH. B.N. REDDY (Miryalguda): At Miryalguda in Nalgonda District, Andhra Pradesh, the F.C.I.'s Modern Rice Mill is situated. This is at the midst of paddy-producing area under Nagarjuna Sugar commanding area. This Mill was closed in October, 1993.

This closure is quite illegal in accordance with Section 25 of N.I.D. Act without taking the prior permissions of the appropriate Government. As a result, more than 255 workers working in the said Mill for the last 17 years have been out of job.

These starving workers have been agitating by peaceful relay hunger strike for 505-days demanding the reopening of the Mill of else to permanently employ them in F.C.I.

Despite several representations, the Centre did not act even on humanitarian grounds. Now I request the Centre to arrange for the reopening of the Mill or, to employ them permanently in F.C.I. thereby saving the lives of hundred of workers.

I request the reply from the Minister concerned. Many times, repeatedly, representations have been given. No replies have come. There is no acknowledgement even.

MR. DEPUTY-SPEAKER : The Government will respond to your request.

SHRI B.N. REDDY : At least, you ask the Minister to reply to me as to what action he is going to take. Temporarily, the workers must be accommodated in godown works.

SHRI BASUDEB ACHARIA (Bankura): MR. B.N. REDDY has raised a very urgent matter. It is a matter concerning 300 workers. They are starving because of the closure of Modern Rice Mill at Miryalguda in Andhra Pradesh. The Government must see that the Modern Rice Mill is reopened.

MR. DEPUTY-SPEAKER : Mr. Reddy, you meet the Minister concerned and have a discussion with him. He will solve the problem.

SHRI SOMNATH CHATTERJEE: Who will reply to him?

SHRI BASUDEB ACHARIA: Maybe, the Minister of Food will reply.

MR. DEPUTY-SPEAKER : I think, the hon. Minister will call Shri Reddy and have a discussion with him. Mr. B.N. Reddy, the hon. Minister will call you and have a discussion with you.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : We will do that.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, I want to draw your attention to a very serious issue and I am happy that Shri P.M. Sayeed is also present in the House. It is becoming a practice in Delhi and other parts of the country to damage the statues of Baba Saheb Ambedkar wherever they are installed.

[English]

MR. DEPUTY-SPEAKER : Mr. Paswan, is your name here?

SHRI RAM VILAS PASWAN: Yes, Sir, I have given notice.

MR. DEPUTY-SPEAKER : But, Mr. Paswan, you have given notice on Jamia Millia.

SHRI RAM VILAS PASWAN : I have already given a notice. Shri Sharad yadav has already talked about Jamia Millia. I wanted to give the notice before 10 o' clock but due to the SAARC meeting, all the roads were closed and we were not allowed to enter the Parliament House before 10 o' clock.

MR. DEPUTY-SPEAKER : The notice for Adjournment Motion which you have given is with the hon. Speaker. But your name is there regarding the false cases filed by the police against the students.

[Translation]

SHRI RAM VILAS PASWAN: I have given another notice also, the statues of Baba Saheb Ambedkar ...*(Interruptions)*

MR. DEPUTY-SPEAKER : You may speak on that subject only. But the listed business is only this.

SHRI RAM VILAS PASWAN: Today morning in Khureji, a statue was damaged. The police resorted to lathi charge and firing. Several hundred people have been arrested which include people from the dalit sena. There is a conspiracy to implicate them in murder cases. This land is registered in the name of an organisation known as Buddha Samman Sangh. Such an incident has taken place in Delhi itself which can have serious implications. Shri P.M. Sayeed should give an assurance in the House that an inquiry would be ordered to-day itself and the House would be apprised of the action taken.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): I would also like to make a submission in the matter as it is a serious issue. The Home Minister may, thereafter, give the clarification.

[English]

MR. DEPUTY-SPEAKER : The hon. Minister is on his legs.

*(Interruptions)*

MR. DEPUTY-SPEAKER : It has been brought to the notice of the hon. Minister and he is on his legs. He has taken notice of the fact that the statue was broken. So, he is on his legs. He will answer.

SHRI RAJNATH SONKAR SHASTRI: I am saying something.

MR. DEPUTY-SPEAKER : If, without notice all are allowed to speak then we are derailing it. Then, indiscipline gets in and the Chair will be answerable to all the questions. Let us follow certain rules.

*(Interruptions)*

MR. DEPUTY-SPEAKER : No, no Shastriji, let us follow certain rules.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : We shall ask the State Government to submit a report in the matter

SHRI RAM VILAS PASWAN : The incident relates to Delhi...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Anyhow, the hon. Minister has promised that he would come back with the

information and the relief also. He has agreed for that, whether he gets the information from the State Government or Delhi Government.

Now, Shri Somnath Chatterjee.

*(Interruptions)*

MR. DEPUTY-SPEAKER : This is how, in this process some hon. Members are denied an opportunity to speak. I think this is not fair.

*(Interruptions)*

MR. DEPUTY-SPEAKER : You cannot speak, Shri Shastri.

SHRI SOMNATH CHATTERJEE: I wish to raise a very important matter which relates to the morale of the Government officers serving in Assam. I refer to the case of one Shri Dilip Kumar Das who is employed as a Senior Manager in the Power Grid Corporation of India Limited, which is a Central Government of India Undertaking. He was posted at Salakati in Kokrajhar district of Assam. He was abducted/kidnapped about five months back supposedly by ULFA terrorists.

For the last five months the Power Grid Corporation are supposedly making some efforts to trace him. But there is no activity by the Government, either Central or State to really make a sincere attempt to trace him or to secure his release.

Sir, kindly imagine the condition of his family which consists of his wife and two school-going children. There is nobody, really, to look after them. They are in Delhi and are in great mental agony. One letter came from him in March. Thereafter there is no word from him.

We would like to know what the Government is doing in this matter to try to secure the release of people who are kidnapped, for no fault of theirs. What happened is, this gentleman offered to go there although it is a disturbed area. He offered to serve the Government sincerely and he agreed to the posting there. Within two months of his posting he was kidnapped and for the last five months he is untraced. This is not only his own matter. There is total uncertainty and lack of security; insecurity is prevailing there. Even the officers and employees are wondering how they could work in those conditions if the Government does not make any move.

Therefore I very strongly request the Government to take up this issue immediately, which has a humanitarian aspect and also a question of security and the future and morale of the Government employees and servants who are working at the risk of their lives.

The message should go that the Government is absolutely serious, otherwise, what is the protection to the people? So, I want to mention to the hon. Minister of Parliamentary Affairs, Shri Vidbyacharan Shukla, that this is a very important issue. He may kindly do something and let us know. The family is in total misery and traumatic effect is there in the

family. The little children are crying for their father. They say, 'what is the fault of our father that he is not coming back'.

So, kindly look at it very seriously and do something and let us know.

MR. DEPUTY-SPEAKER : We have hardly ten minutes more for this at our disposal.

It Depends on your cooperation. The moment is 10 o' clock, we will take up the next item.

[*Translation*]

SHRI CHHEDI PASWAN (Sasaram) : Mr. Deputy-Speaker, Sir, I want to draw the attention of the House to a matter of urgent public importance linked with the people of Bihar living below the poverty line. The monthly quota of levy wheat, rice, sugar, kerosene oil and coal allotted to Bihar falls short of its requirement. Although the attention of the Central Government was drawn to this problem by the Bihar Government, yet no increase has been effected in its monthly quota. It is causing great distress to the consumers, particularly those living below the poverty line.

MR. DEPUTY-SPEAKER, Sir, I would request the Central Government to increase the monthly quota of Bihar as per its requirement.

[*English*]

MR. DEPUTY-SPEAKER : Your names are there in the list. I call Members according to the list. You need not have the least apprehension and we go on with this upto 1 o' clock. You have to accommodate yourselves within that period.

SHRI ANNA JOSHI (Pune) : Mr. Deputy-Speaker, Sir, I may be permitted to raise the following urgent matter of public importance.

The Government has issued eviction notices to the jawans of Border Security Force, who at present are facing the militants holed-up in Chrar-e-Sharif in Kashmir, to vacate the Government accommodations given to them in Delhi.

I am sure that this House will agree with me that these jawans who have to concentrate and stay alert to avert any unpleasant situation are being deliberately distracted due to the notices issued by the Urban Development Ministry. If the jawan concentrates on his housing problem and his family's welfare then he is not performing his duty for which he may face punishment and if he does not then his family may be forcibly evicted and brought on road.

I, therefore, through you, urge upon the Government to take necessary and suitable steps, so that these brave jawans can serve the nation whole-heartedly while their home front is safe and intact.

[*Translation*]

SHRI RAM NAIK (Mumbai North) : Mr. Deputy-Speaker, Sir, the New Greater Textile Mill in Bombay was completely destroyed in a devastating fire on Friday, April 28. It has rendered thousands of labourers unemployed and has also caused loss to the tune of crores of rupees. Rumours are afloat among trade unions and newspapers that perhaps it was a case of arson. In case the mill is closed, the land would fetch a tidy sum of Rs.200 crores to the owners. BIFR is looking after the management of the Mill. I would urge the hon. Minister not to grant permission for the sale of the land and efforts should be made to run the mill with the cooperation of trade unions. An enquiry should be conducted to ascertain the causes of the fire and the hon. textile Minister should make a statement in this respect.

SHRI RAM PRASAD SINGH (Vikramganj) : Mr. Deputy-Speaker, Sir, I want to draw the attention of the hon. Coal Minister towards the districts of Buxar, Rohtas, Aurangabad and Bhojpur. There is an acute scarcity of Petrol, Diesel and Cooking gas in these backward districts and the consumers are fleeced by the shopkeepers.

[*English*]

MR. DEPUTY-SPEAKER : Regarding the shortage of petroleum products, the hon. Minister will make a statement at the appropriate time. Anyhow, since your name is listed here, so I have called your name.

[*Translation*]

SHRI RAM PRASAD SINGH: Talks to provide a cooking gas agency in Vikramganj were held several times but the same have not been materialised into action so far. In first instance, an agency should be allotted to a harijan and thereafter some agencies may be allotted in the general category remove the shortage of cooking gas.

[*English*]

SHRI V. DHANANJAYA KUMAR (Mangalore): Hon. Deputy Speaker, It is quite unfortunate that the NABARD has refused to provide refinance facility to the State of Karnataka. The matter was raised in the Rajya Sabha the other day. Again, with a heavy heart, I am saying that the Finance Minister has said that he cannot do anything in the matter. He has put the blame on the State Government, saying that the State Government has introduced the interest waiver scheme. I would like to know the stand of the Government regarding the farming community which has the pride of producing 185 million tonnes of foodgrains. We are claiming that we have become self-sufficient in the matter of foodgrains. Unless the NABARD continues the refinance to the State of Karnataka, it will be very difficult for the farming community to avail the loan facility, I would, like to know, what is the stand of the Government towards

the farming community. Will the Government interfere immediately and direct the NABARD to give the refinance facility to the State of Karnataka? This matter is very serious and let the Government respond to it, Sir.

MR. DEPUTY-SPEAKER : You cannot expect the Government to respond to it immediately.

SHRI V. DHANANJAYA KUMAR: The matter is so serious that hundreds of thousands of people belonging to the farming community are not able to avail the agricultural loans. The Hon. Minister is sitting here, Sir.

[*Translation*]

SHRI HARI KEWAL PRASAD (Salempur) : Mr. Deputy Speaker, Sir, through you I want to draw the attention of the House to the corruption prevalent in the Ministry of Communications. On March 14, when I was sitting in my residence, at about 11 P.M. the Supervisor from the Communication Department informed that I had made a fifteen minute call to Saudi Arabia. I informed him that I had neither any acquaintance in Saudi Arabia nor had I made any call thereto. I wrote about it to the Minister as well as senior officers of the Department of Communications. They informed me that they are looking into the case but in the meantime, they informed me that I had made seven calls to Zambia and a list sent to me. The hon. Communication Minister should order a probex into this faulty billing and at least, the Members of Parliament should get correct Bills.

[*English*]

MR. DEPUTY-SPEAKER : Now the Zero Hour has come to an end.

13.00 hrs.

MR. DEPUTY-SPEAKER: We shall now take up Papers to be laid on the Table.

(*Interruptions*)

MR. DEPUTY-SPEAKER : I very honestly tried and requested you to cooperate. The Chair is anxious to accommodate everybody. But what shall I do? Most of the Members who took the opportunity, took more time. Your names are here. Shri Basudeb Acharia's name is here in the list.

SHRI BASUDEB ACHARIA: Sir, for the last several days I am giving notices. Please allow me to speak.

MR. DEPUTY SPEAKER : The Chair has never stood in the way of hon. Members in expressing their feeling. I have been repeatedly telling you to accommodate subsequent speakers. But the hon. Members could not oblige. I am sorry.

(*Interruptions*)

SHRI RUPCHAND PAL (Hooghly): Sir, it is an important matter.

SHRI BASUDEB ACHARIA: Please take up Papers to be laid at 1.15 p.m. Please allow us to speak.

MR. DEPUTY-SPEAKER : I am sorry. We will allow you some other day. Now we shall take up Papers to be laid on the Table.

(*Interruptions*)

13.01 hrs.

## PAPERS LAID ON THE TABLE

### Annual Plan for 1994-95 of Planning Commission

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : Sir, on behalf of Shri Giridhar Gomang I beg to lay on the Table a copy of Annual Plan for the year 1994-95 (Hindi and English Versions) of Planning Commission.

[Placed in Library See. No. LT-7475/95]

### Notification Under Oil and Natural Gas Commission (Transfer of Undertaping and Repeal ) Act, 1993.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, I beg to lay on the table :

- (1) A copy of the notification No. S.O. 13S(E) (Hindi and English Versions) published in Gazette of India dated the 2nd March, 1995 authorising certain officers of the Oil and Natural Gas Corporation Limited to exercise the powers specified in sub-section (1) of section 9 of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act, 1993, issued under said section and Act.

[Placed in Library See. No. LT-7476/95]

- (2) A copy of the Oil and Natural Gas Corporation Limited (Payment of Compensation) Rules, 1994 (Hindi and English Versions) published in Notification No. G.S.R. 106(E) in Gazette of India dated the 2nd March, 1995, under sub-section (3) of section 10 of the Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Act, 1993.

[Placed In Library See No. LT-7477/95]

### Annual Report of the Press Council of India, New Delhi for 1993-94 and Statement for Delay in Laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri K.P. Singh Deo I beg to lay on the table:

- (1) A copy of the Annual Report (Hindi and English

Versions) of the Press Council of India, New Delhi, for the year 1993-94, along with Audited Accounts.

- (2) Statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See. No. LT-7478/95]

**Notification Under Delhi  
Municipal Corporation Act, 1957**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : Sir, I beg to lay on the Table a copy of the Order (Hindi and English versions) published in Notification No. U.14011/160/89-Delhi in Delhi Gazette dated the 28th February, 1995 making certain amendments in the Order published in Notification No. U.14011/160/89-Delhi (1) dated the 6th January, 1990, issued under sub-section (1) of section 490 of Delhi Municipal Corporation Act, 1957.

[Placed in Library See. No. LT-7479/95]

13.03 hrs.

**COMMITTEE ON SUBORDINATE LEGISLATION**

**Seventeenth and Eighteenth Reports**

[English]

SHRI AMAL DATTA (Diamond Harbour). Sir, I beg to present the Seventeenth and Eighteenth Reports (Hindi and English versions) of the Committee on Subordinate legislation.

13.03½ hrs.

**COMMITTEE ON AGRICULTURE**

**Nineteenth, Twentieth, Twenty-first, Twenty-second  
and Twenty-third Reports**

[English]

SHRI NITISH KUMAR (Barh). Sir, I beg to present the following reports and the Minutes thereon (Hindi and English versions) of the Committee on Agriculture:

- (1) Nineteenth Reports on Demands for Grants (1995-96) of the Ministry of Agriculture (Department of Agriculture and Cooperation).
- (2) Twentieth Report on Demands for Grants (1995-96) of the Ministry of Agriculture (Department of Agriculture Research and Education).
- (3) Twenty-First report on Demands for Grants (1995-96) of the Ministry of Agriculture (Department of Animal Husbandry and Dairying).
- (4) Twenty-Second Report on Demands for Grants (1995-96) of the Ministry of Water Resources.

- (5) Twenty-Third report on Demands for Grants (1995-96) of the Ministry of Food Processing Industries.

13.04 hrs.

**STANDING COMMITTEE ON SCIENCE AND  
TECHNOLOGY, ENVIRONMENT AND FORESTS**

**Twenty-first Report**

[English]

SHRI OSCAR FERNANDES (Udupi): Sir, I beg to lay on the Table a copy (Hindi and English versions) of the Twenty-first Report of the Standing Committee on Science and Technology, Environment and Forests on the Demands for Grants (1995-96) of the Department of Biotechnology (Ministry of Science and Technology).

13.04½ hrs.

**Statement by Minister**

**SHORTAGE OF PETROL AND DIESEL IN THE  
NORTHERN REGION**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : Sir, I share the concern expressed by the Hon'ble Members of the House regarding the shortage of diesel and petrol in the Northern Region. On account of emergency shut-down of Mathura Refinery in the last week of March, 1995 for more than 3 weeks and operational constraints in import and movement of diesel through Kandla, which is the main port meeting the deficit requirement of Northern Region, shortage of diesel and petrol occurred, leading to dryouts at retail outlets in a number of areas in some states in the Northern Region in the month of April, 1995. Although expeditious and emergency steps have been taken to arrange for higher receipt of products at Kandla and move the same from Kandla-Koyali, on account of heavy demand during the current peak season of harvesting and transportation of foodgrains, some shortages are still continuing.

The demand for diesel and petrol in the Northern Region comprising the states of U.P., Punjab, Haryana, Rajasthan, Himachal Pradesh, Jammu & Kashmir and Union Territories of Delhi and Chandigarh has been rising at a much higher rate than in the rest of country, particularly for the last two years of course, this indicates faster economic growth in the region in agricultural, industrial and tertiary sectors, leading to higher income to the people of these states. Even at the country level the growth in demand of all petroleum products during 1994-95 has been 7.4% against 3.2% in 1993-94. For diesel, the growth rate has been 9.2% during 1994-95 against 6.5% during 1993-94.

Oil Industry makes annual plans in the form of Oil Economy Budget to meet the demand by indigenous production and imports. As the indigenous refinery output is only around 56 million tonnes, compared to the consumption of 65.3 million tonnes during 1994-95, the rest of the requirement, basically of diesel and SKO, is met by imports. The main port of import of petroleum products for meeting the requirement of Northern Region is Kandia where heavy congestion has occurred on account of heavy traffic of different sectors. A new Oil Jetty is being constructed at Kandia to facilitate higher imports of petroleum products to meet the future demand. However, on account of competing demands from different sectors and operational problems, the import of petroleum products suffered some setback during March-April, 1995. But the main reason for the disruption in supplies and consequent shortage of diesel and petrol in Northern Region was the emergency shut-down of different units of Mathura Refinery, on account of safety considerations, from 24.3.1995 to 18.4.1995. Mathura Refinery supplies about half of the total requirement of 55,000 tonnes per day of total petroleum products of Northern Region. To meet the shortages during this period, special rakes were rushed from even far-off locations like Bombay, Pune and Vizag, etc. Heavy movement of diesel and petrol by road was also undertaken from Kandia, Koyali, Bombay and Budge-Budge to meet the heavy shortage in the region. Ministry of Surface Transport accorded priority berthing of oil tankers to arrange for higher product movement from Kandia. Despite constraints it has been possible to provide a growth of 3.6% of HSD in the whole Northern Region during April, 1995 as against the same month last year and a growth of 6.2% in supply of petrol during April, 1995. For diesel consumption, Haryana recorded a growth of 5.3%, J&K 14.4%, Punjab 4.1%, Rajasthan 11.4 and Delhi a high of 24.4%. However supply in western UP was less by 11.10% over the previous year.

The Ministry is taking all possible steps to meet the current peak season demand of diesel and petrol in the Northern Region. I am myself reviewing and monitoring the position.

Efforts are being made to take maximum production from Mathura Refinery by utilising low sulphur fuel to contain the emission levels. A temporary Jetty is being constructed at Kandia port to handle more vessels and its will be available for use by September, 1995. A pipeline hook-up is also being made at Jetty No.2 immediately to handle more diesel. Ministry of Surface Transport is cooperating in providing priority berthing to petroleum tankers at Jetty No.1. Additional 20000 MT crude is being provided to Barauni Refinery for the month of May, 1995 to produce more diesel and petroleum for supply to U.P. More imports are also being arranged on other feeding ports like Haldia, Budge-Budge and Bombay to move the product from there into the Northern Zone. Railways have been requested to

undertake maximum possible loading from Kandia, Koyali and Budge-Budge as well as from non-traditional sources like Loni, Haldia, Budge-Budge and Vizag involving even long lead movement. Transportation by road has been stepped up substantially during this period and more tank lorries are being pressed into service. At Kandia, oil tankers with higher pumping rate are being deployed to enable higher imports. Other improvisations are also being made at Kandia to handle higher quantities. Higher imports of diesel have also been planned to meet the demand during the peak season.

A task force has been appointed under the chairmanship of Chairman, IOC, Executive Director, OCC, and C&MDs of oil marketing companies, and representatives of the Ministries of Petroleum, Railways and Surface & Transport to monitor the import, production, movement and distribution of diesel, petrol and kerosene in the Northern Region and take required measures to meet the demand for the current peak season.

I am aware that this shortage is unfortunate and has caused difficulties to farmers in harvesting and threshing operations as well as in moving their crops to the mandies. I would like to assure the House that all-out efforts are being made with the cooperation of all concerned to meet the demand of diesel.

However, inspite of the best efforts of all the agencies concerned, we should not rule out the possibility of occasional localised difficulty in product availability during the next few weeks.

I am sure the Hon'ble Members will agree that to provide for security of supplies on a sustained basis for the future, we will have to overcome the infrastructural constraints. I am working on a medium term strategy to ensure that in future the demand for petroleum products throughout the country is met satisfactorily even in the event of contingencies of different sorts which cannot be avoided in this vast country through a system which will ensure uninterrupted supply of petroleum products. This strategy consists of the following elements:

First and foremost, therefore, we have decided to establish a strategic reserve of 45 days of petroleum products for the country through creation of additional storage capacity in the refineries, supply locations and major consumption areas. This strategic reserve would be at the command of the Government and would be used as and when necessary to meet contingencies and emergency situations. The second element is to develop a national pipeline network. At present, the movement of petroleum products faces considerable constraints. We have therefore decided to develop a national pipeline network to be established by a Joint venture Company of the oil marketing companies with private participation. Thirdly, additional jetty capacity will be created at the ports with the Oil Industry building its own captive jetties and single buoy mooring system.

(SBMS), wherever necessary. This will enable faster and larger handling and movement of petroleum products from one region to another.

Kandla-Bhatinda pipeline will be operational during the next peak season of September-December. However, to meet the future demand, its capacity will be expanded. I have also directed the Ministry to take steps for increasing the refining capacity of Panipat Refinery from the presently planned 6 Million Tonnes per annum. More refining capacity is also being planned in the Northern Region. I hope with all these steps, such problems will not recur in future and we shall be able to meet the full demand of petroleum products in the country.

SHRI CHETAN P.S. CHAUHAN (Amroha): Why has the supply in UP been reduced by 11 per cent as compared to last year, when it has increased by 14 per cent in Jammu & Kashmir, and by 4 per cent in Haryana?

MR DEPUTY-SPEAKER : Mr. Chauhan, whenever a Minister makes a statement, we cannot ask for any clarification. There is a rule book to guide the Presiding Officers as well as to the Members. We cannot deviate from that.

Now, the next subject is Calling Attention, Probably, it takes a little time and if the House were to agree, We can up Matters under Rule 377. It may not take more than six or seven minutes. Does the House agree with that?

SEVERAL HON. MEMBERS : Yes.

MR DEPUTY-SPEAKER : All right, we shall now take up Matters under Rule 377. I almost agree with Shri Basudev Acharya's suggestion that after lunch we can take up Calling Attention. So, we shall now take up Matters under Rule 377.

Shri Gopi Nath Gajapathi.

13.13 hrs.

### MATTERS UNDER RULE 377

- (i) **Need to Provide Central Assistance to State Government of Orissa to cope up with Acute Drinking water Problem in Ganjam and Gajapathi Districts**

[English]

SHRI GOPI NATH GAJAPATHI (Berhampur) : Sir, the State of Orissa has been reeling under the severe crisis of drinking water. The shortage of drinking water is more acute in the southern region of the State, particularly Ganjam and Gajapati Districts. No steps have been taken for a permanent solution of drinking water problem in Berhampur city. As the tube wells installed at several places of the city are in defunct condition, the water scarcity problem continues to exist in these areas.

The growing irregularities in water supply Mahendra Tanaya River have posed a serious scarcity of drinking water in Parlakhemund town, the headquarters of the new Gajapati District. The river is getting dry day-by-day and this is causing disruption in water supply to that town. The existing water supply schemes are not able to solve the water shortage problem. The State Government is unable to bear the high cost of the required water supply schemes.

I urge the Government of India, to the implement action plans for removing the shortage of drinking water in Berhampur, Parlakhemudi as well as other towns of Ganjam and Gajapati Districts. Adequate Central Government assistance should be provided for implementing the necessary drinking water supply schemes, forthwith.

- (ii) **Need to Instruct Neyveli Lignite Corporation to Cover Other Accessories under Renovation Programme and Enhance Generation Capacity to Existing Units**

DR.P. VALLAL PERUMAN (Chidambaram) : Mr Deputy-Speaker, Sir, the Government of India have sanctioned under Life Extension Programme, renovation and recommissioning of nine existing units of the first thermal power station of Neyveli Lignite Corporation at a capital cost of Rs.315.25 crore in March 1992. The Thermal power Station-I consists of boiler, turbine generator, switch yard, cooling tower and other instruments, but the renovation work covers only boiler and turbine generator, that is, mainly Boiler and little modification of Turbine Generator; the accessories like switch yard, cooling tower are not renovated.

Normally during the renovation under life extension programme, uprating of generation is also taken into consideration as in other countries like Germany, America, etc. In Neyveli Lignite Corporation although the Government invested a huge amount of Rs.315.25 crore, the Neyveli Lignite Corporation have not made any efforts for increasing the production capacity of generation in the first Thermal Power Station.

So, I request the hon. Minister for Coal to give proper instructions to Neyveli Lignite Corporation to cover the other accessories for renovation and also uprating the production capacity of generation of existing units from 600 MW to at least 610 MW (10 per cent increase) in order to renovate the Thermal Power Station-I as a full-fledged one.

- (iii) **Need for Construction of a Bye-Pass on National Highway No.8 at Udaipur Rajasthan**

[Translation]

SHRI BHERU LAL MEENA (Salumbar) : Mr. Deputy Speaker, Sir, there has been a long standing demand from the people of Udaipur for a bypass. I had drawn

the attention of the Surface Transport Minister earlier also and he had assured that a provision would be made in the new road policy. But in the new road policy announced by the State Government, Udaipur finds no mention. Udaipur is located on National Highway No.8 and in the absence of a bypass it has become an accident prone area, sometimes resulting in fatal accidents. With the increase in the population of Udaipur, the number of vehicles is also increasing and if no bypass is constructed, the accidents would continue to increase.

I would, therefore, urge the Union Government to include Udaipur in the new Road Policy and construct a bye pass on N.H.No.8 at Udaipur.

**(iv) Need for Construction of a Bye-Pass on the National Highway No.6 at Deogarh Town in Orissa**

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) Mr. Deputy-Speaker, Sir, the National Highway No.6 linking Calcutta with Bombay goes through the heart of Deogarh town in Orissa. Deogarh is a historical place with abundant natural beauty all-around. Its high mountains, deep forests and especially the famous fall Padhanpat attract a large number of tourist and picnic parties round the year. The town is always overcrowded. There being no bypass, the entire heavy vehicular traffic on the National Highway No.6 passes through the busy and crowded area of the town endangering the security and safety of the passers-by. In fact, very often fatal accidents take place.

Construction of a bypass on the National Highway No.6 at Deogarh town is therefore very essential

I therefore request, the Union Government to take necessary action in this regard immediately. Further, necessary financial provision should be made to suitably connect the missing link between National Highway No.42 and National Highway No.6 without any delay.

**(v) Need to Write off Loan and Interest Taken by State Government of Rajasthan from the Centre**

SHRIMATI VASUNDHARA RAJE (Jhalawar) . The State Government of Rajasthan has been facing some financial crisis. The loans taken by the State Government from the Centre for various development programmes have helped in creating assets amounting to only Rs 8,000 crore, whereas loans and interest payable on it aggregated to Rs.10,000 crore by March 1994. Therefore, unless the loan and interest are waived off, the State Government would not be able to mobilise more resource for its developmental programmes

Keeping in view the present precarious financial condition of the State, I urge the Government of India that the population and area of the State should not be the sole basis for allocating resources to Rajasthan, instead the index of backwardness should be taken into consideration I also demand that the old formula for allocating funds for natural calamities be scrapped and the State be reimbursed actual expenses met by it in dealing with the situation.

**(vi) Need to Provide Reservation Benefits to 'Navo Shudra' Caste Throughout the Country**

[Translation]

SHRI BALRAJ PASSI (Nainital) : Mr. Deputy Speaker, Sir, Distt. Nainital is predominantly inhabited by people belonging to Navo Shudra Caste. In West Bengal, people belonging to this caste enjoy the facility of reservation, but in UP, it is denied to them. The people belonging to Navo Shudra Caste were displaced during the partition of the country and were resettled in the Terai region. But even after so many years, they are still economically and socially backward. They have been resettled near river and canal banks and near jungles and are leading a miserable life. Several memoranda have been submitted to the Government many a time but no decision has been taken to provide them the facility of reservation. In view of their pitiable plight, I would urge the Government to provide them the facility of reservation in the entire country.

**(vii) Need to Make Ambari-Falakata Aerodrome in Siliguri, Functional**

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri) . Sir I wish to draw the attention of the Government to the fact that there is only one aerodrome at Bagdogra, Siliguri, to cater to North Bengal in the field of air communication. The districts, Jalpaiguri, Darjeeling, Coochbehar and Dinajpur are developing rapidly in the light of new Industrial Policy which requires air communication. The Ambari Falakata aerodrome which is only 20 Kms. from Siliguri and 10 Kms. from Jalpaiguri town has been remaining non-functional since long.

I urge upon the Central Government to take immediate necessary steps to make this aerodrome functional.

**(viii) Need to Provide Adequate Financial Aid to the State Government of West Bengal to deal with the Problem of Silting of Rivers in Sunderbans Area**

SHRI SANAT KUMAR MANDAL (Joynagar) : Sir, the Sunderbans in West Bengal happens to be the poorest and most backward area. The people in the Sunderbans still continue to live in primitive conditions. Most of them belong to the scheduled or backward classes. Deaths from royal Bengal tigers in the forests

and crocodile attacks in the rivers have been the bane of human life in the area for as long as the people started living in the Islands.

The area is dependent on the vagaries of nature and the problem of silting of the rivers has now posed a threat bigger than the tiger or the crocodile menace to the inhabitants. Since motor boats are the only means of transport in the area, the silting of the rivers is threatening to isolate the Sunderbans from the rest of the country. At times, the motor boat gets stuck in the silted rivers. Further, agriculture is the only means of sustenance for the poor people of the Sunderbans and this silting of rivers has rendered it almost impossible for them to use water-logged water for irrigation of their paddy fields.

I, therefore, request the Central Government to come to the rescue of the poor people of the Sunderbans in a big way and save the area by providing necessary financial aid to the fund-starved State Government of West Bengal to meet the serious threat posed by silting.

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MR. DEPUTY-SPEAKER : The House Stands adjourned to meet again at 2.30pm

13.26 hrs.

*The Lok Sabha then adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.*

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14.36 hrs.

*The Lok Sabha re-assembled after Lunch at Thirty-Six Minutes past Fourteen of the Clock.*

(Mr Deputy-speaker in the Chair)

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### **Situation Arising out of Spread of Malaria in Assam resulting in death of a large number of people.**

SHRI UDDHAB BARMAN (Barpeta) I call the attention of the Minister of Health and Family Welfare to the following matter of urgent public importance and request that he may make a statement thereon :

"The situation arising out of spread of Malaria in Assam resulting in death of a large number of people and the steps taken by the Government in regard thereto."

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : I share the anxiety of the members of the House about reported resurgence of Malaria in Assam which has taken the lives of about 145 people till the end of April, 1995 in various districts in the State.

Immediately after getting the information about outbreak of Malaria, I personally rushed to the affected areas of Assam alongwith two experts from the National Malaria Eradication Programme(NMEP) to take stock of the situation and for providing necessary assistance to the State Government. The preparedness on the part of the State Government and the control measures undertaken were assessed and under my instruction additional quantities of durgs and insecticides were allotted from the Medical Store Depot, Guwahati. While I was in the affected districts, DDT spraying was being undertaken and additional medical camps were established by the State Health Department in remote areas to supplement the existing facilities for treatment of cases.

After returning to Delhi, I instructed the Union Health Secretary as also DGHS to ensure continuous supply of adequate quantity of drugs and insecticides and monitor the situation closely. Since then, the malaria situation is being monitored regularly and a Control Cell has been established at the NMEP Headquarters, Delhi.

The State of Assam is highly endemic to malaria due to its hilly and forested terrain and climatic conditions. During the previous years also the State reported high incidence of malaria and P.falciparum cases with deaths due to the disease.

During 1995, reports of 145 deaths due to malaria have been received till the end of April from 11 out of 23 districts of the State. The highly affected districts are Goalpara, Sonitpur, Nalbari, Kamrup, Darrang and Bongaigaon.

Our Ministry is keeping close watch on the malaria situation in Assam. The situation had already been reviewed in January, 1995 in Guwahati and at Delhi in February, 1995 followed by recent review by Secretary(Health) and DGHS in Calcutta on 27th April, 95 with Health Officials/representatives of Government of Assam and other North Eastern States and West Bengal.

We have taken steps to ensure that all the required insecticides and drugs are made available to the State Government. As the Hon'ble Members are aware, 100 % Central Assistance since December, 1994 is being provided under National Malaria Eradication Programme to all the North-Eastern States including Assam. The cash assistance for Rs.38.28 lakhs was released to the State for the period from December, 94 to March, 1995. During the current financial year, sanction for Rs.128.74 lakhs has been issued for the first quarter.

To review the upto date position of the disease and control measures undertaken, 2 officers have been deputed again to Assam, and one each to the remaining six North Eastern States and West Bengal.

### REMEDIAL MEASURES TAKEN

1. On 24th April, 1995, I held a detailed review meeting with Health Officials of Government of Assam at Guwahati and impressed upon them the need to improve their surveillance measures, including case detection and treatment of fever.

2. I also emphasised the need for effective insecticidal spray in affected districts to protect the population from malaria infection. As a result of these measures and the efforts of the State Government, the situation has improved although we are not allowing any laxity.

3. For the purpose of effective implementation of National Malaria Eradication Programme, 31 District Malaria Officers and other District Officers and 30 Clinicians and medical specialists have been imparted two days refreshing training in control operation of Malaria during January, 95 etc. of NMEP.

4. I also emphasised the need to ensure easy availability of drugs in every affected village and to supplement it with IEC efforts by involving the community and helping the people to realise the importance of prompt case detection and early treatment.

5. Besides these, the treatment facilities are also being augmented by opening more medical camps.

However the success of these efforts would depend upon the effectiveness of the field officers at the ground level who have to rise to the occasion for facing the challenge in this very critical task. I am confident that the State Government would succeed in containing the situation. Sir, I would also welcome valuable suggestions from the House in our efforts in tackling the situation.

SHRI UDDHAB BARMAN Mr Deputy Speaker, Sir, I have gone carefully through the statement made by the hon. Minister. It is mentioned in the statement made by him that there is resurgence of malaria in Assam as a result of which about 145 people died. I want to say that in this period, malaria, particularly in the State of Assam, has taken practically an epidemic form and very many districts are affected by malaria. It is reported that more than 44,000 people are affected in different parts of the State and the number of deaths is 145. This is the official figure. But in this context I want to say that the number of deaths is actually more than the reported figure because many people did not report the real cause of their death. So there is a fear in Assam, that more than 500 people have already died of malaria.

It is said that the State of Assam is highly endemic to malaria. Everybody knows that Assam in particular and the northeastern region in general are very much a malaria prone area.

MR. DEPUTY SPEAKER : The hon. Minister has made a statement. If there is any ambiguity, if you want any clarification, you can put such clarificatory questions.

SHRI UDDHAB BARMAN : I am coming to that. It takes a little time.

SHRI BASUDEB ACHARIA (Bankura) : He is preparing the ground for that.

SHRI UDDHAB BARMAN : Already everybody knows that Assam is a malaria prone area. Before that, last year also there were incidents of death because of malaria and previous to that also, practically every year, there are some incidents of death because of malaria in Assam. But what I feel is that this epidemic has been caused because the Government has completely neglected the situation. There is practically very much callousness to the problem facing the people of Assam, particularly in the context of malaria. There is no priority given to the eradication of malaria.

I think, there is no proper treatment also. There is hardly any public health centre in that area. There is no doctor, no physician and no medicine.

The people most affected are rural poor; many of them are illiterates. These people do not know how to take care of their health. As a result of this, malaria has taken an epidemic form in the States of Assam. I think that the administrative indifference, the organisational weakness and the low priority accorded to the incidence of malaria in the State have taken a toll of not only 145, but more than that. I therefore request the Government to pay more attention to this area.

The decisions taken in the meetings of the officials should not be left just on paper. At the same time, whatever measures have been taken should be continued. They should reach the people of the affected areas. The medical camps set up in the different areas should also be continued. As these people are mostly poor cultivators, they are not able to purchase and continue with the medicine. So, some steps have to be taken by the State Government and the Central Government to rehabilitate them. Whatever administrative measures are taken and whatever steps are being taken by the paramilitary personnel there should be continued.

Sir, I want that there should also be an awareness campaign among the people because they are not at all health conscious. There should be some tremendous awareness campaign. So, the fund allotted to the Ministry for this purpose should be increased. I am told by many people that there are a lot of centres under the National Malaria Eradication Programme. They are starved of funds. Many of them are not in a position to take up their day-to-day tasks. They have to be revamped so that they can do the surveillance work. They can detect how many malaria patients are there. The awareness programme should also be launched so that the people are educated regarding malaria.

The continued neglect, the impervious attitude of the Governments, both at the Centre and in the State should go and administrative measures should be prompted up so that malaria does not take the form of an epidemic..

I thank the Minister again though he has acted late. I appreciate the step he has taken. But it is not enough. He should help the people in the affected areas to fight the malaria epidemic.

With these words, I hope that the Government will take serious note of all these affairs and take up revamping of the National Malaria Eradication Programme.

I also wish to make a mention about DDT. There is a lot of talk that DDT is not sprayed.

There is a talk also that two person in every thousand must die in a place, then DDT can be spread in that place. All the conditionalities be given a go-by. DDT should be spread not only in the rural areas, but also in the entire Guwahati. In Guwahati also, there are victims of malaria and practically entire Assam is affected by malaria. I demand that proper steps should be taken in this regard so that the people can keep good health in future. I hope that the Minister will reply to these points.

SHRI AJOY MUKHOPADHYAY (Krishnagar) : Mr. Deputy Speaker, Sir, the statement given by Shri Ghatowar is not satisfactory. First of all, I would like to know from the Minister, the break up of the expenditure made in the State through the National Malaria Eradication Programme for the last three years. I would also like to know whether in areas where the expenditure has been made, malaria has been controlled. I would like to have the clarification on these two points.

In this connection, I would also like to make some points. The Government had set up S. Pattanayak Committee; and within a couple of months after the Committee, in their report exposed and utter failure of the Malaria Eradication Programme, the resurgent epidemic has claimed a large number of precious human lives in Assam. This has clearly demonstrated the Government's inability to plug the loophole. The death toll-which according to the statement of Shri Ghatowar is about 145- is perhaps not correct. I have been emboldened to say so because the expert review group headed by the Central Health Secretary and the Director-General of Health Services confirmed that the number of persons killed by Malaria would be more than what the hospitals have reported. What is more alarming is the reappearance of the fatal 'cerebral malaria' caused by the drug-resistant '*plasmodium falciparum*' which is responsible for 60 per cent of cases in North-East. It is not an isolated phenomenon of Assam or of North-East only. Malaria including that of 'cerebral variety' is spreading fast all over the country.

Mosquitoes are invading the very capital, that is , Delhi. The number of mosquitoes are increasing day by day. Where is the awareness about it? There is no awareness campaign on the part of the Government. Nothing is being done; no positive action is being taken to kill mosquitoes or to take preventive measures. This is really a very serious thing.

It is a pity that officially acknowledged number of malaria cases throughout the country for the last one decade has been static at two million per year. This is the all India figure.

MR. DEPUTY-SPEAKER : It is not a debate. It is only a clarification that you should ask for. You cannot make a debate.

SHRI AJOY MUKHOPADHYAY : Our Calling Attention Motion is related to Assam only.

MR. DEPUTY-SPEAKER : It is true but you cannot make a debate. You ask for only relevant clarifications.

SHRI AJOY MUKHOPADHYAY : Sir, I am making very relevant points. So, please allow me to speak. I want clarifications on these points also because the statement is silent over all these points.

The officially acknowledged number of malaria cases throughout the country has remained static at two million per year for a decade despite National Malaria Eradication Programme. So, you can easily understand what this programme is and what they are doing regarding it. One after another new dreadful diseases are coming up like plague, etc. And they told that these diseases are no more here. But they are coming up one after another. Plague came and now malaria including cerebral malaria is creating havoc. The Pattanayak Committee has categorically and in a pointed way observed that although appropriate technology for malaria control is available, administrative indifference, organisational weakness, poor intersectoral coordination and low priority given to the problem have resulted in periodic epidemics and high mortality.

14.58 hrs.

(Mr. Speaker in the Chair)

This Committee was set up by the Government. They have categorically stated all these things. But within a couple of months, malaria broke out in Assam and the entire north-eastern area and it is also spreading all over the country. So, I would ask the Government to think seriously and do something to prevent this dreadful disease.

With these words, I would like to have clarifications from the Minister...(Interruptions)

15.00 hrs.

MR. SPEAKER : Only those Members whose names are there will be allowed to speak: otherwise, not.

Mr. Acharia.

SHRI BASUDEB ACHARIA: Sir, the situation is very serious in Assam.

MR. SPEAKER: Mr. Acharia, for the benefit of all of us, I would like to read out this rule.

"There shall be no debate on such a statement at the time it is made but each member, in whose name the item stands in the list of business, may, with the permission of the Speaker, ask a clarificatory question and the Minister shall reply at the end to all such questions."

So, only a clarificatory question should be asked and there is no debate.

SHRI BASUDEB ACHARIA : I am asking clarifications, Sir.

MR. SPEAKER : A clarificatory question.

SHRI BASUDEB ACHARIA : Sir, In order to ask a question,...

MR. SPEAKER : You do not have to make a preamble.

SHRI BASUDEB ACHARIA : Preamble is necessary. I will take only a few minutes.

MR. SPEAKER: No, There are other things like the Railway Budget.

SHRI BASUDEB ACHARIA : I know, Sir. The situation is very serious in Assam. An expert committee has submitted its report headed by Mr. Pattanayak and has exposed that this malaria eradication programme has not been successful. It was started in 1953.

MR. SPEAKER : This is not a question, Mr. Acharia. It is a regular speech.

SHRI BASUDEB ACHARIA : I am coming to the question.

MR. SPEAKER : If you are violating the rules all the time, then we are just taking away the time which can be available to other Members. There are other topics and they are interested in those things. You should be careful about their timings also.

SHRI BASUDEB ACHARIA : I will not take much time. Let me come to the question. I will have to speak about the reason for the outbreak of this disease.

MR. SPEAKER : It is not necessary; it is not envisaged.

SHRI BASUDEB ACHARIA : Why has the malaria eradication programme failed?

MR. SPEAKER : It is not necessary ; It is not envisaged. You are attracting the attention of the Government for a particular assistance that should be given. You are not expected to make a thesis, a dissertation and then say that these are the reasons,

this and that. You please understand the spirit of this Calling Attention Motion. That is why, Calling Attention Motion is not allowed.

SHRI BASUDEB ACHARIA : The spirit of the Calling Attention Motion is about the situation in Assam. A large number of persons have died because of the disease and the Government is not serious. The outbreak was from the first week of April but the Minister visited only during the last week of April. In his statement, he has stated the steps he has taken after he visited Assam. He has stated that he held meetings with the officers and after his visit, spraying of DDT was undertaken. Why were preventive measures not taken in Assam and other North-Eastern States when the Government was quite aware of the fact that these areas were endemic and malaria-prone areas? In spite of that, why were preventive measures not taken? This is my first question.

My second question is...

MR. SPEAKER: I have to explain every point. I have said that a question can be asked. But you are asking the second question.

SHRI BASUDEB ACHARIA: This is part 'b' of the first question and not the second question.

What are the short-term and long-term measures taken by the Government to contain this dreadful disease? Part 'c' is this. Malaria Action Plan, 1995 was launched and after launching of this malaria action programme, what is the strategy which the Government has taken to eradicate this disease? Part 'd' of my question is : How many medical camps have been set up since the outbreak of this disease and whether sufficient medicines which are required to prevent this disease are being supplied by the Central Government in rural health centres and medical camps.

SHRIMATI SUSEELA GOPALAN (Chirayinkil) : Sir, we are getting reports from this area. Even on 29th April, the Indian Express has reported this:

"This sub-centres are either ill-equipped or exist in the shape of empty buildings. The sub-centre in Dongpar village in the sub-division has had no permanent doctor since 1971. Catering to over 15 villages, it is at times visited by a nurse.

The condition of the primary health centre at Gandhibari is a little better. It has resident doctor but is again ill equipped to handle cases which may require radical treatment."

Actually, as Mr. Acharia has put it, this area is malaria-prone area. Because last year itself, according to the Health officer, 345 people died in 1993 and 1069 people died in 1994 in India and the major portion was in those areas. What effective steps were taken there? Even now, it is fairly ill equipped. The Government should find out some doctors from other areas, summon them and send them to this proper area so that the

hospitals can be well equipped. Otherwise, nothing can be done. We have read the Statement of the Minister. It is very much insufficient to meet the situation. On a war footing, you have to summon doctors, send medicines and all that. A team from the Centre should be sent there immediately. Do not wait for the State Government because they would be able to deal with such a situation. So, will the Government be prepared to send such a team and other medicines immediately?

SHRI SUBRATA MUKHERJEE (Raiganj) : Hon. Speaker, Sir, not only Assam but all north-eastern zone is malaria-prone zone. It is accepted by the Government and perhaps the hon. Minister who is also coming from Assam. It is known to him better. But the measure which is taken so far Assam is concerned- is definitely not satisfactory. As the hon. Member has said, about 100 per cent Central assistance since December, 1994 is being provided under the National Malaria Eradication Programme. Yet in all the north-eastern States including Assam, the situation is very worse.

So, in this connection, I would like to know what steps the Government is taking as it is not only a question of Assam or as it is not only a question of north-eastern zone, but it is also a question of Delhi itself, it is a question of throughout the country. I myself along with some other MPs reside very near to our presidential residences and it may be called as heaven.

MR. SPEAKER : Please come directly to the question which throw some light on malaria in Assam, not in Delhi.

SHRI SUBRATA MUKHERJEE : Sir, after the sunset, due to mosquitoes we feel lot of restlessness. So, my specific question is whether specific steps would be taken by the Central Government to remove the anopheles and other types of mosquitoes in the near future ? I would like to know the specific answer from the hon. Minister.

MR. SPEAKER : Yes, Mr. Minister.

SHRI PABAN SINGH GHATOWAR : Mr. Speaker, Sir, I am very much grateful to the Members that they have drawn the attention of this House through this Calling Attention Motion to the malaria situation in Assam. The hon. Prime Minister has taken a review meeting, last year. After he had taken the review meeting we have decided for cent per cent Central help to the north-eastern States. I personally visited some of the areas there last month. But we have to know the geographical location of that area. Most of the areas are on the foothill of Bhutan and it is very difficult to reach those area. The roads are not good there. So, it is very difficult to approach those villages.

The population of that area for its livelihood depends on forests up to 25 to 30 percent. So, they have to go to the forests. I may just briefly tell about my experience when I visited the area. When I visited those area, I had

interacted with the public there. I agree with the hon. Members that the IEC programme is not up to the mark in that area because there is reluctance on the part of the tribal population even to allow spraying of DDT in the malaria infested areas. Somehow, they have some misgivings and we have to see that these misgivings are removed from their mind. Malaria has taken an epidemic form due the late reporting of the cases to the doctor.

Shri Ajay Mukherjee wanted to know the details of the budget. He has specifically asked me about the Central Assistance to the State of Assam in the last two or three years. In 1993-94, we have given Rs.435.78 lakhs; in 1994-95, the amount of Central Assistance is Rs.540.78 lakhs and in 1995-96 we propose to give Rs.1,250.53 lakh to the State Government as Central Assistance. Way back in February, we have given instructions to all the States in the North-East Region to make the medicine available in each and every village because the availability of medicine is highly essential. Yes, it is true that there are no sub-centres and health centres in those areas where the forest villages are located. We have instructed the State Government to at least set up a malaria medicine depot in each village under the supervision of the village head or the teacher so that the villagers can easily get the medicine. From our side, we are providing all medicine free of cost to the State Government. We have also reviewed the situation with the State Government and we have requested them to involve the community, in spreading awareness. As you are all aware, without the involvement of the community, it will be very difficult to control the malaria problem. Awareness among the people has to be created. We have already given them money to strengthen their IEC programmes in those remote areas and to create awareness among the people.

From time to time, we are reviewing the situation and we have already sent two of our experts. They are stationed in Guwahati and are coordinating with the State Government officials so that they can effectively monitor the malaria situation in the State. In our Central Assistance Programmes, we have made a provision for vehicles too. Lack of mobility is one of the major difficulty in the North Eastern Region. Though there are financial constraints on our side, yet we are providing a vehicle each to the district malaria officer so that they can go and visit the villages and supply the necessary medicine in time. Augmenting the clinical side, we have already supplied about 29 lakh microscope slides to the State Government. We are also proposing to give more microscopes to their PHCs and CSCs because the examination of blood is very much necessary in the case of malaria diagnosis. For this reason also, from the Central Government side, we have taken action.

All said and done, the success of any programme depends on the cooperation of the villagers. I have taken a meeting with the District Collectors and I have requested them to get in touch with the village heads and to persuade them to immediately report to the nearest camp if anyone in the village has fever. They may report to the nearby camp or the sub-centre or the PHC whichever is nearest to their village.

In the case of Malaria, early reporting of the disease is one of the important thing. If the cases reported earlier and the patients take medicine we can check the mortality rate effectively. It is definitely very difficult to eradicate Malaria altogether because in the tropical forests mosquitoes are there in abundance. These mosquitoes breed due to heavy rains and rain perhaps was one of the main reasons for the spread of this disease in Assam.

The State Government has mobilised its medical force and a special team of doctors are being sent to the affected areas. The make-shift camps have been provided in the affected areas. They will now be in a position to contain the Malaria in Assam. I can assure the House that the Central Government will give all help in the form of men and material which the State may be requiring in order to control this disease. It is not a disease restricted only to the State of Assam but it spreads in Rajasthan and other States also.

SHRI SRIKANTA JENA (Cutack) : But you are not getting proper response from the State Government.

SHRI PABAN SINGH GHATOWAR : From this year onwards, as per the instructions of the Prime Minister, we are going to observe a Malaria Week throughout the country to create awareness among the general public regarding this disease. For this we are taking the support of Voluntary organisations and others also because it is very difficult to control Malaria without the participation of community at large. From our side, we are giving all help to the State Government. We are making available the medicine in each village. In the earlier days we used to have the Malaria medicine available with the postmasters, teachers and village heads. We have requested the State Government to involve such people also in our endeavour to control Malaria in that State. At the same time the Central Government is not sitting idle I am personally interested in it because it is my home State. We are sending our own team there because it is difficult to post doctors there because there are a number of forest villages. We call them as forest village. So, in these remote areas it is very difficult to post doctors. We have requested the State Government to form some mobile units so that they can go to these areas and attend to the problems of the people of that area.

15.18 hrs.

## RAILWAY BUDGET 1995-96—GENERAL DISCUSSION

**Resolution Re : Approval of Recommendations Made in the Ninth Report of Railway Convention Committee,**

**Demands for Grants (Railways) 1995-96 and**

**Demands for Excess Grants - (Railways) 1992-1993**

[English]

MR. SPEAKER : Yes, Mr. Minister.

SHRI INDERJIT (Darjeeling) : Sir, if you could possibly give me two or three minutes to speak.

MR. SPEAKER : Yesterday we sat very late. Now if I give the opportunity to one Member, there may be many more who would like to speak.

[Translation]

SHRI GUMAN MAL LODHA : Mr. Speaker, Sir, during the question Hour you had observed that we will get the opportunity to speak at the time of discussion on Budget and if we are not permitted to speak now, when will we get the opportunity?

MR. SPEAKER : Were you not present yesterday?

SHRI GUMAN MAL LODHA : The House sat yesterday beyond midnight upto 2 A.M.

MR. SPEAKER : If I permit one Member then I will have to allow all the Members.

SHRI GUMAN MAL LODHA : I want to raise only one issue. A railway line from Bilara to Barh via Jetraru was announced and a survey was also carried out. I would like to know from the hon. Minister when will the Railway track be laid?

DR. GIRIJA VYAS (Udaipur) : Mr. Speaker, Sir, I would like to be brief in view of the paucity of time I would like to congratulate the hon. Minister of Railways for covering all aspects of the Railways in his budget speech. But it is with a sense of distress that I would like to point out that on the one hand, the Minister has promised to take the Railways to the 21st Century and on the other hand, Udaipur Division is proposed to be taken to the 1947 period. I hope the hon. Minister would deal with this problem in reply. He must also meet the people of Udaipur Division. It is necessary to convert this line into broad gauge line and link it with Udaipur-Ajmer line not only from tourism point of view but also from the point of view of mineral deposits here. I, therefore, appeal to the hon. Minister to solve this problem urgently.

PROF RASA SINGH RAWAT (Ajmer) : I also support this appeal.

SHRI MANIKRAO HODLYA GAVIT (Nandaragar) : Mr. Deputy Speaker, Sir, I support the Railway Budget and congratulate the hon. Minister for the good work done by him. I would like to place before him 1-2 demands in respect of my constituency. It has been the policy of our Government to develop the backward areas. During Shri Mahdavrao Scindia's tenure, sanction had been accorded to the doubling of Surat-Bhusawal line. Filling and earthwork from Jalgaon to Dharanagaon—a stretch of 25 kilometres had also been completed. But ever since this budget provision was transferred to some other head, the work has come to a standstill. This line passes through Gujarat, Maharashtra and the tribal areas of Madhya Pradesh. Provision therefor, should therefore be made in 1995-96 budget. 4 Up and 4 Down trains run on this section. Some superfast trains also run on this line, which is the cause of late running of local trains by as many as 5 hours. The Railways feel that the line should be doubled but the Ministry of Railways is adamant. The demand for this line is being made by Shri Kashi Ram Rana, Chhиту Bhai Gamit and me several superfast trains Ex Howrah, Trivandrum, Tapti-Ganga and Cochin are running on this line and all these trains provide direct service for South India and Gujarat.

A train each for Bombay and Delhi should be run from my Constituency. In the absence of ware house facilities, Shahda Sugar factory sends sugar consignments from the Dondaich Railway Station. A godown should, therefore, be constructed there besides, electrification of the railway line there. There is need to renew the Railway track.

[English]

SHRI INDER JIT (Darjeeling) : Mr. Speaker, Sir, I have great pleasure in supporting the Demands of the Railway Ministry. I do so because I see that the Railway Ministry, under the dynamic leadership of my good friends, Shri Jaffer Sharief, has done some good work and great work. I gather that he had set a target of converting 6,000 kilometres of metre-gauge into broad-gauge by the end of the year. But I now learn that he may succeed in going up to 8,000 kilometres which is really excellent. But even as I compliment Shri Jaffer Shaief for the good work and the great work done by him, I would like to mention to him, through you Sir, about some of the frustrations and disappointments of the people of my Constituency.

Sir, Siliguri, particularly, is one Centre which is today the financial Capital of the North-East. It is suffering greatly because of one simple matter. Sir, the main purpose of my speaking today is to try and seek from the Railway Minister some measures and some steps to restore to the Siliguri Junction the importance and glory which it once enjoyed as the principal Railway Station of North-Bengal and as the railhead and gateway to Darjeeling, Sikkim, Bhutan and Eastern Nepal.

Sir, ironically, the importance of Siliguri Junction has sadly slumped over the years even as the tourist traffic to Darjeeling reached a record of six lakh tourists last year and the number is expected to go up. Sir, what is happening so far as Siliguri is concerned is that this. Siliguri Junction once had as many as seventeen trains running through it linking West Bengal, Assam, Bihar and Uttar Pradesh. Today, there is just one train called Guwahati-Lucknow train but even this train is no longer running up to Lucknow; it stops at Allahabad.

Sir, some twenty years ago, a new Railway Station called the New Jalpaiguri Junction was established seven kilometres from the old Siliguri Junction in terms of the railway-line to provide a broad-gauge link between North-Bengal and Calcutta via Malda. Following the construction of a railway bridge at Farakka, this broad-gauge was then reafter extended to Guwahati providing a much needed broad-gauge link with Assam in addition to the earlier metre-gauge link. The new Siliguri Junction, Sir, was the renamed as new Jalpaiguri. In sharp and in distressing contrasts, the old Siliguri Junction has suffered great neglect. As I mentioned a little while ago, it gets only the GL train. Even this stops only at a highly inconvenient hour viz., at 1:30 a.m. In addition, it provides narrow-gauge and broad-gauge link with New Jalpaiguri which is seven kilometres away but no one uses the narrow-gauge train which presently runs only in May. The metre-gauge is used both for passenger and goods traffic, the latter including oil-tankers from Jalpaiguri. I have gone into the matter at great length, Sir, With the kind help of the experts in the area and I strongly plead once again that old Siliguri Junction should now be linked by broad-gauge to the New Jalpaiguri Junction which is a distance of barely seven kilometers.

Sir, the Railway Minister is going to achieve the target of 8,000 kilometers of gauge conversion by the end of this year. May I beg of him to give me at least seven kilometers of conversion from Siliguri to New Jalpaiguri? This, Sir, can easily be done. Seven kilometres is not a colossal distance when you think in terms of 8,000 kilometres. Sir, this conversion will greatly help the people visiting North Bengal and particularly Darjeeling, Sikkim, Bhutan and Eastern Nepal. What is happening today is that the people have first to travel to New Jalpaiguri and then transfer their baggage into buses and other vehicles to travel 15 kilometres to Siliguri by road. So, if we have this link up, if the metre-gauge is converted into broad-gauge, you will have provided great convenience and this alone, Sir, would be a very great help to the tourists and others.

Sir, I will not take more time except to make one other small point.

We also have another major problem in Siliguri. That relates to the railway crossing. As I said Siliguri is the principal town of North Bengal and the financial capital of the North East. What is needed is a flyover

over this particular railway crossing. Normally, The Railway Ministry join hands with the State Government in carrying out these kinds of projects. Fifty percent is contributed by the State Government and fifty percent by the Railway Ministry. Since the we Bengal has a very severe constraint resources, I would appeal to the Railway Minister to build this particular flyover on his own and win the goodwill and blessings of the people of Siliguri.

SHRIMATI DIL KUMARI BHANDARI (Sikkim) : I just want to endorse whatever he has said.

SHRI P.G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Sir, in my Parliamentary constituency, a survey was undertaken twenty years ago for a railway line from Mettupalayam to Samrajnagar and from Samrajnagar to Mettur via Satyamangalam. This is an industrially backward area and to promote industrialisation, this railway line is a must. Since the survey had found the project feasible and viable, I would urge upon the hon. Minister for Railways to take up this new railway line during this year itself and given us a categorical assurance regarding this project. I would also like to draw the attention of the Railway Minister to the deliberate neglect of Tamil Nadu by the Railway administration especially in sanctioning the unigauge projects and new projects.

Sir, the Railway Minister, Shri Jaffer Sharief while inaugurating the Madras Beach-Tambaram gauge conversion declared, "I am Minister for the country. I have to look into the interests of the country as a whole". If he is the Minister for the entire country, he should have looked into the interests of Tamil Nadu also which has the lowest percentage of broadgauge tracks in the whole of India. The percentage of broadgauge track in Tamil Nadu is only 22 per cent of the total railway line in the country. The Railway Minister has allocated a massive sum of Rs. 3,000 crore for Rajasthan and Karnataka during the last two years on the ground that these States have the lowest percentage of broad gauge tracks in country. This was a fact three years ago. But after pumping Rs 4,000 crore for various unigauge projects in Karnataka and Rajasthan, those two States have progressed pushing Tamil Nadu to the last position. Though Tamil Nadu comes last as far as the broad gauge tracks are concerned, still the Minister is reluctant to release sufficient fund to Tamil Nadu Still he claims that he represents the interests of the whole country. I charge the Minister for deliberately neglecting Tamil Nadu as far as release of funds is concerned even though Tamil Nadu has the lowest percentage of broad gauge tracks in the entire country. The funds provided for the current year for the on-going unigauge projects are very very small. For Madras-Trichy broad gauge conversion projects, a distance of 400 kilometers, a sum of Rs.40 crore has been earmarked. The work on this project has been going on for the last three years and if you release at this rate, it will take 25 years to complete this project.

MR. SPEAKER : You shall have to conclude now.

SHRI P.G. NARAYANAN : Sir, I will conclude.

MR. SPEAKER: May I suggest you to send the material to him? I will ask him to look into it.

Sir, with these words I oppose the Budget.

SHRI HANNAN MOLLAH (Uluberia) : I would like to bring to the notice of hon. Railway Minister only one project of 16 kms. of Howrah-Amta Railway line which was inaugurated by late Shrimati Indira Gandhi. Last year, this work was started in phase manner for five kilometers.

MR. SPEAKER : You should tell the Minister where to get the money from.

SHRI HANNAN MOLLAH : The work was going on and in between it was stopped. Last year they allocated some funds but this year they have kept only Rs.1000 for this 16 km. line. I will request the Minister through you that this year they should arrange some funds so that work can be completed on this 16 kms. Howrah-Amta line.

[Translation]

SHRI PRABHU DAYAL KATHERIA (Firozabad) : Mr Speaker, Sir, Firozabad occupies a unique position not only in India but in the entire world. Traders from all over India Visit Firozabad. As has been demanded by me several times earlier, a halt for Neelachal Express should be provided at Firozabad.

Secondly, the existing passenger train from Delhi to Tundla should be extended upto Sikhobad via Agra, Fatehabad etc. where the borders of U.P. and M.P. meet. There used to be railway line here but now it is not operative. It is my submission that this line should be extended upto Etawah via Agra, Fatehabad, Hiragarh with a view to provide rail link between U.P. and M.P.

[English]

MR. SPEAKER : I think, the House should not only make a demand on the Railway Minister but should take into consideration the amount of money available for the country and how to adjust it. Otherwise, the discussion on the Railway becomes meaningless

SHRI AMAL DATTA (Diamond Harbour) : I was telling that he should not go in for gauge conversion, particularly in Karnataka.

[Translation]

DR. CHHATRAPAL SINGH (Bulandshahar) : My constituency falls within the National Capital Region. But still there is no direct train service between Bulandshahar and Delhi. There used to be a shuttle service via Khurja and a train via Hapur; but now both have been discontinued during the tenure of Shri Jafferji. It is my earnest request that a train service should be provided between Bulandshahar and Delhi.

SHRI ASTBUJA PRASAD SHUKLA (Khallabad): Mr. Speaker, Sir, ten bogies of Banda Express had derailed near Basti. This is not a solitary incident

between Lucknow and Mujaffarpur. There had been two accidents earlier also in one year at Odasam. The technicians are of the opinion that the accidents have occurred due to worn out track. There had been a persistent demand for a double track between Muzaffarpur and Lucknow to share the pressure of traffic on this line which is on the high side. It was a sheer coincidence that there had been no deaths in these devastating accidents. But if no action is taken for the renewal and doubling of the track, there can be recurrence of such accidents. I hope the hon. Minister would in his reply enumerate the steps proposed to be taken in this direction so that the passengers travelling on North-Eastern Railway do not meet such accidents in future.

[English]

DR. SUDHIR RAY (Burdwan) I would like to request the hon. Minister to bring BDR section of South-Eastern Railway, Ahmadpur-Katwa section and Ahmadpur-Barddhaman section under unigauge conversion.

MR. SPEAKER : Let him speak first. Please understand that each one of you is making a demand and you know you are not guiding or advising the Minister where from to get the money. Otherwise, in this House what are we discussing—just the Demands!

SHRI R. JEEVARATHINAM (Arakonam) : I have not asked for any money.

MR. SPEAKER : You will be allowed to speak. Let him first speak.

[Translation]

SHRI NARAYAN SINGH CHOUDHARY (Hisar) : Mr. Speaker, Sir, I am elected from the Hisar constituency. There is already a train between Delhi and Amritsar. This train should be run via Jind, Rohtas, Narwana with a halt age at Beas. It will be of immense help to lakhs of people who want to visit Shri Radhaswami Satsang at Beas and in the absence of direct train service, they face considerable hardships.

Besides, a Railway track from Jind to Hansi and Narwana to Uklana should be laid and I have been given to understand that survey from Jind to Hansi already been carried out in 1992.

SHRI BHAWANI LAL VERMA (Janjgir) : My constituency Janjgir is in Distt. Bilaspur and Korba is the biggest industrial centre. As many as 12 coal mines, BALCO, NTPC, MPEB and other industries are located here. Thousands of officers and employees from all over the country are employed in the industries and mines here. As many as 7 long distance trains i.e. Chhatisgarh Express, Cochin Express, Amarkantak Express, Mahanadi Express, Mahamaya Express, and Narmada Express originate from Bilaspur. Even if one long distance train is extended upto Korba, it would benefit thousands of people. One of the reasons advanced for not extending the train upto Korba is the absence of a washing yard. In this connection I would

submit that the daily income of Rs. 5-6 crores from Korba would beside offsetting the cost of the Washing yard, which may be Rs.3 crores fetch profit.

Secondly, Utkal-Kalinga Express has been extended to Amritsar. The result is that the train often gets late by 5-6 hours causing inconvenience to thousands of passengers. This train should be terminated at Delhi as there are already more than 12 trains between Delhi and Amritsar.

Our third demand is....

[English]

MR. SPEAKER. Please submit your demands in writing to the Minister. He will consider that; if possible

[Translation]

SHRI BHAWANI LAL VERMA: There is a village Jetha between Shakti-Baradwar in Bilaspur Division. A halt should be provided here for benefit of 15-20 thousand population of this village.

[Translation]

SHRI JEEVARATHINAM (Arakkonam) : Hon'ble Speaker, Sir, I would like to say a few things while extending my support to the Demands for Grants moved in this august House by Hon'ble the Railway Minister.

First of all I would like to request the Railway Ministers through you to give a stoppage to the 23/24 Bangalore-Madras Express Train at Anwarthikanpet which is near Arakkonam. Likewise, it may also be given a stoppage at Panaveram. Then it would provide easier access to Sholingapuram which is a wide and vast hilly area. This would help the people to reach the place.

I have also been asking for a stoppage at Arakkonam for the Bangalore-Madras Lai Bagh Express. You have recently introduced Madras-Mysore Shatabdi Express. This prestigious train should be given a stoppage at Katpadi which is an alighting point to world famous Medical Centre at Vellore which is Christian Medical Collage Hospital. It is attracting people from all over the country and doctors from several parts of the world frequent that place. Hence I plead that you may consider giving a stoppage to Shatabdi Express at Katpadi.

Train No. 191 running between Arakkonam and Katpadi leaves at 7.30 A.M. from Arakkonam and reaches Katpadi at about 8.30 A.M. Right from morning till about 5 P.M. in the evening, the entire train is left there idle. The available capacity remains unutilized during the major part of the day. The engine, the driver, the coaches and the running staff remain there without any work. Hence, I would like to suggest that you may make use of this to run a day time train between Katpadi-Arakkonam so that, it may leave Katpadi by about 2 P.M. and return in the evening to collect back students and office goers from Katpadi to Arakkonam.

MR. SPEAKER : These are all administrative matters. You can write to the Minister. He will look into them. It is necessary to take the time of the House.

\*SHRI I.R. JEEVARATHINAM : Sir, let me complete as soon as I complete highlighting certain problems pertaining to my Constituency.

[English]

I accept that. But the same time he should take up with the Government of Tamil Nadu to give the funds has to be released as its share towards the completion of the construction of the Arakkonam Railway overbridge. The work is pending and remain stagnated for the past three years because the State Government is yet release its agreed upon share in the expediture involved. Hence, I request Mr. Narayan through this august House to take it up with the Hon'ble Chief Minister of Tamil Nadu.

Number of students from my Constituency Arakkonam are travelling daily to Madras to pursue professional courses like Engineering and other technical studies. Most of them are the children of Railwaymen. Hence, I request the Railway Administration to open an Engineering College and also Technical and Technological Institutes in Arakkonam. I would like to point out that the Bus Transport Corporations of Tamil Nadu are running professional Institutes like Engineering Colleges. The wards of the bus men are given preference in such institutions. Arakkonam is about 45 miles away from Madras so is the distance between Arakkonam and Katpadi. Hence it is necessary for the Railway to start an engineering College to benefit good number of Railwaymen's children. You may start all the professional colleges including Medical College in such an Educational complex. You may do this in all the Railway Bones

I would like to request you to extend the platform in the Arakkonam Railway Station. Arakkonam-Waleja-Ranipet-Arcot-Kalavai-Cheyyar-Tindivanam are the places that come under my Constituency and you may conduct a survey to lay railway line to link these places to benefit a vast rural area that would be covered by this. I also offer to raise funds to take up this project involving the local people. Because Hon'ble Speaker pointed out that we must also suggest the ways and means to mobilise the funds required for the Railway. With this offer and support let me conclude my speech. Thank you.

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad) : In 1990 the then Railway Minister had laid the foundation stone of Rall Yatri Niwas in Allahabad, but since then there has been no progress in this regard. Besides being a centre for pilgrimages, Allahabad is also a head quarter and thus the occupancy rate in the Yatri Niwas would be considerable and it would be a source of income.

\* English translation of the speech originally delivered in Tamil.

Besides, there is a lot to be desired as far as sanitary services are concerned. I was travelling by 2 Tier A.C. from Mughalsarai. A lady passenger had vomited in the compartment and despite repeated requests we had to travel in that stinky stench from Mughalsarai to Delhi as none from staff attended to it.

A flyover should also be provided at the Naini Railway Station as there is heavy traffic on this route.

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri) : Sir, the gauge conversion from Siliguri junction to Alipur Dwar junction leading to Guwahati is the long-standing demand of the people of railway users of North Bengal, where 157 tea gardens are there in order to revive the economy of the area. So, I request the hon. Minister of Railways to kindly look into it.

Another demand is that there is an alternative route from Newjalpaiguri via Domohoni Malbazar Birpara to Alipur junction leading to Guwahati. So, I request the hon. Minister to kindly look into it seriously.

Finally, I also request the hon. Minister to consider the gauge conversion from Newjalpaiguri to Siliguri junction, which is important and essential for the people of Siliguri town.

SHRI UDDHAB BARMAN (Barpeta) . Sir, I thank you very much for giving me an opportunity to speak. I will be very brief.

I want to request the hon. Minister of Railways, through you, Sir, to take urgent steps so that the long distance trains coming from and to Guwahati are regularised. Many a time the trains come late and get cancelled causing a lot of inconvenience to the passengers.

At the same time, I request the hon. Minister through you, Sir, to upgrade and modernise the railway workshop at New Bongaigaon. I request him to build up a railway division at Rangia, which is a long-pending demand of the people. I request the hon. Minister of Railways to extend the railway line upto Agartala from Kumarghat. I also request him to take up construction of another line which is being surveyed from Lanka to Silcher.

Finally, I humbly request the hon. Minister to increase the passenger amenities in the North-East Frontier Railways.

PROF. SUSANTA CHAKRABORTY (Howrah): Sir, through you, I would like to emphasise upon the hon. Minister of Railways the need for construction of a railway overbridge at Santragachi Station on South-Eastern Railway in order to enable the people to make full use of the Vidyasagar Setu. The Ministry of Railways have informed that they will complete the work within 1997. However, so much of delay should not be there. The work must be started immediately.

Secondly, so far as Howrah-Amta railway line is concerned, I would like to stress the need for immediate arrangement of funds for its construction.

As far as other points raised by Shri Hannan Mollah are concerned, I fully endorse what he said.

[Translation]

SHRI LALL BABU RAI (Chhapra) : Mr. Speaker, Sir, we have made persistent demands about a bridge on the river Ganga in Patna. Today also I would like to reiterate my demand that a bridge should be constructed at Digha and Pahleja in Patna so that it becomes possible to link North and South Bihar. An assurance to this effect was given during the tenure of Shri L.N. Mishra as Railway Minister and a survey was also carried out with an estimated cost of Rs.438 crores. Now the present Minister says that the project would be undertaken subject to the availability of resources. I would request the Minister not to met out step-motherly treatment to Bihar. My constituency Chhapra also needs an overbridge to link the two parts of the city. Besides, an overbridge should also be provided at Digvara. The assurance given earlier for doubling the Rail line between Gorakhpur and Chhapra should also be fulfilled.

DR. RAMESH CHAND TOMAR (Hapur) : Whenever a demand for doubling the Railway track is made, the hon. Minister expresses his helplessness due to resource crunch. Hapur is a major market for Gur and thousands of traders visit and inhabit this place. During the 1993 Vidhan Sabha elections, the hon. Railway Minister had visited Hapur and had promised to fulfil the demand of the people to provide a halt for Shaheed Express at Hapur.

MR. SPEAKER : Better if you put your demands in black and white and send them to the Railway Minister instead of wasting the time of the House.

DR. RAMESH CHAND TOMAR : I only want to say that it is the question of credibility of the hon. Minister who had made a promise but did not fulfil it. My demand is that Shaheed Express should halt at Hapur.

[English]

SHRI AJOY MUKHOPADYAY (Krishnagar) : Mr. Speaker, Sir, the wagon producing units of both, the public sector and the private sector in West Bengal, are going to be destroyed for want of sufficient orders from the Railways. Though gauge conversion is going on, yet sufficient orders are not being placed. So, I request the Railway Minister to place sufficient orders for wagons on the wagon producing units in West Bengal and in other States, so that these units can go on with the production of wagons and thousands of workers who are working there, can be saved.

DR. KARTIKESWAR PATRA (Balasore) : Please allow me one minute, Sir.

MR. SPEAKER : What is it, Mr. Patra? Is it necessary that every time you should speak? If you have a demand for some railway, you send it to him in writing.

DR. KARTIKESWAR PATRA : Sir, I want to congratulate the hon. Minister who is heading the Railways. I am putting forth only two main demands to the people of Orissa. One is bifurcation of the South-Eastern Railway Zone and the forming of a new Zone in Orissa, and the second is regarding electrification from Kharagpur to Bhubaneswar. The Minister has replied that electrification of Bhubaneswar-Kharagpur-Visakhapatnam section will be taken up in phase-II. As regards the electrification in phase-I, the Planning Commission has just accorded their clearance and the Parliament will now be approached for according approval to the work. So, I beg to submit before this august House and before our hon. Speaker, that Parliament should accord permission for starting the work of the second phase of electrification from Kharagpur to Bhubaneswar.

16.00 hrs.

MR. SPEAKER : The hon. Minister will reply to the debate now.

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I just want to know when the discussion on the Demands for Grants of Ministry of Defence will be taken up.

MR. SPEAKER : We will see. If the time permits we will take it up today.

SHRI JASWANT SINGH : I just want to know whether it will be taken up tomorrow or today because this debate is likely to go on. The hon. Minister will reply and then the Bills will be passed.

MR. SPEAKER : Supposing there is some time left, at that time it creates difficulty. One does not know when it will be concluded. It is not possible to fine-tune it.

SHRI JASWANT SINGH : I realise it. It is just that I have to initiate the discussion on Defence.

MR. SPEAKER : Let us see. You may speak for some time now and tomorrow you can continue it.

SHRI JASWANT SINGH : Thank you, Sir.

MR. SPEAKER : Shri Jaffer Sharief may reply to the debate.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : Mr. Speaker, Sir, I am grateful to you for calling me to reply to the discussion on Railway Budget.

The Railway Budget usually attracts a great deal of attention from all sections of the House. This year is no exception. A wide range of views and comments have been expressed by the hon. Members during the course of the discussion on the Railway Budget, the Demands for Grants for 1995-96 and the Demands for excess Grants for 1992-93.

I am grateful to the Members who have participated in the debate and I stand immensely benefited by their constructive criticism and useful suggestions. While I am saying so, I must make one point. In a democracy and in the system that we have, I would personally say that in a large country and in a large network, while valuable contribution is being made about the weaknesses of the system here and there which are being felt by the people or felt by the Members, I would request them and appeal to them with all humility at my command that this is the only way in which we will be able to make this democracy more fruitful and purposeful. It is not just possible for one single man, however dynamic he may be, however much he may be able to take pains to correct the entire system. It is only possible by everybody's suggestions, every body's appreciation and everybody's guidance. It is with this spirit that I take the suggestions or criticisms that have been made. I assure the House that these suggestions would be given the utmost consideration to implement them wherever feasible.

The Standing Committee on Railways have also scrutinised the Budget and the performance of the Railways. They have presented their report to the House on the Demands for Grants for 1995-96. I am grateful to the Committee for the valuable suggestions and recommendations. However, on certain basic issues I would like to clarify the stand of the Government.

Sir, the most important thing today which is talked about is the gauge conversion. I am happy to note from the comments of the Standing Committee for Railways that they are in favour of Unigauge system. With a view to derive the immediate benefits, we have to provide adequate resources for this activity. At the same time I would like to assure the hon. Members that no other priority issue has been allowed to suffer on this account. Project Unigauge has opened a new chapter in the history of India. Apart from long-term gains of unigauge, the policy opens up newer areas for economic development and also provides alternative routes which would ease congestion in the saturated routes. This would, in addition, provide better flows and lesser transmit time thereby improving the availability of rolling stock and more productive use. The fact that a large number of Members have asked for the extension of gauge conversion in their areas is an indication of the effectiveness of the popularity of unigauge.

Sir, there has been always a concern, particularly from my friends of West Bengal on the wagon procurement. There has been a lot of uninformed criticism about the policy of Railways in respect of procurement of wagons. The planning for acquisition of wagons is a need-based exercise. It takes into account the transport output required to be produced and the efficiency of utilisation. The system is visualised to function more or less on uniform loading with marginal surges. In case, the peaking is very distant in the range of 15 per cent or so, the system cannot take it. If 15

per cent of peaking were to be provided for 1993-94 procurement, it would require an extra expenditure of Rs. 300 crore for additional wagons and Rs.110 crore for correspondingly extra locos.

In addition, this will require commensurate facility for maintenance including staff which means additional investment in workshops and sheds etc. This also will require substantial investment in line capacity and terminal capacity. This investment would remain unutilised for eight to nine months. However, the Railways would plan procurement of wagons in such a manner as the additional wagons acquired every year became available during the peak season. In this respect, the "Own Your Wagon" scheme under which more than 4,000 wagons have been ordered and another 8,000 are likely to be ordered would also augment the fleet of wagons to lift the peak-time traffic.

Sir, some criticism has been made that the re-appropriation of funds under different Plan Heads should be restored to in a restrictive way as too much diversion of funds from one project to another disturbs the whole scheme of prioritisation of projects. I would like to submit to the hon. Members that in the background of resource constraints, a considered approach for allocation of funds is adopted under different Plan Heads. Due to resource constraints, the allocation of resources has to follow a principle of ensuring maximum benefit through early completion of projects.

We have a system of monitoring the execution of projects every month and through periodical meetings held at the Zonal Railways as also in the Railway Ministry. In a growing economy, there are a large number of factors which impede the progress of the works even though initial estimates of physical targets are laid down at the planning and the Budget stage, our periodical review provides opportunities for re-allocation of funds in areas which are part of the priority areas, but are progressing well. This dynamic review has helped us to utilise our Plan funds fully and effectively. Railways have had an exemplary distinction to be able to use its Plan funds with minor adjustments. We take care that the Plan requirements of infrastructure to the extent possible are maintained. Any proposed restriction in the flexibility for re-appropriation would amount to surrender of scarce resources, particularly in the case of projects which get bogged down.

Sir, I am thankful to the Railway Convention Committee who have recommended that the capital investment of the Railways upto 1952 will be treated as dividend-free. This will give relief to Railways of Rs.51 crore every year. The Committee have also recommended that the Railways should decide the quantum of dividend to be paid for 1995-96 after deferring payment to the extent of the amount due from the various State Electricity Boards. The Committee have further recommended that the amount recoverable from the State Electricity Boards should be adjusted from their future power tariff bills.

The issue of adjustment of outstandings of the States Electricity Boards against Central assistance to the States is being pursued with the concerned Ministries.

With the economic reforms and the policy of liberalisation started by the Government, tremendous economic growth is expected. The demand for transportation will go up. The Railways have, therefore, to plan to create transportation capacity in advance to avoid bottlenecks. The Annual Plan for 1995-96 has therefore been fixed at a modest and need based level of Rs. 7,500 crore with a budgetary support of Rs. 1,150 crore which is only 15 per cent of the total plan outlay.

Sir, there is an illusion and an impression that budgetary support means - some people think - that it is a grant or it is a grant or it comes from the general revenue, just like that. Even if you look at this amount of Rs. 1,150 crore some loans committed to some particular projects like World Bank of IDBI is part of the budgetary support. So, if you reduce that, it will come down even from Rs.1,150 crore to a lower level. One has to understand, from where the resources are coming. How would the resources be mobilised? How has the system been carried?

Sir, one argument is that - I am also equally a Member and it is left to the wisdom of the Members - the Railways should give efficient service. On another side, we ask that there should be no increase in freight and fare. The third area of argument is that we want more lines and more trains. And on the fourth side we argue that all public sector undertakings and private sector industries, whether the Railways need that ..... (Interruptions) Please allow me to speak. I have heard all of you patiently. I am not speaking anything personal. I am speaking for all of you. Listen to me and if I am wrong, correct me. So, on another side we argue that all the industries of public sector or of the private sector, if they are dependent on Railways - whether you need them or not - you must invest money in them to keep them going. But where to find funds? Forget about today that I am the Minister. Tomorrow, you may be in my place, then how would you manage this? Sir, this is - as you rightly pointed out and you have been, time and again, telling the Members whenever they participate in the debate - a question of financial resources, allocating the resources and privatising the area where the funds should go for productivity. This is what exactly the guidance we require from the House and I am glad that many of the Members have given that kind of advice. Mr. Basudev Acharia has greatly contributed. I must say one thing here that I have been listening to all the Members for the last two days and not a single soul from West Bengal ever made a mention about the underground Railway which is getting completed. They never demanded anything on that because they knew that it is completing. All my West Bengal colleagues wanted money for West Bengal Circular Railway, wagon industry and so many lines and this and that.

Sir, with the economic reforms and the policy of liberalisation started by the Government, tremendous economic growth is expected. As the demand for transportation will go up, the Railways have therefore to create transportation capacity in advance to avoid bottlenecks. The Annual Plan for 1995-96 has therefore been fixed at a need based level of Rs.750 crore which is only 15 per cent of the plan outlay which I have already read. The remaining 85 per cent of the plan outlay is to be financed through Railways' internal resources of Rs. 4100 crore and an extra budgetary support of Rs. 2250 crore will be provided through the sale of bonds of the IRFC.

There is a feeling that the budgetary support to the Railways from the General Exchequer is a free grant. I have already said that it is not so. In fact, it is a loan to the Railways and a dividend is to be paid in perpetuity to the General Exchequer at the rates fixed by the Railway Convention Committee. Due to steep reduction in the budgetary support from the General Exchequer, there is a great pressure on generation of internal and extra-budgetary resources by the Railways. There is a limit to the capacity of the system to generate internal resources and also pay for the cost and redemption of the market-borrowed capital.

The Railways have taken many innovative measures to supplement the financing of their Plan by starting 'Own Your Wagon' scheme under which major customers of Railways are to finance the production of the wagons. Railways are also going in for 'Build-Own-Lease-Transfer' scheme in which the private enterprise is expected to execute certain Railway projects from their own resources. To the extent the private investments materialise, the amount of bonds through IRFC will be reduced.

Sir, before I shift on to other topics, I would like to inform the House about another happy development. With the gauge conversion, with the available line capacity, two private sector people have come forward offering to carry trucks on the rail with their own locomotives, with their own wagons at an investment of Rs. 1500 crore; except track and signalling facilities, everything including the terminals will be on their own. This will help in reducing the burden on the road, this will help in achieving fuel economy, this will help in controlling pollution and this will also make the roads safe from accidents.

SHRI BASUDEB ACHARIA : Does it mean that you have idle capacity?

SHRI C.K. JAFFER SHARIEF : We have plenty of capacity.

Despite resource crunch, Railways have taken many measures to improve the services for the benefit of railway users.

I shall now briefly mention the achievements of Railways in the last few years. Transport capacity is being generated by conversion of narrow gauge and metre gauge into broad gauge. A target of 6,000

kilometres was fixed for the Eighth Five Year Plan. I am happy to inform the House that more than 4,700 kilometres have already been converted into broad gauge up to 1994-95; conversion of another 1,500 kilometres has been targeted for 1995-96. Thus, Railways would be exceeding the Eight Five Year Plan target in just four years.

I did not hear any single soul thumping the desk from there. Their stomach is full because they have got all broad gauge lines.

The track renewals were in arrears by 9,600 kilometres at the beginning of the Eighth Five Year Plan. The arrears will be brought down to only around 1,950 kilometres by the end of the current Plan. Steam locomotives have been completely eliminated from the broad gauge system, thereby enhancing the overall energy efficiency. Railways have achieved self-sufficiency in the production of diesel and electric locomotive, wheels and axles. A number of marshalling yards have been closed. This has helped in better utilisation of the wagons. Efforts to dispose of scrap materials have been stepped up and Railways expect to realise more than Rs.1,000 crore from scrap disposal in 1994-95 accounts. This has not only generated extra resources but has also made available prime space to the Railways.

A record number of 468 new trains have been introduced. Extension of 287 existing services have been introduced. Many new Shatabdi Express trains, Mainline EMUs, Diesel Multiple Units and other inter-city travel convenient services have been introduced.

The allocation of Passenger Amenities has been increased from Rs.36.23 crore in 1992-93 to Rs.90 crore in 1995-96.

More than 90 per cent of the passenger reservations are now on computers. Computerised reservation is being introduced at smaller centres also. At more than 200 stations, self-printing ticket machines have been installed for quicker issue of tickets so that the passengers need not stand in queues for longer hours. More number of stations will be provided these types of machines in 1995-96.

To help promote the national objectives of tourism, Railways have introduced many tourist trains to attract tourists both domestic and international.

In certain selected long-distance trains, A.C. 3 Tier coaches have been introduced in place of A.C. Chair Cars.

Fully unreserved trains have been introduced in certain sectors to help those passengers who plan their journey at a short notice and are not able to get the reserved accommodation and also to reduce the passengers travelling on the roofs.

Instant Action groups have been constituted on some important trains. The objective of these Groups is to provide comfortable, safe and secure travel. The response from the travelling public has been encouraging.

Efforts to control the social evil of ticketless travelling on Indian Railways are continuing. Railways have realised Rs.59 crore in 1994-95 - till the end of February 1995 - as against Rs.48 crore during the corresponding period of 1993-94 from ticketless travellers.

The financial performance in 1994-95 is expected to be much better than what has been indicated in the revenue earning stage. The Railways may end with an operating ratio of 83.7 per cent as against 84.9 per cent envisaged in the revenue earnings.

In the year 1995-96, Railways will be providing faster, cleaner and more reliable passenger services. Besides augmentation of the passenger services, the thrust will be on improving the quality of service offered, economy in operation and improved productivity. Railways have adopted improved maintenance strategies like mechanised cleaning, use of fibre-reinforced plastic fittings in coaches, provision of PVC flooring, improvement in toilet design. Mechanised cleaning equipment are to be used to raise the standard of cleanliness. Jet pressure cleaning machines are also being used to clean the platforms and toilets. Private agencies are being associated with the work of cleaning and disinfecting the coaches.

Arrangements are being made to supply bedrolls to the passengers travelling in A.C. Sleeper Coaches without collecting the bedroll charges separately. Refund of Rs.20 will be allowed to passengers who could not be supplied with the bed-rolls.

To make the journey more comfortable and smooth, it has been decided to provide a Train Superintendent on 50 important Mail and Express trains. They will be posted by July, 1995.

Special arrangements have been made by the Railways to cope with the increased demand for drinking water for summer season. To ensure uninterrupted water supply, all the taps in stations premises have been checked to see that they are in working condition. The Railway authorities keep liaison with Municipal authorities to ensure water supply.

SHRI BASUDEB ACHARIA : But there is no water!

SHRI C.K.JAFFER SHARIEF : Perhaps, where you are going ! For the convenience of passengers travelling from halt stations, facility of purchasing tickets for longer distance has been introduced.

In the computerised reservation office in Bombay V.T., latest information is now available to the wait-listed passengers through a new system of interactive voice response system, which functions round the clock. A system of displaying the latest position of arrival and departure of trains and reservation/waiting list is also functioning at New Delhi.

Sir, you are aware that since the time this Government has come to power, a large number of new trains have been introduced. Still there are demands in this regard. Introduction of new services and

extension of existing train services require substantial investment not only in the rolling-stock but in terminal facilities, line capacity and maintenance facilities.

Demand is always more than the capacity of the system of invest. Railways are alive to the problems and aspirations of the people. Whatever is possible within the resources available is being done.

There are demands to provide additional stoppages for fast trains. In this regard, I would like to mention that such stoppages take extra time not only for the duration of the halt but also in the process of slowing down and accelerating the trains. Running time is also adversely affected in the case of long distance trains. Passengers expect the railways to provide faster and comfortable service specially when railways are levying extra charges for superfast trains. Increasing the halts to these trains goes against the very objective of introducing such faster trains. I would earnestly request hon. Members not to press such demands. Here again, I have to submit one thing. One has to determine the responsibility of the road and the role. It is not that we are neglecting the commuters. We have made separate arrangements for the commuters of mainland by way of EMUs and DMUs and other services. Passenger services are also there. But the long distance passengers who have to travel, they must be spared. Otherwise, it will be very difficult for long distance passengers to give that kind of comfort or to make his journey comfortable. When we charge more and if we do not give them that kind of journey, then they will be cursing us. I do agree that there are many demands pertaining to your constituency, your place as you have more compulsions towards your people. I would agree with you on all that. But you must appreciate the point of view of people who travel. When you make a demand, you must look at their point of view also and whether what you are asking for is just or reasonable or wherever such demands are genuine, where there is traffic, certainly we can see.

There are a large number of demands for new lines, doubling, gauge conversion, computerisation etc. I would like to inform the House that the throw forward progress is very high. New lines alone account for Rs.4,715 crore; gauge conversion Rs.3,123 crore; doubling Rs.803 crore and computerisation Rs.1,020 crore. The share of budgetary support from General Exchequer for new lines has declined steeply. During the current year, it is Rs. 1,150 crore only out of a plan outlay of Rs.7,500 crore. Market borrowings are very costly and uncertain too. To add to the difficulties of railways, the State Electricity Boards are not making timely payments of railways' dues and over Rs.1,000 crore is outstanding. With these constraints, it has not been possible to provide adequately funds to meet all the demands and selective approach has necessarily to be adopted.

Safety to trains is very important and gets the utmost attention. I can assure the House that Railways are keen to further improve their performance. To overcome

the problem of human failure, training, counselling and monitoring of the staff engaged in the operation of trains are being emphasised besides providing technological aids. Measures are also taken to minimise the accidents at the unmanned level crossings which are generally on account of negligence of the road users.

There are a large number of demands for doubling of railway lines. Doubling of lines has been selected as a priority area in the current year. The allocation has also been substantially increased from Rs.161 crore (RE) in 1994-95 to Rs.269 crore in the current year.

I would like to mention some of the notable achievements of Research Design and Standards Organisation under the Ministry of Railways.

Successful oscillation trials and testing of WAP3 electric locomotives with Mark IV bogies at 180 kmph. Design and development of new AC-DC WCAM2 locomotive and 5000 h.p. WAG7 locomotive. Successful oscillation trials of optimised ICF coach with IR/15 bogie at 180 kmph. Commissioning of a main line 3250 mm wide EMU on Bardhwan-Asansol section of Eastern Railway at a speed of 100 kmph. DMU set manufactured by ICF commissioned on Ferozepore Division of Northern Railway for operation at 80 kmph. Software for 'Single Train Operation', a part of "Train Simulation Project" has been completed. Successful testing of 3100 h.p. WDM2C locomotive at DLW and sheds, now under regular manufacture at DLW.

Sir, the hon. Members have demanded withdrawal of increase in the suburban season ticket fare proposed in the Budget and some Members have criticized the increase in freight rates also. As the House is aware, the budgetary support to the Railways' Plan has been dwindling and is now of the order of only 15 per cent. The market borrowings are becoming more expensive. The Railways as part of national economy have also to bear the brunt of inflation which increases the working expenses and tend to reduce the net internal resources. The hon. Members have also been demanding additional lines, more gauge conversions, electrification schemes, improvement in suburban services, improvement in quality of service: all of which require additional resources. The main question is as to how to perform the magic of reducing the gap in resources. Part of the solution lies in improved productivity and efficiency and increased turnover. Our performance parameters, which are comparable with the world standards and in some cases even better, continue to receive constant attention. On the other hand, the failure of core sector to generate projected traffic does pose a problem and defies this part of the solution. Introduction of multi-modal traffic through containerisation has helped us to capture additional traffic. It may also be appreciated that Railways has been continuously tightening its belt by effecting economies during the last four years. I am happy to note that the hon. Members recognise the predominant place Railways occupy in the country's public transport system. The fare and freight increase in 1995-96 are very modest and generate only about 3.5

per cent of projected Railway Revenues. The proposed increase is much below the rate of inflation. I would also like to highlight that the season tickets in the suburban traffic are highly subsidised. We have taken care to exclude articles of mass consumption like foodgrains, sugar etc. as also the passengers in II class. In this background, the hon. Members may, therefore, appreciate the proposed hike in fare and freight as it would generate the much needed resources for development, and which I am sure the House will support.

Sir, incidentally, there is a demand to establish a separate autonomous corporation for the suburban railway system of Bombay. The railway network in Bombay area serves not only the suburban traffic but also passenger and freight traffic. Hence an exclusive corporation will not be possible. However, Railways are alive to the problems faced by the commuters on the Bombay suburban railway system. Various measures are being taken to improve the suburban railway system in consultation with the State Government of Maharashtra, details of which have already been given in my Budget speech.

Sir, the House will be happy to know that out of 16.45 kms of the underground Metro Rail, a length of 14.65 kms has already been opened to traffic. The remaining stretch of 1.80 kms between Central and Girish Park in Calcutta Metro is targeted for completion by December, 1995. Sufficient funds (Rs.140 80 crore) have been allocated for the project during 1995-96.

A preliminary Engineering-cum-Final Location Survey for extension of Metro Rail from Tollyganj to New Garia and an Engineering-cum-Traffic Survey from Dum Dum to Barrackpur have been included in the Budget for 1995-96.

Besides the ongoing project of Mankhurd-Belapur which had already been opened to traffic during 1994-95 and an additional pair of lines between Bandra and Andheri, the following four more projects are being taken up during 1995-96: Quadrupling of Borivili-Vasai Road; 3rd line between Vasai Road and Valtharna; Thane-Turbhe-Nerul Vashi section; and Belapur-Panvel double line. The last two projects are on cost sharing basis with CIDCO.

Some hon. Members have expressed their concern about delay in completing the MRTS project, Madras. Funds for MTP projects are met from budgetary support also. The main reason for the delay are inadequate budgetary support and delay in acquisition of land by the State Government.

Out of 8.55 kms. MRTS line from Madras Beach to Luz 2.35 kms. have already been opened and another stretch of 2.65 kms, from Park town to Chepauk is nearing completion. Rs.42 crore have been allocated this year as against Rs.26.55 crore during 1994-95. The project is now targeted to be completed during 1996.

A preliminary techno-economic survey to extend RTS line from Luz to Taramani has been included in the Budget for 1995-96.

Sir, catering services are available at more than 3000 stations and 112 pairs of trains. Out of this, private parties are associated on about 2900 stations and 64 pairs of trains. At other locations, catering services are provided partly by private parties and partly by Railways' departmental catering units.

Railways endeavours are to provide good quality catering service on the trains. Pantry cars have been introduced on some selected trains. Improvement in catering services is an ongoing process. The steps taken or proposed to be taken to further improve the catering services include induction of reputed-professional caterers as catering contractors; induction of trained cooks and crash training to existing staff; improved upkeep of equipment and appliances in base kitchens and pantry cars and, generally speaking, constant monitoring to bring about efficiency in the catering services.

To develop professionalism in catering service provided by the railways and upgrading the quality, a Railway Catering Corporation is being set up. Adequate funds have been provided in the budget to take up preliminary works.

To provide infrastructural support to the national objective of developing tourism, Railways have evolved certain schemes. The 'Palace-on-Wheels' train was first started in 1992. Tourists from almost all over the world have patronised this train and contributed significantly to foreign exchange earnings. Railways have now planned eight tourist trains of the same type. Three of these tourist trains in Gujarat, Rajasthan and Tamil Nadu sectors will become operational during this year. 'The Royal Orient' has already been launched in Gujarat from 1st February 1995. These tourist trains will be operated in collaboration with the State Tourism Development Corporation. Private sector will be associated for ownership, marketing and management of tourist trains of five remaining circuits.

Railways have introduced the scheme of rail weekenders. It envisages commencement of journeys on Friday evenings and terminating on Monday mornings. The weekend tours cater to a variety of interests such as historical places, cultural centres, hill stations, wild life sanctuaries, pilgrim centres, etc. Twelve weekend tours have already been introduced and more such tours will be introduced in phased manner.

Sir, in my Budget speech, I had mentioned that the workers' participation in Management would be taken a step further by involving the labour federations at the apex level in important matters of railway working leading to greater transparency. I am happy to announce that for the first time, leaders of railway workers were invited to attend the Conference of General Manager of Zonal Railways with the Members of the Railway board held on 1st and 2nd May. This is a very important meeting

of the top management in which vital areas of railway working are reviewed and decisions are formulated. I earnestly hope that this will go a long way towards enhancing workers' commitment to the Organisation's performance and its goal of customer satisfaction.

Sir, in deference to the wishes of some of the hon. Members, I have decided to restore, with immediate effect, the concessions in Second Class and First Class fares so far enjoyed by the Artists and Sportspersons while travelling on sports account and also by the Presspersons who travel to study the developments in the country and educate the people...*(Interruptions)*

Keeping in view the demand raised by people of the area, I have ordered a survey for providing a link between Lakshar Junction and Bakshar. The following additional surveys will be conducted during this year: (I) new line from Kayamkulam to Trivandrum via Adoor, Kottarakkara and Kilimanoor; (II) new line from Abohar to Fazilka; and (III) updating the survey for Ganga Bridge between Dighaghat and Pahelazaghat.

I am happy to inform the House that we are approaching the Planning Commission for taking up the following works: (I) Chittaurgarh-Udaipur gauge conversion; (II) Jalna-Khamgaon new line project; (III) Rail link to Agartala; (IV) Patna-Gaya doubling, (V) Bishampur to Ambikapur; (VI) Junjun-New Jalpaiguri; (VII) Howrah-Amta; (VIII) Dhubri-Guwahati; and (IX) for updating of surveys for construction of Lanka-Silchar new line in Assam. After the approval of the Planning Commission, We will come back to Parliament for supplementary grants.

Some hon. Members have raised the issue of defreezing the construction of new line works at Godhra-Indore, Dewas-Maksi. The railway authorities have been asked to go ahead with these works and adequate funds have been provided.

It is also proposed to take up gauge conversion as a material modification to already sanctioned conversion works. Patna-Gaya doubling will be taken up as an out of turn work in 1995-96.

The Railways are taking action on commitments made to the Government of Nepal in respect of Rexaul-Sirsiya broad gauge rail link. This is another very important development about which the House should be happy. By completing the gauge conversion of Muzaffarpur-Rexaul-Narkatiagan], under the latest understanding based on the agreement between our Prime Minister and the Nepali Prime Minister, Nepal will get access to Calcutta, which is a more important market for both Nepal and India.

Sir, the other important things are a joint survey for east-west electric railway and supply of two engines and twelve coaches of wagons for the narrow gauge Jayanagar-Bilaspur link.

With these words, I request the House to pass the Demands for Grants (Railways) for 1995-96 and the Demands for Excess Grants (Railways) for 1992-2003...*(Interruptions)*

MR. SPEAKER : Take your seats first.

*(Interruption)*

MR. SPEAKER : Mr. Gavit, you take your seat.

*(Interruption)*

MR. SPEAKER : All of you may take your seats

*(Interruption)*

MR. SPEAKER : You will first take your seat. If you do want to take your seat, I will leave the House. You may sit down first.

I think, if the Members have any grievance, I will allow some of the Members to ask questions. But let us understand. In what fashion we are conducting ourselves in the House. If all of you stand up and ask questions and if you crowd around the Minister, what do you expect me to do? What do you expect from the Minister? Let there be some decorum and some discipline. I will allow some of you to ask questions. But you will do it one after the other. On the other hand, if you get up and say something, nothing will go on the record except the statement made by the Member whose name I have called out.

*(Interruptions)*

MR. SPEAKER : Will you sit down first? I have not called out your name.

*(Interruption)*

MR. SPEAKER : You sit down first. I cannot allow you to hold the House to ransom.

*(Interruptions)*

MR. SPEAKER : This applies to all of them.

*(Interruption)*

MR. SPEAKER : You sit down first. This is not the way the House should conduct itself.

*(Interruptions)*

MR. SPEAKER : Please do not argue like this. This applies to all. Let there be a limit to everything.

*(Interruption)*

MR. SPEAKER : Now, please understand this. If there are any policy matters on which you have an objection to raise, I will allow it to be raised and the Minister will reply to it. I will see that the Minister replies to it positively or negatively. But if you want to take the reply to the Railway Budget to your constituencies or things like that which are of administrative nature, then I do not expect the Minister to reply to such questions on the Floor of the House. But I do expect the Minister to consider the demands made by the hon. Members very carefully and to the extent possible meet those demands and write to them in reply to their demands here. I would allow only question relating to policy matters to be raised on the Floor of the House. If anyone of you have those matters, I think, you will raise them. Of course, we can understand the concern of the Members for their

constituencies and it should be the duty of the Minister, the Government and the Parliament to see to it that their demands are met to the extent possible. And I expect the Minister and the Ministry to be considerate to all the demands which are made by the Members to the extent possible and to the extent the Railways allows them to take into consideration.

Now, you have very wonderfully cooperate by sitting late in the night. Do not disturb the cooperation which you have extended. Please be a little patient and ask the question and then the Minister will reply. I will expect the Minister to note down the questions and reply at the end please.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Speaker, Sir, I had raised three policy issues. First, the hon. Minister had attended the RCC meeting in the capacity of a Member thereof which should not have been the case. Secondly, no proper reply has been given about the demand for setting up an autonomous Corporation for Mumbai sub-urban Railway. Fares for Suburban travel have been raised where as fare for First and Second class passengers have not been raise. No satisfactory reply has been given by the hon. Minister.

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad) . Three accidents have occurred on the same line in a year.

[English]

MR. SPEAKER : This is not a policy matter. You should understand it first.

[Translation]

SHRU ASTBHUJA PRASAD SHUKLA : Policy matter-people are being killed.

[English]

MR. SPEAKER : No, it is not. You do not decide it. I am not going to allow you to shout like this. This is not a policy matter. I am not going to allow it. You sit down first.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : I do not know why the Railway Minister continues to insult the ex-Members of Parliament. Ex-Members of Parliament are not allowed reservation in Rajdhani Express or Shatabdi Express. They are advised to come one hour before at the platform to find out whether there are vacant seats and then, if they are vacant, they are allowed to enter. I put this question through you, Sir, because you have a concern for ex-MPs also. This is one question for which I seek his reply and redressal immediately...(Interruptions)..Yes, it is a policy towards ex-MPs.

Secondly, it is wonderful that at least you are trying to find out extension of metro railway to Garia and Barrackpore. The problem is Dumdum Junction is already so congested that once it functions throughout the route, it will not be able to accommodate passengers. The other proposal is you have five lines under the metro and only one line is being completed at the end of the year. The entire expertise will be locked up if you do not provide for a second line and get people engaged in that. I want your response regarding this matter...(Interruptions)

MR. SPEAKER : You understand what is a policy matter and you should raise only

[Translation]

SHRI PRABHU DAYAL KATHERIA : Mr. Speaker, Sir, my sole point is that there has been resentment among the Members who had given notices of Cut Motion but the hon. Minister has not touched them in his reply. It is the right of the hon. Members that the point, raised by them are dealt with by the hon. Minister himself.

[English]

MR. SPEAKER : I will request the Minister to reply to the Cut-Motions in writing later on.

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur). Mr. Speaker, Sir, I want to raise a basic policy issue. The Railways earn 25 per cent of their revenue from Bihar alone. 10 per cent of the total population of the country resides in Bihar, but only 8 per cent out of them enjoy the Railway facility and 2 per cent are deprived of it...(Interruptions) A Railway bridge should be constructed to link North Bihar...(Interruptions).. A zonal offices should also be opened there.

[English]

MR. SPEAKER : It is again a policy matter.

[Translation]

SHRI SHIV RAJ SINGH CHAUHAN (Vidisha) : Mr. Speaker, Sir, yesterday I had raised an issue regarding non-availability of wagons which may take as much as six months. Poor people are engaged in making salt at the Kandla Port. They got wagons many a time after six months which may lead not only to corrupt practice but also destruction of salt...(Interruptions)

[English]

MR. SPEAKER : Please do not repeat these things  
(Interruptions)

[Translation]

SHRI SHIVRAJ SINGH CHAUHAN : M.P. is the biggest State in India, yet only 7 km. per 1000 km. are covered by Railway line. M.P. has always been ignored in the matter of laying new lines...(Interruptions)

[English]

MR. SPEAKER : If all of you are making statements like this, it will be very difficult to keep the country united.

(Interruptions)

[Translation]

SHRI SHIVRAJ SINGH CHAUHAN : There is a great resentment in the people of Madhya Pradesh. I walk out of the House in protest against the neglect of M.P. by the hon. Minister of Railways.

*At this stage Shri Shivrāj Singh Chauhan left the House*

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Hon. Speaker, Sir, I would like to know about the question of placing orders in national wagon industries. As they do not have orders, many people are on the point of being sacked.

MR. SPEAKER : Geeta Ji, he has said something on that point.

(Interruptions)

SHRIMATI GEETA MUKHERJEE : Sir, we want a clear assurance that in future wagon orders will be placed only in a nationalised sector.

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi) : In response to our questions the hon. Minister had promised that in backward areas like Bundelkhand, Lalitpur, Singrauli Railway line, where no new lines have been laid...(Interruptions)

[English]

MR. SPEAKER : It is a policy matter. You are highlighting it.

(Interruptions)

[Translation]

SHRI RAJENDRA AGNIHOTRI : It is a policy matter.

[English]

MR. SPEAKER : No, that is not so. I am not allowing it, otherwise I would be doing injustice to other Members who want to raise it.

(Interruptions)

MR. SPEAKER : No, I said, "Not". You shall have to sit down, otherwise I shall have to allow everybody.

[Translation]

SHRI RAJVEER SINGH (Aonla) : Mr. Speaker, Sir, with the withdrawal of Steam engines, loco sheds are also being closed. I want to know whether the

employees working in these loco sheds would be retrenched or they would be adjusted elsewhere? ... (Interruptions)

Secondly, you are providing free all India Railways passes to all the accredited press correspondents in the capital. I want to know whether free Railway passes would be given to the accredited press correspondents of Regional newspapers?... (Interruptions)

SHRI BHUPENDRA SINGH HUDA (Rohtak) : Mr. Speaker, Sir, while formulating the National Capital Region Scheme, it was decided as a matter of policy to reduce the pressure on Delhi. Some recommendations were made about laying the new ring rail line. Last year the hon. Railway Minister had assured that the survey work would be completed by March, 1994 and the recommendations would be submitted to the Planning Commission. I want to know the present status thereof because the satellite town viz. Rohtak, Palwal, Khurja... (Interruptions)

[English]

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli) : Mr. Speaker, Sir, through you, I want to know from the hon. Minister about the uni-gauging policy. Tamil Nadu has the largest percentage of metre-gauge.

17.00 hrs.

So, the allotment of funds may please be made on a priority basis. Tamil Nadu has the largest portion of the metre-gauge line. Will you please give priority to uni-gauge work in Tamil Nadu and allot more funds so that the work can be completed by 1996?

[Translation]

SHRI MOHAN RAWALE (Bombay South-Central) : A proposal about the Railway land is pending with the Cabinet for the past three years. If the proposal is cleared, then the hike in fares announced by the Railways need not be given effect to. I, therefore, demand that the proposal be cleared and the fare hike be withdrawn. NOC is not being given to the people who have built jhugis on the Railways, wasteland. In case the land is needed by the Railways, occupants there should be settled elsewhere or some facilities should be given to them.

SHRI KAMLA MISHRA MADHUKAR (Motihari) : The railway line from Muzaffarpur to Raxaul has been converted into broad gauge line and the hon. Minister has assured that it would be extended upto Nepal. But the hon. Minister in his reply did not spell out the date on which it would be inaugurated?

SHRI SURYA NARAYAN YADAV (Sahasra) : The hon. Minister had in 1993-94, assured in the House that the line from Manaal to Farbiganj would be converted into broad-gauge line.

[English]

MR. SPEAKER : It is not a policy matter. Otherwise, I would have allowed the other hon. Member also.

[Translation]

SHRI SURYA NARAYAN YADAV : She assurance was given in the House.

[English]

MR. SPEAKER : No please sit down. Otherwise, I shall have to allow others also.

SHRI AMAL DATTA (Diamond Harbour) : May I ask the hon. Minister whether he is prepared to upgrade the Suburban Railway Services for Calcutta by first making a survey of the number of passengers using this section and then making an inquiry as to what is the reason for the deficit that exists in the Calcutta Suburban Service as is claimed by him? And then will he make a plan for the upgradation of the infrastructure of the Railways in general?

[Translation]

SHRI TEJ NARAYAN SINGH (Buxar) : As per the directives of the Supreme Court, the petitions of the casual workers should not be kept pending for an unduly long period. I want to know by when the 2400 petitions of the casual workers of the Danapur Division would be disposed of. The hon. Minister has not clarified the position in this regard.

[English]

SHRIMATI SUSEELA GOPALAN (Chirayinkil) : I would like to know from the hon. Minister whether the line from Shoranur to Mangalore is going to be given to the private people or to the Konkan Construction Corporation as demanded by the Government of Kerala.

[Translation]

SHRI SATYAPAL SINGH YADAV (Shahjahanpur) : Wherever overbridges are constructed on the Railway line, no passage is left for the pedestrians. I want to know why is the original road not kept open for pedestrians. Secondly, why should not the ownership of jhoupri built on railway wasteland for more than 20 years be transferred in the name of the settlers?

[English]

SHRI B.N.REDDY (Miryalguda) : Sir, unmanned level crossings are highly accident-prone. Thousands of people are killed in accidents on unmanned level crossings. Therefore, I would like to know from the Minister whether he is prepared to do away with unmanned level crossings and introduce only manned level crossings. I reiterate that there should not be any more unmanned level crossings because these are highly accident-prone. We must have only manned level crossings.

MR. SPEAKER : Very good question !

[Translation]

SHRI ANNA JOSHI (Pune) : The hon. Minister has not thrown any light on the proposed creation of new Divisions by reallocation of Old Divisions. I want to know the policy decision taken in this regard. Secondly, there are several trains like Ahimsa Express which run only once a week. What is the problem in increasing their frequency?

MR. SPEAKER : Is it a policy matter?

SHRI HARADHAN ROY (Asansol) : Against a target of 150 engines Chittaranjan locomotives decided to build 135 engines but built only 117. What is the reason therefor? What steps are being taken to increase the production of wagons as per the capacity? By when the services of linemen would be regularised who are working without break?

[English]

DR. KARTIKESWAR PATRA : Mr. Speaker, Sir ... (Interruptions)

MR. SPEAKER : Dr. Patra, today you have spoken more than ten times. You should allow others also to speak.

(Interruptions)

MR. SPEAKER : This is not going on record.

(Interruptions)\*

[Translation]

SHRI RAM NIHOR RAI (Robertsganj) : I had written to the hon. Minister that NTPC and other super thermal power plants must get uninterrupted supply of coal. A train service between Shaktinagar and Delhi should be started. The Deluxe and Poorva Express trains used to halt earlier at Mirzapuri will this halt be revived now. (Interruptions)

[English]

MR. SPEAKER : It is a breach of privilege and one day I will take action against such Members.

DR. R. MALLU (Nagar Kurnool) : In all the four Railway Budgets, I have been requesting for a railway line from Raichur to Macherla via Nagar Kurnool. There is no mention about the survey or about starting of that new railway line. I would request the hon. Railway Minister to make a note of it.

MR. SPEAKER : Professor, you will need 45 minutes to put up the point about that policy matter.

[Translation]

SHRI ANADI CHARAN DAS (Jajpur) : Will the Railways provide reservation facility to the Scheduled Castes and Scheduled Tribes or not? Do the Railways propose to float public issues in order to complete

\* Not recorded.

Banspani-Jagpura line and to undertake electrification in the South Eastern Railway where it has not been started as yet, except for the Jupiter Railway.

SHRI AVTAR SINGH BHADANA (Faridabad) : There is a 25 year old scheme to connect Allgarh-Mewat, Alwar line.....

MR. SPEAKER : Is it a policy matter?

DR. LAXMI NARAYAN PANDEYA (Mandsaur) : The candidates selected by the Railway Board are not issued appointment letters even after one year of selection, these should be issued appointment letters within six months to avoid disappointment to the Candidates; secondly, how many Railway lines have been sanctioned in the Adivasi areas of M.P. and the date by which they would become operational?

SHRI VIJOY KUMAR YADAV (Nalanda) : The Government had decided as a matter of policy that all places of importance for Buddhists would be linked by Railway line and an announcement to that effect was made in Lok Sabha also. I want to know whether Rajgir-Bodh Gaya would also be linked by a Railway line, if so, when?

[English]

DR. ASIM BALA (Nabadwip) : I would like to know from the Minister about having a new railway line in backward areas, for example in Tripura.

MR. SPEAKER : I will give you time You are making a good point.

DR. ASIM BALA : In the Eastern Railways, since 1992 two groups of recruitment are pending. I would like to know, as a policy matter, why this recruitment has been pending for such a long time.

I would also like to know whether the Railways Authority has given sufficient orders for the wagon industry or not.

[Translation]

SHRI BHERU LAL MEENA (Salambur) : Mr. Speaker, Sir, the hon. Minister just now said that the case of Udaipur has been referred to the Planning Commission. I want to know whether it would become operational by 1995-96?

SHRI BRAHMANAND MANDAL (Monghyr) : I want to ask a policy question, which I had raised yesterday also, what is the criteria of selecting the tenders floated for making Tower cars of 70 lakh tonne capacity.

[English]

MR. SPEAKER : It is not a Question Hour. I am giving you time to speak on important policy issues.

[Translation]

SHRI BRAHMANAND MANDAL : This is a policy matter. The Planning Commission had sanctioned a

bridge over the river Ganga in Munghyr to be taken up in 1995-96. I want to know why provision therefor has not been made in the Railway budget?

[English]

SHRI SANT RAM SINGLA (Patiala) : Mr. Speaker, Sir, there is a great demand from the Members that new railway lines should be laid. The hon. Minister has said that due to financial crunch it is not possible to lay new railway lines. In my constituency we have been trying hard for a long time to have a link between Patiala and Jakhai and between Patiala and Narwana. We have also been requesting linking Chandigarh with Rajpura and Ludhiana. Unfortunately due to the financial crunch this could not be materialised for the last 50 years. It appears that this railway line would become a reality. We cannot go like this for centuries to come. Will the hon. Minister invite the multinationals to take up work on these railway lines?

SHRI P.C. CHACKO (Trichur) : We are very happy that the hon. Minister has sanctioned some new railway lines in the old scheme. Kerala has contributed Rs.36 crore for the Konkan Railway line which is nearing completion. We will be benefited only if the railway line from Konkan to Shoranur is doubled. The Railways will take minimum 10 years to complete this doubling. The Konkan Railways has now come forward with an offer that within two years it can undertake this work on doubling from Mangalore to Shoranur. Will the Minister please ensure the House....

MR. SPEAKER : It is not policy matter. I did not expect it from you.

(Interruptions)

MR. SPEAKER : It is not going on record.

(Interruptions)\*

MR. SPEAKER : Please sit down now. I expected something better from you.

(Interruptions)\*

MR. SPEAKER : It is not going on record. Please sit down.

(Interruptions)\*

MR. SPEAKER : I have not allowed others : I will not allow you either.

(Interruptions)

SHRI A. ASOKARAJ (Perambalur) : Sir, a new survey has to be conducted for a railway line from Ariyalur to Attur, connecting Perambalur and Torayur. Secondly, from Tiruchirappally...(Interruptions)

MR. SPEAKER : Please sit down now! I think you have had enough of discussion on Railways. I am sure many of the Members have made very good policy contributions to the debate. It should be appreciated.

\* Not recorded.

We should appreciate the patience of the Minister to hear it also. Now, let us understand that it is not possible for each and every Member to get up and speak.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : The reason why the Minister is so patient is, Mrs. Jaffer Sharief is in front of him. That is why, with this tension, he is still smiling today.

MR. SPEAKER : The compliment should go to her then.

*(Interruptions)*

*[Translation]*

MR. SPEAKER : Please take your seat. You have already spoken.

*[English]*

MR. SPEAKER : I am going to allow.

*(Interruptions)*

MR. SPEAKER : Not like this.

*(Interruptions)*

MR. SPEAKER : Please sit down.

*(Interruptions)*

MR. SPEAKER : I gave you the time. I am going to allow.

*(Interruptions)*

*[Translation]*

SHRI LALL BABU RAI (Chhapra) : Please allow me to speak for one minute only...*(Interruptions)*

MR. SPEAKER : Please sit down. If I allow you to speak I will have to permit others also...*(Interruptions)*

SHRI LALL BABU RAI : Mr. Speaker, Sir, I want to raise a policy issue here. In the long distance trains, the contract for catering in the pantry car is given to persons who have fixed deposit of Rs.10 lakhs in their name in the bank. My request is that it should be reduced to Rs.1 or 2 lakhs to make it within the reach of more people.

*[English]*

MR. SPEAKER : Now, please sit down. This is not a policy matter.

*(Interruptions)*

MR. SPEAKER : Please understand that this is not the way one should conduct the business in the House. Please sit down now, Please understand. We have given time to everybody. You would like to hear the Minister also. I do not know how the Minister is going to reply. If the Minister does not help himself, I will not be able to help him also. I would expect the Minister to concentrate of important policy issues. I am sure he has noted all the important points which have been made

by the Members. If there are any points to which he is not in a position to reply today, I will expect him to write and reply to those points which are raised here. Moreover, I would expect him to reply to the Cut Motions because Cut Motions are the Motions moved by the Members on which they would expect something from the Ministry also. Mr. Minister, you will now reply and I am sure the hon. Members who have cooperated so excellently well yesterday night, if not today, will cooperate today also and they will allow the reply to go on. Later on the other matters will be put to the House without any hon. Member getting up and asking for an opportunity to speak again.

*(Interruptions)*

SHRI C.K. JAFFER SHARIEF : Mr. Speaker, Sir, I am grateful to you and also to the hon. Members for participating in this debate.

*[Translation]*

SHRI MANIKRAO HODLYA GAVIT (Nandarbar) : The hon. Minister has dealt with the tribal areas in this reply...*(Interruptions)*

MR. SPEAKER : The hon. Minister should give information about the tribal areas in his reply.

*(Interruptions)*

MR. SPEAKER : I have instructed the Minister Please sit down.

*[English]*

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : Sir, half of our country is a tribal dominated area. The projects which are being taken up in Orissa, Madhya Pradesh, Rajasthan and many other States do serve the tribal areas. The hon. Member has some other thing in his mind and he is just taking the name of tribals. Everybody is a tribal. In fact I would like to say that a lot of tribal areas have been served. There are a lot of economic activities going on. Where do we produce coal? We produce coal and carry them to the power houses which are in the tribal areas. Our economy originates and generates from the tribal areas. So, by just saying that the tribal areas are neglected is not correct. If the hon. Member has any particular interest of his own in one of these areas, I would look into it.

Some policy issues were raised by hon. Member, Shri Ram Naik. He asked whether the Railway Minister can become a Member of the Railway Convention Committee or not. I would like to tell him that from 1946 onwards, the Railway Ministers and the Finance Ministers have been the Members of the Railway Convention Committee. The last Minister who was a Member of the Railway Convention Committee was my predecessor, Shri Janeshwar Mishra. When I took over the office of the Railway Minister, unfortunately he left the Committee. When the vacancy arose, it was pointed out to you, Sir, and you were kind enough to

accommodate me as the Minister of Railways and also the Finance Minister in the Railway Convention Committee. It not only helps the Railway Convention Committee for proper appreciation of the problems and issues of the Ministers concerned but also helps us. So, it is not something new which one can find fault with.

Before I come to the other issues, I would in adherence to the advise given by you, Sir, categorically assure the House that all the Cut Motions that are given by the hon. Members and the other issues that were raised by the hon. Members will be answered. We will write to all the hon. Members separately. We are not going to neglect them. We have taken down almost all the points that were raised by the hon. Members. Not only this, the verbatim reporting is also there. Sir, I have appointed a special Committee to go into the matter. The feed-back that we get from the hon. Members on the floor of the House and the feed-back that we get from across the country are the only parameters for us to know where our weakness lies and where our strength lies so that we can take corrective measures. I do not know why any Member from any section of the House should feel that we are not taking their views seriously. If we want our system to serve properly, it is our bounden duty to take them seriously.

Now, I will come to the point which was raised by Kumari Girija Vyas. I understand her anxiety. I assure her that after the Budget is passed in both the Houses, after the Bakrid which will be celebrated on 15th, I will be visiting Udaipur for solving their problem.

Sir, another issue was raised by one of the hon. Members about the steam loco sheds. As the traction is being changed, the steam locos are being phased out on the broad gauge. I would like to categorically assure the House that with the change in the traction, there would be no removal of workers. All the workers are being trained and redeployed. We have appointed a Committee...*(Interruptions)*

I know you are talking about contract workers. But the departmental workers are being trained and redeployed. We have appointed a committee. Sir, a question arises as to what to do with assets like loco sheds, land, colony etc. When you change from steam traction to diesel and electric traction, the speed increases. So, you cannot maintain the same things. I have appointed a Committee to specifically go into this question of what to do with the assets, machinery and the labour.

Sir, I am glad to inform the House that today we have had that a country needs our metre gauge rolling stock. We were able to sell our locomotives to Ceylon, Bangladesh and Malaysia with air brake system. It is functioning very well and are getting more orders. It is not that by giving up one system we are incurring losses. We are finding market for these things where that system exists. We have given up that system because this system does not suit our economy and our people. We cannot afford to lose so much of money by

keeping that system which is not wanted by this country. The Britishers or our Raja-Maharajas might have introduced that system. But industrial development has not taken place with the continuance of meter gauge system. So, there should no be any anxiety as such.

Some of our Kerala Members were asking whether the Shoranur-Mangalore line will be doubled or not. In this regard, I would like to say that the offer has come from KRC and we are examining it. The KRC has done a good job. If they want to take it up under the board system, we will be giving them. Otherwise also we have committed to the House that with the completion of Konkan Railway, Shoranur-Mangalore line will be completed.

My friends from Tamil Nadu were complaining about the investment system in Tamil Nadu. I am sure they will agree with me that they only had the zonal headquarters. I must point out very clearly that at no point of time in the history of Railways so much was done as is being done in these years. I am prepared to sit with them and let them convince me if anything could be done...*(Interruptions)*

Sir, even about the wagon industry, again the same points were raised and I do not think there should be any need. After all, as I said before it is a need-based Budget.

How do I know without knowing the number of wagons whether there is a traffic? Whatever rolling stock is required, we are going to acquire it. That is why we have made even the 'Own Your Wagon Scheme' more attractive. For two years we could not get proper offers. Now we will have to find more incentives to make it more attractive. The wagon users have also come forward. They are going to place orders and we are also placing orders for procurement. So there is no question of wagon industry, in any way, suffering....*(Interruptions)*

SHRI AJOY MUKHOPADYAY (Krishnagar) : They are going to be destroyed...*(Interruptions)*

SHRI C.K. JAFFER SHARIEF : Sir, one of the Members mentioned about salt. Salt is a perishable commodity and whenever a request has come from the Salt Commissioner, we have always taken adequate care to move it, particularly when it goes to Assam and other places. If there is any specific instance, the Members can always tell us about it and we will always take care of such requirements.

One hon. Member mentioned about the capital region. It is not only the concern of the Railway Ministry alone but the entire Government of India is concerned with this. My colleague, the Minister for Urban Development is sitting here.

Even some people from Calcutta mentioned about the sub-urban Railways. Now here the whole question goes to the Urban Development Ministry. We are the

executing agency, we agree with that. But so far as the funding arrangement is concerned, it is the Urban Development Ministry which has to do it. It is not that the Railways is not alive to the requirements of the sub-urban traffic. We on our part, in coordination with the Urban Development Ministry and also with State Governments, are doing whatever we can do. That is why in my earlier speeches when I presented the Budget and even now during my replay I have spelt out everything about sub-urban Railway, whether it is Calcutta, Bombay or Madras. We have said everything about it. There is no question of ignoring any section whether it is sub-urban Railway or long distance Railway.

Sir, some friends mentioned about Gonda-Jabalpur line, which is already there. One thing, I am not able to understand is why the Members want us to repeat the things which have already been taken up. Whatever we speak generally during the Budget we do not repeat it. There may be some projects where we may not find funds but whatever works have already been taken up or sanctioned earlier or works which are on going, we do not take the name of every project again and again.

During the course of discussion we find something or the other. But there is a merit and we should do things which we are able to do within the resource constraints. Whatever the resources permit that we do and explain it to the House when we come ultimately for the Budget to be passed. I can assure the House...*(Interruptions)*

SHRI SRIBALLAV PANIGRAHI (Deogarh) : What about Orissa?...*(Interruptions)*

MR. SPEAKER : One more point, Mr. Minister, about North Eastern States.

*(Interruptions)*

SHRI C.K. JAFFER SHARIEF : Sir, on the North Eastern States, I am very happy to inform you and the hon. Members from North Eastern States will also agree with me that the pace of development, which was not there before, has gone up as we have taken it up now, particularly from Guwahati to Lumding and Lumding to Dibrugarh. This can be seen by the way we are progressing. The hon. Members from Manipur, Nagaland and other areas have been speaking about it and I assure you that we will take it up with the Planning Commission and we will see that the survey of their Capitals is being done.

Sir, I can tell you one thing. No North-Eastern State will be left behind. They are part and parcel of our country. We will carry them with us duly ensuring the economic development of their areas.

With these words I commend the Budget for the consideration of the House.

*[Translation]*

SHRI MOHAN RAWLE : As the hon. Minister has not given any assurance, I walk out of the House.

*[English]*

17.36 hrs.

*At this Stage Shri Mohan Rawle Left the House*

MR. SPEAKER : I shall now put the Resolution regarding approval of recommendations made in the Ninth Report of the Railway Convention Committee, 1991 moved by Shri C.K. Jaffar Sharief to the vote of the House.

*(Interruptions)*

MR. SPEAKER : The Minister will discuss with you and he will write to you. Everything cannot be replied here.

The question is :

"That this House approves the recommendations made in paragraphs 56,57,58,59,60,61,62,63,64 and 65 contained in the Ninth Report of Railway Convention Committee, 1991, appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance and other General Finance, which was presented to Lok Sabha on 14th March, 1995."

*The motion was adopted*

MR. SPEAKER : A number of cut motions have been moved by the Members to the Demands for Grants (Railways) for 1995-96. Shall I put all the cut motions to the vote of the House together?

SHRI BASUDEB ACHARIA : Sir, I want the Cut Motion at Serial Nos. 1,2 and 802 be put to vote separately.

SHRI AJAY MUKHOPADYAY : Sir, the cut motion moved by me in regard to item No.24 may also be put to vote separately.

MR. SPEAKER : All right.

I shall now put Cut Motion Nos. 1,2 and 802 moved by Shri Basudeb Acharia to the vote of the House.

*Cut motions Nos. 1,2 and 802 were put and negatived*

MR. SPEAKER : I shall now put Cut Motion No.24 moved by Shri Ajay Mukhopadyay to the vote of the House.

*Cut motions No.24 was put and negatived*

*(Interruptions)*

SHRI BASUDEB ACHARIA : We are walking out...*(Interruptions)*

17.38 hrs.

*At this stage, Shri Basudeb Acharla, and some where hon. Members left the House.*

MR. SPEAKER : I shall now put all other cut motions which have been moved together to the vote of the House.

*The cut motions were put and negatived*

MR. SPEAKER : I shall now put the Demands for Grants (Railways) for 1995-96 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President of India out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in the course of payment during the year ending the 31st day March, 1996, in respect of the heads of Demands entered in the second column thereof against demand Nos...1 to 16."

*The motion was adopted.*

MR. SPEAKER : I shall now put the Demands for Excess Grants (Railways) for 1992-93 to the vote of the House.

The question is :

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India out of the Consolidated fund of India to make good the excess on the respective grants during the year ended on the 31st day of March, 1993, in respect of the following Demands entered in the second column thereof.

Demand Nos.8 and 16."

*The motion was adopted*

17.39 hrs.

### APPROPRIATION (RAILWAYS) NO.2 BILL, 1995\*

[English]

THE MINISTER OF RAILWAYS (SHRI C.K.JAFFER SHRIEF) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways.

Published in Gazette of India Extraordinary, Part II, Section II, dated 4.5.1995.

MR. SPEAKER : The question is .

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purpose of Railways."

*The motion was adopted.*

SHRI C.K. JAFFER SHARIEF : I introduce the Bill\*.

SHRI C.K.JAFFER SHARIEF : I beg to move\*

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purposes of Railways, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1995-96 for the purpose of Railways, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The House will now take up clause by clause consideration of the Bill .

The question is:

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER : The question is :

"That the schedule stand part of the Bill.

*The motion was adopted*

*The Schedule was added to the Bill*

MR SPEAKER : The question is :

"That the clause I, Enacting Formula and the Long Title stand part or the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI C.K. JAFFER SHARIEF : I beg to move:

"That the Bill be passed."

MR. SPEAKER : The question is:

"That the Bill be passed."

*The motion was adopted.*

\* introduced/Moved with the recommendation of the president.

17.41 hrs.

**APPROPRIATION (RAILWAYS) NO.3 BILL 1995\***

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

SHRI C.K. JAFFER SHARIEF: I introduce the Bill.

*I beg to move.\**

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1993, in excess of the amounts granted for those services and for that year, be taken into consideration."

*The motion was adopted*

MR. SPEAKER . The House will now take up clause up clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill.*

MR. SPEAKER : The question is :

"The Schedule Stands part of the Bill."

*The motion was adopted*

*The Schedule was added to the Bill.*

MR. SPEAKER : The question is :

"Clause 1, Enacting Formula and the long Title stand part of the Bill."

*The motion was adopted*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI C.K. JAFFER SHARIEF : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

SHRI C.K. JAFFER SHARIEF: I thank you, Mr. Speaker, and the hon. Members...(Interruptions)\*

MR. SPEAKER : It is not going on record.

*(Interruptions)*

MR. SPEAKER : Well, I do not expect this to happen in the House, please. Mr. Minister of Parliamentary Affairs you are not controlling your members. You are not assisting the Chair. You are allowing this thing to happen which should not happen in future, please.

*(Interruptions)*

SHRI ANNA JOSHI (Pune) : Many Ministers are talking near the Gallery.

MR. SPEAKER : Now, what shall we do ? Shall we take up the discussion on Demands for Grants for Ministry of Defence? There is hardly fifteen minutes left. Shri Jaswant Singh, if you want you can initiate the discussion. It does not look nice to adjourn the House before the time. That is why I am saying this, otherwise you will certainly speak tomorrow.

SHRI JASWANT SINGH (Chittorgarh) : I highly appreciate the point about the adherence to the timings of the House. I also appreciate that every minute's time of the House should be utilised fully.

MR. SPEAKER : We have not been able to fine-tune it in such a fashion as to complete it by 6.00 P.M.

SHRI JASWANT SINGH : I appreciate it. If I make a submission that firstly, we are considering the Demands for Grants of the Ministry of Defence. I have just got this tabulation with me of the discussions in the House. In the last five years we have already missed it in 1992 and in 1994. We failed to consider in those years the Demands for Grants of the Ministry of Defence. I consider it to be a very important Ministry. Now, after a gap when we finally do take it up in the House, and address ourselves to this very important subject and Ministry, I submit that it would not be an unreasonable expectation to wish to start this discussion not at the fag end of the day, but really when the day is proceeding. That is the only submission I wish to make.

MR. SPEAKER : Have other Members anything to say on this point.

\* Introduced/Moved with the recommendation of the President.

\* Published in Gazette of India Extraordinary, Part II Section II, dated 4.5.1995.

\* Not recorded.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : It is upto the Chair to decide.

MR. SPEAKER : Well you do not leave everything to the Chair. You decide for yourself.

SHRI MALLIKARJUN : It is the fag end of the day and a suggestion has been made by an hon. Member, Shri Jaswant Singh. Hence, we may take it up tomorrow.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Sir, I agree with my colleague, Shri Jaswant Singh. The Defence Ministry is a very important Ministry. If it is taken up at 2.00 P.M. tomorrow then we can expect a good opening debate on this.

PROF. SAVITHRI LAKSHMANAN (Mukundapuram) : Sir, yesterday we sat till late in the night. So, it is better that we adjourn now and take it up tomorrow.

MR. SPEAKER : Do you want to compensate it ?

*(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, there is no question of compensation. There is hardly ten minutes time left.

SHRI SHARAD DIGHE (Bombay North Central) : It is a very important subject. It should begin tomorrow ...*(Interruptions)*

PROF. SAVITHRI LAKSHMANAN : Everybody is for taking it up tomorrow only...*(Interruptions)*

SHRI MANI SHANKAR AIYAR (Mayiladuturai) : Sir, I make an appeal to Shri Jaswant Singh. He has this golden opportunity of collecting two sets of headlines. If he starts his speech today, in ten minutes available to him, I am sure he can cover at least four or five one liners. It will enable us to start reflecting upon the general theme which they are dealing. We have had the fascinating spectacle of the BJP having told outside the House that they want to make the bomb, say inside the House that they wish to really keep this *vikaip* open. Perhaps in the next few minutes he can entertain us with what really is the BJP's attitude to nuclear weapon. That could take up ten minutes and then we can take up serious issues of Defence from tomorrow morning onwards.

SHRI JAGAT VIR SINGH DRONA (Kanpur) : Sir, I quite agree with Shri Mani Shankar Aiyar.

MR. SPEAKER : Are you suggesting that he should start today?

SHRI JAGAT VIR SINGH DRONA : In fact, I request him that he will have enough of BJP outlook as far as

nuclear openings are concerned. But Jaswant Singh Ji has been waiting for the whole day because we had planned that the debate will begin round three o'clock. He has been asking me to inform him whether the discussion on Railways was over or not, and I have been running from here to the Library to inform him. It will not be in the fitness of things that we ask him to open the debate. But he is going to be very informative, Mr Aiyar. So, I would also plead that this is not time to start the discussion on such an important Ministry which has not been discussed last year and in the past. That is my submission, Sir.

MR. SPEAKER : Kalp Nath Rai Ji, do you want to say something? We would like to hear you - standing up and saying something?

SHRI KALP NATH RAI (Ghosi) : No, Sir.

MR. SPEAKER : Okay. There are little formal things. I shall complete them and then we may adjourn.

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## DEMANDS FOR GRANTS (GENERAL), 1995-1996

### Ministry of Defence

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 15 to 21 relating to the Ministry of Defence.

Hon. Members present in the House, whose Cut Motions to the Demands for Grants have been circulated, may, if they desire to move their Cut Motions, send slips to the Table within fifteen minutes, today or tomorrow after the House starts, indicating the serial numbers of the Cut Motions they would like to move. Those Cut Motions only will be treated as moved.

A list showing the serial numbers of Cut Motions treated as moved, will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the officer at the table without delay.

Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the sixth column of the Order Paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1996, in respect of the heads of demands entered in the second column thereof against Demand Nos. 15 to 21"

*Demands for Grants on Account(General) for 1995-96 submitted to the vote of the Lok Sabha*

No.of Demand	Name of Demand	Amount of Demand for Grants on Account submitted to the Lok Sabha	
		Revenue Rs.	Capital Rs.
<b>Ministry of Defence</b>			
15	Ministry of Defence	337,80,00,000	3,42,00,000
16	Defence Pensions	476,13,00,000	....
17	Defence Services-Army	2140,49,00,000	....
18	Defence Services-Navy	261,29,00,000	....
19	Defence Services-Air Force	710,72,00,000	..
20	Defence Ordnance Factories	118,07,00,000	....
21	Capital Outlay on Defence Service	....	1224,55,00,000

SHRI JASWANT SINGH (Chittorgarh) I beg to move

"That the demand under the head Ministry of Defence be reduced to Re 1."

/Failure to identify the recipients of the pay-off in the Bofors gun-deal even after a lapse of more than seven years./(34)

"That the demand under the head Defence Services-Army be reduced by Rs 100"

/Need to introduction of latest technology in the weapons system, ammunition, equipment and also for modernisation of the Indian Armed Forces./(35)

"That the demand under the head Defence Services-Navy be reduced to Re 1."

/Failure to place orders on Mazagaon Docks leading to a situation of virtual obsolescence of this vital national asset./(36)

"That the demand under the head Defence Services-Navy be reduced by Rs 100."

/Need for completing early the equipment deficiencies of the Indian Navy and for indigenous production of equipment on a larger scale./(37)

"That the demand under the head Defence Services-Navy be reduced by Rs. 100."

/Need for adequate surveillance and patrolling along the coasts of India as also in the Andaman-Nicobar and Lakshadweep Islands./(38)

"That the demand under the head Defence Services-Air Force be reduced by Rs. 100."

/Need for completing early the equipment deficiencies of the Indian Air Force and for indigenous production of equipment on a larger scale./(39)

SHRI HANNAN MOLLAH (Dhuberia) I beg to move

"That the demand under the head Ministry of Defence be reduced to Re. 1."

/Failure to scrap Indo-US joint defence exercises eroding India's national interest / (56)

"That the demand under the head Ministry of Defence be reduced to Re.1."

/Failure to initiate effective rehabilitation programme for ex-serviceman./(57)

"That the demand under the head Ministry of Defence be reduced to Re.1."

/Failure to encourage Indigenous Research and Development in the Defence-related technology and instead inviting multinationals in this field causing growing alarm for India's national interest./(58)

"That the demand under the head Ministry of Defence be reduced to Re.1"

/Failure to stop practice of sending Indian troops abroad in the so-called peace-keeping operations /(59)

"That the demand under the head Ministry of Defence be reduced to Re.1."

/Failure to resist foreign pressure for scuttling India's Agni and Prithvi development programme./(60)

"That the demand under the head Ministry of Defence be reduced to Re.1."

/Failure to bring to book all those involved in Bofors gun deal./(61)

MR SPEAKER : Well, before I adjourn the House for today, we would like to express our great appreciation to the Members for sitting very late in the night yesterday and discussing important matters relating to the Demands of the Railway Ministry. We appreciate the cooperation given by all concerned in this respect Parliamentary Affairs Minister also, I suppose, the Railway Minister and everybody.

The House now stands adjourned to meet tomorrow, the 5th of May, 1995 at 11 A.M.

17.53 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 5th May, 1995/  
Vaisakha 15, 1917(Saka)*